

LOK SABHA DEBATES

(English Version)

Eighth Session
(Thirteenth Lok Sabha)



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LOK SABHA DEBATES

LOK SABHA

Tuesday, November 27, 2001/Agrahayana 6, 1923
(Saka)

The Lok Sabha met at Eleven of the Clock

[MR. SPEAKER *in the Chair*]

OBITUARY REFERENCE

[English]

MR. SPEAKER : Hon. Members, I have to inform the House of the sad demise this morning of one of our esteemed colleagues, Shri Vishno Datt Sharma.

Shri Vishno Datt Sharma was a sitting member of Lok Sabha representing Jammu Parliamentary Constituency of Jammu and Kashmir. He was also a member of Twelfth Lok Sabha during 1998-99 representing the same Parliamentary Constituency.

Earlier, he was a member of Jammu and Kashmir Legislative Assembly from 1996 to 1998, and President, Municipal Council, Jammu in 1972.

An active parliamentarian, Shri Sharma took keen interest in the proceedings of the House. He served as a member of the Committee on Home Affairs from 1998 to 2000 and Joint Parliamentary Committee on the functioning of Wakf Boards during 1999-2000. He was also a member of the Consultative Committees of the Ministries of Defence and Civil Aviation.

An Ayurvedic medical practitioner by profession, Shri Sharma dedicated his entire life to the improvement of indigenous system of medicine and vigorously promoted Ayurveda. He was awarded fellowship of National Council for Indian System of Medicine.

Shri Vishno Datt Sharma passed away in the early hours today at New Delhi at the age of 75.

We deeply mourn the loss of our respected colleague and I am sure the House will join me in conveying our condolences to the members of the bereaved family.

The House may now stand in silence for a short while as a mark of respect to the memory of the departed soul.

11.03 hrs.

The Members then stood in silence for a short while.

WRITTEN ANSWERS TO QUESTIONS

[Translation]

Migration from Bangladesh

*121. DR. SUSHIL KUMAR INDORA :
SHRI DINESH CHANDRA YADAV :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether after formation of the new Government in Bangladesh recently, migration from that country has once again started and Bangladeshi citizens, particularly Hindus are coming to India from across the border;

(b) if so, the number of Hindu families who migrated to various bordering States; and

(c) the steps taken to deal with the situation thereby ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CH. VIDYASAGAR RAO) : (a) to (c) Government of India has noted with serious concern the reports of violence, particularly against the Hindu minority, in Bangladesh following the General Elections in that country on 01 October, 2001. The Government's concern has been conveyed to the new Government of Bangladesh through diplomatic channels. Principal Secretary to the Prime Minister, who visited Dhaka as his Special Envoy on 26-27 October, 2001, also discussed this matter with the Government of Bangladesh. The Government of Bangladesh has reiterated its commitment to the safety and security of all communities and has stated categorically that firm action would be taken to protect the minorities and to punish the perpetrators of violence against them. That Government has also set up a special committee headed by Principal Secretary to the Prime Minister of Bangladesh to enquire into these attacks.

According to the information received from the State Governments, there is no major influx to Bangladeshi citizens, particularly Hindus, in any of the States bordering Bangladesh, after the formation of the new Government in Bangladesh during October, 2001. The number of Bangladeshi nationals who might have entered India during this period is estimated to be around 650.

Training Courses and Workshops under NHRDP

*122. SHRI PUNNU LAL MOHALE :
SHRI P.R. KHUNTE :

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the Government have released funds to the States for Organizing training courses and workshops under the National Human Resource Development Programme (NHRDP) during 2001-2002;

(b) if so, the details thereof, State-wise; and

(c) the details of works executed by States, in this regard, particularly in Chhattisgarh ?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT, MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF OCEAN DEVELOPMENT (DR. MURLI MANOHAR JOSHI) : (a) There is no specific programme called the "National Human Resource Development Programme (NHRDP)" in the Ministry of Human Resource Development.

(b) and (c) Do not arise.

[English]

ISI Activities on Bangladesh and Bhutan Borders

*123. SHRI Y.V. RAO :
SHRI RAVINDRA KUMAR PANDEY :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether ISI threat is increasing on the border with Bangladesh and Bhutan particularly on the Assam and West Bengal borders;

(b) if so, the details thereof;

(c) whether training camps of ISI have come up in the bordering areas of Bangladesh; and

(d) if so, the remedial measures taken to counter ISI activities in these areas ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CH. VIDYASAGAR RAO) : (a) to (c) The Government has reports that the Pak ISI has been helping the North East militants/terrorists in purchase and transportation of arms consignments from abroad to the North Eastern Region. The reports also indicate that the Pak ISI is providing financial assistance to the North Eastern militants besides motivating misguided youths for training across the border. According to available information, there are camps in some of our neighbouring countries including Bangladesh and Bhutan, which are being used by North East militant groups as safe havens and sanctuaries and for training purposes.

(d) To neutralise the activities of the Pak ISI Government have adopted a well coordinated and multi-

pronged approach which includes strengthening the border management, gearing up of intelligence machinery, well coordinated intelligence-based action against ISI agents and militants sponsored by them, setting up of out posts of security forces and modernisation and upgradation of police and security forces with advanced sophisticated weapons and communication system etc. Steps taken in this regard have resulted in detection/neutralisation of various Pak ISI backed modules. The Government of India has also taken up the matter relating to the camps of anti-India militants with the Governments of neighbouring countries. These Governments have assured that they would not allow undesirable elements to use their territory for activities prejudicial to the interests of India.

Links of Private Security Agencies with ISI and Militant Organisations

*124. SHRI N. JANARDHANA REDDY :
SHRIMATI SHYAMA SINGH :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it has come to the notice of the Government that private security agencies in the country are having links with the ISI and other militant organisations in the neighbouring countries;

(b) if so, whether the Intelligence agencies have failed to break nexus between such security agencies and terrorist groups;

(c) if so, the reasons therefor; and

(d) the steps taken by the Government to check the activities of private security agencies ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CH. VIDYASAGAR RAO) : (a) to (c) There have been instances where some persons involved with private security agencies were found to be conducting espionage for Pakistan based agencies. Because of the alertness of our counter-intelligence agencies, the espionage rings were busted and the persons involved arrested.

Persons engaging in espionage adopt a variety of covers and the best methodology for detecting and foiling such attempts is to have a strong and counter-espionage network. The Government of India already has a strong and effective counter-intelligence mechanism.

(d) In order to provide for the regulation of private security guards and agencies, the Private Security Guards and Agencies (Regulation) Bill, 1994 was introduced in the Rajya Sabha on the 14th December, 1994. Discussions on the Bill have been inconclusive so far.

Grants to Metropolitan Municipal Corporations

*125. DR. S. JAGATHRAKSHAKAN : Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state :

(a) whether it is a fact that recently a Memorandum of Understanding was signed between Municipal Corporation of Delhi and the Union Government on the development of civic amenities as release of grants, therefor;

(b) if so, whether the Union Government are considering release of grants to other Metropolitan Municipal Corporations direct, especially to the Chennai Municipal Corporation for the developmental activities;

(c) if so, the details thereof; and

(d) if not, the reasons therefor ?

THE MINISTER OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI ANANTH KUMAR) : (a) Yes, Sir. Rs. 100 crores have been sanctioned to Municipal Corporation of Delhi out of the Urban Development Fund for construction, improvement and strengthening of roads to augment the infrastructure facilities. 50% of the amount would be in the form of grant and the balance 50% as loan. A Memorandum of Understanding has been signed to this effect between the Central Government, DDA and MCD for this purpose.

(b) to (d) No, Sir. At present the scheme contemplates assistance to urban infrastructure projects in Delhi. The

question of extending this to urban infrastructure outside Delhi is under examination.

[Translation]

Fencing on Border

*126. SHRI RATILAL KALIDAS VARMA :
SHRI A. VENKATESH NAIK :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) the area in terms of kilometers of the border where fencing work has been completed, as on date, in the country, State-wise; and

(b) the expenditure incurred so far thereon;

(c) the border area in kilometers where fencing work is yet to be taken up, State-wise;

(d) the time by which the fencing work is likely to be completed ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CH. VIDYASAGAR RAO) : (a) to (d) The Government has taken a decision to fence the Indo-Pakistan and Indo-Bangladesh borders, these being more vulnerable to cross-border activities. The State-wise details regarding fencing work completed and to be taken up together with expenditure incurred and time-frame for completion of fencing are given in the Statement enclosed.

Statement

	Name of the State	Length of the border fenced (In Kms)	Length of the border yet to be fenced (In Kms)	Expenditure incurred so far (Rupees in crores)	Expected year of completion
Indo-Pakistan border	Jammu and Kashmir	15	165	3.28	2002-2003
	Punjab	452	—	82.00	Completed
	Rajasthan	1048.27	—	192.51	Completed
	Gujarat	10	300	6.47	2004-2005
Indo-Bangladesh border	West Bengal	507	1021	88.41	2006-2007
	Tripura	—	736	—	2006-2007
	Assam	148	74.8	19.29	2006-2007
	Meghalaya	198	201	28.39	2006-2007
	Mizoram	—	400	—	2006-2007

Grants of State Universities

*127. SHRI JAIBHAN SINGH PAWAIYA :
SHRI SHIVRAJ SINGH CHOUHAN :

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) the criteria adopted for granting funds to State Universities;

(b) whether the State Universities are getting less grants from the University Grants Commission as compared to the fully financed Central Universities;

(c) if so, the factual position in this regard; and

(d) the action proposed to be taken to enhance the grants to the State Universities so that they could meet their requirements ?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT, MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF OCEAN DEVELOPMENT (DR. MURLI MANOHAR JOSHI) : (a) According to the information furnished by University Grants Commission, (UGC), a State University is eligible to receive financial assistance from UGC provided it is recognized for Central assistance in terms of Section 12(B) of the UGC Act. All eligible State Universities receive financial assistance from UGC under Normal Development Scheme on plan-to-plan basis. In addition, the universities are also considered to receive grants for certain special schemes meant for universities, provided they satisfy the conditions laid down in the respective guidelines.

The quantum of development assistance provided to such universities during the 9th plan period was decided on the basis of some parameters like age of the University; student enrolment at different levels (i.e. Undergraduate, Postgraduate and Research levels); number of departments; number of faculty; enrolment of women students; enrolment of students belonging to SC/ST categories; and location of the university.

(b) and (c) Central Universities are established by Acts of Parliament and State Universities by Acts of State Legislatures. Development and maintenance expenditure of Central Universities is met by the Central Government through UGC and that of the State Universities is met by the respective State Governments. The UGC, as a supplement, provides only the development grant to the eligible State Universities as per the prescribed norms and subject to the availability of resources. The parameters for considering the proposals under special schemes for both the Central Universities and State Universities are the same.

(d) The allocation to State Universities is proposed to be enhanced in the 10th Plan.

[English]

Rehabilitation of Displaced Tribals

*128. SHRI LAXMAN GILUWA : Will the Minister of TRIBAL AFFAIRS be pleased to state :

(a) whether it is a fact that tribal communities have been displaced from their traditional habitats on a large scale in the country;

(b) if so, the details thereof; State-wise;

(c) the action being taken by the Union Government to stop this trend; and

(d) the steps taken by the Union Government to rehabilitate these displaced tribals ?

THE MINISTER OF TRIBAL AFFAIRS (SHRI JUAL ORAM) : (a) and (b) Yes, Sir. Tribal Communities have been displaced and alienated from their traditional abode owing to various socio-economic reasons. The latest information in this regard, collected from Ministry of Rural Development, is given below :

Sl.No.	Name of State	Area (in acres)
1.	Andhra Pradesh	31324
2.	Assam	4192
3.	Bihar	9742
4.	Gujarat	19633
5.	Karnataka	15352
6.	Madhya Pradesh	61275
7.	Orissa	896
8.	Rajasthan	1526
9.	Tripura	21

(c) and (d) Land being a State subject, most of the State Governments have enacted laws for prevention of alienation of tribal land. The Supreme Court in a recent judgement in 'Samatha' case has restricted transfer of tribal land. Relevant extracts of the judgement have been circulated to the State for compliance. However, emphasis is placed on the rehabilitation of the displaced tribals after creating necessary social infrastructures like schools, roads water supply, etc. by the concerned State Governments/ Union Territory Administrations. It is also a prerequisite on the part of the project Authorities to get the approval of

the Government of India before implementation of any project. They are also required to prepare action plan for rehabilitation of displaced tribal population so that no undue hardship is caused to them.

Pending Schemes with UGC

*129. SHRI P.C. THOMAS : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) the number of schemes forwarded by the colleges/universities during each of the last three years, university-wise, particularly MG University, Kerala;

(b) the number of schemes out of these approved and lying pending for approval, University-wise;

(c) the reasons for delay in clearing these schemes; and

(d) the steps taken by the Government in this regard ?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT, MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF OCEAN DEVELOPMENT (DR. MURLI MANOHAR JOSHI) : (a) to (d) The information is being collected and will be laid on the Table of the House.

[Translation]

Diversión of Government/Foreign Funds to Separatist Forces

*130. SHRI SATYAVRAT CHATURVEDI :
SHRI VILAS MUTTEMWAR :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that there is a diversion of the Government and foreign funds to separatist forces in the North-East;

(b) if so, whether the Government have since caused a probe into such diversion of Government and foreign funds;

(c) if so, the outcome thereof; and

(d) the steps taken by the Government to prevent such diversion ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CH. VIDYASAGAR RAO) : (a) Instances of diversion of Government funds by some of the Non-Governmental Organisations (NGOs) in North-

Eastern region particularly in Manipur have come to the notice of the Government.

(b) to (d) A close watch is being kept on the activities of Non-Governmental Organisations (NGOs). The State Governments of Manipur and Assam have registered cases against the All Manipur Students Union and Manab Adhikaar Sangram Samiti for their alleged links with the militant organisations. State Governments register cases whenever specific cases of violations of law are detected.

Ministry of Home Affairs have issued instructions in December, 2000 to all Ministries/Departments of the Government of India to suspend further allocation of funds to Non-Governmental Organisations in Manipur until a through personal verification is carried out of the utilization of funds by senior officers of the Government of India. Ministry of Home Affairs, in February, 2001 has inter-alia clarified that if on inspection, it is found that the funds have been properly utilized, the Central Ministers/Central Agencies can go ahead with the further release of funds as per approved schemes. Hence, genuine Non-Governmental Organisations, which are found to have properly utilized funds, are eligible for further funding by the Ministries. In case, funds are not utilized, or mis-utilised, the Central Ministries/Agencies, should blacklist the erring Non-Governmental Organisations and take further action as per law.

Sampoorna Gramin Rozgar Yojna

*131. SHRI RAMPAL SINGH :
SHRI PRABODH PANDA

Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) whether the Government have launched the Sampoorna Gramin Rozgar Yojana;

(b) if so, the objectives of the Programme, the agencies involved therein and the tasks assigned to them;

(c) whether the Government propose to include rural employment schemes beside providing foodgrain free of cost under the scheme;

(d) the number of persons likely to be provided employment under the scheme, State-wise/Union Territory-wise and the extent of likely benefits to the poor;

(e) the financial assistance provided, as on date, States/Union Territory-wise, especially to North Eastern States;

(f) the quantity of foodgrains provided free of cost and lifted by each State, as on date, under the Scheme;

(g) the number of proposals received for rural development works under the scheme, State-wise; and

(h) the details of cost sharing between the Centre and the State Governments under the Scheme?

THE MINISTER OF RURAL DEVELOPMENT (SHRI M. VENKAIHA NAIDU) : (a) to (h) Under the Sampoorna Grameen Rozgar Yojana (SGRY), which has been launched w.e.f. September 2001, 50 lakh tonnes of foodgrains valued at Rs. 5000 crores (at economic cost) are to be provided every year, free of cost, to the State Governments and Union Territory Administrations. The remaining funds (Rs. 5000 crores) will be utilized to meet the cash component of wages and material cost. The payment of foodgrains will be made by the Ministry of Rural Development to the Food Corporation of India (FCI) directly. The cost of the Programme is to be shared between the Centre and the State in the ratio of 87.5:12.5 (including the foodgrains component).

About 100 crore mandays of employment are envisaged to be generated every year in the rural areas through implementation of the SGRY in two Streams. The First Stream is to be implemented at the District and

Intermediate Panchayat levels and the Second Stream at the Village Panchayat level, with 50% of the total available funds being provided to each Stream. All workers seeking employment under the SGRY are to be provided 5kgs. of foodgrains per manday as part of wages; the balance wages will be paid in cash so that the workers are assured of the notified minimum wages. The State Governments and UT Administrations will be free to calculate the cost of foodgrains (paid as part of wages) at either BPL rates or APL rates or anywhere between these two rates. The transportation cost of foodgrains from the FCI godown to the worksite will be the responsibility of the State Government.

The Scheme having been launched towards the middle of the current year, the ongoing Employment Assurance Scheme (EAS) and Jawahar Gram Samridhi Yojana (JGSY) (which would be fully integrated with the SGRY) are being continued in the current year, as part of the SGRY. The details of the foodgrains allotted and financial assistance sanctioned/dispensed to the States and the Union Territories are contained in Statement-I and II enclosed. The foodgrains have been allotted recently and reports on the lifting of the same from States and Union Territories are yet to be received.

Statement-I

Allocation and Funds Released under SGRY (EAS) during 2001-2002

(Rs. in Lakhs)

S. No.	States/UTs	Centre Allocation under SGRY (EAS)	State Share	Grand Total (Col.-3+4)	Total Central Funds Released	Funds for Foodgrains under SGRY (EAS)	Quantity of Foodgrains (Allocated) (Tonnes-in Thousands)	Foodgrains Released*		Value Cost
								Quantity**		
								Wheat	Rice	
1	2	3	4	5	6	7	8	9	10	11
1.	Andhra Pradesh	9952.70	3317.57	13270.27	7962.16	13286.01	132.86		117.58	13286.00
2.	Arunachal Pradesh	519.21	173.07	692.28	180.00	692.00	6.92			
3.	Assam	13490.96	4496.99	17987.95	0.00	17988.00	179.88			
4.	Bihar	19930.10	6643.37	26573.47	5525.02	26605.00	266.05			
5.	Chhattisgarh	5616.92	1872.31	7489.23	5449.02	7498.12	74.98		33.18	7336.30
6.	Goa	22.94	7.65	30.59	7.95	30.62	0.31			
7.	Gujarat	3746.38	1248.79	4995.17	1038.94	5001.10	50.01			
8.	Haryana	2204.06	734.69	2938.75	881.62	2942.24	29.42	17.72		1471.12
9.	Himachal Pradesh	928.21	309.40	1237.61	321.76	1239.09	12.39			
10.	Jammu and Kashmir	1148.80	382.93	1531.73	430.36	1533.54	15.34			
11.	Jharkhand	12673.80	4224.60	16898.40	3393.67	16918.46	169.18			

1	2	3	4	5	6	7	8	9	10	11
12. Karnataka		7515.70	2505.23	10020.93	4092.36	10032.82	100.33			
13. Kerala		3372.27	1124.09	4496.36	1168.99	4501.70	45.02			
14. Madhya Pradesh		10909.15	3636.38	14545.53	10909.15	14562.79	145.63	116.59	43.24	14562.79
15. Maharashtra		14856.70	4952.23	19808.93	3963.69	19832.43	198.32			
16. Manipur		904.42	301.47	1205.89	261.17	1206.00	12.06			
17. Meghalaya		1013.29	337.76	1351.05	120.67	1351.00	13.51			
18. Mizoram		234.48	78.16	312.64	81.29	313.00	3.13			
19. Nagaland		695.06	231.69	926.75	147.01	927.00	9.27			
20. Orissa		11383.84	3794.61	15178.45	6313.89	15196.46	151.96			
21. Punjab		1071.15	357.05	1428.20	428.46	1429.90	14.30	8.61		714.95
22. Rajasthan		5706.92	1902.31	7609.23	5684.45	7618.25	76.18	91.79		7618.25
23. Sikkim		259.60	86.53	346.13	90.01	346.00	3.46			
24. Tamilnadu		8800.37	2933.46	11733.83	4400.19	11747.75	117.48		51.98	5873.88
25. Tripura		1632.98	544.33	2177.31	566.10	2177.00	21.77			
26. Uttar Pradesh		33634.47	11211.49	44845.96	16865.65	44899.18	448.99	187.17	61.19	22449.59
27. Uttaranchal		2246.42	748.81	2995.23	621.51	2998.78	29.99			
28. West Bengal		12650.87	4216.96	16867.83	3881.39	16887.84	168.88			
29. A and N Islands		52.94	0	52.94	0.00	70.67	0.707			
30. D and N Haveli		52.94	0	52.94	0.00	70.67	0.707			
31. D and Diu		1.76	0	1.76	0.00	2.36	0.024			
32. Lakshadweep		3.53	0	3.53	0.00	4.71	0.047			
33. Pondicherry		67.06	0	67.06	0.00	89.52	0.895			
Total		187300.00	62373.92	249673.92	84786.48	250000.00	2500.00	421.88	307.16	73312.87

Note : * Foodgrains have been released to the States which have conveyed their options for Wheat or Rice. Options from other States are awaited.

** Wheat @ Rs. 8300/- per tonne and Rice @ 11300/- per tonne.

Statement-II

Allocation for the Year 2001-02 under SGRY (JGSY)

(Rs. in Lakhs)

S. No.	States/UTs	Allocation SGRY 2001-02			Funds for foodgrains under SGRY (JGSY)	Grand Total (5-6)	Qty of foodgrains	Foodgrains Qty. Released		Value (Rs. in lakh)
		Centre	State	Total				Wheat (Lakh Tonnes)	Rice	
1	2	3	4	5	6	7	8	9	10	11
1.	Andhra Pradesh	9921.52	3307.17	13228.70	13259.81	26488.51	1.33			

1	2	3	4	5	6	7	8	9	10	11
2. Arunachal Pradesh	519.38	173.13	692.51	694.14	1386.65	0.07				
3. Assam	13495.28	4498.43	17993.71	18036.04	36029.75	1.80				
4. Bihar	18730.78	6243.59	24974.37	25033.12	50007.49	2.50				
5. Chhattisgarh	4197.65	1399.22	5596.87	5610.04	11206.91	0.56			0.2482	2805.02
6. Goa	145.98	48.66	194.64	195.10	389.73	0.02				
7. Gujarat	3734.65	1244.88	4979.54	4991.25	9970.79	0.50				
8. Haryana	2197.16	732.39	2929.55	2936.44	5865.98	0.29	0.1769			1468.22
9. Himachal Pradesh	925.31	308.44	1233.74	1236.65	2470.39	0.12				
10. Jammu and Kashmir	1145.20	381.73	1526.93	1530.52	3057.45	0.15				
11. Jharkhand	13771.01	4590.34	18361.34	18404.53	36765.88	1.84				
12. Karnataka	7492.16	2497.39	9989.54	10013.05	20002.60	1.00				
13. Kerala	3361.70	1120.57	4482.27	4492.81	8975.09	0.45				
14. Madhya Pradesh	12276.64	4092.21	16368.86	16407.36	32776.22	1.64	0.7052	0.2011		8203.68
15. Maharashtra	14810.64	4936.72	19746.88	19793.33	39540.21	1.98				
16. Manipur	904.72	301.57	1206.30	1209.13	2415.43	0.12				
17. Meghalaya	1013.61	337.87	1351.48	1354.66	2706.14	0.14				
18. Mizoram	234.54	78.18	312.72	313.46	626.18	0.03				
19. Nagaland	695.29	231.76	927.05	929.24	1856.29	0.09				
20. Orissa	11348.19	3782.73	15130.91	15166.50	30297.42	1.52				
21. Punjab	1067.80	355.93	1423.73	1427.08	2850.81	0.14	0.0859			713.54
22. Rajasthan	5689.04	1896.35	7585.39	7603.23	15188.62	0.76	0.4580			3801.62
23. Sikkim	259.69	86.56	346.25	347.06	693.31	0.03				
24. Tamilnadu	8772.80	2924.27	11697.07	11724.58	23421.65	1.17			1.1720	5862.29
25. Tripura	1633.50	544.50	2178.00	2183.12	4361.13	0.22				
26. Uttaranchal	2228.37	742.79	2971.17	2978.15	5949.32	0.30				
27. Uttar Pradesh	33540.13	11180.04	44720.18	44825.37	89545.55	4.48	1.9039	0.5757		22412.69
28. West Bengal	12611.24	4203.75	16814.98	16854.54	33669.52	1.69				
29. A and N Islands	96.21		96.21	128.59	224.80	0.01				
30. D and N Haveli	63.51		63.51	84.88	148.39	0.01				
31. Daman and Diu	30.77		30.77	41.12	71.90	0.00				
32. Lakshadweep	48.21		48.23	64.46	112.69	0.01				
33. Pondicherry	97.76		97.76	130.65	228.41	0.01				
Total	187060.00	62241.17	249301.17	250000.00	499301.17	25.00	3.3299	2.1970	45267.06	

*(English)***U.S. Funding for Stem Cell Research**

*132. SHRI A. NARENDRA :
SHRI G.S. BASAVARAJ :

Will the Minister of SCIENCE AND TECHNOLOGY be pleased to state :

(a) whether some institutes in the World have been declared eligible for US Government stem cell research funding;

(b) if so, the Indian Institutes included in the list for US assistance for stem cell research in the country;

(c) whether Indian scientists are keen on this and the extent to which it will facilitate more research;

(d) whether these Indian institutes have to take clearance before carrying out further research on stem cells and lines;

(e) if so, whether any clearance has been sought by them;

(f) whether cell lines held by Indian firms have begun the long process of proving their identity and usefulness as stem cells; and

(g) if so, the details thereof ?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT, MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF OCEAN DEVELOPMENT (DR. MURLI MANOHAR JOSHI) : (a) and (b) Yes Sir, ten institutes in the world have been declared by U.S. Government as eligible to receive funding for stem cell research. The Indian Institutes included in the list are Reliance Life Sciences (a subsidiary of Reliance Industries), Mumbai and National Centre for Biological Sciences, Bangalore.

(c) The Indian scientists are interested to carry out the research work in this field. It will be helpful to collaborate with other scientists in the world specially for medical therapeutics. Joint efforts would expedite the development of therapies or products.

(d) and (e) Yes Sir, Indian Institutes involved in stem cell research would require clearance from their respective Institutional Bioethics Committee. Two of Indian institutions included in US list for funding are developing these cell lines for cell based therapies. These institutions have got clearance from their respective Institutional Bioethics Committee. Depending on the exact research protocol the clearance procedure would be followed as per the national policies and guidelines.

(f) and (g) One of the Indian firms, Reliance Life Sciences Group (a Reliance Industry Subsidiary), Mumbai has seven stem cell lines. Four of them are in advanced stages, whereas, three are being developed. The work on characterisation of these stem cell lines has been initiated. The National Centre for Biological Sciences has embryonic stem cells, from which the cell lines would be developed.

Outlay on Scientific Research

*133. SHRI H.G. RAMULU :
SHRI RAMJI LAL SUMAN :

Will the Minister of SCIENCE AND TECHNOLOGY be pleased to state :

(a) whether it is a fact that the outlay for scientific research has been enhanced in the country over the past several years;

(b) if so, the details in this regard and the amount spent on this head during 1998-99, 1999-2000 and 2000-2001, State-wise;

(c) the number of proposals sent by the State Governments for financial assistance for various science and technology projects, State-wise;

(d) the amount released for various science and technology projects during 2001-2002, State-wise; and

(e) the number of applications received by the Government for patent during each of the last three years ?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT, MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF OCEAN DEVELOPMENT (DR. MURLI MANOHAR JOSHI) : (a) Yes, Sir.

(b) to (d) The Plan allocations for S and T sector for the Ninth Plan (1997-2002) has risen to Rs. 25,529 crores as compared to Rs. 17,529 crores for the Eighth Plan (1992-97) and Rs. 8,264 crores for the Seventh Plan (1985-90) to strengthen S and T infrastructure and to undertake scientific research. According to available official statistics a number of programmes are implemented by various Central Ministries/Departments by funding sponsored Research and Development (R and D) projects. The number of such R and D projects funded during the years 1996-97, 1997-98 and 1998-99 in various States is 1795, 1780 and 2050 with an approved cost of Rs. 186.48 crores, Rs. 218.57 crores and Rs. 349.85 crores respectively. A statement covering State-wise number of R and D projects and their approved cost for these three years is enclosed.

(e) the number of applications for patents received by the Government is 8954, 4824 and 8503 during 1998-99, 1999-2000 and 2000-2001 respectively.

Statement*State-wise Sponsored R and D Projects*

(Rs. in lakhs)

State	1996-97		1997-98		1998-99	
	No. of projects	Approved cost	No. of projects	Approved cost	No. of projects	Approved cost
1	2	3	4	5	6	7
Andaman and Nicobar	1	5.70	4	42.22	5	78.16
Andhra Pradesh	182	1952.85	130	1696.13	125	2113.57
Arunachal Pradesh	7	41.71	8	39.93	1	17.84
Assam	22	283.34	33	286.56	87	292.21
Bihar	55	463.68	47	1132.47	56	4807.95
Chandigarh	44	416.78	29	272.67	35	499.95
Delhi	170	2031.61	187	3119.75	183	2818.30
Goa	7	67.57	16	210.16	16	319.68
Gujarat	38	240.27	55	492.90	47	575.57
Haryana	13	311.17	31	490.37	17	577.25
Himachal Pradesh	17	127.95	15	126.99	18	282.76
Jammu and Kashmir	8	59.30	8	40.33	10	170.78
Karnataka	193	1872.54	163	1724.49	188	4065.87
Kerala	71	677.28	74	919.72	56	616.78
Lakshadweep	Nil	Nil	2	16.97		
Madhya Pradesh	59	571.64	47	800.99	54	514.59
Maharashtra	166	2315.58	172	3710.45	266	7072.90
Manipur	6	43.87	16	155.52	24	115.45
Meghalaya	4	43.59	10	70.17	10	67.57
Mizoram	1	4.37	Nil	Nil	2	14.66
Nagaland	Nil	Nil	1	8.46	3	8.51
Orissa	24	195.72	22	160.56	53	430.88
Pondicherry	13	88.50	8	35.02	11	90.18
Punjab	30	147.71	34	287.52	31	1008.84
Rajasthan	50	329.45	42	503.58	45	731.16
Sikkim	1	5.00	5	86.34	15	325.06
Tamil Nadu	184	1254.87	189	1334.02	210	2732.93
Tripura	2	13.72	6	31.99	5	17.75
Uttar Pradesh	231	1853.97	249	2294.19	265	2498.35

1	2	3	4	5	6	7
West Bengal	196	3228.46	177	1766.14	212	2139.04
Chhattisgarh*						
Jharkhand*						
Uttaranchal*						
Total	1795	18648.20	1780	21856.61	2050	34984.54

*Data for these States are included in Madhya Pradesh, Bihar and Uttar Pradesh respectively.

Construction of Houses under IAY

*134. SHRI R.L. JALAPPA :
SHRI SURESH RAMRAO JADHAV :

Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) the norms adopted for selection of families for allotment of houses under Indira Awas Yojna (IAY);

(b) the number of houses proposed to be constructed under the Scheme during 2001-2002 and 2002-2003, State-wise, especially in flood affected areas of Orissa and Gujarat;

(c) the amount sanctioned for the said purpose during the said period, State-wise;

(d) whether the States of Orissa and Gujarat have requested the Union Government to bear the full cost of IAY houses;

(e) if so, the reaction of the Government thereto;

(f) whether the Government have received any complaints regarding irregularities in the selection of beneficiaries under the Scheme;

(g) if so, the steps taken to remedy the situation;

(h) whether the MPs have been involved in the selection of beneficiaries under IAY; and

(i) if not, the steps taken or proposed to be taken to involve MPs in the selection process?

THE MINISTER OF RURAL DEVELOPMENT (SHRI M. VENKAIAH NAIDU) : (a) to (i) According to the Programme Guidelines, the selection of beneficiaries under the Indira Awas Yojana (IAY) is made from Below the Poverty Line (BPL) rural families. A minimum of 60% of the benefits are to be extended to Scheduled Castes (SCs)/Scheduled Tribes (STs) rural BPL families and funds to the tune of 3% earmarked for the benefit of Below the Poverty Line physically and mentally challenged persons.

2. The following priority is to be accorded in the selection of beneficiaries :-

(i) Freed bonded labourers

(ii) SC/ST households

- SC/ST households who are victims of atrocity

- SC/ST households, headed by widows and unmarried women

- SC/ST households, affected by flood, fire earthquake cyclone and similar natural calamities

- Other SC/ST households

(iii) Families/widows of personnel from defence services/paramilitary forces, killed in action

(iv) Non-SC/ST households

(v) Physically and mentally challenged persons

(vi) Ex-servicemen and retired members of the paramilitary forces

(vii) Displaced persons on account of developmental projects, nomadic seminomadic, and de-notified tribals, families with physically/mentally challenged members, subject to the condition that these households belong to the Below the Poverty Line category.

3. The selection of the beneficiaries from the list of eligible households is done by the Gram Sabha.

4. Targets under the IAY are fixed on an year to year basis depending upon the allocation of funds. The State-wise targets fixed for construction/upgradation of houses as well as the amount sanctioned under the IAY during the year 2001-2002 are given in the Statement enclosed. During the current financial year 1 lakh additional houses under the IAY have been sanctioned for

the flood affected districts of Orissa. The allocation of funds under the IAY during the year 2002-2003 would only be known through the Annual Budget of that year and, therefore, no targets under the IAY have yet been fixed for 2002-2003. The Government of Orissa had requested the Government of India to bear the full cost of IAY houses (sanctioned for cyclone affected persons) which could not be acceded to. An additional 1 lakh rural dwellings have been sanctioned for the earthquake affected rural areas of Gujarat during the year 2001-2002.

5. As and when irregularities are noticed in the selection of beneficiaries, the matter is immediately taken up with the concerned State Government for appropriate action. The selection of the IAY beneficiaries is done by the Gram Sabha and Members of Parliament are not directly involved with this process. The Members of Parliament are Members of the Governing Bodies of the District Rural Development Agencies (DRDAs) and the Monitoring Committees.

Statement

State-wise Central Allocation, Releases and Number of Houses Targetted under Indira Awaas Yojana (IAY) during 2001-2002

(Rs. in lakhs)

Sl. No.	Name of the States/ UTs	Central Allocation	Central Release made so far	Targets
1	2	3	4	5
1.	Andhra Pradesh	11794.45	5903.14	94356
2.	Arunachal Pradesh	555.06	249.83	4440
3.	Assam	12489.11	0.00	99913
4.	Bihar	32038.79	12532.90	256310
5.	Chhattisgarh	2016.89	1008.46	16135
6.	Goa	76.20	30.48	610
7.	Gujarat	3389.62	4274.35	27117
8.	Haryana	1146.14	573.07	9169
9.	Himachal Pradesh	507.06	236.66	4056
10.	Jammu and Kashmir	606.54	311.13	4852
11.	Jharkhand	9413.29	1850.89	75306
12.	Karnataka	6100.88	3050.44	48807
13.	Kerala	3780.58	1001.91	30245

1	2	3	4	5
14.	Madhya Pradesh	7038.38	3470.05	56307
15.	Maharashtra	10824.79	5180.22	86598
16.	Manipur	661.80	126.95	5294
17.	Meghalaya	879.29	0.00	7034
18.	Mizoram	211.09	105.55	1689
19.	Nagaland	567.62	283.81	4541
20.	Orissa	9494.97	20395.75	75960
21.	Punjab	759.25	379.63	6074
22.	Rajasthan	3198.28	1599.14	25586
23.	Sikkim	152.17	76.09	1217
24.	Tamil Nadu	5922.86	2961.43	47383
25.	Tripura	1283.85	641.93	10271
26.	Uttar Pradesh	21595.12	10890.34	172761
27.	Uttaranchal	2242.19	640.47	17944
28.	West Bengal	12729.32	5318.38	101835
29.	A and N Islands	143.47	143.47	861
30.	D and N Haveli	75.29	37.65	452
31.	Daman and Diu	31.16	0.00	187
32.	Lakshadweep	2.44	1.22	15
33.	Pondicherry	71.22	7.44	427
Total		161800.00	83282.78	1293753

[Translation]

Payment of Subsidies of Fertilizer Industry

*135. SHRIMATI SHEELA GAUTAM :
SHRI VIJAY KUMAR KHANDELWAL :

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) the accumulated dues of subsidy payable to fertilizer industry towards the end of the year 2000 and till October, 2001, separately;

(b) the main reasons for such accumulation of the dues;

(c) its overall impact on the performance of fertilizer industry; and

(d) the remedial measures taken or being taken to improve the situation ?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SATYA BRATA MOOKHERJEE) : (a) and (b) Urea, being the only fertilizer under statutory price, distribution and movement control is covered under Retention Price-cum-Subsidy Scheme (RPS) and is eligible for payments of subsidy under the Scheme. The subsidy bills pending in the Office of Fertilizer Industry Co-ordination Committee, which has been administering and operating RPS, as on 31.12.2000, were at Rs. 934.11 crore. All these bills were cleared within the stipulated period of 60 days. The subsidy bills pending as on 31.10.2001 were Rs. 834.61 crore, of which bills worth of Rs. 683.56 crore have already been settled. The remaining bills will be settled within the stipulated time period.

(c) and (d) In view of position explained at (a) and (b) above, it does not apply.

[English]

Vocational Training in Tribal Areas

*136. DR. V. SAROJA : Will the Minister of TRIBAL AFFAIRS be pleased to state :

(a) whether any survey has ever been conducted to assess the actual number of beneficiaries for Vocational Training in Tribal Areas and collect full data of the trainees who have gained employment after completion of vocational courses;

(b) if so, the details thereof;

(c) if not, the reasons therefor; and

(d) the time by which the said survey is proposed to be conducted by the Government ?

THE MINISTER OF TRIBAL AFFAIRS (SHRI JUAL ORAM) : (a) and (b) No survey as such has been conducted, so far.

(c) and (d) The Ministry of Tribal Affairs monitors the scheme through State Governments/District Collectors and by site-inspections of the vocational training centres by the officers of the Ministry and the response from the beneficiaries have been favorable.

Rural Roads under PMGSY

*137. SHRI IQBAL AHMED SARADGI :
SHRI TILAKDHARI PRASAD SINGH :

Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) whether a scheme to link 1.4 lakh villages by road under Pradhan Mantri Gram Sadak Yojana will be implemented in three segments;

(b) if so, the details of the three segments under which this scheme is likely to be implemented;

(c) the time by which the first segment is likely to be undertaken;

(d) the time by which the work on all the segments is likely to be completed; and

(e) the number of villages covered so far and likely to be covered under the scheme in the next few years, State-wise ?

THE MINISTER OF RURAL DEVELOPMENT (SHRI M. VENKAIAH NAIDU) : (a) to (e) The Pradhan Mantri Gram Sadak Yojana (PMGSY) seeks to provide connectivity, by way of good All-weather Roads, to Unconnected Habitations in the rural areas in such a way that Habitations with a population of 1000 persons and above are covered in three years (2000-2003) and Unconnected Habitations with a population of 500 persons and above by the end of the Tenth Plan Period (2007). In respect of Hill States and the Desert and Tribal (Schedule V) areas, the objective would be to connect the Habitations with a population of 250 persons and above.

2. Implementation of road works cleared in the year 2000-2001 has commenced in almost all States. For the year 2001-2002, project proposals pertaining to 20 States have so far been fully/partially cleared.

3. A Statement indicating the State-wise number of Habitations expected to be covered and the number of Habitations covered so far under the PMGSY is enclosed.

Statement

#.	States/UTs	No. of	No. of Habitations
		Unconnected Habitations likely to be covered under PMGSY	covered under PMGSY during 2000-01 and 2001-02
1	2	3	4
1.	Andhra Pradesh*	329	112
2.	Arunachal Pradesh	534	108
3.	Assam	6561	1172
4.	Bihar*	19153	395
5.	Chhattisgarh	13049	452
6.	Goa*	0	0

1	2	3	4
7. Gujarat		2707	457
8. Haryana		0	0
9. Himachal Pradesh		3399	511
10. Jammu and Kashmir*		2962	58
11. Jharkhand		13357	829
12. Karnataka*		748	61
13. Kerala		4530	181
14. Madhya Pradesh		9202	1587
15. Maharashtra*		1077	65
16. Manipur		515	116
17. Meghalaya		922	66
18. Mizoram		275	38
19. Nagaland		174	74
20. Orissa		10642	1944
21. Punjab		901	249
22. Rajasthan		9783	619
23. Sikkim		330	22
24. Tamil Nadu*		2113	748
25. Tripura		2091	298
26. Uttar Pradesh**		30698	4362
27. Uttaranchal*		2063	130
28. West Bengal**		20315	1539
Total		158430	16193

*The Project Proposals for these States for the year, 2001-2002 have not yet been cleared.

**The Project Proposals for these States for the year 2001-02 have been partially cleared.

[Translation]

Constitution of Regional Committees of NCTE

*138. SHRI SHIVAJI VITHALRAO KAMBLE : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the Government have constituted regional committees of the National Council of Teachers Education (NCTE);

(b) if so, the details thereof including the term of these committees;

(c) the objectives and functions of these committees; and

(d) the manner in which the members of these committees are selected/nominated ?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT, MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF OCEAN DEVELOPMENT (DR. MURLI MANOHAR JOSHI) : (a) and (b) Yes, Sir. The National Council for Teacher Education (NCTE), has constituted four Regional Committees, namely, Eastern Regional Committee, Western Regional Committee, Northern Regional Committee and Southern Regional Committee, which are located at Bhubaneswar, Bhopal, Jaipur and Bangalore respectively.

The term of office of persons nominated is two years from the date of their nomination or till fresh appointments are made, whichever is later.

(c) In terms of Section 14, 15, 17 and 20(6) of the NCTE Act, 1993, the functions of the Regional Committees are (i) to grant recognition to an institution offering or intending to offer a course or training in teacher education, (ii) to grant permission for a new course or training, (iii) to withdraw recognition if institutions have contravened the provisions of the NCTE Act, Rules, Regulations, orders etc. and (iv) any other function assigned by the General Council or as may be determined by the Regulations.

(d) Selections/nominations are made according to Section 20(3) of the NCTE Act, 1993 read with NCTE (number of persons to be nominated to the Regional Committee, their term of office and allowance payable) Regulations, 1995.

[English]

National Drug Authority

*139. SHRI SULTAN SALAHUDDIN OWAISI : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) whether it is a fact that formation of the National Drug Authority was first recommended by Hathi Committee a long back;

(b) if so, whether it is also a fact that this Authority has not seen light of the day;

(c) if so, the main reasons therefor;

(d) whether various organisations/manufacturers/experts have expressed their views for the urgent need to establish the National Drug Authority on priority basis;

(e) if so, the details in this regard;

(f) whether the Government propose to set up National Drug Authority for better monitoring the quality control and rational use of drugs;

(g) if so, the time by which it is likely to be set up; and

(h) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SATYA BRATA MOOKHERJEE) : (a) to (c) The (Hathi) Committee on Drugs and Pharmaceuticals Industry, in its report submitted in April, 1975, had, inter alia, recommended the setting up of a National Drug Authority – an autonomous body which would handle all matters concerning the future expansion of the drug industry licensing, imports, exports technological development. Government laid a Statement on the Table of the Lok Sabha on 29.3.1978 containing its decisions on the said recommendations (later known as Drug Policy, 1978) wherein it was concluded that it would not be possible to establish a totally independent authority on the lines suggested by the Committee. However, it was approved to set up a field organisation in the Department of Chemicals and Fertilizers under a Development Commissioner (Drug Industry).

(d) to (h) The Government reviewed the Drug Policy, 1978 and restructured it in 1986 by announcing 'Measures for Rationalisation, Quality Control and Growth of Drugs and Pharmaceutical Industry in India' which, inter alia, envisaged setting up of a machinery to be called the National Drug and Pharmaceuticals Authority to look after the rational use of drugs. The importance of quality control and rational use of drugs was reiterated in the 'Modifications in Drug Policy, 1986', announced in September, 1994 and it was envisaged therein that a National Drug Authority be set up to undertake the regulatory functions performed by the Central Drugs Standard Control Organisation (CDSCO) in addition to assuming many new responsibilities. This, inter alia, required major structural changes in the existing regulatory system, where licensing of manufacturers etc. as well as enforcement of the Drugs and Cosmetics Act, 1940 and Rules made thereunder, are primarily done by the State authorities. Efforts are being made to strengthen the existing capacity of the Central Drugs Standard Control Organisation (CDSCO) which would be necessary before undertaking the new responsibilities. Hence no time frame can be fixed for setting up of the National Drug Authority.

Conference on Good Urban Governance

*140. DR. RAGHUVANSH PRASAD SINGH :
MOHD. SHAHABUDDIN :

Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state :

(a) whether a three day Conference on Good Urban Governance was jointly organized by the United Nations Centre for Human Settlements and his Ministry at New Delhi recently;

(b) if so, the details thereof alongwith the consensus arrived in the conference deliberations;

(c) whether the Government have formulated any Action Plan to reform the urban local bodies and funds earmarked for the purpose during the last three years; and

(d) if so, the details thereof?

THE MINISTER OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI ANANTH KUMAR) : (a) Yes, Sir.

(b) The Ministry of Urban Development and Poverty Alleviation in association with the United Nations Centre for Human Settlements (HABITAT) organised the launch of National Campaign for Good Urban Governance at New Delhi on September 4-6, 2001. The main objective of the Lunch was to bring together all the stake holders such as Municipal Corporations/Municipalities, Non-Government Organisations, Para-statals, Academic Institutions and the Media, to capture and disseminate examples of Good Practices of City Governance, encourage cities to follow examples of other cities, and strengthen co-ordination between National and International Agencies in the field of improving urban governance practices. The Launch was followed by a Workshop which made several recommendations on Decentralisation, Municipal Finance, Urban Environment, Municipal Management, Capacity Building, etc.

(c) and (d) As per Entry 5 of the States List II under VIIIth Schedule of the Constitution, Local Government, including Municipal Corporations, Improvement Trusts, etc., is a State subject. In view of this, it is for the State Government to take necessary steps to reform the Urban Local Bodies. No fund has been earmarked by the Ministry of Urban Development and Poverty Alleviation during the last three years for such purpose. However, the Ministry of Urban Development and Poverty Alleviation is taking various steps to bring needed Urban Sector Reforms at the local level, which included issue of the following Guidelines to the State Governments :-

1. Guidelines for Property Tax Reforms.
2. Guidelines entitled 'Urban Development Plan Formulation and Implementation' which include innovative approaches to fiscal resource mobilisation.
3. Guidelines for regulating the Tax Free Municipal Bonds.

Besides the above, fiscal incentives have also been provided in the Union Budget for 2000-01 by amending Income Tax Act to allow Urban Local Bodies to issue Tax Free Municipal Bonds. Foreign Direct Investment (FDI) upto 100% has also been permitted for development of integrated townships, including housing, commercial premises, hotels, resorts, city and regional level urban infrastructure facilities such as roads and bridges, mass rapid transit systems, and manufacture of building materials.

**Printing and Stationery as a
Subject of Ministry**

1381. SHRI PRABHUNATH SINGH : Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state :

(a) whether it is a fact that printing and stationery is a subject of his Ministry;

(b) if so, the reasons for the Department of Personnel and Training to have issued an Office Memorandum on 14.7.1981 in regard to the above; and

(c) the reaction of his Ministry thereto ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI BANDARU DATTATREYA) : (a) Yes, Sir. As per Government of India (Allocation of Business) Rules, 1961 as amended upto 06.09.2001, stationery and printing for the Government of India including official publications is a subject matter allocated to this Ministry.

(b) and (c) Supply of goods and services to the public at the most economic and competitive price is one of the objectives of the cooperative movement. The then Department of Cooperation, in 1968 issued guidelines to the effect that Government offices should patronize consumer Cooperative stores while making purchase of their requirement. Subsequently in 1972 Department of Cooperation issued another circular stating that the consumer cooperatives specially departmental stores which have received substantial financial assistance from the Government and are subject to statutory provisions and control by the Registrar of Cooperative stores and State

Governments are the most suitable agencies for supply of consumer goods at fair and reasonable prices. It was in this context that the department of Personnel and Training had issued the OM dated 14th July 1981. This was done in consultation with Ministry of Finance (Department of Expenditure), the then Ministry of Works and Housing and Department of Supply.

Surveillance of Boundary

1382. SHRI GUNIPATI RAMAIAH : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that fencing alone cannot prevent infiltration through our borders;

(b) if so, whether the electronic surveillance technology is also required to make the system more effective; and

(c) if so, the action being taken by the Government in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CH. VIDYASAGAR RAO) : (a) and (c) The Group of Ministers in its report on 'Reforming the National Security system' has observed that although construction of border fence has helped in checking infiltration from across the border, it is not the panacea for all the problems afflicting efficient and effective management of the border. It has recommended that a holistic approach involving a wide variety of measures, including greater use of high technology systems and equipments such as electronic surveillance system be considered while evolving a strategy for improved border management. The Government has decided to implement the recommendations.

[Translation]

**Survey on Living Standard of
people in Rural Areas**

1383. SHRI BIR SINGH MAHATO :
SHRIMATI SANGEETA KUMARI SINGH DEO :

Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) whether the Government have conducted any survey to assess the number of rural poor families and their living standard;

(b) if so, the details thereof, State-wise, especially in West Bengal and Orissa;

(c) if not, whether the Government propose to conduct any survey in this regard;

(d) whether the Government have received any reports regarding problems of rural poor families;

(e) if so, the details thereof, State-wise, and the reaction of the Government thereto; and

(f) the steps taken by the Government in this regard ?

THE MINISTER OF RURAL DEVELOPMENT (SHRI M. VENKAI AH NAIDU) : (a) to (c) The National Sample Survey Organisation (NSSO) conducts Consumer Expenditure Survey in the country, once in five years. The data/information obtained through these surveys are used by the Planning Commission for estimating the percentage of people living Below Poverty Line (BPL). The details of persons living Below Poverty Line (BPL) in rural areas, State-wise, as per the estimate for 1999-2000 (latest available), including Orissa and West Bengal, are given in the Statement enclosed.

The Ministry of Rural Development also conduct BPL Census to identify the persons living below poverty line in rural areas, through the State Governments and Union Territory Administrations at the commencement of every Five Year Plan. The latest BPL Census was conducted in 1997-98. The next BPL Census is to be taken up during the year 2002.

(d) to (f) Some State Governments have requested to include those BPL families which were not included during the BPL Census - 1997. The Ministry have decided to constitute an Expert Group to recommend the criteria for identification of BPL families in the next BPL Census, to be conducted in the year 2002.

Statement

Population Below Poverty Line by State - 1999-2000

(30 days recall)

Sl. No.	State	Rural Population 1999-2000	
		No. of Persons (Lakhs)	%age of Persons
1	2	3	4
1.	Andhra Pradesh	58.13	11.05
2.	Arunachal Pradesh	3.80	40.04
3.	Assam	92.17	40.04
4.	Bihar	376.51	44.30
5.	Goa	0.11	1.35
6.	Gujarat	39.80	13.17

1	2	3	4
7.	Haryana	11.94	8.27
8.	Himachal Pradesh	4.84	7.94
9.	Jammu and Kashmir	2.97	3.97
10.	Karnataka	59.91	17.38
11.	Kerala	20.97	9.38
12.	Madhya Pradesh	217.32	37.06
13.	Maharashtra	125.12	23.72
14.	Manipur	6.53	40.04
15.	Meghalaya	7.89	40.04
16.	Mizoram	1.40	40.04
17.	Nagaland	5.21	40.04
18.	Orissa	143.69	48.01
19.	Punjab	10.20	6.35
20.	Rajasthan	55.06	13.74
21.	Sikkim	2.00	40.04
22.	Tamil Nadu	80.51	20.55
23.	Tripura	12.53	40.04
24.	Uttar Pradesh	412.01	31.22
25.	West Bengal	180.11	31.85
26.	A and N Islands	0.58	20.55
27.	Chandigarh	0.06	5.75
28.	D and N Haveli	0.30	17.57
29.	Daman and Diu	0.01	1.35
30.	Delhi	0.07	0.40
31.	Lakshadweep	0.03	9.38
32.	Pondicherry	0.64	20.55
Total		1932.43	27.09

Note :

- Poverty Ratio of Assam is used for Sikkim, Arunachal Pradesh, Meghalaya, Mizoram, Manipur, Nagaland and Tripura.
- Poverty Line of Maharashtra and expenditure distribution of Goa is used to estimate Poverty ratio to Goa.
- Poverty Line of Himachal Pradesh and expenditure distribution of Jammu and Kashmir is used to estimate poverty ratio of Jammu and Kashmir.

4. Poverty Ratio of Tamil Nadu is used for Pondicherry and A and N Island.
5. Urban Poverty Ratio of Punjab is used for both rural and urban poverty of Chandigarh.
6. Poverty Line of Maharashtra and expenditure distribution of Dadra and Nagar Haveli is used to estimate poverty ratio of Dadra and Nagar Haveli.
7. Poverty Ratio of Goa is used for Daman and Diu.
8. Poverty Ratio of Kerala is used for Lakshadweep.

[English]

Unauthorised Construction in Farm Houses

1384. SHRI RAMJEE MANJHI : Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to refer to the answer given to USQ No. 2335 dated August 07, 2001 and state :

- (a) whether the survey of all the farm houses has been completed;
- (b) if so, the details thereof;
- (c) the number of farm houses yet to be surveyed, village-wise; and
- (d) the number of farm houses wherein unauthorised constructions has been detected by the surveyors and the action taken by the Government to remove the same, district/village-wise ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI BANDARU DATTATREYA) : (a) to (c) Yes, Sir. MCD has stated that survey has been done in respect of 2284 number of farm houses which have been sanctioned. Of these, there has been no construction on 600 plots. DDA has stated that survey has been done in 407 sanctioned farm houses in the development area and out of them 115 plots are vacant.

(d) MCD has reported violation of sanctioned plan in 1505 cases where land has not been left for widening of construction is more than permissible limit. Out of the farm houses surveyed by DDA, there has been violation of sanctioned plan in 250 cases.

Action on illegal constructions are taken up by MCD and DDA as per Acts and Rules, Already MCD has issued

notices in 175 number of cases and DDA in 250 number of cases.

Identification of Cities/Towns under IDSMT Scheme

1385. SHRI S.D.N.R. WADIYAR : Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state :

- (a) whether his Ministry has identified the cities/towns for their integrated development during the Tenth Plan under centrally sponsored IDSMT scheme;
- (b) if so, the details thereof, State-wise; and
- (c) the funds earmarked for the development of cities/towns, State-wise ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI BANDARU DATTATREYA) : (a) No, Sir. The Tenth Plan document has not been finalised so far.

(b) and (c) Do not arise.

Centrally Sponsored Schemes

1386. SHRI NIKHILANANDA SAR : Will the Minister of TRIBAL AFFAIRS be pleased to state :

(a) the salient features of Centrally sponsored schemes i.e. upgradation of Merit of ST Students, Research and Training for STs, GIA to Scheduled Tribes Development and Finance Corporation, Coaching and Allied Scheme, Book Bank Scheme, Boys Hostels, Girls Hostels and Ashram Schools for STs;

(b) the criteria for allocating funds under each scheme to States and corresponding Central share;

(c) whether these funds are given to the States as 100% grant or does it follow the usual 70/30 (loan/grant) formula for plan assistance; and

(d) the details of proposals received, funds released and utilization thereof during the last three years, State-wise and year-wise ?

THE MINISTER OF TRIBAL AFFAIRS (SHRI JUAL ORAM) : (a) to (c) The salient features of Centrally Sponsored Schemes, Criteria for allocating funds under each scheme to States and corresponding Central share as well as the nature of the funds are given in the Annual Report of this Ministry for 2000-01.

(d) The information is being collected and shall be laid on the Table of the House.

[Translation]

**Distribution of Loans by NABARD in
North-Eastern Region**

1387. SHRI BAHADUR SINGH : Will the Minister of DEVELOPMENT OF NORTH EASTERN REGION be pleased to state :

(a) the details of loans sanctioned and distributed by NABARD in the North-Eastern Region during the last three years, State-wise;

(b) the details of assistance provided by mutual funds and financial institutions to the States during the said period, State-wise; and

(c) the details of projects for which the said institutions provided loans/assistance ?

THE MINISTER OF DISINVESTMENT AND MINISTER OF DEVELOPMENT OF NORTH EASTERN REGION (SHRI ARUN SHOURIE) : (a) NABARD provides refinance assistance to commercial banks, regional rural banks and cooperative banks for their on lending to the borrowers. Loans are also provided by NABARD to the States from Rural Infrastructure Development Fund (RIDF). As per the available information, the details of refinance assistance and loans provided to the North Eastern States including Sikkim by NABARD during the last three years are given in the Statement enclosed.

The projects for which NABARD provided loans from RIDF are rural bridges, rural roads, mini hydel projects, minor irrigation, soil conservation, animal husbandry, public health, rubber plantation, cooperative storages, market yards/godowns, primary school, water supply etc.

(b) and (c) As regards details of assistance provided by financial institutions and mutual funds, information is being collected from various sources and will be laid on the Table of the House.

Statement

State-wise refinance assistance extended under short term credit to RRBs and cooperative Banks during 1997-98 upto September 2001-02

(Rs. in Crores)

Sl.No.	State	Drawls by State
1	2	3
1.	Assam	3.20
2.	Meghalaya	9.41

1	2	3
3.	Tripura	20.20
4.	Sikkim	1.76
5.	Manipur	18.37
6.	Nagaland	8.34
Total		61.28

State-wise refinance disbursement to all agencies under investment credit for last three years

(Rs. in Crores)

Sl.No.	State	Disbursement
1.	Arunachal Pradesh	16.68
2.	Assam	245.82
3.	Meghalaya	29.00
4.	Tripura	62.65
5.	Manipur	7.15
6.	Nagaland	6.44
7.	Mizoram	14.96
Total		382.70

State-wise bank loan disbursed to SHGs and refinance provided by NABARD in North Eastern Region during 1998-99 to 2001-2002 (as on 30.9.2001)

(Rs. in Crores)

Sl.No.	State	Bank loan	Refinance
1.	Assam	0.499	0.231
2.	Meghalaya	0.274	0.090
3.	Tripura	0.019	0.005
4.	Sikkim	0.040	0.040
5.	Manipur	0.081	0.040
Total		0.913	0.406

State-wise sanctions and disbursement-RIDF for the period 1998-99 up to 16.11.2001

Sl.No.	State	Sanction	Disbursement
1	2	3	4
1.	Arunachal Pradesh	113.60	33.56

1	2	3	4
2.	Assam	310.43	169.67
3.	Meghalaya	74.92	25.29
4.	Tripura	102.11	12.21
5.	Sikkim	34.56	18.84
6.	Manipur	8.33	0.00
7.	Nagaland	78.73	14.87
8.	Mizoram	57.93	20.57
Total		780.61	295.01

[English]

Unspent Amount under Urban Employment Generation Programme

1388. SHRI MAHBOOB ZAHEDI : Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state :

(a) whether under Central and State share of funds of Rs. 2039.89 crore released under Urban Employment Generation Programme (UEGP), a sum of Rs. 645.98 crore remained unspent, as on 31st March 2000;

(b) if so, whether it is a fact that 910 scheme under the programme in the States were abandoned mid way after incurring Rs. 6.02 crore;

(c) if so, the reasons therefor; and

(d) the action taken by the Union Government on both the counts ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI BANDARU DATTATREYA) : (a) Ministry of Urban Development and Poverty Alleviation has been implementing a unified Centrally Sponsored urban poverty alleviation programme named Swarna Jayanti Shahari Rozgar Yojana (SJSRY) with effect from 1.12.1997, subsuming all previous Urban Poverty Alleviation (UPA) programmes, with a view to provide gainful employment to the urban unemployed or under employed poor. The programme is funded in the ratio of 75:25 between the Centre and the States. Central funds amounting to Rs. 375.87 crores were released to the States/UTs under SJSRY from 1st December 1997 to 31st March, 2000. States have reported the release of their share amounting to Rs. 69.47 crores for the same period. An unspent balance of Rs. 543.42 crores (tentatively) from old UPA programmes had also been reported by the States/

UTs. Thus, out of the availability of total fund of Rs. 988.76 crores, the States/UTs had reported availability of an unspent balance of Rs. 582.43 crores with them till 31st March, 2000.

(b) and (c) No, Sir. SJSRY is an ongoing scheme.

(d) Guidelines have been issued to all the States/UTs for effective implementation of the scheme. Government is monitoring the scheme through (i) the Quarterly Progress Reports, (ii) field visits, and (iii) review meetings at the level of Minister/Secretary with Secretaries of the States/UTs.

Funds for Infrastructural Development of Mega Cities

1389. SHRI SUBODH ROY : Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state :

(a) whether the Ministry had sanctioned and released the funds for the infrastructural development of Mega Cities to the nodal agencies though the agencies did not set up the revolving funds for the purpose and did not operate in the prescribed manner;

(b) if so, whether it is a fact that a large sum of money under the scheme was lying unspent with the nodal agencies at the end of 1999-2000; and

(c) if so, the reaction of the Government thereto ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI BANDARU DATTATREYA) : (a) It is a fact that this Ministry had sanctioned and released funds under the Mega City Scheme to the nodal agencies. Revolving Fund has been set up. All the nodal agencies are sanctioning projects under the scheme generally in accordance with the guidelines.

(b) and (c) It is correct that some funds have remained unspent mainly due to release of funds to the implementing agencies depending upon the progress of the projects. The State Governments/Nodal Agencies have been asked to gear up implementing agencies and strengthen the existing monitoring mechanism.

Assistance of Voluntary Organizations for Development of Water Resources

1390. SHRI MOHAN RAWALE : Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) the financial assistance provided to Voluntary Organizations under various schemes for the development

of water resources during each of the last three years and the current year, State-wise NGO-wise and scheme-wise;

(b) whether the funds have been utilized by these organizations;

(c) if not, the reasons therefor;

(d) whether the functioning of these organizations has been reviewed;

(e) if so, the details thereof; and

(f) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI ANNASAHEB M.K. PATIL) : (a) to (f) Information is being collected and will be laid on the Table of the House.

[Translation]

Projects for Drought Affected Areas of Bihar/Jharkhand

1391. SHRI RAJO SINGH : Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) the details of projects received and approved by CAPART in the drought affected areas of Bihar and Jharkhand during each of the last three years and the current year;

(b) the amount allocated and released to the Voluntary Organisations for such projects during the said period, State-wise and Voluntary Organisation-wise;

(c) the time by which the remaining projects are likely to be cleared;

(d) the details of agencies implemented these projects in each State;

(e) whether the Government are aware that these schemes could not materialized due to the connivance of the officials;

(f) whether an inquiry has been conducted to ascertain the facts; and

(g) if so, the steps taken or proposed to be taken by the Government against the erring officials ?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI ANNASAHEB M.K. PATIL) : (a) to (g) Information is being collected and will be laid on the Table of the House.

[English]

Expenses/Wages of Unskilled Workers Fixed under UEGP

1392. SHRI ANIL BASU : Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state :

(a) whether administrative/other operational expenses and wages of unskilled workers were fixed at 5 and 40 percent respectively in the scheme under the Urban Employment Generation Programme (UEGP);

(b) if so, whether it is a fact that the administrative expenses were in excess of norms and percentage of expenditure on wages was very low leading to shortfall in generation of employment; and

(c) if so, the reasons therefor especially when the very objective of the scheme is generation of employment ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI BANDARU DATTATREYA) : (a) Yes, Sir.

(b) and (c) It has come to the notice of the Government that a few States/UTs viz. Dadra and Nagar Haveli, Gujarat, Haryana, Madhya Pradesh, Manipur, Rajasthan and Sikkim had incurred the administrative expenses in excess of norms (of 5% of total allocation). All the States/UTs have been advised to strictly adhere to the norms/guidelines laid down under Swarna Jayanti Shahari Rozgar Yojana (SJSRY) Scheme.

[Translation]

Deemed University Status to Regional Engineering Colleges

1393. DR. JASWANT SINGH YADAV : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the Government contemplate to accord deemed university status to 17 regional engineering colleges;

(b) if so, the details thereof; State-wise; and

(c) the progress so far made in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (PROF. RITA VERMA) : (a) and (b) Proposal for grant of Deemed to be University status to the 17 RECs in the country have been received in the Ministry of Human Resource Development. A State-wise list of these RECs is given in the Statement enclosed.

(c) Declaration of institution as a Deemed to be University status is a statutory process for which several conditions have to be met. UGC has given its recommendation to the Ministry of Human Resource Development in respect of 14 RECs. RECs would be granted Deemed to be University status only after they change their Memorandum of Association and Rules.

Statement

State-wise list of the Regional Engineering Colleges

S.No.	Name of Institutions
1	2
Andhra Pradesh	
1.	REC, Warangal.
Assam	
2.	Regional Engineering College, Silchar.
Gujarat	
3.	Sardar Vallabhbhai Regional College of Engineering and Technology, Surat.
Haryana	
4.	REC, Kurukshetra.
Himachal Pradesh	
5.	REC, Hamirpur.
Jammu and Kashmir	
6.	REC, Srinagar.
Jharkhand	
7.	RIT, Jamshedpur.
Karnataka	
8.	Karnataka REC, Surathkal.
Kerala	
9.	REC, Calicut.
Madhya Pradesh	
10.	Maulana Azad Institute of Technology (REC), Bhopal.
Maharashtra	
11.	Visveswaraya Regional College of Engineering, Nagpur.
Orissa	
12.	REC, Rourkela.
Punjab	
13.	Dr. B.R. Ambedkar Regional Engineering College (REC), Jalandhar.
Rajasthan	
14.	REC, Jaipur

1

2

Tamil Nadu

15. REC, Thiruchirapalli.

Uttar Pradesh

16. Motilal Nehru Regional Engineering College, Allahabad.

West Bengal

17. REC, Durgapur

[English]

Strength of Engineers in CPWD

1394.DR. SANJAY PASWAN : Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state :

(a) the strength of Junior Engineers, Assistant Engineers, Executive Engineers, Superintending Engineers, Chief Engineers and Additional Director General both in civil and electrical in CPWD, before and after first and second cadre review;

(b) whether any proposal of third cadre review is under consideration;

(c) if so, the details thereof; and

(d) the number of Junior Engineers, Assistant Engineers and Executive Engineers both in civil and electrical (in CPWD) are working at present on regular basis ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI BANDARU DATTATREYA) : (a) Indicated in the Statement enclosed.

(b) Yes, Sir.

(c) The proposal is under consideration at preliminary stage.

(d) Engineers	Present Strength	
	Civil	Electrical
Executive Engineers (EE)	377	148
Assistant Engineers (AE)	1768	682
Junior Engineers (JE)	2224	1001

In addition to the above, the following Engineers are also in position against project posts.

Assistant Engineer (Civil)	137
Assistant Engineer (Elect.)	66
Junior Engineer (Elect.)	21

Statement**Sanctioned Strength (Excluding Projects Posts) of Engineers in CPWD before and after First and Second Cadre Review of Engineering Services**

Sl. No.	Designation	Strength before and after First Cadre Review				Strength before and after Second Cadre Review			
		Before		After		Before		After	
		Civil	Elect.	Civil	Elect.	Civil	Elect.	Civil	Elect.
1.	Additional Director General	–	–	2*	–	2*	–	6*	–
2.	Chief Engineer	23	2	26	4	26	4	40	7
3.	Superintending Engg.	71	18	93	24	93	24	130	36
4.	Executive Engineer	351	92	392	111	392	111	494	156
5.	Assistant Engineer	1619	628	1586	610	1586	610	1768	682
6.	Junior Engineer	3215	1331	3215	1331	3215	1331	2407	1001

*Posts common to civil and electrical disciplines. After Second Cadre Review 2 more posts of Additional Director General have been created and present strength of Engineers in this grade is 8.

Utilization of Funds for Rural Development Schemes by States

1395. SHRI SUBODH MOHITE : Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) whether it is fact that State Governments are failing in utilization of funds provided for Rural Development Schemes;

(b) if so, the details thereof especially in respect of Maharashtra Government;

(c) whether the Union Government propose to withheld further instalments of such States that fails to utilize the funds; and

(d) if not, the other alternative steps taken or proposed to be taken by the Union Government for proper and timely utilization of funds by the State Governments ?

THE MINISTER OF RURAL DEVELOPMENT (SHRI M. VENKAIAH NAIDU) : (a) and (b) During the year 2000-2001, the States/UTs have reported utilisation of Rs. 12047.53 crore against Rs. 15552.32 crore available with them which comes to 77.46%. As per reports received so far, the utilisation of funds in Maharashtra during 2000-01 was Rs. 1327.99 crore against Rs. 1447.15 crore available with them which comes to 91.76%.

(c) and (d) The Union Government release the funds in two instalments. The second instalment of funds is released only when the State/district has utilised 60% of the funds available with it under the programme. Audit

Reports and Utilisation Certificates are insisted upon while processing the proposals for release of funds. The cuts are imposed on the funds to be released to the States, if proposals for second instalment are received late after December. If the proposals are received in January, 10% cut on the second instalment is effected. If the proposals are received in February, the cut is 20% and if the proposals are received in March, the cut is 30%. The carry over limit of funds from one year to another has been reduced from 25% during 1998-99 to 20% during 1999-2000. It has further been reduced to 15% w.e.f. 1/4/2000. In addition, the utilisation is reviewed by the Ministry on a regular basis. The Minister (RD) himself has been visiting the States and reviewing the progress of implementation of the schemes and utilization of funds. The Chief Ministers of the States are also impressed upon the need for better utilisation of funds and achieving faster progress. Also, the Ministry have adopted a four pronged strategy which includes (1) creation of awareness about the schemes, (2) transparency, (3) people's partnership and (4) accountability – social audit.

Apart from these, the Ministry has also developed a comprehensive system of monitoring the implementation of the programmes including utilisation of funds through the following mechanisms :

- Periodical Progress Reports
- Area Officers' Scheme
- Field visits by State and Central Government Officers, Ministers etc.

- Conferences of State Secretaries of Rural Development and Project Directors of DRDAs
- Committees such as State Level Coordination Committees (SLCC), Performance Review Committee etc.
- Concurrent/Quick Evaluations
- Impact Assessment Studies

[Translation]

Works Performed by TRIFED

1396. SHRI ABDUL RASHID SHAHEEN : Will the Minister of TRIBAL AFFAIRS be pleased to state :

(a) the details of the works performed by the Tribal Cooperative Marketing Development Federation of India Limited, State-wise particularly in Jammu and Kashmir during the last three years; and

(b) the details of works proposed to be done by the Federation during the current financial year, State-wise ?

THE MINISTER OF TRIBAL AFFAIRS (SHRI JUAL ORAM) : (a) The details of performance of TRIFED State-wise, are given in the Statement-I enclosed. However, TRIFED has not undertaken any marketing activity in the State of Jammu and Kashmir during the last three years.

(b) The details of the works proposed to be done by TRIFED during the current financial year are given in the Statement-II enclosed.

Statement-I

Statewise Procurement undertaken by TRIFED during last three years

State	Procurement 1998-99		Procurement 1999-2000		Procurement 2000-01	
	Qty	Value	Qty	Value	Qty	Value
Gujarat	296.24	63.95	1940.52	295.70	906.99	33.76
Orissa	1500.46	80.04	3103.57	196.44	1679.30	148.17
Madhya Pradesh	2244.71	258.97	11239.80	956.52	14724.28	1237.64
West Bengal	00.00	00.00	38.24	22.74	1848.37	69.20
North Eastern States	741.60	32.82	517.47	130.52	257.43	53.82
Andhra Pradesh	2520.12	354.16	10681.83	992.35	4942.07	621.87
Chhattisgarh (Bastar Region)	6579.34	427.26	22601.18	1399.73	39551.60	2851.31
Rajasthan	3128.04	298.55	12581.04	1366.58	14156.40	1466.56
Maharashtra	4513.30	397.41	3759.93	444.20	3808.01	1965.84
Tamil Nadu	228.46	17.46	335.58	133.44	66.79	6.04
Jharkhand (Bihar)	8.67	2.61	512.95	32.77	1176.25	158.74
Karnataka	00.00	00.00	00.00	00.00	217.80	24.55
Grand Total	21760.95	1933.22	67312.11	5970.99	83335.29	8637.50

Statement-II

Procurement Plan of TRIFED during current financial year 2001-2002 (State-wise)

Sl. No.	Name of the State	Targetted procurement	
		Quantity (MT)	Value (Rs. in lakh)
1	2	3	4
1.	Andhra Pradesh	7863.08	1053.07

1	2	3	4
2.	Bihar	2800.00	366.00
3.	Chhattisgarh	22674.99	1229.06
4.	Himachal Pradesh, Delhi and Uttar Pradesh	170.00	109.00
5.	Gujarat	2250.00	320.00
6.	Orissa	2940.15	265.52

1	2	3	4
7.	Madhya Pradesh	9029.16	843.86
8.	Maharashtra	6310.70	800.38
9.	North Eastern States	842.32	292.83
10.	Rajasthan	9435.76	1107.50
11.	Tamil Nadu	170.00	175.60
12.	West Bengal	2063.00	251.17
Total		66549.15	6813.57

[English]

Lambadi Tribes

1397. DR. N. VENKATASWAMY : Will the Minister of TRIBAL AFFAIRS be pleased to state :

(a) whether it is a fact that the Lambadi Tribes in Andhra Pradesh are at the brink of extinction;

(b) if so, the reasons therefore; and

(c) the measures taken/being taken to rehabilitate these Lambadi in the State ?

THE MINISTER OF TRIBAL AFFAIRS (SHRI JUAL ORAM) : (a) No, Sir.

(b) and (c) Does not arise.

[Translation]

Water Supply and Sewage Disposal Projects in West Bengal

1398. SHRIMATI SANGEETA KUMARI SINGH DEO : Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state :

(a) whether the Union Government have taken any concrete measures to implement the projects pertaining to potable water supply and water and sewage disposal in major cities of West Bengal;

(b) if so, the details thereof;

(c) whether the Union Government propose to include these projects under the Ninth Five Year Plan;

(d) if so, the details thereof;

(e) whether the World Bank or any other agencies have made their proposal to extend financial assistance for these projects; and

(f) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI BANDARU DATTATREYA) : (a) to (d) Water supply and sanitation being State subjects, the State Governments and local bodies are responsible for provision of water supply and sanitation facilities in cities and towns of the States.

To supplement the efforts of the State Governments in providing water supply and low cost sanitation facilities, this Ministry is implementing a Centrally sponsored Accelerated Urban Water Supply Programme (AUWSP) for providing water supply facility in small towns having population less than 20,000 (as per 1991 census) and the Low Cost Sanitation scheme (LCS).

Under AUWSP water supply schemes for eight towns has been approved so far at an estimated cost of Rs. 1407.29 lakhs and Rs. 455.42 lakhs has been released as Central share (till 15.10.2001). Under LCS 14 schemes covering 116 towns of West Bengal have been approved at a project cost of Rs. 165.78 crores involving a loan amount (to be given by the Housing and Urban Development Corporation) Rs. 57.48 crores and subsidy (to be given by this Ministry) amount of Rs. 50.97 crores. Rs. 38.33 crores has been released as subsidy and Rs. 22.71 crores has been released as loan under LCS to West Bengal.

(e) and (f) Yes, Sir, the World Bank has provided an advance of US \$ 2.5 million on 23.7.99 for preparation of Kolkata Water Supply Sewerage and Drainage Project. The advance is being utilized for (i) consulting services for preparation of project and training, (ii) computer and office technology equipment, (iii) pilot works of desilting and rehabilitation of trunk sewer.

French assistance of French Francs (FF) 35,998,715 has been provided under the Indo-French Financial Protocol signed on 23.11.98 for Improvement in the Management of the Kolkata Water Supply System. The project envisages mapping of water mains, installation of flow and pressure monitoring sites, water meters, implementation of water management software, training and technology transfer.

[English]

Unauthorised Colonies on Gram Sabha Land

1399. SHRI ARUN KUMAR : Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to refer to the reply given to U.S.Q. No. 5226 dated 28.8.2001 and state :

(a) whether the Government have looked into the entire matter of unauthorised colonies on gram sabha land in Delhi;

(b) if so, the details thereof and the action taken by the Government in the matter; and

(c) the names of unauthorised colonies situated on gram sabha land in Delhi?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI BANDARU DATTATREYA) : (a) to (c) The details are being collected and will be placed on the Table of the Sabha.

Number of Floors in Private Residential Houses

1400. SHRI NARESH PUGLIA : Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state :

(a) whether the Union Government propose to lift the limit on the number of floors that can be built in private residential houses in Delhi;

(b) if so, the details thereof; and

(c) the time by which a final decision in this regard is likely to be taken and implemented?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI BANDARU DATTATREYA) : (a) to (c) The provision of MPD-2001 are applicable for all constructions/planned development in Delhi. The Building Control Norms for residential/plotted development in Delhi shall be in accordance with the Government's Notifications dated 23.7.1998 and 7.6.2000.

Pending Bills from Sikkim Legislature

1401. SHRI BHIM DAHAL : Will the Minister of HOME AFFAIRS be pleased to state :

(a) the details of the Bills passed by the Sikkim State Legislature pending with the Union Government for President's assent;

(b) whether the Government have received any request from the Government of Sikkim for early clearance of these Bills;

(c) if so, the details thereof; and

(d) the time by which these Bills are likely to be cleared?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI I.D. SWAMI) : (a) Only one Bill, namely, the Sikkim Education Bill, 2000 as passed by the State Legislature and reserved by the Governor of Sikkim was received in this Ministry on 29.8.2001 for the President's assent.

(b) Yes, Sir.

(c) and (d) The Bill is under examination in consultation with the concerned Ministries/Departments of the Central Government.

National Nutrition Mission

1402. SHRI ASHOK N. MOHOL :
SHRI RAMSHETH THAKUR :

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the proposed National Nutrition Mission has come into existence;

(b) if so, the details thereof;

(c) if not, the reasons for delay; and

(d) the time by which it is likely to be come into existence?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI SUMITRA MAHAJAN) : (a) No, Sir.

(b) The details would be drawn up through a consultative process.

(c) and (d) The draft Cabinet Note seeking operationalisation of the announcement made by the Prime Minister regarding the National Nutrition Mission is under finalisation.

Construction of Houses for Economically Weaker Sections in Andhra Pradesh

1403. SHRI A.P. JITHENDER REDDY : Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state :

(a) the details of houses constructed for the economically weaker sections in the urban areas of Andhra Pradesh during the last three years;

(b) whether the allocation made during the period for the purpose by the Union Government was considered adequate;

(c) if not, whether the Union Government propose to enhance the allocation in the forthcoming budget; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI BANDARU DATTATREYA) : (a) Housing is a State subject. Government of India acts only as a facilitator and not as a provider. However, Housing and Urban Development Corporation Ltd. (HUDCO), a public sector enterprise under this Ministry, provides housing finance to various States agencies for housing schemes including those for the weaker sections of the society. The number of EWS dwelling units sanctioned by HUDCO in the urban areas of Andhra Pradesh during the last three years are given below :

Year	EWS Dwelling Units Sanctioned
1998-99	33309
1999-2000	33884
2000-2001	24298

(b) to (d) Housing and Urban Development Corporation Ltd. (HUDCO) provides housing finances based on demand driven approach. It is for State agencies to submit project proposals for assistance from HUDCO, according to their requirements.

It was decided in the Task Force Meeting to inform all the States to recognize street hawking as a legitimate occupation which helps in reducing poverty and facilitate their integration into the formal economy. The minutes of the Task Force meeting were circulated to all States.

As recommended by the Task Force, all the State Governments were asked to issue necessary instructions especially the licensing and enforcement authorities to suspend any punitive action against the street vendors till such time the policy on street vendors/hawkers is finalized.

Creation of Posts in Education Department of Daman and Diu

1404. SHRI DAHYABHAI VALLABHBHAI PATEL : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to refer to USQ No. 1392 dated 28.11.2000 and state :

(a) whether the additional information required from the Union Territory of Daman and Diu has since been received.

(b) if so, the present position in this regard; and

(c) if not, the steps taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (PROF. RITA VERMA) : (a) Yes, Sir.

(b) In view of the extant economy instructions issued by the Government, the proposal for creation of posts for the Department of Education of the Union Territory of Daman and Diu has been deferred for the present.

Hostels for ST Boys/Girls in Karnataka

1405. SHRI VINAY KUMAR SORAKE : Will the Minister of TRIBAL AFFAIRS be pleased to state :

(a) the number of hostels for boys/girls belonging to Scheduled Tribes in Karnataka under the Central Government's funding schemes;

(b) the details of proposal for setting up hostels for STs in the State pending with the Union Government;

(c) whether the process for allotment of funds and approval of schemes for ST hostels are done in a transparent manner; and

(d) if so, the details thereof?

THE MINISTER OF TRIBAL AFFAIRS (SHRI JUAL ORAM) : (a) Since 1990-91 total 13 Boys and 6 Girls Hostels for ST students have been sanctioned to State Government of Karnataka.

(b) The State Government of Karnataka has submitted the proposal for construction of 9 Boys Hostels and 2 Girls Hostels in the year 2001-2002. The proposal is under process, in accordance with the laid down procedure.

(c) and (d) Yes, Sir. The funds are allocated on first-cum-firs serve basis, as per the provisions of the respective schemes.

APHC Ceasefire in Jammu and Kashmir

1406. SHRI SADASHIVRAO DADOBHA MANDLIK :
SHRI C.N. SINGH :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether All Party Hurriat Conference (APHC) propose to ceasefire in Jammu and Kashmir;

(b) if so, the details thereof; and

(c) the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CH. VIDYASAGAR RAO) : (a) No such proposal has been received by the Government from the APHC.

(b) and (c) Question does not arise.

Policy for Street Hawkers/Roadside Vendors/Rickshaw Pullers

1407. SHRI PAWAN KUMAR BANSAL :
SHRIMATI RENUKA CHOWDHURY :
DR. RAJESWARAMMA VUKKALA :
SHRI SUSHIL KUMAR SHINDE :
SHRI GUTHA SUKENDER REDDY :

Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state :

(a) whether the Government have formulated any policy for street hawkers, roadside vendors and rickshaw pullers;

(b) if so, the details thereof;

(c) whether the Government have decided to introduce the policy reforms in the licensing system for hawkers and rickshaw pullers to eliminate the need for licensing by recognising street hawking and cycle rickshaw pulling as legitimate occupations to help reduce poverty and facilitate their integration into the formal economy;

(d) if so, the details of the policy revision in this regard alongwith its objectives; and

(e) the steps taken to ensure its implementation thereof to prevent harassment and exploitation of rickshaw pullers and hawkers at the hands of licensing authority, law enforcers and the police alongwith the self-employment opportunities likely to be generated thereby, State-wise ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI BANDARU DATTATREYA) : (a) to (e) Central Government has recently initiated the process of formulation of a policy for the Hawkers and Street Vendors so as to mitigate their sufferings. In this context, a Task Force on Street Vendors was constituted under the chairmanship of Minister of State for Urban Development and Poverty Alleviation, with a view to finalizing broad guidelines on Street Vendors and Hawkers for regulation of Street vending, has already started functioning.

It was decided in the Task Force Meeting to inform all the States to recognize street hawking as a legitimate occupation which helps in reducing poverty and facilitate

their integration into the formal economy. The minutes of the Task Force meeting were circulated to all States.

As recommended by the Task Force, all the State Governments were asked to issue necessary instructions especially the licensing and enforcement authorities to suspend any punitive action against the street vendors till such time the policy on street vendors/hawkers is finalized.

Seats for Various Courses in Engineering College

1408. SHRI BISHNU PADA RAY : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) the number of seats available at the disposal of the Ministry for various courses in different Engineering Colleges and Regional Engineering Colleges;

(b) the details of seats out of these are utilized every year;

(c) the guidelines for the allotment of seats to those areas where there is no engineering colleges and the formalities to be completed by such remote areas to get allotted seats;

(d) the number of seats allotted for Andaman and Nicobar Islands, course-wise during the last two years;

(e) whether there is any proposal to allot more seats to Andaman and Nicobar Administration, as proposed by the Secretary (Edn.); and

(f) if so, the details thereof and the number of seats to be allotted, course-wise ?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (PROF. RITA VERMA) : (a) to (c) As per All India Council for Technical Education regulations one free and one payment seats for each course are available for this Ministry to allocate to States/UTs deficient in facilities for training in Engineering and Technology or which lack in infrastructure for training in specific fields. In Regional Engineering Colleges 50% seats are allocated to different States/UTs on the basis of population. Utilization of seats varies from year to year.

(d) to (f) The seats allocated to the Andaman and Nicobar Islands course-wise during the last two years is given in the Statement enclosed. Proposal has been received from Andaman and Nicobar Islands for allocation of more seats.

Statement**DEGREE LEVEL SEATS RESERVED***For Academic Session 2000-01 and 2001-02*

Beneficiary : Andaman and Nicobar Islands

Course	Total seats allotted in other Engineering Colleges	Total seats allocated in RECs
Architecture-E	4	
Civil E	10	4
Computer S/T/E	10	3
Electrical E	10	3
Electrical and Electronics E/T	4	
Electronics E	8	
Applied Electronics	2	
Electronics and Communication E	10	6
Instrumentation and Control E/T	5	
Mechanical E	8	2
Meteorology		1
Pharmacy	5	
Textile		1
Mining	1	
Information Technology		4
Grand Total	76	25

E=Engineering; S=Science; T=Technology.

Jan Shikshan Sansthan1409. SHRI SAVSHIBHAI MAKWANA :
DR. A.D.K. JAYASEELAN :

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the Union Government have set up Jan Shikshan Sansthans;

(b) if so, the details thereof, State/UT-wise and location-wise;

(c) the details of the Authority under whose control these are functioning;

(d) the number of beneficiaries there-under; and

(e) the number of more Jan Shikshan Sansthans likely to be set up during 2001 and 2002, State/UT-wise;

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (PROF. RITA VERMA) : (a) Yes, Sir.

(b) State/UT-wise and location-wise list of Jan Shikshan Sansthans sanctioned so far is enclosed as Statement.

(c) The Jan Shikshan Sansthans function as registered Voluntary Organisations and its affairs are managed by a Board of Management approved by Govt. of India.

(d) The number of beneficiaries in various Vocational Courses conducted by the Jan Shikshan Sansthans during 2000-2001 was 1,81,766.

(e) During 2001-2002, 16 new Jan Shikshan Sansthans are likely to be set up keeping in view the number of slots available and distributive justice among various States/UTs.

Statement-I*State-UT-wise and Location-wise list of Jan Shikshan Sansthans (JSS)*

Name of State/UT	Location of JSS
1	2
ANDHRA PRADESH	1. Hyderabad 2. Guntur 3. Visakhapatanam 4. Vijayawada 5. Rangareddy 6. Kakinada 7. Ongole 8. Tirupati
ASSAM	9. Silchar
BIHAR	10. Gaya 11. Patna 12. Dharbanga
CHATTISGARH	13. Raipur

1	2	1	2
DELHI	14. R.K. Puram, New Delhi	41. Gwalior	
	15. Jahangirpuri, Delhi	42. Ratlam	
GOA	16. Parvari	43. Bhopal	
GUJARAT	17. Ahmedabad	44. Guna	
	18. Surat	45. Morena	
	19. Vadodara	46. Bhind	
	20. Bharuch	47. Worli (Mumbai)	MAHARASHTRA
HARYANA	21. Faridabad	48. Nagpur	
	22. Sirsa	49. Dharavi (Mumbai)	
	23. Sonapat	50. Aurangabad	
JAMMU AND KASHMIR	24. Jammu	51. Pune	
	25. Jamshedpur	52. Kolhapur	
JHARKHAND	26. Dhanbad	53. Nasik	ORISSA
	27. Bangalore	54. Sindhudurg	
KARNATAKA	28. Mysore	55. Rourkela	
	29. Tumkur	56. Cuttack	
	30. Karwar	57. Bhubaneswar	
	31. Raichur	58. Keonjhar	
	32. Shimoga	59. Angul	PUNJAB
	33. Kolar	60. Mohali	
KERALA	34. Thiruvananthapuram	61. Ajmer	RAJASTHAN
	35. Calicut	62. Kota	
	36. Trissur	63. Jaipur	
	37. Kottayam	64. Jodhpur	TAMIL NADU
MADHYA PRADESH	38. Indore	65. Bikaner	
	39. Satna	66. Chennai	
	40. Ujjain	67. Coimbatore	
		68. Madurai	
		69. Tiruchirapalli	
		70. Ramanathapuram	

1	2
UTTAR PRADESH	
	71. Kanpur
	72. Lucknow
	73. Ghaziabad
	74. Faizabad
	75. Narainpur (Varanasi)
	76. Varanasi
	77. Unnao
	78. Allahabad (Indian Institute for Development Studies and Research)
	79. Allahabad (Dr. Ambedkar Welfare Society)
	80. Basti
	81. Ambedkar Nagar
	82. Sultanpur
	83. Jaunpur
	84. Pratapgarh
	85. Barabanki
	86. Gonda
	87. Banda
WEST BENGAL	
	88. Calcutta
	89. Narendrapur
	90. Haldia
	91. Jalpaiguri
UNION TERRITORY	
CHANDIGARH	
	92. Chandigarh

Use of Virulent Biological Agents

1410. SHRI BASU DEB ACHARIA : Will the Minister of SCIENCE AND TECHNOLOGY be pleased to state :

(a) whether the Government are aware that since the vectors used for introducing genes from one organism to another, genetically modified organisms (GMOs) are highly infectious and virulent biological agents;

(b) if so, whether the risk in the use of virulent vectors for engineering novel life forms has been assessed;

(c) if not, whether it is possible to create a bio-safety network since their use for bio-terrorism becomes easier as they spread commercially around the world; and

(d) if so, the details in this regard ?

THE MINISTER OF STATE IN THE DEPARTMENT OF SCIENCE AND TECHNOLOGY OF THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI BACHI SINGH RAWAT "BACHDA") : (a) to (d) Vectors used for introducing genes from one organism to another are not virulent or infectious. A genetically notified organism (GMO) is required to be tested for safety. A case by case analysis is carried out before any GMO is introduced into the environment. Indian system of regulation is transparent in dealing with GMOs. All experiments are to pass through a three tier regulatory process. The three tier system comprise creation of an Institutional Biosafety Committee (IBSC) at the Institute/Company where research work is carried out or where transgenic materials are developed; the Review Committee on Genetic Manipulation (RCGM) is a central committee serviced by the Department of Biotechnology, while the Genetic Engineering Approval Committee (GEAC) which is the statutory body to deal with all aspects of genetically modified organisms and products thereof is in the Ministry of Environment and Forests. These structures have been set up under Environment (Protection) Act, 1986. There are also Monitoring-cum-Evaluation Committees (MECs) to have on the spot monitoring. In testing and evaluation the large infrastructure and diverse expertise of the country from various scientific agencies is utilised.

Irregularities in Distribution of Funds to NGOS

1411. SHRI AJAY CHAKRABORTY : Will the Minister of TRIBAL AFFAIRS be pleased to state :

(a) whether attention of the Government has been drawn to the news-item captioned "NGO's letter to the PM complaints of corruption – Tribal welfare begins with a cut" appearing in 'The Times of India' dated October 22, 2001 regarding corruption prevailing in the Ministry; and

(b) if so, the facts of the matter reported therein and reaction of the Government to the alleged corruption ?

THE MINISTER OF TRIBAL AFFAIRS (SHRI JUAL ORAM) : (a) Yes, Sir.

(b) The Ministry of Tribal Affairs sections projects and releases grants to Non-Government Organizations, subject to fulfillment of requirements for release of grants like submission of application, State Government's Inspection Report, Audited Accounts etc. Shri M.K. Pradhan, worked

as Minister's Personal Staff from 1.11.99 to December, 2000. During his period of service with Minister no complaints regarding his indulgence into any corrupt practice had been received in the Ministry. Further, the Servants of India Society, Koraput have confirmed in writing suo moto that allegations involving them are totally baseless and untrue. No private person has been authorized to inspect any NGO run project and submit report. However, the BJP President, Koraput had brought to the notice of the Minister about misappropriation of funds released to the organization 'Nyaya Sahayak Samiti, Koraput' and demanded for inquiry.

Maintenance of Shakti Sthal and other Samadhis

1412. SHRIMATI RENUKA CHOWDHURY : Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state :

(a) whether attention of the Government has been drawn to the news-item captioned "Centre turns a blind eye to Shakti Sthal upkeep" appearing in 'The Hindu' dated October 30, 2001 regarding the activities of anti-social elements and insanitary conditions near Samadhi areas;

(b) if so, the facts of the matter reported therein;

(c) the amount allocated and spent on the maintenance of 'Shakti Sthal' and other Samadhis of national leaders on the banks of river Yamuna and elsewhere in Delhi; and

(d) the steps taken for proper maintenance of Shakti Sthal and other Samadhis ?

THE MINISTER OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI ANANTH KUMAR) : (a) and (b) Yes, Sir. However, the news-item is not based on facts.

(c) There is no separate allocation of funds for maintenance of Samadhis. An amount of Rs. 3.40 crores was spent on maintenance of various Samadhis in Delhi during the year 2000-2001.

(d) All cut efforts are being made to maintain various Samadhis and surrounding environment in a befitting manner.

[Translation]

Non-Payment of Old Age Pension in Madhya Pradesh

1413. SHRI RAMANAND SINGH : Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) whether the old age pension has not been distributed in various districts of Madhya Pradesh, especially in Satna;

(b) if so, the reasons therefor;

(c) whether the Government have received any complaints in this regard;

(d) if so, the details thereof and the action taken against the responsible officials for the same;

(e) whether the Government have issued any guidelines to the State Government for the timely and regular distribution of the old age pension;

(f) if so, the details thereof; and

(g) the action taken by the State Government thereon ?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI ANNASAHAB M.K. PATIL)

(a) and (b) As reported by the State Government of Madhya Pradesh, the Old Age Pension is being distributed regularly in Madhya Pradesh except in the Municipal area of district Satna due to physical verification of the beneficiaries.

(c) No, Sir.

(d) Question does not arise.

(e) and (f) As per the Guidelines issued by the Government of India to the State Governments, the benefit under National Old Age Pension Scheme should be disbursed, in not less than two instalments in a year and if possible, the benefit may be disbursed in more instalments as per the directions of the State Government.

(g) It has been reported by the State Government that instructions and Citizen Charter have been issued for the regular distribution of Old Age Pension. The scheme is being monitored by State Government as well as at other levels.

Old Age Pension

1414. SHRIMATI RENU KUMARI : Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) the details of the funds allocated to States for old age persons living below poverty line under the National Social Assistance Programme (NSAP) during the last three years and the current year; State-wise;

(b) whether the Governments have demanded additional funds for extension of the said scheme; and

(c) if so, the details thereof; and

(d) the reaction of the Government thereto ?

THE MINISTER OF STATE IN THE MINISTRY OF
RURAL DEVELOPMENT (SHRI ANNASAHEB M.K. PATIL) :

(a) A Statement-I is enclosed.

(b) to (d) The details of additional funds demanded
by some State Governments for the year 2001-2002 are

indicated in the Statement-II enclosed. Given the constraint
of resources, it may not be feasible currently to allocate
additional funds to these States under the Scheme.
However, in the case of Orissa, additional funds to the tune
of Rs. 4.68 crores have been agreed to for 8 districts,
namely, Bolangir, Kalahandi, Koraput, Malkangiri,
Nawarangpur, Nuapada, Rayagada and Sonepur districts.

Statement-I

*National Social Assistance Programme (NSAP) National Old Age Pension Scheme (NOAPS) –
Details of Funds Allocated*

(Rs. in Lakh)

Sl.No.	States	Funds Allocated			
		1998-99	1999-2000	2000-01	2001-02
1	2	3	4	5	6
1.	Andhra Pradesh	4361.76	4361.76	4361.76	3917.63
2.	Arunachal Pradesh	45.86	57.12	181.26	181.26
3.	Assam	656.14	826.98	2624.34	2624.34
4.	Bihar	6552.00	6877.24	5144.85	4620.99
5.	Chattisgarh*	–	–	1243.22	1116.63
6.	Goa	20.59	27.94	27.94	25.10
7.	Gujarat	514.80	561.60	561.60	504.42
8.	Haryana	352.87	535.80	535.80	481.24
9.	Himachal Pradesh	108.58	236.55	236.55	212.46
10.	Jammu and Kashmir	248.98	317.26	317.26	284.96
11.	Jharkhand*	–	–	1732.39	1555.99
12.	Karnataka	2959.63	2959.63	2959.63	2658.27
13.	Kerala	1252.37	1396.31	1396.31	1254.13
14.	Madhya Pradesh	4585.46	4585.46	3342.24	3001.92
15.	Maharashtra	3996.72	4158.51	4158.51	3735.07
16.	Manipur	97.34	103.06	327.06	327.06
17.	Meghalaya	94.54	111.13	352.67	352.67
18.	Mizoram	37.44	37.44	98.51	98.51
19.	Nagaland	66.46	80.71	256.13	256.13
20.	Orissa	3120.62	3120.62	3682.21	3307.28
21.	Punjab	280.80	386.79	386.79	347.41
22.	Rajasthan	1404.00	1474.54	1474.54	1324.40
23.	Sikkim	22.47	29.80	94.57	94.57
24.	Tamilnadu	3276.00	3276.00	3276.00	2942.43

1	2	3	4	5	6
25. Tripura		146.02	178.19	565.46	565.46
26. Uttar Pradesh		7956.00	8264.83	7861.76	7061.24
27. Uttaranchal*		-	-	403.07	362.03
28. West Bengal		3312.50	3312.50	3312.50	2975.21
29. A and N Islands		5.62	17.38	17.38	15.61
30. Chandigarh		12.17	13.66	13.66	12.27
31. D and N Haveli		2.81	11.80	11.80	10.60
32. Daman and Diu		1.87	2.48	2.48	2.23
33. NCT Delhi		177.84	249.58	249.58	224.17
34. Lakshadweep		0.94	1.86	1.86	1.67
35. Pondicheery		14.04	49.05	49.05	44.06
Total		45685.24	47623.58	51260.75	46499.42

*New State

Statement-II*Additional Funds Demanded by States for the Year 2001-2002*

(Rs. in Lakhs)

Name of the State	Additional Fund Demanded
West Bengal	347.49
Bihar	721.84
Uttar Pradesh	2064.39
Madhya Pradesh	286.10
Orissa	984.63
Rajasthan	832.40
Total	5236.85

*[English]***Increase in Foodgrain Quota under Food for Work Scheme**1415. SHRI VARKALA RADHAKRISHNAN :
SHRI Y.S. VIVEKANANDA REDDY :

Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) whether the Government is implementing the food for work scheme in different States;

(b) if so, the amount so far spent for this scheme;

(c) whether any requests have been received from State Governments to increase the quota of foodgrains under the scheme;

(d) if so, the details thereof, State-wise;

(e) the action taken by the Government thereon; and

(f) the extent to which this proposal is likely to be helpful in reducing the over-flowing of foodgrains in FCI godowns ?

THE MINISTER OF RURAL DEVELOPMENT (SHRI M. VENKAIAH NAIDU) : (a) and (b) The Food for Work Programme is being implemented in the 11 States namely, Andhra Pradesh, Bihar, Chhattisgarh, Gujarat, Himachal Pradesh, Karnataka, Kerala, Madhya Pradesh, Maharashtra, Orissa and Rajasthan. During the year 2000-2001 an amount of Rs. 300 crores has been spent for implementing of the programme. During the current financial year an amount of Rs. 1100.00 crores has been allocated for this programme.

(c) to (e) No quota has been fixed for the States. Foodgrains are released on the basis of demand received from the States.

(f) 28.63 lakh tonnes of foodgrains have been released, so far, to the States under the Scheme. Out of this 22.46 lakh tonnes of foodgrains have been lifted from the FCI godowns for distribution to the workers.

[Translation]

**Inclusion of Gaddis and Gujjars
Castes in STs List**

1416. SHRI SURESH CHANDEL : Will the Minister of TRIBAL AFFAIRS be pleased to state :

(a) whether the Government are aware that prior to 1966 Gaddis and Gujjars were recognized as Scheduled Tribes, however after the reorganisation of State of Himachal Pradesh in 1966 Gaddis and Gujjars living in the regions which were included in Himachal Pradesh have not been included in the list of Scheduled Tribes and this has led to gross anomaly;

(b) if so, whether the Government of Himachal Pradesh have dispatched all the required information in this regard to the Union Government; and

(c) if so, the action taken by the Union Government to remove the anomaly ?

THE MINISTER OF TRIBAL AFFAIRS (SHRI JUAL ORAM) : (a) to (c) 'Gaddi' and 'Gujjar' communities have been notified as scheduled tribes in relation to the areas which formed Himachal Pradesh prior to November, 1966 and in relation to areas merged in Himachal Pradesh on account of re-organization of Punjab in the year 1966, these communities are treated as Other Backward Class (OBC). The Government of Himachal Pradesh has recommended that these communities may be declared as Scheduled Tribes through out the State. The proposal of Government of Himachal Pradesh has been processed in accordance with modalities approved for deciding such claims.

Disinvestment of Salem Steel Plant

1417. SHRI P.D. ELANGO VAN :
SHRI T.T.V. DHINAKARAN :
SHRI GUTHA SUKENDER REDDY :

Will the Minister of DISINVESTMENT be pleased to state :

(a) whether global tender has been floated for disinvesting Salem Steel Plant in Tamil Nadu;

(b) if so, the reasons therefor;

(c) the steps taken by the Government to look after the plight of worker engaged prior to the disinvestment of Salem Steel Plant; and

(d) the remedial measures, if any, proposed to be taken by the Government to rehabilitate these casual labourers ?

THE MINISTER OF DISINVESTMENT AND MINISTER OF DEVELOPMENT OF NORTH EASTERN REGION (SHRI ARUN SHOURIE) : (a) and (b) Steel Authority of India Limited (SAIL) had issued a global tender inviting experienced and competent companies [Strategic Partner(s)] to establish suitable stainless steel making and slab casting facilities at Salem in Joint Venture (JV) with SAIL. This has been done as divestment of non-core assets of SAIL is an important component of the restructuring of SAIL.

(c) and (d) The advertisement also indicated that the SP shall comply with SAIL's decision to absorb all personnel presently working in SSP, with full protection of their existing compensation packages and other service conditions in case of joint venture through equity participation in Salem Steel Plant.

Land Reforms

1418. SHRI KALAVA SRINIVASULU : Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) whether the Land Reforms is an important policy instrument for the alleviation of rural poverty during the Ninth Plan period;

(b) if so, the progress made in various States in this regard;

(c) whether the Planning Commission has expressed its unhappiness over the lack of progress on this aspect in its mid-term plan appraisal; and

(d) if so, the reaction of the Government thereto and the action taken or proposed to be taken in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI ANNASAHAB M.K. PATIL) : (a) to (d) The schemes/activities undertaken towards land reforms have brought about a significant change in agrarian structure. 92% of the holdings are now wholly owned and self-operative in the country. Ownership rights have been granted to 20 million tillers and an area of 5.31 million acres of ceiling surplus land has been distributed to 5.54 million rural poor. Moreover, an area of 14.75 million acres of Government Wastelands and 2.18 million acres of Bhoodanland have also been distributed among the eligible rural poor. That apart, 12.42 million tenants have their rights protected over an area of 15.63 million acres of land and 0.43 million acres of alienated land has been restored to STs. The Scheme of Computerisation of Land Records has been implemented in 569 districts of the country out of 599 districts.

The Planning Commission had observed in its mid-term plan appraisal that several factors had constrained

the progress of Computerisation of Land Records such as delay in transfer of funds to the implementing authority by the State Governments, power shortages and delay in the construction of room with air conditioner for installation of computer and other equipment, delay in development of appropriate and comprehensive software as per requirement of the State Government, delay in supply and installation of the hardware, lack of adequate training facilities to staff to handle computers and non-availability of good vendors for taking up data entry work.

With a view to speeding up the progress of the Scheme of Computerisation of Land Records, the State Governments/UTs were impressed upon to take effective steps for transfer of funds to the implementing Agencies in time and also to take up data entry work through private vendor so that the work could be completed within a specified time-frame. The State Governments/UTs have also been requested to procure and install hardware at the earliest and organise basic training programmes in order to train the Revenue Officials at the taluk level to facilitate speedy implementation of the Scheme.

**Development of Technology for Water Supply
by Central Mechanical Research Institute**

1419. COL (RETD.) SONA RAM CHOUDHARY : Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) whether the Central Mechanical Research Institute, Durgapur was set up to develop technology for the supply of potable water has failed to achieve its objectives despite incurring huge expenditure thereon;

(b) whether it is also a fact that this project has failed to achieve fully the objectives of sponsored projects for providing potable drinking water in the areas where the water was brackish and to develop technology for the underwater mining;

(c) if so, the reasons therefor; and

(d) the action taken or proposed to be taken by the Government to make this project worthy of fulfilling its objects ?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI ANNASHEB M.K. PATIL) : (a) and (b) The Central Mechanical Engineering Research Institute (CMERI), Durgapur (West Bengal) was engaged by the Ministry of Rural Development as the nodal agency for installing 132 desalination plants in a cost effective manner in selected villages of different States where potable water resources are far away from the residential

areas and rainfall was insufficient, and to coordinate the programme for procurement and maintenance of the plants upto 5 years, before handing over to the State Governments. The activity for installation of desalination plants were initiated by CMERI in June, 1988. As per information received from CMERI, out of the 132 desalination plants sanctioned, 117 plants were commissioned and 77 plants have been handed over to various State Governments for operation after expiry of three years operation and maintenance period and three plants on as-is-where is basis on the respective State Governments.

(c) and (d) Do not arise.

IIT, Kharagpur

1420. SHRI ABUL HASNAT KHAN :
SHRI SUBODH ROY :

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether IIT, Kharagpur failed to utilize the specific purpose plan grants of Rs. 13.80 crore allocated to it between 1995 and 1999;

(b) if so, the reasons therefor; and

(c) the action taken by the Government in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (PROF. RITA VERMA) : (a) to (c) There has been certain time over-run in the past in utilization of grants by Indian Institute of Technology, Kharagpur. This is attributed to time required for processing of orders and execution of works etc. for infrastructure development. The institute has been instructed by the Government to pace up utilization of grants and as per the information provided by Indian Institute of Technology, Kharagpur they have fully utilized the grants during the current financial year.

**Funds for Vocationalisation of
Secondary Education**

1421. SHRI K.P. SINGH DEO : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the funds allocated to the Government of Orissa has been utilised;

(b) if so, the details thereof and if not, the reasons therefor;

(c) whether any utilization certificate has been submitted by the State Government; and

(d) if so, the district-wise details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (PROF. RITA VERMA) : (a) and (b) Under the Centrally Sponsored Scheme of Vocationalisation of Secondary Education the State Government of Orissa has been provided with the financial assistance of Rs. 2104.03 lakhs. As per the information furnished by the State Government, the entire amount has been utilised. An amount of Rs. 284.83 lakhs has been released under the scheme for utilisation by the State Government during the current financial year i.e. 2001-02.

(c) Under the scheme the State Governments send only the Statement of expenditure. The same has been received from Orissa.

(d) The district-wise details are not maintained at the centre.

Approach Road for DDA Flats

1422.DR. (SHRIMATI) ANITA ARYA : Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state :

(a) whether it is a fact that at Bindapur (Dwarka), Delhi, more than three thousand DDA flats of different categories are partly occupied for the want of proper link/ approach roads;

(b) if so, the reasons for delay in providing approach roads in such a large DDA colony; and

(c) the action likely to be taken by the Government to provide them the much needed approach roads ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI BANDARU DATTATREYA) : (a) to (c) The information is being collected and will be laid on the Table of the Sabha.

Purchase of Sub-Standard Equipments by DDA

1423.SHRI RADHA MOHAN SINGH :
SHRI RAMCHANDRA PASWAN :

Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state :

(a) whether it is a fact that the equipments purchased by DDA for its multi gyms in various

sport complexes in the city were found to be of sub-standard;

(b) if so, the details thereof stating the amount involved in the purchase of the equipments;

(c) whether the Government have conducted any inquiry into the purchase of such sub-standard equipments;

(d) if so, the outcome thereof; and

(e) the action taken by the Government in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI BANDARU DATTATREYA) : (a) to (e) Yes, Sir. The DDA has reported that some equipments recently procured for the DDA multigyms have been found to be below specifications.

The total amount involved in procurement of equipments at these multigyms is given below. However, the amount involved as far as substandard equipments are concerned is being examined by a Committee constituted for each Sports Complex :

Multi gyms	Amount
Sim Fort Sports Complex	Rs. 1,73,650/-
Hauz Khas Multigym	Rs. 1,01,000/-
Kanti Nagar Ladies Gym	Rs. 1,88,900/-
Janakpuri Multigyms	Rs. 1,88,950/-
Jasola Sports Complex	Rs. 2,87,950/-
Total	Rs. 9,40,450/-

Assessment is being made of the amount of substandard equipments involved and payments have been withheld. Action has been initiated to dabar the Agency from making further supply to the DDA. Further action would be taken as per Rules/Act.

[Translation]

Awards to Sanskrit Scholars

1424.SHRI JAGDAMBI PRASAD YADAV
SHRI T.T.V. DHINAKARAN :

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the Government propose to give cash awards to Sanskrit Scholars every year;

- (b) if so, the details thereof;
- (c) the criteria fixed for selecting subjects and the awardees;
- (d) whether Vedic Research Centres are also included for selecting the awards;
- (e) if so, the details in this regard;
- (f) whether any such award has been proposed for other Indian languages also; and
- (g) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (PROF. RITA VERMA) : (a) and (b) A scheme of President's Award of Certificate of Honour of eminent Scholars in classical languages has been in operation since 1958. Under this scheme 15 awards in Sanskrit, 1 in Pali/Prakrit and 3 each in Arabic and Persian are given annually. It has also been decided to introduce from next year the Maharshi Badrayan Vyas Samman for young scholars in the age group of 30-40. It will comprise 5 awards in Sanskrit, 1 each in Pali/Prakrit, Arabic and Persian.

(c) to (e) Recommendations for these awards are invited every year from the Central and State Governments, Vice Chancellors of all Indian Universities and deemed Universities, Kendriya Sanskrit Vidyapeethas and Adarsh Sanskrit Pathshalas, the Maharshi Sandipani Rashtriya Veda Vidya Pratisthan, Ujjain and from all previous awardees of the Certificate of Honour. The recommendations received are scrutinized by a Preliminary Selection Committee constituted for this purpose and their decisions are submitted to the Minister for Human Resource Development, the Prime Minister of India and then finally to the President of India for approval. The Names of the

awardees are announced by the President's Secretariat on 15th August every year.

(f) and (g) The Sahitya Akademi gives 22 awards annually to the authors of outstanding books published in 22 Indian languages including Sankrit. The Central Institute of Indian Languages has a scheme of one annual award in each of 15 Indian Languages for original writings. The Central Institute of Hindi has six schemes under which 13 awards are given annually for outstanding work in Hindi (four for the teaching and propagation of Hindi, two for the development of technical and scientific literature, two for meritorious contribution to the Development of Hindi, two for research and one for foreign Hindi scholars). The Central Hindi Directorate has a scheme that offers 19 awards annually to Hindi writers from non-Hindi Speaking States.

The National Council for Promotion of Sindhi Languages (NCPSL) has three schemes under which awards are given to eminent Sindhi Scholars and litterateurs.

Foreign Visits of Minister

1425. SHRI UTTAMRAO PATIL : Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state :

- (a) the names of countries visited by the Minister during the last two years;
- (b) the details of the agreement signed and the benefits accrued to the country thereby; and
- (c) the amount spent on such foreign visits during the said period?

THE MINISTER OF STATE IN THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI PON. RADHAKRISHNAN) : (a) to (c) The information is given in the Statement enclosed.

Statement

Sl. No.	Name of Minister	Name of countries visited during the last two years	Details of the agreement signed and the benefits accrued to the country thereby	Amount spent thereon
1	2	3	4	5
1.	Shri Ananth Kumar, Minister for Culture, Youth Affairs and Sports	Berlin 3-5th November, 1999	To attend World Summit on Physical Education, as invitee.	Expenditure borne by Department of Culture
2.	Shri Th. Chaoba Singh, MOS for Culture, Youth Affairs and Sports	Australia 14-17th November, 1999	To attend International Summit on "Drugs in Sports" and participated in the deliberations.	Rs. 1,36,472/-

1	2	3	4	5
3.	Shri Th. Chaoba Singh, MOS for Culture, Youth Affairs and Sports	Uruguay 30th November to 3rd December, 1999	To attend 3rd International Conference of Minister and Senior Officials responsible for Physical Education and Sports.	Rs. 2,95,513/-
4.	Shri. S.S. Dhindsa, Minister for Youth Affairs and Sports	Brazil England (Private Visit) 20-30th May, 2000	To make presentation on the bid for the Asian Games, 2006.	Rs. 3,79,312/-
5.	Shri Th. Chaoba Singh, MOS for Youth Affairs and Sports	Solomon Islands 22-26th May, 2000	To attend the Commonwealth Youth Ministers Meeting.	Rs. 2,05,373/-
6.	Shri. S.S. Dhindsa, Minister for Youth Affairs and Sports	Uzbekistan 27-28th August, 2000	To attend the meeting of the Executive Board of the Olympic Council of Asia	Rs. 37,448/-
7.	Shri Syed Shah Nawaj Hussain, MOS for Youth Affairs and Sports	Australia 14th September to 2nd October, 2000	To witness the Olympic Games, 2000	Rs. 2,11,094/-

*[English]***Sick IDPL Units**

1426 SHRI PRABHAT SAMANTRAY :
SHRI K. YERRANNAIDU :

Will the Minister of CHEMICALS AND FERTILIZERS
be pleased to state :

(a) the name and number of units of IDPL which
have fallen sick;

(b) the action taken to implement the assurances
given by the Prime Minister regarding revival of IDPL;

(c) whether the Government propose to privatize
some of those units;

(d) if so, the details thereof and the reasons therefor;

(e) the steps taken in this direction so far;

(f) whether the Government have announced VRS
for IDPL employees; and

(g) the benefits being given to them ?

THE MINISTER OF STATE IN THE MINISTRY OF
CHEMICALS AND FERTILIZERS (SHRI SATYA BRATA
MOOKHERJEE) : (a) IDPL is a sick company under
reference to the Board for Industrial and Financial
Reconstruction (BIFR). It has three manufacturing units at
Rishikesh, Hyderabad and Gurgon. It also has two wholly
owned subsidiaries at Chennai and Muzaffarpur.

(b) to (e) A communication has been sent to the Board
for Industrial and Financial Reconstruction (BIFR) intimating
the concessions/facilities for cleaning up the balance sheet
of IDPL that the Government intends to provide to facilitate
its privatisation through the induction of strategic partners.
BIFR has been requested of invite fresh proposals to
explore the possibility of privatizing each of the units of
IDPL (including the 100% owned subsidiaries) separately

(f) and (g) Government has also decided to offer VRS
in IDPL.

*[Translation]***Ban on SIMI**

1427 SHRI BHERULAL MEENA :
SHRI TARACHAND BHAGORA :
SHRI K. YERRANNAIDU :
DR. CHARAN DAS MAHANT :
SHRI JASWANT SINGH BISHNOI
SHRI RAMESHWAR DUDI :
SHRI RAMSHAKAL :
SHRI BRIJ BHUSHAN SHARAN SINGH :
SHRI PRAHLAD SINGH PATEL :
SHRI NARESH PUGLIA :
SHRIMATI PRENEET KAUR :
SHRIMATI SHYAMA SINGH :

Will the Minister of HOME AFFAIRS be pleased to
state :

(a) whether the Union Government have imposed ban on the functioning of SIMI in the country;

(b) if so, whether various intelligence agencies have reports on the functioning of SIMI;

(c) if so, the details in this regard;

(d) whether SIMI has its branches in other foreign countries and the members of SIMI have any links with the terrorist groups in Afghanistan;

(e) if so, the details in this regard;

(f) the action taken by the Government in this regard;

(g) whether several weapons and anti-national documents have been seized from various office bearers of SIMI and its offices after imposing ban on this organisation;

(h) if so, the details in this regard; and

(i) the number of SIMI activists arrested during each of the last three years, till date, State-wise ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CH. VIDYASAGAR RAO) : (a) Yes, Sir. The Union Government have banned SIMI under the provisions of the Unlawful Activities (Prevention) Act, 1967.

(b) and (c) The reports received revealed that the Students Islamic Movement of India (SIMI) has been found indulging in activities which are prejudicial to the security of the country and have the potential of disturbing peace and communal harmony and disrupting the secular fabric of the society. In view of this SIMI was declared as Unlawful association under Sub-Section (1) of Section 3 of the Unlawful Activities (Prevention) Act, 1967 on 27th September, 2001. In terms of Sub-Section (1) of Section 5 of the aforesaid Act, Government have constituted Unlawful Activities (Prevention) Tribunal for the purpose of adjudicating whether or not there is sufficient cause for declaring SIMI as Unlawful association. The matter is before the Tribunal for a decision.

(d) to (f) So far there is no information that SIMI has its branches in foreign countries and its members have links with the terrorist groups of Afghanistan. However, during their speeches in Ikhwan Conferences some of the SIMI leaders eulogized and glorified Pan Islamic terrorists and fundamentalists like Osama Bin Laden.

(g) to (i) The information is being collected and will be laid on the Table of the House.

[English]

ISI Activities in Assam

1428. SHRI KIRIT SOMAIYA :
SHRI RAVINDRA KUMAR PANDEY :
SHRI RAMSHETH THAKUR :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether attention of the Government has been drawn to the news-item regarding ISI threat to leaders of Assam appearing in 'Jansatta' dated November 5, 2001.

(b) if so, whether the activities of ISI have been increased in North-Eastern area, particularly in Assam; and

(c) if so, the steps taken by the Government to check these activities ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CH. VIDYASAGAR RAO) : (a) Yes, Sir.

(b) The Government has reports that the Pak ISI has been helping the North East militants/terrorists in purchase and transportation of arms consignments from abroad to the North Eastern Region. The reports also indicate that the Pak ISI is providing assistance to the North Eastern militants in terms of money. Pak ISI has also been motivating misguided youths for training across the border.

(c) To neutralize activities of ISI agents, Government have adopted a well coordinated and multi-pronged approach which includes strengthening the border management, gearing up of intelligence machinery, well coordinated intelligence based action against ISI agents and militants sponsored by them, setting up of outposts of security forces and modernization and upgradation of police and security forces with advanced sophisticated weapons and communication system etc. Steps taken in this regard have resulted in detection/neutralization of various Pak ISI backed modules. The Government of India has also taken up the matter relating to the camps of anti-India militants with the Governments of neighbouring countries. The Governments of neighbouring countries have assured that they will not allow undesirable elements to use their territory for activities prejudicial to the interests of India.

[Translation]

Recognition of Engineering Colleges

1429. SHRI ANANT GUDHE :
SHRI ANANDRAO VITHOBA ADSUL :

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) the number of Engineering Colleges recognised by the Government during the last two years, State-wise;

(b) the details of norms adopted;

(c) whether recognition has been provided to the colleges in different States uniformly; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (PROF. RITA VERMA) : (a) The number of Engineering Colleges approved by the All India Council for Technical Education (AICTE) during the last two years, State-wise is given in the Statement enclosed.

(b) to (d) AICTE considers proposals on the basis of duly prescribed regulations and also keeping in view financial viability, availability of infrastructure like building, classroom, faculty, etc. as per the prescribed norms and standards. The norms of AICTE apply uniformly throughout the country.

Statement

State/UTs	Number of Engineering Colleges approved by AICTE during last two years
1	2
Andhra Pradesh	73
Chattisgarh	01
Delhi	03
Haryana	06
Goa	01
Gujarat	03
Madhya Pradesh	08
Maharashtra	17
Meghalaya	01
Orissa	06
Punjab	03
Rajasthan	12
Tamilnadu	77
Uttar Pradesh	27
Uttaranchal	01

1	2
West Bengal	12
Total	251

Operation Black Board Scheme

1430. SHRI MANIBHAI RAMJIBHAI CHAUDHRI
SHRI TRILOCHAN KANUNGO :

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) the number of people made literate under the Operation Black Board Scheme, as on date, State-wise;

(b) the total amount released and spent on this scheme during each of the last three years, State-wise;

(c) the total number of teachers deputed under this scheme during the said period, State-wise;

(d) whether the funds provided by the Government have been utilised;

(e) if so, the details thereof, State-wise; and

(f) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCES DEVELOPMENT (PROF. RITA VERMA) : (a) The scheme of Operation Blackboard, launched in 1987-88, aims to improve the human and physical resources in primary schools in terms of teachers, Teaching Learning Equipment (TLE) and classrooms. The scheme was extended in 1993-94 to cover upper primary schools also. Thus, the scheme seeks to contribute towards qualitative and quantitative improvement in elementary education.

(b) State-wise details of funds released and utilized from 1998-99 to 2000-2001 is given in the Statement-I enclosed.

(c) State-wise details of teachers posts sanctioned/appointed during the said period is given in the Statement-II enclosed.

(d) to (f) Funds are released to the States/UTs for procurement of TLE and payment of salary to teachers appointed under the scheme. Some States have not fully utilized the funds released for procurement of TLE. This issue is monitored and continuous taken up with concerned States. A statement-III showing unutilized funds lying with State Government is enclosed.

1	2	3	4	5	6	7	8	9	10	11
29.	Daman and Diu	0.00	0.00	0.0	0.0	0.00	0.00	0.00	0.00	
30.	Delhi	23.02	23.02	0.00	0.00	0.00	0.00	23.02	23.02	100.00%
31.	Lakshadweep	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	
32.	Pondicherry	0.80	0.45	8.79	8.79	36.22	36.22	45.81	45.46	99.24%
Total		22752.10	16546.87	30858.16	28680.86	43696.21	39595.34	97306.47	84823.07	87.17%

Statement-II*State-wise details of teachers posts sanctioned/appointed from 1998-99 to 2000-2001*

Sl. No.	State	Post of Third Teachers in Primary Schools		Posts of Additional Teachers in in Upper Primary Schools	
		Sanctioned	Appointed	Sanctioned	Appointed
1.	Andhra Pradesh	-	-	306	-
2.	Assam	-	-	2,690	-
3.	Haryana	-	-	1,204	-
4.	Karnataka	1,086	1,003	1,198	1,102
5.	Madhya Pradesh	22,163	22,163	6,445	6,445
6.	Mizoram	-	-	106	-
7.	Nagaland	95	-	161	-
8.	Orissa	-	-	10,023	6,486
9.	Punjab	-	-	1,334	-
10.	Rajasthan	-	-	1,000	-
11.	Tripura	-	-	395	395
12.	Uttar Pradesh	-	-	5,310	4,042
13.	West Bengal	3,750	2,992	2,353	-
Total		27,094	26,158	32,525	18,470

During 2001-02, as on date, the State Government has filled up 6486 posts of Additional teachers by Para teachers (Swechhasevi Sikhya Sahayak).

Statement-III*Statement showing details of funds released and utilized under OB (1987-88 to 2000-2001)*

(Rs. in Lakh)

Sl.No.	State/UTs	Released	Utilized	Unspent Balance	% of Utilisation
1	2	3	4	5	6
1.	Andhra Pradesh	31149.02	25744.65	5404.37	82.65

1	2	3	4	5	6
2.	Arunachal Pradesh	897.78	897.78	0.00	100.00
3.	Assam	15841.18	13148.19	2692.99	83.00
4.	Bihar	21300.54	16153.21	5147.33	75.83
5.	Goa	274.51	274.51	0.00	100.00
6.	Gujarat	9682.98	9654.50	28.48	99.71
7.	Haryana	1316.64	835.04	481.60	63.42
8.	Himachal Pradesh	4980.73	4980.73	0.00	100.00
9.	Jammu and Kashmir	6237.89	5865.74	372.15	94.03
10.	Karnataka	44551.44	43662.73	888.71	98.01
11.	Kerala	1691.89	1691.89	0.00	100.00
12.	Madhya Pradesh	26992.64	22125.82	4866.82	81.97
13.	Maharashtra	33182.01	32833.95	348.06	98.95
14.	Manipur	457.00	276.80	180.20	60.57
15.	Meghalaya	2730.32	2658.32	72.00	97.36
16.	Mizoram	755.27	755.27	0.00	100.00
17.	Nagaland	324.11	324.11	0.00	100.00
18.	Orissa	24890.04	18934.38	5955.66	76.07
19.	Punjab	5694.24	5469.49	224.75	96.05
20.	Rajasthan	23884.55	22293.09	1591.46	93.34
21.	Sikkim	124.66	112.51	12.15	90.25
22.	Tamil Nadu	7051.94	5790.80	1261.14	82.12
23.	Tripura	1092.42	1092.42	0.00	100.00
24.	Uttar Pradesh	31910.58	31910.58	0.00	100.00
25.	West Bengal	7748.57	6646.79	1101.78	85.78
26.	A and N Islands	30.09	27.11	2.98	90.10
27.	Chandigarh	1.17	1.17	0.00	100.00
28.	D and N Haveli	36.46	17.96	18.50	49.26
29.	Daman and Diu	21.44	19.68	1.76	91.79
30.	Delhi	427.83	373.84	53.99	87.38
31.	Lakshadweep	2.48	2.46	0.02	99.19
32.	Pondicherry	139.95	139.60	0.35	99.75
Total		305422.37	274715.12	30707.25	89.95

**Special Direction for Admission in
Regional Engineering Colleges**

1431. SHRI THAWAR CHAND GEHLOT : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether special directions have been issued regarding admission in regional engineering colleges of the country;

(b) if so, the details thereof;

(c) whether jurisdiction of colleges have been reprecised in all the States of the country;

(d) if so, the details thereof, State-wise; and

(e) the benefits likely to be derived by the students of engineering colleges by these new directions ?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (PROF. RITA VERMA) : (a) and (b) Norms for admission to Regional Engineering Colleges (RECs) have been modified from time to time and at present 50% of all the seats in Master of Computer Application and undergraduate programmes are allocated to the State in which the REC is located and the balance are allocated other States/Union Territories in proportions to their population. The admission to postgraduate courses is done on all India basis.

(c) No, Sir.

(d) and (e) Does not arise.

**NGOs Receiving Foreign Donations
under FCRA-1976**

1432. SHRI BRIJLAL KHABRI :
SHRI RAM SINGH KASWAN :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) the number of Non-Government organisations in the country which are receiving donations from foreign countries under FCRA;

(b) the amount received by these NGOs during the last three years;

(c) whether this amount is not being utilised in the interest of the country;

(d) if so, the details thereof;

(e) whether the organisations applying for registration to receive foreign donations have come down in the recent past;

(f) if so, the details thereof;

(g) whether the Government have taken any decision to monitor the receipts of donations by the Non-Government organisations and their expenses;

(h) if so, the details thereof; and

(i) if not, the reasons therefore ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CH. VIDYASAGAR RAO) : (a) and (b) The details of foreign contribution received by voluntary associations for the last three years is given below :

(Rs. in crores)

Year	No. of Associations	Amount Received
1997-98	12198	2864.51
1998-99	13775	3402.90
1999-2000	13986	3924.63

(c) and (d) An association having a definite cultural, economic, educational, social etc. programme can accept foreign contribution after obtaining permission under the Foreign contribution (Regulation) Act, 1976. The foreign contribution so received is to be utilized for the stated objectives and if any association is found contravening the provisions of the Act including misutilisation of funds, Central Government is empowered to take action against such associations.

(e) No, Sir.

(f) Does not arise.

(g) to (i) Under the Foreign Contribution (Regulation) Act, 1976, associations which are covered under the said Act are required to furnish intimation in regard to receipt and utilization of the foreign contribution by them, on yearly basis, duly certified by a Chartered Accountant, to the Ministry of Home Affairs. The monitoring of foreign contribution is done through the returns submitted by such associations. The Central Government is also empowered under the Act to order inspection of accounts or records or audit books of account of such associations.

[English]

Loan from World Bank for ICDS

1433. SHRI CHANDRA VIJAY SINGH : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the loan taken from World Bank for Integrated Child Development Services Schemes during the last three years has not been utilised;

(b) if so, the reasons therefor;

(c) whether the assistance received from UNICEF was also diverted for Non-Integrated Child Development Services; and

(d) if so, the amount of funds so diverted and the reasons for diversion?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI SUMITRA MAHAJAN) : (a) and (b) During the last three years, loans have been negotiated with World Bank for ICDS-III (including UDISHA) [Women and Child Development Project] and ICDS-APER.

Loan is disbursed by World Bank by reimbursing expenditure incurred by States. The pace of expenditure by States to date under ICDS-III and UDISHA has been low.

The expenditure under ICDS-APER is being currently booked under ICDS-II. However, booking of expenditure under ICDS-APER would be initiated after September 2002, when ICDS-II comes to an end.

(c) No, Sir.

(d) Does not arise.

Development Schemes for North-East

1434. SHRI J.S. BRAR : Will the Minister of DEVELOPMENT OF NORTH EASTERN REGION be pleased to state

(a) the development schemes propose to be undertaken during 2001-02 and 2002-03 alongwith their estimated cost and time of completion/commissioning;

(b) the extent to which these schemes are likely to meet the sentimental requirement of rebel and ethnic groups in the area;

(c) whether the local groups have also been associated with developmental schemes in the area;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF DISINVESTMENT AND MINISTER OF DEVELOPMENT OF NORTH EASTERN REGION (SHRI ARUN SHOURIE) : (a) to (e) Developmental schemes are prepared by the State Governments Taking into consideration local resource base, requirements of the people and the availability of the funds. The Annual Plan outlays are finalized at meetings between the Deputy Chairman, Planning Commission and the Chief Ministers

of the respective States. The scheme wise allocations are decided by the State Governments which do so on the basis of an overall assessment of the requirements of various sectors and regions in the State. The outlays finalized for the North Eastern States including Sikkim for 2001-02 are given below. The outlays including the outlays for the autonomous district councils, which have been constituted to give special attention to the development of the less developed areas in the North Eastern States.

(Rs. Crores)

States	Agreed outlays
Arunachal Pradesh	661.00
Assam	1710.00
Manipur	520.00
Meghalaya	487.00
Mizoram	410.00
Nagaland	405.00
Sikkim	300.00
Tripura	560.00

The Planning Commission has requested the State Governments to submit proposals for the Annual Plan 2002-2003.

Developmental schemes are also taken up by the North Eastern Council for the development of the NE region. Statement-I indicating the sector-wise approved outlay for the year 2001-2002 is enclosed. Proposals for 2002-2003 have not yet been finalised.

In addition, development programmes in the North Eastern Region (and Sikkim) are also supported from the Non-lapsable Central Pool of Resources. During the current financial year (2001-2002), as on 12.10.2001 an amount of Rs. 150.65 crores for 37 ongoing/new projects and schemes has been recommended for release from the Central Pool. Details are given in the Statement-II enclosed.

Statement-I

North-Eastern Council Sectorwise Approved
Outlay for 2001-2002

(Rs. in Crore)

Sl.No.	Sector	Approved outlay
1	2	3
1.	Agriculture and Allied Sectors	4.21

1	2	3	1	2	3
2.	Power, Water Development and RRE	158.84	6.	Social and Community Services	35.43
3.	Industries and Minerals	4.80	7.	General and Scientific Services	16.95
4.	Transport and Communication	183.55	8.	Externally Aided Project	8.50
5.	Manpower Development	37.72	Grand Total		450.00

Statement-II

List of projects recommended for release from the Non-lapsable Central Pool of Resources during 2001-02

(Rs. in Crores)

State	Project	Amount recommended
1	2	3
Arunachal Pradesh	1. Flood Control and anti-erosion schemes (8 Nos.)	6.35
	2. Flood Control and anti-erosion schemes (6 Nos.)	3.65
	3. Water Supply Scheme at Roing.	1.00
	4. Water Supply Scheme at Pasighat	1.00
	5. Furniture for 1557 primary and middle schools.	1.63
	6. Rama Krishna Mission residential school, Narotam Nagar.	12.20
	7. Rama Krishna Sharda Mission girls school, Khonsa.	3.00
Assam	8. Amreng Minor Irrigation Scheme in Karbi Anglong.	6.00
	9. Irrigation Scheme in NC Hills in Washillinghadi ELIS	2.70
	10. Centre for Plasma Physics, Guwahati	0.93
	11. Construction/Improvement of Roads (19 nos.) in BAC Area	18.00
Manipur	12. Augmentation of Water Supply for Imphal City (ph-I) (29.5 MLD)	5.00
	13. 36 MW Heavy Fuel Based Power Project Plant at Leimakhong.	4.32
Meghalaya	14. Strengthening of Baghmara-Maheshkhola Road (strengthening of weak pavement from 35th Km to 74th KM (15 KMs)	0.93
	15. Strengthening including widening of existing pavement into intermediate lane of 4.75m width of Mawshynrut-Nongdaju-Nongchram Road (0 to 53.50 KM)	3.66
	16. Widening and strengthening of hard crust on Mawngap-Mairang Road Sec.I (5th-24th KM)	2.26
	17. Strengthening including providing passing places in portion from 9 to 9th KM of Smit-Mawkynrew-Mawlat Road and portion from 0 to 11.375th KM of Laitlyngkot-Laitdiengsai Road.	2.46
Mizoram	18. Aizwal Water Supply Scheme (Ph-II)	10.00
	19. State Referral Hospital	5.00

1	2	3
	20. Integrated Piggery Development Project.	2.00
	21. Establishment of fish seed form at Zawinuam, Zobwak, Lengpui, Phura.	2.00
Nagaland	22. Tang Junction—Chenmoho Road in Mon district.	1.50
	23. Kiphire—Pungro Road in Tuensang District.	1.00
	24. Likimro Hydro Electric Project (3x8 MW).	5.00
	25. Construction of school building for 449 lower and 117 higher elementary school buildings.	8.07
	26. Improvement of Science education in schools.	1.12
	27. Computerization and computer education in schools.	0.81
	28. Augmentation of Water Supply to Dimapur Town and Extended Colonies.	2.00
	29. Sowhi Minor Irrigation Project, Kohima.	1.06
	30. State Referral Hospital, Dimapur.	3.00
	31. Three road projects in Mon district namely, Aboi-ChenHQ—Chenlaiso—Wangti, SinghaMokk—Chenmoho Army Camp, Tehok—Chingkhao—Wangti.	3.50
	32. Mon-Namtola Road in Mon District.	1.00
Sikkim	33. Jhora/River Training Works Lachung.	3.00
	34. Anti-landslide and anti-erosion works (37 Nos.)	7.50
	35. Construction of 198 School Buildings.	8.00
	36. Four Affiliated Colleges.	2.00
Tripura	37. Improvement and Upgradation of Halahali—Ambasa—Dangabari—Amarpur—Begla—Belonia Road (173 Kms.)	8.00
Grand Total		150.65

Death of Tribals due to Starvation

1435. SHRI KODIKUNNIL SURESH : Will the Minister of TRIBAL AFFAIRS be pleased to state :

(a) whether the Union Government are aware of the tribals deaths due to starvation in various parts of the country;

(b) if so, the number of tribals died during the last three years, State-wise and year-wise;

(c) whether the Union Government have sought reports from the State Governments regarding tribals deaths;

(d) if so, the details thereof;

(e) whether the Union Government have taken any steps to prevent the tribals death all over the country; and

(f) if so, the details thereof ?

THE MINISTER OF TRIBAL AFFAIRS (SHRI JUAL ORAM) : (a) to (f) The information is being collected and will be laid on the table of the House.

Disinvestment of PSUs

1436. SHRI SUSHIL KUMAR SHINDE : Will the Minister of DISINVESTMENT be pleased to state :

(a) whether the Government have decided to hasten privatization of specified PSUs during the meeting of the Council on Trade and Industry held in New Delhi on September 07, 2001;

(b) if so, the details of such PSUs; and

(c) the steps since been taken for privatization thereof ?

THE MINISTER OF DISINVESTMENT AND MINISTER OF DEVELOPMENT OF NORTH EASTERN REGION (SHRI ARUN SHOURIE) : (a) In the meeting of the PM's

Council of Trade and Industry held on 7th September, 2001, some members stressed the need for faster implementation of disinvestment in Public Sector Undertakings.

(b) to (c) Government has identified 13 public sector enterprises, with tight time-frame, to be disinvested this year. These are : Bharat Heavy Plates and Vessels Ltd. (BHPV), CMC Ltd., IBP Co. Ltd., Indian Petrochemicals Corporation Ltd. (IPCL), India Tourism Development Corporation (ITDC), Instrumentation Control Valves Ltd. (ICVL), Jessop and Co. Ltd. Maruti Udyog Ltd., NEPA Ltd., HTL Ltd., Hindustan Zinc Ltd., Hotel Corporation of India Ltd. and Videsh Sanchar Nigam Ltd. (VSNL). Disinvestment transaction has already been completed in respect of HTL Limited and CMC Limited. Action has also been finalised in respect of certain hotels under ITDC and Hotel Corporation of India.

[Translation]

Scheme for Rural Unemployed Youths

1437. SHRI RAM SINGH KASWAN : Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) whether the Ministry are conducting some schemes for rural unemployed youths;

(b) if so, the number of rural unemployed youths benefited from these schemes during the current year, State-wise, scheme-wise; and

(c) the amount allocated by the Government for implementation of these schemes during the said period, State-wise and scheme wise ?

THE MINISTER OF RURAL DEVELOPMENT (SHRI M. VENKAIAH NAIDU) : (a) The schemes being implemented by the Ministry of Rural Development for the benefit of persons Below Poverty Line (BPL) including unemployed youths in the rural areas are :

- (i) The Swarnjayanti Gram Swarozgar Yojana (SGSY), a scheme for self-employment of the rural poor.
- (ii) Employment Assurance Scheme (EAS), a scheme for wage employment.
- (iii) Jawahar Gram Samridhi Yojana (JGSY), a scheme for Infrastructure Development at the village level.

The EAS and the JGSY have since been merged and a new scheme namely the Sampurna Gramen Rozgar Yojana (SGRY), for the wage employment of the rural poor has been launched w.e.f. 25.9.2001. During the current financial year i.e. 2001-2002 JGSY and EAS will continue as part of SGRY, with which, these schemes would stand fully integrated from the next financial year (2002-2003) onwards. The requisite funds and adequate quantities of food grains on account of the new scheme have been provided, this year, in the EAS and JGSY.

(b) Benefits accruing to unemployed youths under the scheme are not monitored separately.

(c) The scheme-wise Central allocation during 2001-02 is given in the statement enclosed.

Statement-I

Central Allocation under the SGSY, JGSY and EAS during 2001-2002

(Rs. in lakhs)

Sl.No.	States/UT	Central Allocation under the SGSY	EAS		JGSY	
			Central Allocation	Funds for Food Grains	Central Allocation	Funds for Food Grains
1	2	3	4	5	6	7
1.	Andha Pradesh	3068.31	9952.70	13286.01	9921.52	13259.81
2.	Arunachal Pradesh	164.76	519.21	692.00	519.38	694.14
3.	Assam	4281.13	13490.96	17988.00	13495.28	18036.04
4.	Bihar	7300.00	19930.10	26605.00	18730.78	25033.12
5.	Chattisgarh	1620.58	5616.92	7498.12	4197.65	5610.04
6.	Goa	50.00	22.94	30.62	145.98	195.10
7.	Gujarat	1154.96	3746.38	5001.10	3734.65	4991.25

1	2	3	4	5	6	7
8.	Haryana	679.48	2204.06	2942.24	2197.16	2936.44
9.	Himachal Pradesh	286.16	928.21	1239.09	925.31	1236.65
10.	Jammu and Kashmir	354.16	1148.80	1533.54	1145.20	1530.52
11.	Jharkhand	2751.41	12673.80	16918.46	13771.01	18404.53
12.	Karnataka	2317.00	7515.70	10032.82	7492.16	10013.05
13.	Kerala	1039.63	3372.17	4501.70	3361.70	4492.81
14.	Madhya Pradesh	3474.22	10909.15	14562.79	12276.64	16407.36
15.	Maharashtra	4580.15	14856.70	19832.43	14810.16	19793.33
16.	Manipur	287.00	904.42	1206.00	904.72	1209.13
17.	Meghalaya	321.55	1013.29	1351.00	1013.61	1354.66
18.	Mizoram	74.41	234.48	313.00	234.54	313.46
19.	Nagaland	220.57	695.06	927.00	695.29	929.24
20.	Orissa	3509.50	11383.84	15196.46	11348.19	15166.50
21.	Punjab	330.22	1071.15	1429.90	1067.80	1427.08
22.	Rajasthan	1759.38	5706.92	7618.25	5689.04	7603.23
23.	Sikkim	82.38	259.60	346.00	259.69	347.06
24.	Tamil Nadu	2713.06	8800.37	11747.75	8772.80	11724.58
25.	Tripura	518.20	1632.98	2177.00	1633.50	2183.12
26.	Uttar Pradesh	10509.37	33634.47	44899.18	2228.37	2978.15
27.	Uttaranchal	552.30	2246.42	2998.78	33540.13	44825.37
28.	West Bengal	3900.11	12650.87	16887.83	12611.26	16854.53
29.	A and N Islands	50.00	52.94	70.67	96.21	128.59
30.	Daman and Diu	50.00	1.76	2.36	30.77	84.88
31.	D and N Haveli	50.00	52.94	70.67	63.51	41.12
32.	Lakshadweep	50.00	3.53	4.71	48.23	64.46
33.	Pondicherry	50.00	67.06	89.52	97.76	130.65
Total		58150.00	187300.00	250000.00	187060.00	250000.00

[English]

Welfare Schemes for Women and Children

1438. DR. LAXMINARAYAN PANDEYA :
SHRI RAJO SINGH :

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

- (a) the number of welfare schemes in operation in the country relating to women and children and youths;
- (b) since when these schemes are in operation;
- (c) whether it is a fact that even after spending crores of rupees on the scheme pertaining to women and child development, nothing concrete could be achieved so far;

(d) if so, the reasons therefor;

(e) the amount spent on each of these schemes and target achieved in each case during each of the last three years; and

(f) the funds allocated for these schemes during the current financial year?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI SUMITRA MAHAJAN) : (a) and (b) Department of Women and Child Development is implementing 14 schemes on women, 11 on children and 1 on youth in the country. The names of the schemes and the year of their launch have been given in the Statement-I enclosed.

(c) and (d) No, Sir. These schemes have definitely contributed to the improvement of the status of women and children in the country, as is reflected in the increase in life expectancy, decrease in maternal and infant mortality, narrowing gaps between male and female infant and child mortality, increase in the rate of female literacy, decrease in the dropout of both boys and girls in the schools, increasing work participation rate of women, increasing participation of women in grassroots level democracy etc.

(e) The details of money spent and targets achieved on each of these schemes during the last three years have been given in the Statement-II and III respectively.

(f) The funds allocated to these schemes during the current financial year have been given in the Statement-IV enclosed.

Statement-I

No. of welfare schemes in operation in the country relating to women and children and youth implemented by the Department of Women and Child Development

A. Welfare and Development of Women

Sl. No.	Name of the Scheme	Year on which the scheme is in operation
1	2	3
1.	Hostels for Working Women	1972-73
2.	Setting up of Employment and Income Generation-cum-Trng. Programme (NORAD)-Socio-Economic Programme	1982-83
3.	Support to Training-cum-Employment programme (STEP)	1986-87

1	2	3
4.	Short Stay Homes (SSH)	1969-70
5.	Education Work for Prevention of Atrocities Against Women	1985
6.	National Credit Fund for Women-Rashtriya Mahila Kosh (RMK)	1992-93
7.	Distance Education for Women development and Empowerment	1998
8.	Condensed Courses of Education and Vocational Training for Women (CC and VT)	1958
9.	Socio Economic Programme (SEP)	1958
10.	Awareness Generation Projects for Rural Poor Women in Public cooperation (AGP)	1986-87
11.	GIA to Vol. Organisation through CSWB and Strengthening CSWB's field Organisations of Women and Children	1953
12.	Integrated Women's Empowerment Project (IWEP)-Swyamsiddha	1995
13.	Rural Women's Development and Empowerment Project (RWDEP)-Swa-shakti	1998
14.	Mahila Samridhi Yojana (MSY)	1993

B. Welfare and Development of Children

Sl. No.	Name of the Scheme	Year on which the scheme is in operation
1	2	3
1.	Creches/Day Care Centres for Children of Working/Ailing Mothers	1975-76
2.	National Creche Fund for Child Care Services	1992-93
3.	Early Childhood Education	1981-82
4.	Balwadi Nutrition Programme	1970-71
5.	GIA to Research, Publication and Monitoring (also covers women)	1985-86
6.	Maintenance grants for organizational Asstt. To Voluntary Organisations	1987
7.	GIA to the Vol. Organisations in the field of Women and Child Development	1984-85

1	2	3
8.	Integrated Child Development Services (ICDS) (also covers women)	1975
9.	World Bank Assisted ICDS projects (also covers women)	1991
10.	Training of ICDS functionaries – UDISHA (also covers women)	1975-76
11.	Balika Samridhhi Yojana	1997-98

C. Welfare and Development Schemes related to Youth

Sl. No.	Name of the Scheme	Year on which the scheme is in operation
1.	Adolescent Girls Scheme now renamed as Kishori Shakti Yojana (KSY) (Kishori Shakti Yojana scheme is part of major scheme of Integrated Child development Services Scheme)	1991-92

Statement-II*Money spent on each of these schemes during the last three years*

(Rs. in Crore)

Sl.No.	Name of the Schemes	1998-99		1999-2000		2000-2001	
		Budgeted Estimate (BE)	Expenditure	Budgeted Estimate (BE)	Expenditure	Budgeted Estimate (BE)	Expenditure
1	2	3	4	5	6	7	8
A. Welfare and Development of Women							
1.	Hostels for Working Women (WWH)	7.75	7.72	7.75	6.98	7.02	7.46
2.	Setting up of Employment and Income Generating Trng.-cum-Prod. Centres for Women (NORAD)-Women's Economic Programme	18.00	17.48	15.00	12.20	13.00	13.95
3.	Support to Training-cum-Employment Prog. (STEP)	16.00	16.07	15.00	13.04	13.00	14.36
4.	Short Stay Homes (SSH)	10.00	3.00	13.52	6.75	12.00	8.00
5.	Education Work for Prevention of Atrocities against Women	0.30	0.30	0.30	0.01	0.20	0.20
6.	National Credit Fund for Women –RMK (Rashtriya Mahila Kosh)	10.00	–	0.01	–	3.00	–
7.	Distance Education for Women Development and Empowerment	0.01	0.90	1.02	–	1.41	1.41
8.	Condensed Courses of Education and Vocational Training for Women (CC&VT)	9.00	8.79	9.00	1.65	1.50	1.50
9.	Socio Economic Programme (SEP)	9.00	–	5.00	–	1.00	1.00
10.	Awareness Generation Projects for Rural Poor Women in Public Cooperation	2.25	2.14	4.00	2.60	1.80	1.80
11.	GIA to Vol. Orgn. through CSWB and Strengthening CSWB's field Orgns. Of Women and Children	14.00	14.00	14.00	2.33	14.00	14.00

1	2	3	4	5	6	7	8
12.	Integrated Women's Empowerment Project (IWEP)-Swaymsiddha	10.00	-	10.00	-	18.00	2.10
13.	Rural Women's Develop. and Empowerment Proj. (RWDEP)-Swa-shaki	19.30	8.00	12.81	5.00	15.00	6.00
14.	Mahila Samridhi Yojana (MSY)	40.00	17.45	2.04	1.96	15.00	15.96

(Rs. in Crore)

Sl.No.	Name of the Schemes	1998-99		1999-2000		2000-2001	
		Budgeted Estimate (BE)	Expenditure	Budgeted Estimate (BE)	Expenditure	Budgeted Estimate (BE)	Expenditure
1	2	3	4	5	6	7	8
B. Welfare and Development of Children							
1.	Creches/Day Care Centres for Children of Working/Ailing Mothers	7.50	7.50	5.00	3.85	4.50	4.50
2.	National Creche Fund for Child Care Services	1.00	-	0.01	-	0.01	-
3.	Early Childhood Education	0.50	0.40	0.40	-	0.30	0.27
4.	Balwadi Nutrition Programme	3.00	1.44	2.00	-	0.50	0.07
5.	GIA to Research, Publication and Monitoring	0.50	0.50	0.70	0.50	0.50	0.56
6.	Maintenance grants for Organisational Assist. To Voluntary Organisations	0.20	-	0.20	-	0.20	-
7.	GIA to the Vol. Orgns. in the field of Women and Child Development	0.20	0.20	0.20	0.19	0.20	0.25
8.	Integrated Child Development Services (ICDS)	603.14	795.84	855.76	880.15	935.00	1047.59
9.	World Bank Assisted ICDS Projects	331.95	139.65	231.00	230.75	180.00	140.01
10.	Training of ICDS Functionaries-UDISHA	40.00	40.00	60.00	25.55	35.00	19.95
11.	Balika Samridhi Yojana (BSY)	60.00	42.66	40.00	39.97	27.00	21.00

Statement-III*Physical targets fixed and achieved during last three years*

Sl.No.	Name of the Scheme/ Project	Unit	1998-99		1999-2000		2000-2001	
			Target	Achievement	Target	Achievement	Target	Achievement
1	2	3	4	5	6	7	8	9
A. Welfare and Development of Women								
1.	Hostels for Working Women	No. of Hostels	25	14	25	15	20	29
		No. of Ben	2500	1137	2500	1246	2500	195

1	2	3	4	5	6	7	8	9
2.	Setting up of Employment-cum-income generation training Cum-Production Centres for Women (NORAD)	No. of Women Benef.	25000	35160	20000	20620	18000	22505
3.	Support to training-cum-Employment Programme (STEP)	No. of Women Benef.	16000	56520	16000	6100	30000	52550
4.	Short Stay Homes	No. of Homes (new)	30	—	30	36	30	117
5.	Education Work for Prevention of Atrocities against Women				-Non Quantifiable-			
6.	Distance Education				-Non Quantifiable-			
7.	Rashtriya Mahila Kosh	No. of Women to be assisted	18000	51982	18000	56250	18000	46559
8.	Condensed Courses of Education and Vocational Training	No. of Courses	1178	306	1178	591	200	1557
9.	Socio-Economic Programme	No. of Units	800	—	400	—	54	—
10.	Awareness Generation Projects	No. of Camps	2750	2235	2050	795	2110	3422
11.	GIA to Vol. Organisation through CSWV				-Non Quantifiable-			
12.	Integrated Women's Empowerment Project (IWEP)-Swyamsiddha	No. of Blocks	200	200	200	238	650	650
13.	Rural Women's Development and Empowerment Project (RWDEP)	No. of District No. of SHGS Swa-Shakti	12 —	12 —	— 740	— 750	— 2000	— 2000
14.	Mahila Samridhy Yojana				-Non Quantifiable-			
B. Welfare and Development of Children								
1	Creches/Day Care centres for Children of Working/Ailing Mother	No. of Creches No. of Benf. (in lakhs)	12470 3.12	12470 3.12	12470 3.12	12470 3.12	12470 3.12	12470 3.12
2.	National Creche Fund	No. of New Creches Anganwadi-cum Creches to be opnd.	450 150	— —	450 150	— —	450 —	— —
3.	Early Childhood Education	No. of Centres	4365	2616	2613	1200	2616	1776
4.	Balwadi Nutrition Programme	No. of Benf. (in lakhs)	1.66	0.33	1.66	0.02	0.58	0.29
5.	GIA to Research, Publication and Monitoring	No. of New Studies	25	27	20	12	20	20

1	2	3	4	5	6	7	8	9
6.	General-Grant in Aid to Vol. Organisations	No. of Vol. Orgn.	80	-	80	-	80	-
7.	GIA to the Vol. Orgns. in the field of Women and Child Development		-Non Quantifiable-					
8.	Integrated Child Development Service	No. of Project No. of Opl. Proj.	5614 4200	5614 4200	5614 4200	5614 4200	5614 4368	5614 4545
9.	World Bank Assisted ICDS Projects	No. of Project (old) No. of Project (New)	1157 126	188 266	793 461	685 318	1257 168	1257 168
10.	Training of ICDS functionaries	No. of CDPO,s No. of Sup. No. of AWWs (‘000)	500 2100 42	694 1653 33	1000 1800 41	528 1548 49	705 3428 87	712 2206 54
11.	Balika Samriddhi Yojana	No. of Benf. (in lakh)	12	8.53	12	8	12	5

Statement-IV

The funds allocated to those schemes during the current financial year (2001-02)

(Rs. in crore)

Sl. No.	Name of the Scheme	Annual Plan 2001-02	Remarks
A. Welfare and Development of Women			
1.	Hostels for Working Women (WWH)	9.00	
2.	Setting up of Employment and Income Generating Training-cum-Production Centres for Women (NORAD)	18.00	
3.	Support to Training Cum-Employment Programme (STEP)	18.00	
4.	Short Stay Homes	10.00	
5.	Education Work for Prevention of Atrocities against Women (1985)	0.28	
6.	National Credit Fund for Women (Rashtriya Mahila Kosh (RMK)	1.00	
7.	Distance Education for Women Development and Empowerment (1998)	0.50	
8.	Condensed Courses of Education and Vocational Training for Women (CC and VT)	2.00	
9.	Socio Economic Programme (SEP)	1.00	
10.	Awareness Generation Projects for Rural Poor Women in Public Cooperation (AGP)	4.00	
11.	GIA to Vol. Orgn. through CSWB and Strengthening CSWB's field Orgns. Of Women and Children	15.00	
12.	Indira Mahila Yojana (IMY)	19.50	
13.	Rural Women's Development and Empowerment Project	15.00	
14.	Mahila Samridhi Yojana (MSY)	8.00	

(Rs. in crore)

Sl. No.	Name of the Scheme	Annual Plan 2001-02	Remarks
B. Welfare and Development of Children			
1.	Creches/Day Care Centres for Children of Working/Ailing Mothers	7.45	
2.	National Creche Fund for Child Care Services	0.97	
3.	Early Childhood Educaiton (ECE)	0.01	
4.	Balwadi Nutrition Programme	0.01	
5.	GIA to Research, Publication and Monitoring	1.50	
6.	Maintenance grants for Organisational Asstt. Voluntary Organisations	0.01	
7.	GIA to the Vol. Orgns. In the field of Women and Child Development	0.25	
8.	Integrated Child Development Service (ICDS)	1198.00	
9.	World Bank Assisted ICDS Projects	220.00	
10.	Training of ICDS Functionaries	40.00	
11.	Balika Samriddhi Yojana	25.00	

Allocation of Funds for Construction of Houses

(Rs. in Crore)

1439. SHRI PRAKASH V. PATIL :
SHRI P.S. GADHAVI :

Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state :

(a) the details of allocation of funds made to various States, particularly in Gujarat for construction of houses for middle and lower class sections/economically weaker sections during the Ninth Five Year Plan;

(b) whether the target fixed has been achieved by the State Governments during the said period;

(c) if so, the details thereof, State-wise; and

(d) if not, the reasons therefor and the steps taken by the Government in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI BANDARU DATTATREYA) : (a) Housing is a State subject. Housing and Urban Development Corporation Limited (HUDCO), a Central Public Sector Undertaking, has allocated funds to various States including Gujarat for its various housing projects during the Ninth Five Year Plan as given below :-

Year	Total allocation to States including Gujarat	Allocation to Gujarat
1997-98	1340.01	66.54
1998-99	1525.22	54.98
1999-2000	2000.00	42.54
2000-2001	2130.00	87.71
Total	6995.23	251.77

(b) to (d) During the Ninth Plan period, overall target has been achieved during the last 4 years. However, as the demand based allocations were finalised and in some States, demand was not sufficient, therefore, there was a shortfall in achievement of targets in some States.

Objectives of forming Self-Help Groups

1440. PROF. UMMAREDDY VENKATESWARLU : Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) the objectives to form Self-Help Groups in rural habitations of the country;

(b) whether any internal review has been done of the implementation and functioning of this scheme;

- (c) if so, the findings thereof;
- (d) whether the Government propose to modify the scheme; and
- (e) if so, the details thereof?

THE MINISTER OF RURAL DEVELOPMENT (SHRI M. VENKAI AH NAIDU) : (a) The objectives to form the Self-Help Groups (SHGs) are to Organize the rural poor through a process of social mobilization and their capacity building for poverty alleviation. The process enables the poor to build up their own organisations i.e. Self-Help Groups (SHGs) in which they participate fully and directly and take decisions for their economic upliftment.

(b) and (c) The SHG approach was reviewed in a "National Conference on Self-Help Groups Movement in the country and Swarnjayanti Gram Swarozgar Yojana" at National Institute of Rural Development (NIRD), Hyderabad during June 23-24, 2001. In the conference, SHG was highlighted as an essential element for social mobilization of the poor and their capacity building for rural poverty alleviation. It was also resolved in the conference to make SHG as a National Movement and to have at least one SHG in each habitation of the country by 2004.

The SHG approach is also reviewed through specific research studies. One such study, conducted recently, reiterates the importance of the SHG in the implementation of the SGSY. The recommendations made by the study, to strengthen the implementation of the SGSY through SHGs, include the following :

- (i) Scaling of activities for social mobilization.
 - (ii) Social orientation of the grass root level functionaries.
 - (iii) Involving Community Animators.
 - (iv) Mandating women groups and women functionaries.
 - (v) Participation of Gram Sabhas and Palli Sabhas.
 - (vi) Increase participation of the line departments.
- (d) and (e) There is no such proposal at present.

**Appointment of MPs as Chairman
of DRDAs**

1441. SHRI MANJAY LAL : Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) whether the Government propose to appoint MPs as Chairpersons or Co-Chairpersons of the District Rural Development Agencies (DRDAs).

(b) if so, the time by which they are likely to be appointed;

(c) whether the DRDAs are likely to conflict with Panchayati Raj Institutions (PRIs) as funds are same for the both which is the parallel bodies; and

(d) whether the Government have released the dues to States in regard to PRIs ?

THE MINISTER OF RURAL DEVELOPMENT (SHRI M. VENKAI AH NAIDU) : (a) and (b) The proposal is under active consideration.

(c) The District Rural Development Agency is visualized as a specialised and professional agency capable of managing the anti-poverty programmes of the Ministry of Rural Development on the one hand, and to effectively relate these to the overall effort of poverty eradication in the District, on the other hand. The DRDAs are expected to co-ordinate effectively with the Panchayati Raj Institutions.

(d) Yes, Sir. Funds have been released to eligible States in regard to Panchayati Raj Institutions.

[Translation]

Pending Projects for Rural Development

1442. SHRI RAMDAS ATHAWALE : Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) whether certain projects regarding development of rural areas etc. of the States are pending with the Union Government for sanction;

(b) if so, the details thereof and the period since when these are lying pending, State-wise and project-wise;

(c) the details of the funds provided for implementing these projects during each of the last three years, till date, and achievements made, year-wise, State-wise and Scheme-wise; and

(d) the time by which pending projects are likely to be cleared ?

THE MINISTER OF RURAL DEVELOPMENT (SHRI M. VENKAI AH NAIDU) : (a) Yes, Sir.

(b) Details of the Projects lying pending with the Ministry of Rural Development, which have been received

during the year 2001-02 under Swarnjayanti Gram Swarozgar Yojana (SGSY), Integrated Wastelands Development Projects (IWDP) and Central Rural Sanitation Programme (CRSP), State-wise, are given in the Statement enclosed.

(c) No funds have so far been provided for the projects, which have not been sanctioned.

(d) The sanction of IWDP Project proposal depends upon their viability, confirmation with the Guidelines for Watershed Development and availability of funds for the Scheme. However, final decision on approval of projects is taken within the financial year. No time frame has been set for clearing the SGSY projects. The project proposals pertaining to CRSP under the Total Sanitation Campaign (TSC) are likely to be cleared shortly in accordance with the criteria of allotment of projects to different States. However, the project proposals for Model Village and Special Projects under CRSP may not be considered as the allocation-based programme is to be phased out by the end of this financial year.

Statement

Number of pending proposals

(Numbers)

Sl.No.	Name of State	SGSY	IWDP	CRSP
1	2	3	4	5
1.	Andhra Pradesh	-	1	-
2.	Arunachal Pradesh	-	-	2
3.	Assam	1	6	3
4.	Bihar	1	-	-
5.	Chhattisgarh	-	1	-
6.	Goa	-	-	1
7.	Gujarat	-	-	-
8.	Haryana	-	1	-
9.	Himachal Pradesh	-	2	-
10.	Jammu and Kashmir	-	2	-
11.	Jharkhand	-	-	-
12.	Kerala	-	-	2
13.	Karnataka	-	8	-
14.	Madhya Pradesh	1	5	-

1	2	3	4	5
15.	Manipur	1	3	-
16.	Meghalaya	-	-	-
17.	Mizoram	-	-	3
18.	Maharashtra	1	3	-
19.	Nagaland	-	5	-
20.	Orissa	-	3	-
21.	Punjab	-	-	1
22.	Rajasthan	2	1	-
23.	Sikkim	-	-	-
24.	Tamil Nadu	-	-	1
25.	Tripura	-	-	1
26.	Uttar Pradesh	-	2	-
27.	Uttaranchal	4	6	-

[English]

New CBSE Format

1443. SHRI SHIVAJI MANE :
SHRI RAM MOHAN GADDE :
SHRI M.V.V.S. MURTHI :

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether attention of the Government has been drawn to the news-item captioned 'Delay in release of new CBSE format irks schools' appearing in the 'Hindustan Times' dated November 6, 2001.

(b) if so, the reasons for delay in releasing of new CBSE format; and

(c) the action taken so far in this regard and the time by which it is likely to be released ?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (PROF. RITA VERMA) : (a) Yes, Sir.

(b) and (c) As per information received from the CBSE, the Board has decided to reduce the number of questions and to provide internal choice for a few questions in the subject of Mathematics for class X 2002 Examinations. The affiliated schools were informed about the proposed changes through a circular dated 15th July, 2001. The

Board had also introduced the frontline curriculum in the subjects of Economics and Biology from last academic session 2000-2001. The Board had come out with the textual materials in these two subjects in the last academic year itself. The CBSE also conducted many training programmes in this regard across the country.

The sample question papers incorporating the changed format of the questions in the subjects of Mathematics for class X and Biology, Economics, History for class XII have been made available to the schools on sale effective mid October, 2001. The Board has also arranged to send a free copy of the Sample Questions Papers to all its affiliated schools.

National Sports Talent Contest Scheme

1444. SHRI N.T. SHANMUGAM : Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state :

(a) whether there is a vast scope to promote genetically gifted and physically fit children in remote and isolated hilly regions in the age group of 8-12 years and groom them in Sports Authority of India's adopted schools in the country under the National Sports Talent Contest Scheme;

(b) if so, the steps taken or being taken in this regard during the last three years and the current year;

(c) whether the Government have set any target about wider coverage/publicity to these regions;

(d) if so, the details thereof; and

(e) the names of States/Union Territories where this scheme is in operation ?

THE MINISTER OF STATE IN THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI PON. RADHAKRISHNAN) : (a) to (d) The scheme of National Sports Talent Contest (NSTC) is designed to nurture genetically gifted and physically fit children in the age group of 8-14 years and groom them scientifically in SAI adopted schools. Selection to the scheme both from hilly as well as plain areas is based on a battery of tests to identify children endowed with good motor qualities and physical growth, having future potential for excellence subject to age verification and medical fitness. The selected trainees are given scientific trainings in one of the ten identified disciplines of athletics, badminton, basket ball, foot ball, gymnastics, hockey, swimming, table tennis, volley ball and wrestling.

The details of the number of schools/Akharas and medals won by the trainees of NSTC for the last three years is given below :

Year	No. of trainees	No. of Schools/Akharas	No. of Medals won National	International
1998-1999	1033	33	38	03
1999-2000	1094	33	42	09
2000-2001	905	34	29	11

(e) The scheme is in operation in the following States/Union Territories :-

- (i) Andhra Pradesh
- (ii) Arunachal Pradesh
- (iii) Assam
- (iv) Bihar
- (v) Chandigarh
- (vi) Delhi
- (vii) Goa
- (viii) Gujarat
- (ix) Haryana
- (x) Jharkhand
- (xi) Karnataka
- (xii) Kerala
- (xiii) Madhya Pradesh
- (xiv) Maharashtra
- (xv) Manipur
- (xvi) Meghalaya
- (xvii) Nagaland
- (xviii) Orissa
- (xix) Punjab
- (xx) Rajasthan
- (xxi) Tamil Nadu
- (xxii) Tripura
- (xxiii) Uttar Pradesh
- (xxiv) West Bengal

Setting Up of National Commission for Children

1445. SHRI VIRENDRA KUMAR :
KUMARI BHAVANA PUNDLIKRAO GAWALI :

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the Union Government propose to set up a National Commission for Children;

(b) if so, the main objectives thereof; and

(c) the steps taken so far in this direction ?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI SUMITRA MAHAJAN) : (a) Yes, Sir.

(b) The Commission which will be a statutory body will examine all aspects of issues concerning children, viz. legislation, policy, programmes and implementation, dealt with by concerned Ministers/Departments at the Central and State Levels. It will also monitor and evaluate the status of safeguards provided to children constitutionally, legally to otherwise, and advise the Government from time to time on steps and measures to be taken.

(c) All efforts are being made to set up the National Commission for Children at the earliest. After wide consultation, the draft Cabinet Note is being processed for submission to the Cabinet.

Construction of Multi-Storeyed Buildings in States

1446. SHRI V. VETRISELVAN : Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state :

(a) whether the Union Government are providing land, financial and technical support to the State Governments for the construction of multi-storeyed housing complexes in the cities or metros to eradicate slum dwellings;

(b) if so, the total amount allocated to various States, particularly to Tamil Nadu, during each of the last three years; and

(c) the projects carried out by HUDCO and HDFC for the purpose, State-wise, particularly in Tamil Nadu and the outcome thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI BANDARU DATTATREYA) : (a) Housing as also the land allocation is a State subject and it is for the State Governments to formulate suitable schemes for eradication of slum dwellings by in-situ development or relocation. The Central Government, however, provides financial and technical support through Housing and Urban Development Corporation Ltd. (HUDCO), a Central Public Sector

Enterprise, which provides loan assistance and technical know-how to eligible State Government Agencies.

(b) The details of loan allocated by HUDCO to various States for undertaking housing schemes during the last three years and specially for Tamil Nadu are given in the Statement enclosed.

(c) Housing and Urban Development Corporation Ltd. (HUDCO) extends only financial/technical assistance to State implementing agency and does not undertake construction projects in the States. Housing Development Finance Corporation Ltd. (HDFC), a private Finance Institution has informed that it has not undertaken construction of any projects in the country.

Statement

Details of Loans Allocated and Sanctioned during last three years by Housing and Urban Development Corporation Ltd. (HUDCO)

(Rs. in crore)

Year	Total Allocation to States Including Tamil Nadu	In the State of Tamil Nadu	
		Loan Allocation	Loan Sanctioned
1998-99	1525.22	208.53	478.90
1999-2000	2000.00	236.74	405.36
2000-2001	2130.00	333.16	4810.05
Total	5655.22	778.43	1364.31

[Translation]

Loan Sanctioned by HUDCO for Rural Development

1447. SHRI DILIPKUMAR MANSUKHLAL GANDHI : Will the Minister of RURAL DEVELOPMENT be pleased to refer to the reply given to USQ No. 1342 dated 31.7.2001 and state :

(a) whether the requisite information has since been collected;

(b) if so, the details thereof;

(c) if not, the reasons for delay; and

(d) the time by which it is likely to be collected ?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI ANNASAHEB M.K. PATIL) :

(a) to (d) Housing and Urban Development Corporation (HUDCO) was asked to furnish necessary information in respect of this Question. However, HUDCO did not furnish specific information to the Question. Efforts are being made to obtain the requisite information from HUDCO. The Assurance arising out of the Question will be fulfilled as soon as the requisite information is received from HUDCO.

[English]

Capital of Uttranchal

1448. SHRI RAVINDRA KUMAR PANDEY : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Government have announced Dehradun as temporary Capital of the State of Uttaranchal;

(b) if so, the reasons therefor;

(c) whether the Government propose to set up a permanent Capital of the State; and

(d) if so, details in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI I.D. SWAMI) : (a) and (b) Yes, Sir. At the time of creation of the new State of Uttaranchal the Government decided to locate the provisional capital of Uttaranchal at Dehradun taking into account the available infrastructural facilities.

(c) and (d) The decision regarding the permanent capital of Uttaranchal has to be taken by the Government of Uttaranchal.

Cancellation/Postponement of Games

1449. SHRI G. PUTTA SWAMY GOWDA :

SHRI AMBAREESHA :

SHRI C. SREENIVASAN :

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state :

(a) the details of major games cancelled/postponed recently;

(b) the reasons therefor;

(c) the amount spent on the preparation of these Games;

(d) whether the Stadia refurbished spending huge money would be lying unused; and

(e) if so, the steps Government propose to take to utilise these stadia gainfully ?

THE MINISTER OF STATE IN THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI PON. RADHAKRISHNAN) : (a) and (b) In view of the emerging security scenario in the country in the backdrop of terrorist attacks in United States of America, staging of Afro Asian Games at New Delhi from 3rd to 11th November, 2001 and World Tennis Doubles at Bangalore in November were postponed.

(c) For preparation of the Afro Asian Games the amount spent by the Government till date is about Rs. 46.31 crores. No expenditure was incurred by the Government on World Tennis Doubles.

(d) and (e) No, Sir. The stadias are being used for sports activities.

Selection of SCs/STs/OBCs on Merit

1450. SHRI BHAN SINGH BHAURA : Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state :

(a) whether it is a fact that as provided under para 11 of Explanatory Notes to DOPT's O.M. No. 36012/2/96-Estt. (Res.) dated 2.7.1997 persons belonging to SCs/STs and OBCs selected on merit are not required to be shown against the quota of vacancies/posts reserved for their communities;

(b) if so, the number of persons belonging to SCs, STs and OBCs selected/recruited/promoted on merit to different categories of services and not counted against the reserved quota of vacancies/posts for their communities during the last three years under her Ministry; and

(c) the instance in which the candidates belonging to these categories have been selected on merit during the said period, but shown/adjusted against vacancies/posts reserved for their communities alongwith reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI PON. RADHAKRISHNAN) (a) to (c) Information is being collected and will be laid on the Table of the Sabha.

Publication of two volumes of "Towards Freedom"

1451. SHRI DILEEP SANGHANI : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to refer

to the reply given to USQ No.3053 on March 14, 2000 and state :

(a) whether the ICHR has requested the publisher Oxford University Press, to withhold the work of publication of two volumes of "Towards Freedom";

(b) if so, the reasons therefor;

(c) the time by which the work on this old project is likely to be completed; and

(d) the reasons for delay in reviewing the volumes ?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (PROF. RITA VERMA) : (a) and (b) The ICHR has requested the publisher, the Oxford University Press, to temporarily withhold the work of publication of the two volumes written by Prof. Sumit Sarkar and Prof. K.N. Panikkar. Typescripts of these volumes have been requested for perusal. The Council has stated that the purpose is to ensure that the lapses and drawbacks found in an earlier volume are not repeated.

(c) and (d) ICHR has informed that the project is likely to be completed in about 3 years and the reasons for delay in reviewing the volumes is that the publisher (Oxford University Press) has not yet returned the manuscripts. The matter is pending before the arbitrator appointed by the Hon'ble High Court of Delhi.

Connection of Sewage Lines with Plants

1452. SHRI MOINUL HASSAN :
SHRI BASU DEB ACHARIA :

Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state :

(a) whether attention of the Government has been drawn to the report subjected to the Supreme Court by the Central Pollution Control Board on the Sewage Treatment Plants in Delhi that sewage lines had not been connected to 17 number of plants in the city; and

(b) if so, the reaction of the Government thereto ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI BANDARU DATTATREYA) : (a) and (b) The Delhi Jal Board (DJB) has informed that the flow of sewage to Sewage Treatment Plans (STPs) is partly obstructed due to settlement/silting of Trunk Sewers, resulting in, under-utilization of the sewage treatment capacity. However, the

overall utilization of the capacity of STPs is 79% (1589 MLD) against the installed capacity of 2008 MLD.

The DJB has already prepared an Action Plan for desilting and rehabilitation of 91 KMs of the Trunk Sewers. After the completion of work on these Trunk Sewers, the position of capacity utilization of STPs will improve.

Integrated Child Development Services

1453. SHRI P.S. GADHAVI : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) the total number of Integrated Child Development Services (ICDS) Blocks operational in the country; State-wise, particularly in Gujarat;

(b) whether the Government propose to substantially increase the number of ICDS blocks in the next three years; and

(c) if so, the State-wise details thereof, particularly in Gujarat ?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI SUMITRA MAHAJAN) : (a) The information is given in the Statement enclosed.

(b) and (c) The number of ICDS operational blocks will increase as and when the blocks already sanctioned by Government of India as per the annexure, are made operational by the concerned State Governments/UT Administrations.

Statement

Statewise No. of ICDS Blocks

Sl. No.	State/UT	No. of ICDS Blocks Sanctioned	No. of ICDS Blocks Operational (as on 30th Sept. 2001)
1	2	3	4
1.	Andhra Pradesh	352	251
2.	Arunachal Pradesh	56	46
3.	Assam	196	107
4.	Bihar	233	171

1	2	3	4
5.	Chhattisgarh	152	152
6.	Goa	11	11
7.	Gujarat	227	209
8.	Haryana	116	116
9.	Himachal Pradesh	72	72
10.	Jammu and Kashmir	121	113
11.	Jharkhand	152	149
12.	Karnataka	185	185
13.	Kerala	163	140
14.	Madhya Pradesh	336	330
15.	Maharashtra	370	268
16.	Manipur	34	34
17.	Meghalaya	32	32
18.	Mizoram	21	21
19.	Nagaland	54	52
20.	Orissa	326	281
21.	Punjab	142	142
22.	Rajasthan	257	257
23.	Sikkim	5	5
24.	Tamil Nadu	431	431
25.	Tripura	42	31
26.	Uttar Pradesh	836	518
27.	Uttanchal	99	54
28.	West Bengal	358	322
29.	A and N Islands	5	5
30.	Chandigarh	3	3
31.	Delhi	28	28
32.	Dadra and N. Haveli	1	1
33.	Daman and Diu	2	2
34.	Lakshadweep	1	1
35.	Pondicherry	5	5
Total		5424	4545

[Translation]

Restructuring of Regional Engineering Colleges

1454. SHRI RAMSHAKAL : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether any policy has been formulated for restructuring of the Regional Engineering colleges; and

(b) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (PROF. RITA VERMA) : (a) and (b) Yes, Sir. The Government of India had constituted a High Powered Review Committee under the Chairmanship of Dr. R.A. Mashelkar in June, 1996. To consider the recommendations of the Review Committee, an Empowered Committee was set up. The Empowered Committee examined the recommendations in detail and felt that the similar objective of academic/administrative autonomy can be achieved by declaring the RECs as Deemed to be Universities. On the basis of the recommendations of the Committees, the Department has circulated a new draft Memorandum of Association (MOA) and Rules to all the 17 RECs and requested them to adopt the same with the approval of their Board of Governors. After adoption of the new MOA and Rules by all the RECs action will be initiated to give them a status of Deemed to be University.

[English]

Working Women Hostels

1455. SHRI ANANTA NAYAK :
SHRI T. GOVINDAN :

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) the number of working women hostels having day care facilities in the country State-wise;

(b) whether the Union Government have received requests from various Non-Government Organisation for Providing assistance to construct more such hostels during the last three years;

(c) if so, the details in this regard;

(d) the action taken by the Government thereon;

(e) whether the Government have chalked out any plan to improve the management of these working women hostels; and

(f) if so, the details thereof and the steps taken by the Government in that regard?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI SUMITRA MAHAJAN) : (a) A Statement indicating the number of Working Women Hostels with day care centres in the country State-wise is enclosed.

(b) to (d) Yes, Sir. 102 proposals have been received. 42 proposals have been sanctioned and 80 proposals have been examined and as they were not fulfilling the schematic norms, the State Governments/Union Territory Administrations and the voluntary organisations concerned have been advised to submit the required information/documents. No complete proposal is pending for consideration.

(e) and (f) A hostel management Committee is prescribed for each hostel to ensure its proper functioning.

Statement

Working Women's Hostels with Day Care Centres (DCC) for Children up to 31.3.2001

S.No.	State/U.T.	No. of Hostels	No. of Working Women	No. of DCC	No. of Children
1	2	3	4	5	6
1.	Andhra Pradesh	46	2916	10	280
2.	Arunachal Pradesh	9	341	2	45
3.	Assam	15	437	5	80
4.	Bihar	8	482	4	105
5.	Goa	2	120	—	—
6.	Gujarat	37	1868	6	180
7.	Haryana	18	1453	9	255
8.	Himachal Pradesh	14	564	—	—
9.	Jammu and Kashmir	5	352	2	40
10.	Karnataka	80	6678	29	801
11.	Kerala	140	12407	80	2191
12.	Madhya Pradesh	67	3481	14	391
13.	Maharashtra	122	8823	45	1090
14.	Manipur	12	579	7	200

1	2	3	4	5	6
15.	Meghalaya	3	214	1	15
16.	Mizoram	3	104	—	—
17.	Nagaland	9	543	3	60
18.	Orissa	28	1763	8	140
19.	Punjab	14	1460	4	110
20.	Rajasthan	37	1709	13	300
21.	Sikkim	2	144	1	30
22.	Tamil Nadu	90	5748	34	830
23.	Tripura	1	50	—	—
24.	Uttar Pradesh	38	2811	11	325
25.	Uttaranchal	2	134	2	74
26.	West Bengal	37	2524	15	376
Total States		839	58105	305	7918

Union Territories

27.	A and N Islands	1	36	1	—
28.	Chandigarh	6	580	2	55
29.	Delhi	20	2620	7	193
30.	Pondicherry	4	223	—	—
Total UTs		31	3459	9	248
All India Total		870	61564	314	8166

Setting Up of Offices of Kendriya Vidyalaya Sangathan

1456.DR. RAMKRISHNA KUSMARIA : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the Union Government propose to set up some more regional offices of Kendriya Vidyalaya Sangathan in the country;

(b) if so, the details thereof, location-wise; and

(c) the time by which these offices are likely to be set up?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (PROF. RITA VERMA) : (a) No, Sir.

(b) and (c) Do not arise.

[Translation]

Kutch Development Board

1457. SHRI HARIBHAI CHAUDHARY : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Government had made official announcement regarding setting up of Kutch Development Board, which is pending since long;

(b) if so, whether the Government have completed all the formalities regarding procedures for the proposed Board;

(c) if so, the details in this regard;

(d) whether the State Government has presented the Comprehensive proposal to the Union Government for the constituting the said Board;

(e) if so, the details thereof; and

(f) the time by which the Board is likely to be constituted ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI I.D. SWAMI) : (a) No, Sir. However, in a public meeting held in Ahmedabad on May 3rd 1998, the Prime Minister spoke about the need to set up a Kutch Development Board for the rapid development of the Kutch region.

(b) to (f) The proposal for setting up a separate Development Board for Kutch was discussed with the State Government after which it was agreed that the State Government will review the matter after studying the working of the Development Boards in Maharashtra by sending a team of officers. The State Government have not yet reverted to the Government of India in the matter.

[English]

**Availability of Safe Drinking Water
in Urban - Areas**

1458. SHRIMATI BHAVNABEN DEVRAJBHAI CHIKHALIA : Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state :

(a) whether the availability of safe drinking water in the urban areas is satisfactory;

(b) if not, the reasons for diminishing of safe drinking water;

(c) whether the Union Government propose to increase the plan allocation for increasing safe drinking water availability; and

(d) if so, the allocation proposed to be increased; State/UT-wise ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI BANDARU DATTATREYA) : (a) and (b) As per the report of the National Commission for Integrated Water Resources Development of Ministry of Water Resources published in September 1999, the availability of utilizable water and the requirement/demand of water for different uses for 1997-98, 2010, 2025 and 2050 is given in the Statement-I enclosed. So far as drinking water supply facilities to the urban population is concerned, on the basis of information furnished by different State implementing agencies, viz. Public Health Engineering Departments/ Water Supply and Sewerage Boards, as on 31.3.2000, it has been assessed that about 89% of the population in urban areas have got access to drinking water supply facilities. However, the quality and quantity of water in most of the urban areas is not as per norms. The State-wise coverage of population with water supply facilities, as reported by different State Governments, is given in the Statement-II enclosed.

(c) and (d) The Planning Commission has reported that the 10th Plan is yet to be formulated.

Statement-I

	Quantity in Cubic Kilometres (Km ³)			
	1997-98	2010	2020	2050
Utilisable water available	998	996	996	996
Estimated requirement of water for all uses	629	694	784	973
(of which requirement for Domestic use)	(30)	(42)	(55)	(90)

The requirement of water for domestic use (including drinking water purposes) indicated in the bracket is for both urban and rural areas. The figures for urban areas separately are not available.

Statement-II

Status of Urban Water Supply and Sanitation-India Statewise Status of Population having access of Water Supply facilities as of 31.3.2000

(Population in '000)

S. No.	Name of State/UT	Estimated Populn. as 31.3.2000	Population Provided with Water Supply* through			
			H.S.C.	P.S.P.	Total	%
1	2	3	4	5	6	7
1.	Andhra Pradesh—PHED	15733	6767	4008	10775	68
	Andhra PR-HMWSSBD.	3500	2640	500	3140	90
	Andhra PR-Total	19238	9407	4508	13915	72
2.	Arunachal Pradesh	231	117	25	142	61
3.	Assam	3100	600	200	800	26
4.	Bihar	11892	4187	5327	9514	80
5.	Delhi	13300	9560	3740	13300	100
6.	Goa	557	439	118	557	100
7.	Gujarat	16810	13227	3307	16534	98
8.	Haryana	3705	2108	402	2510	68
9.	Himachal Pradesh	596	509	87	596	100
10.	J and K (Kashmir)	1378	1240	50	1290	94
11.	Karnataka UWS&DBd	11000	5720	2420	8140	74
	Karnataka BWSSBd	5750	3525	1175	4700	82
	Karnataka—Total	16750	9245	3595	12840	77
12.	Kerala	7680	3260	2764	6024	78
13.	Madhya Pradesh	25000	16200	8800	25000	100
14.	Maharashtra—MJP					
	Maharashtra—MMC					
	Maharashtra—Total	34309	23744	10176	33920	99
15.	Manipur	969	481	176	657	68
16.	Meghalaya	457	221	201	422	92
17.	Mizoram	258	63	30	93	36
18.	Nagaland	296	232	0	232	78
19.	Orissa	4877	859	2221	3080	63
20.	Punjab	8496	5212	317	5529	65
21.	Rajasthan	12897	10318	2579	12897	100
22.	Sikkim	156	137	8	145	93

1	2	3	4	5	6	7
23. Tamil Nadu—TWAD Bd.		19515	8107	8734	16841	86
Tamil Nadu—CMWSSBd.		6010	5729	117	5846	97
Tamil Nadu—Total		25525	13836	8851	22687	89
24. Tripura		553	136	327	463	84
25. Uttar Pradesh		33000	16100	16500	32600	99
26. West Bengal—CMDA						
West Bengal—PHED						
West Bengal—Total		18495	6261	9505	15766	85
Total States		260525	147699	83814	231513	89
Union Territories						
1. A and N Islands		109	98	9	107	98
2. Chandigarh		762	610	152	762	100
3. Dadra and Nagar Haveli		15	9	5	14	93
4. Daman and Diu		47	6	1	7	15
5. Lakshadweep		30	0	20	20	67
6. Pondicherry		678	598	80	678	100
Total U.T.s		1641	1321	267	1588	97
Grand Total		262166	149020	34081	233101	89

Remarks

H.S.C. — House Service Connexion P.S.P. Public Stand Post

- * — Indicates assessability only. Adequacy and Equitable Distribution of Water Supply may not be as per the prescribed norms in some Urban Areas.

People's Participation in Rural Water Supply Scheme

1459. SHRI CHINTAMAN WANAGA : Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) whether 10% people's contribution is made compulsory in Rural Water Supply Scheme in the country;

(b) if so, the details thereof;

(c) whether representations have been received by the Government in this regard;

(d) if so, the details thereof; and

(e) the action taken/proposed to be taken by the Government in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI ANNASAHEB M.K. PATIL) :

(a) to (e) Rural Water Supply being a State subject, the scheme for providing drinking water supply in rural areas are implemented by the State Governments with their own resources. The Government of India supplements the efforts of the States by providing funds under the Accelerated Rural Water Supply Programme (ARWSP) and the Rural Drinking Water component of the Prime Minister's Gramodaya Yojana (PMGY). The powers to plan, sanction and implement Rural Water Supply schemes under the above programmes rests with the State Governments. People's contribution is not compulsory in the schemes implemented under these programmes.

However, reforms have been introduced in the Rural Water Supply sector with a view to institutionalising community participation in the rural water supply activities in order to ensure the sustainability of the systems and sources used for providing drinking water supply in the rural habitations. These reforms projects are implemented in a

project mode, 63 districts have been identified by the State Governments for implementing these Sector Reform Projects on pilot basis. A part of the ARWSP funds is utilised for implementation of these projects, which is released separately to the implementing agencies in the pilot districts directly. Under these projects, the community actively participate in planning, sanctioning, funding, implementing and managing the rural water supply schemes of their own choice. As such, the community is required to share a minimum of 10% of the capital cost so as to inculcate a feeling of ownership towards their water supply scheme. Subsequently, the community is required to shoulder the full responsibility of operation and maintenance of the scheme, after the same is taken over.

District implementing agencies are required to clarify the Sector Reform principles unambiguously to the community before the scheme is implemented through appropriate community development activities like awareness campaigns, capacity building and training programmes. They are expected to address any representations received by convening more interactive sessions with the community to convince people of the importance and the necessity to share a part of the capital cost and full operation and maintenance cost.

[Translation]

Rajiv Gandhi Education Mission

1460. SHRI PRAHLAD SINGH PATEL : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) the performance of the Rajiv Gandhi Education Mission in Madhya Pradesh;

(b) the number of districts in the State where Jan Shiksha Sansthan are being run under the aegis of the Rajiv Gandhi Mission;

(c) whether the Jan Shiksha Sansthan has affected the curricula of the schools in the State; and

(d) if so, the action taken thereon ?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (PROF. RITA VERMA) : (a) Rajiv Gandhi Shiksha Mission is a registered body under Madhya Pradesh Firms and Societies Act for universalisation of elementary education and literacy in Madhya Pradesh. The performance of Rajiv Gandhi Shiksha Mission as furnished by the State Government is given in the Statement enclosed.

(b) Jan Shiksha Sansthan are not run under the aegis of the Rajiv Gandhi Mission in the State.

(c) and (d) Does not arise.

Statement

Performance of Rajiv Gandhi Education Mission

Coverage

Number of Districts	33
Number of Blocks	236
Number of Cluster Resource Centres	4325

Access

Number of New Primary Schools	4209
Number of Education Guarantee Schools	23856
GAR (Gross access ratio)	100%
GER (Gross enrollment ratio)	96%

Civil works

Block Resource Centre Building construction	236
New Primary School Building construction	12883
EGS school building construction	4954
Additional room construction	4555
No. of schools where drinking water facility provided	3866
No. of schools where common toilet facility provided	3948
No. of schools where girls' toilet facility provided	3569

Teachers Training

Decentralised pattern of teachers training	
No. of Master Trainers trained in 2001-2002	7497
No. of Gurujis Trained in 2001-2002	25990
No. of Shiksha Karmis trained in 2001-2002	50902
No. of Primary School Teachers trained in 2001-2002	78749

Decentralised management of Schools

No. of Village Education Committees operational at Primary School level	43418
No. of Shala Prabandh Samitis operational at EGS school level	23856

Adult Literacy

Padhna Badhna Andolan (A new strategy October 1999 for Total/Post Literacy campaigns) launched with people's support for adult literacy

- Padhna Badhna Samities (PBS) formed 2,17,000
- Adults enrolled in PBS 51,18,000
- Adults made literate 30,85,638
- PBS transformed into Self Help Groups (SHG) 47,601
- SHG's saving Rs. 1,27,31,193
- Achievement in literacy rate

	1999 census	2001 census	Growth
Male	29.35	50.28	20.93
Female	58.54	76.80	18.26
Total	44.67	64.11	19.44

[English]

**Grants to NGOs for Rural Development
in Tamil Nadu**

1461. SHRI T.T.V. DHINAKARAN : Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) the details of grants provided by the Union Government to the NGOs for Rural Development Schemes in Tamil Nadu during each of the last three years and the current year;

(b) whether the entire funds have been utilized by all the NGOs;

(c) if not, the reasons therefor;

(d) whether any complaints of misappropriation of funds by NGOs have been received by the Government; and

(e) if so, the action taken against such NGOs ?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI ANNASAHEB M.K. PATIL) : (a) to (e) Information is being collected and will be laid on the Table of the House.

Union Territory Status to Laddakh

1462. SHRI LAKSHMAN SETH : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Government propose to give Union Territory status to Laddakh;

(b) if so, the details thereof; and

(c) the steps taken so far by the Government in the matter ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CH. VIDYASAGAR RAO) : (a) No such proposal is under consideration of the Government.

(b) and (c) Question does not arise.

Community Policing Scheme in Delhi

1463. SHRI RAMCHANDRA PASWAN : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Delhi Police have introduced community policing scheme in the city;

(b) if so, the details thereof and the objectives of the scheme;

(c) whether any review of scheme has been made by the Government;

(d) if so, the details thereof; and

(e) the measures contemplated by the Government to remove the deficiencies identified to make the scheme more purposeful ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CH. VIDYASAGAR RAO) : (a) and (b) The Community Policing Scheme has been in operation in Delhi for last several years. However, in February this year, Delhi Police launched a modified Scheme by bringing under one umbrella several schemes aimed at promoting the interface between the police and the public in order to make Community Policing more effective. The main objective of the Scheme is prevention of crime in active participation with members of the public.

(c) to (e) Delhi Police have been regularly reviewing the implementation of the Scheme and removal of deficiencies, if any, is a continuing process.

**Survey of Land under Occupation
of Petrol Pumps**

1464. SHRI SAHIB SINGH : Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state :

(a) whether his Ministry have ordered to survey the land under occupation of Petrol Pumps unauthorised

construction on the land allotted to them/excess land occupied by them;

(b) if so, the results of such survey; and

(c) the programme of the Government to demolish such additional unauthorised construction and take the excess occupied land from them ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI BANDARU DATTATREYA) : (a) Yes, Sir.

(b) The Survey Committee inspected 276 petrol pumps and found encroachment in 191 petrol pumps. The local agencies have served notices to those petrol pump owners who are found to have encroached on the Government land in excess than the actual allotment made to them. Some of the petrol pump owners have gone to the court against the notices issued to them for the encroachment and thus in their case the matter is sub-judice. The detection of encroachment in petrol pump sites is a continuous process.

(c) Directions have been issued to the local bodies/land owning agencies to take strict action under the terms and conditions of lease agreements against all encroachments/unauthorised construction.

De-reservation of Reserved Posts

1465. SHRI SHAMSHER SINGH DULLO : Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) whether a large number of vacancies/Posts reserved for SCs, STs and OBCs are being de-reserved and filled by others despite imposition of ban on reservation of vacancies reserved for these categories, vide DOPT O.M. No.36012/6/99-Est.(SCT), dated. 25.04.1989;

(b) if so, the reasons for the same; and

(c) the details of the instances where vacancies/posts reserved for these categories have been de-reserved and filled by persons other than those for whom these were reserved since 01.04.1989 under the Ministry and all offices attached to it ?

THE MINISTER OF RURAL DEVELOPMENT (SHRI M. VENKAIAH NAIDU) : (a) to (c) The requisite information is being collected and will be laid on the Table of the House.

SCs/STs and OBCs in PSUs

1466. SHRI K.H. MUNIYAPPA : Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state :

(a) the number of posts in Class I and Class II under all Public Sector Undertakings/Enterprises, Statutory

Organisations/Corporations, Autonomous Organisations, attached and Subordinate Offices under his Ministry; and

(b) the number of persons belonging to General, SC/ST and OBC working against such posts and their respective percentage to such total posts as identified, as per instructions, under para 5 of DOPT OM No. 36012/2/96-Estt. (Res.) dated July 2, 1997 ?

THE MINISTER OF STATE IN THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI PON. RADHAKRISHNAN) : (a) and (b) Information is being collected and will be laid on the Table of the Sabha.

Foreign Training to Officers

1467. SARDAR BUTA SINGH : Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state :

(a) whether the Government selects/sponsors/nominates/deputes officers for training to the reputed foreign institutions for improving their academic, managerial, technical and administrative capabilities in various fields and disciplines where in some cases, cost of such training is borne by the sponsoring countries/agencies under the bilateral/international agreements;

(b) if so, the number of persons from his Ministry, who underwent such short/long term training courses during the last three years, year-wise;

(c) the number of SCs, STs and OBCs among them alongwith their percentage;

(d) whether any special provision has been made for ensuring adequate representation to SCs, STs and OBCs for availing such opportunity;

(e) if so, the details thereof, and

(f) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI BANDARA DATTATREYA) : (a) Yes, Sir.

(b) and (c)

Year	Total No. of Officers sent on Foreign Training	Number of SC/ST/OBC Employees	Percentage
1998-1999	44	5	11.36%
1999-2000	53	3	5.66%
2000-2001	29	5	17.24%

(d) to (f) No, Sir. However, efforts are made to include SC/ST/OBC subject to their availability and suitability for the specified training course.

Nomination of Liaison Officers

1468. SHRI RAMESH C. JIGAJINAGI : Will the Minister of SCIENCE AND TECHNOLOGY be pleased to state :

(a) whether some of the Departments/Subordinate and Attached offices/Public Sector and Autonomous Organizations/Corporations under him are not nominating Liaison Officers belonging to SCs, STs and OBC as required under MHA OM No. 16/17/67-Estt.(c) dated 10.04.1968 (DOPT OM No. 36022/5/76 dated 27.05.1976) for ensuring proper compliance of Government instructions in the matter of reservation for SCs, STs and OBCs;

(b) if so, the reasons for the same, indicating the names of such Offices/Organizations;

(c) if not, the total number of Organizations/Offices under him which are functioning as 'Administrative Units' dealing with establishment and staff matters; and

(d) the total number of Liaison Officers nominated for the said referred purpose, as on date ?

THE MINISTER OF STATE IN THE DEPARTMENT OF SCIENCE AND TECHNOLOGY OF THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI BACHI SINGH RAWAT "BACHDA") : (a) to (d) The information is being collected and will be laid on the Table of the House.

Nomination of Liaison Officers for SC/ST/OBC

1469. SHRI RAMJI LAL SUMAN : Will the Minister of TRIBAL AFFAIRS be pleased to state :

(a) whether some of the Departments/Subordinate and attached Offices/Public Sector and Autonomous Organisations/Corporations under his Ministry are not nominating Liaison Officers for SC, ST and OBC as required under MHA OM No. 16/17/67-Est. (C) dated 10.4.1968 (DOPT OM No. 36022/5/76 dated 27.5.1976) for ensuring proper compliance of Government instructions in the matters of reservations in the matters of reservations for SCs, STs and OBCs;

(b) if so, the reasons for the same, indicating the names of such Offices/Organisations;

(c) if not, the total number of Organisations/Offices under his Ministry which function as Administrative Units dealing with establishment and staff matters; and

(d) the total number of Liaison officers nominated for the said purpose, as on date ?

THE MINISTER OF TRIBAL AFFAIRS (SHRI JUAL ORAM) : (a) No, Sir.

(b) Does not arise.

(c) (i) National Scheduled Tribes Finance and Development Corporation (a Government of India undertaking)

(ii) Tribal Cooperative Marketing Development Federation of India Limited (An apex level Cooperative Society registered under Multi State Corporative Societies Act)

(d) Two, Sir.

Officers Underwent Training in Foreign Countries

1470. DR. MANDA JAGANNATH : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) whether the Government select sponsor/nominate depute Officers for training to the reputed foreign institutions for improving their academic, managerial, technical and administrative capabilities in various fields and disciplines where in some cases, cost of such training is borne by the sponsoring countries/agencies under the bilateral/international agreements;

(.) If so, the number of persons from his Ministry who underwent such short/long term training courses during the last three years, year-wise;

(c) the number of SCs, STs and OBCs among them and alongwith their percentage;

(d) whether any special provision has been made for ensuring adequate representation to SCs, STs and OBCs for availing such opportunity;

(e) if so, the details thereof; and

(f) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SATYA BRATA MOOKHERJEE) : (a) to (f) This Ministry nominates officers for undergoing training to the concerned Ministries and Departments. The applications received from the officers are forwarded to concerned Ministries/Departments who in turn select the suitable candidates. The number of officers who were deputed for training courses outside India in the last three years is as under :

	General	SC/ST/OBC	Total	%SC/ST/OBC
1998	6	2	8	25
1999	2	1	3	33.3
2000	-	1	1	100

Suspended IPS Officers

1471. SHRI RAVI PRAKASH VERMA : Will the Minister of HOME AFFAIRS be pleased to state :

(a) the number of IPS Officer suspended/terminated during each of the last three years, State-wise;

(b) the reasons therefor; and

(c) the number of SCs/STs Officers out of them ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CH. VIDYASAGAR RAO) : (a) to (c)

(i) As per available records, 25 IPS Officers of the following State Cadres, were suspended during the last three years for misuse of official position, dereliction of duties and corruption and criminal charges : Jammu and Kashmir-1; Kerala-2; Maharashtra-2; Madhya Pradesh-1; Manipur/Tripura-1; Haryana-2; Tamil Nadu-1; UT-1; Uttar Pradesh-8; Orissa-1; Assam and Meghalaya-1; Gujarat-4. Out of these, 2 Officers are SC.

(ii) Four IPS Officers one each belonging to Karnataka, Kerala, Gujarat and Maharashtra Cadres, were dismissed on charges of dereliction of duty, corruption and possession of disproportionate assets, production of bogus caste certificate and involvement in murder of an accused in Police custody. Out of them, one belongs to SC Community.

Population of Disables

1472. SHRI RAJIAH MALYALA : Will the Minister of HOME AFFAIRS be pleased to state the present population of disables in the country, as per the 2001 census, State-wise and category-wise ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI I.D. SWAMI) : The State-wise and category-wise population of disabled in the country as per the 2001 Census is not yet available.

Training to Officers in Foreign Countries

1473. SHRI PRAKASH YASHWANT AMBEDKAR : Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) whether the Government select/sponsor/nominate/depute Officers for training to the reputed foreign institutions for improving their academic, managerial, technical and administrative capabilities in various fields and disciplines where in some cases cost of such training is borne by the sponsoring countries/agencies under the bilateral/international agreements;

(b) if so, the number of persons from his Ministry who underwent such short/long term training courses during the last three years, year-wise;

(c) the number of SCs, STs and OBCs among them alongwith their percentage;

(d) whether any special provision has been made for ensuring adequate representation to SCs, STs and OBCs for availing such opportunity;

(e) if so, the details thereof; and

(f) if not, the reasons therefor ?

THE MINISTER OF RURAL DEVELOPMENT (SHRI M. VENKAIAH NAIDU) : (a) Yes, Sir.

(b) and (c) The information on the number of officials who underwent training courses during the last three years and the percentage of SCs, STs and OBCs thereof, is given below :

Year	No. of Officials	No. of SC/ST/OBC Officials with percentage
1998-99	3	Nil
1999-2000	11	5 (45.45%)
2000-2001	5	1 (20%)

(d) to (f) This Ministry recommends nominations in response to circulars received from various nodal Departments, International and inter-governmental Organisations. While recommending nominations, due weightage is given to SC/ST/OBC candidates.

Illegal Constructions and Encroachments in Delhi

1474. SHRI RAGHUNATH JHA :
SHRI PRABHUNATH SINGH :

Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to refer to the reply given to USQ No. 3512 dated 14.8.2001 and state :

(a) whether his Ministry have examined the Order of the Supreme Court dated 31.7.2001 in O.W. No. 725/1994;

(b) if so, the main features of the said judgement and the action taken/proposed to be taken on the said judgement;

(c) the details of illegally encroached areas and illegal constructions in Delhi, as desired by the Supreme Court, and

(d) the time by which the said illegally encroached areas and illegal constructions are likely to be removed?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI BANDARU DATTATREYA) : (a) Yes, Sir.

(b) In the Order dated 31.7.2001, the Hon'ble Supreme Court expressed its concern about the growing problem of unauthorized encroachment and illegal constructions in Delhi. The Hon'ble Court had directed the Chief Secretary, Govt., of NCT of Delhi and the Commissioner, MCD to file specific affidavits in this regard.

As per the directions of the Hon'ble court the affidavits were filed by the Chief Secretary and the Commissioner, MCD.

(c) The details of areas under encroachment of Government/Gaon Sabha land as on 30.9.2001 as reported in the affidavit filed by Chief Secretary, Delhi is given in the Statement enclosed.

The Commissioner, MCD had also filed an affidavit in which the date in respect of properties identified by MCD in all its 12 zones relating to the period of 5 years from 1996 till date was furnished. This data, consisting of 12 volumes, mentioned about the current status of the properties on the basis of random survey of 10% of the number of properties booked in each zone.

(d) Detection of and action against, illegally encroached areas and illegal constructions is a continuous and ongoing process under the relevant laws. Therefore, no time frame can be given for this.

Statement

Encroachment of Govt./Goan Sabha Land as on 30.09.2001

Sl. No.	Name of the Department	Total Area in Sq. Metres	Total Area under Encroachment in Sq. Metres	Area under Stay in Sq. Metres	Area Recovered in Sq. Metres
1.	P.W.D.	18746465.00	289895.00	10868.00	36017
2.	Delhi Vidyut Board (DVB)	7071800.00	125000	3899.00	-
3.	Health Department	2314756.28	113663.00	37838.14	4000.00
4.	Delhi Jal Board (DJB)	14352000.00	214280	-	1700.00
5.	Development Department	122672369.00	2397954.00	107024.00	1147517.00
6.	Irrigation Department	21755915.00	420499.07	25593.29	-
7.	Home Department	1018702.00	-	14.50	-
8.	Education Department	6729139.00	56880.00	16100.00	2926.00
9.	Technical Education Department	2066605.00	25549.00	1431.00	-
10.	Industries	1439906.00	32519.63	1422.90	627.65
11.	Delhi State Industrial Development Corporation (DSIDC)	5333963.00	31370	3350.11	231.51
12.	Social Welfare	525799.00	41083.00	-	-
Total		203980419	3748707.20	207526.44	1193019.16

Swayamsiddha Yojana

(a) the number of blocks and rural areas are benefited by Swayamsiddha yojana;

(b) the funds released by the Government for this scheme so far;

1475. KUMARI BHAVANA PUNDLIKRAO GAWALI :
Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(c) whether the rural women are getting benefit of this scheme; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI SUMITRA MAHAJAN) (a) Swayamsidha is being scheduled to be implemented in 650 Blocks. To date 35 Block-specific Projects have been approved at the National-level and power to sanction 284 Block-specific projects has been delegated to States.

(b) Rs. 495.04 lakh.

(c) and (d) Since the Scheme was initiated only in March 2001 and is in the nascent stages, no evaluation has been done to ascertain whether rural women are getting the benefit of the scheme or not.

However its objectives are as below :-

Long term objectives : The all-round empowerment of women, especially socially and economically, by ensuring their direct access to, and control over, resources through a sustained process of mobilisation and convergence of all the on-going sectoral programmes.

Immediate objectives :

- (i) Establishment of self-reliant women's Self-Help Groups (SHGs);
- (ii) Creation of confidence and awareness among members of SHGs regarding women's status, health, nutrition, education, sanitation and hygiene, legal rights, economic upliftment and other social, economic and political issues;
- (iii) Strengthening and institutionalizing the savings habit in rural women and their control over economic resources;
- (iv) Improving access of women in micro credit;
- (v) Involvement of women in local level planning; and
- (vi) Convergence of services of Department of Women and Child Development and other Departments.

A target of forming 53,100 Women Self-help Groups, to benefit 9,29,250 women, has been laid down for the 6-year project period, during March 2006.

Setting up of Committee in States to Monitor Development Works in Rural Areas

1476. SHRI G.J. JAVIYA : Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) whether the Union Government have directed the States to constitute Monitoring Committee to monitor the development works in the rural areas;

(b) whether all the States have constituted such committee;

(c) if so, since when these have been constituted;

(d) if not, the details of States that have not constituted such committee so far; and

(e) the steps taken by the Union Government in this regard?

THE MINISTER OF RURAL DEVELOPMENT (SHRI M. VENKAIAH NAIDU) : (a) Yes, Sir. Guidelines have been issued directing the States to constitute Vigilance and Monitoring Committees to supervise, exercise vigilance and monitor the implementation of all programmes implemented by the Ministry of Rural Development..

(b) and (c) Almost all the States/U.Ts have constituted such Committees, the dates of which are given in the Statement enclosed.

(d) and (e) The Vigilance and Monitoring Committee were constituted in the undivided States of Madhya Pradesh, including in all the Districts of present Chhattisgarh; however information in regard to constitution of State level Committee from Chhattisgarh is awaited. In Jammu and Kashmir there is a system of District Development Board, which reviews the Rural Development Schemes. The State Government are of the view that setting up of another District Level Committee will lead to duplication.

Statement

State-wise status of constitution of Vigilance and Monitoring Committees

Sl.No.	State	Date of Constitution
1	2	3
1.	Andhra Pradesh	17.3.97
2.	Arunachal Pradesh	14.10.97
3.	Assam	6.3.99

1	2	3
4.	Bihar	Not Available
5.	Chhattisgarh	Not Available
6.	Goa	Not Available
7.	Gujarat	5.2.97
8.	Haryana	19.6.97
9.	Himachal Pradesh	2.1.97
10.	Jammu and Kashmir	6.3.96
11.	Jharkhand	12.9.2001
12.	Karnataka	14.2.97
13.	Kerala	4.12.95
14.	Madhya Pradesh	21.1.99
15.	Maharashtra	2.4.97
16.	Manipur	16.9.97
17.	Meghalaya	19.2.96
18.	Mizoram	23.11.95
19.	Nagaland	25.10.97
20.	Orissa	29.6.96
21.	Punjab	4.6.99
22.	Rajasthan	2.3.96
23.	Sikkim	6.3.99
24.	Tamil Nadu	Not Available
25.	Tripura	29.5.99
26.	Uttar Pradesh	13.5.97
27.	Uttaranchal	Not Available
28.	West Bengal	February, 99
29.	A and N Island	18.9.98
30.	D and N Haveli	7.1.96
31.	Daman and Diu	25.1.96
32.	Lakshadweep	March, 96
33.	Pondicherry	6.2.96

IAJ and GAY

1477 SHRI HARIBHAU SHANKAR MAHALE : Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) whether the Gramin Awas Yojana (GAY) under the Pradhan Mantri Gramodaya Yojana is different from the Indira Awas Yojana (IAY); and

(b) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI ANNASAHEB M.K. PATIL) : (a) and (b) The Pradhan Mantri Gramodaya Yojana – Gramin Awaas (PMGY-GA) is broadly based on the pattern of the Indira Awaas Yojana (IAY). However, this Scheme is slightly different from IAY. Under PMGY-GA the allocation of funds is decided by the Planning Commission and the funds are released by the Ministry of Finance/Ministry of Home Affairs directly to the States/UTs whereas under IAY district-wise funds are allocated and released by the Ministry of Rural Development Under PMGY-GA, the District-wise targets are decided by the State/UT Governments while under IAY, District-wise targets are decided by the Ministry of Rural Development.

Female Inmates of Tihar Jail

1478. PROF. I.G. SANADI : Will the Minister of HOME AFFAIRS be pleased to state :

(a) the capacity of female prison cell in Tihar Jail, Delhi alongwith the number of female prisoners therein at present;

(b) whether it is a fact that majority of female detenues are undertrial who languish in jail for offences for which sentences would have been far less had they been convicted;

(c) if so, the number of such detenues;

(d) the number of Special Courts held in Tihar Jail during the last three years for expeditious disposal of cases of women under trials; and

(e) the number of out of them have since been released ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CH. VIDYASAGAR RAO) : (a) 497 Women Prisoners were lodged in the women jail i.e., Central Jail No. 6A, Tihar as on 20th November, 2001 as against its capacity of 400 prisoners.

(b) and (c) Though majority of female detenues are undertrials, none of them have served sentence for a period which is more than the term they are liable to serve if convicted.

(d) 16 Special Courts have been organised for the prisoners including Women Prisoners, since the first such

Court was organised on 13th May, 2000 in the Tihar Court Complex.

(e) Ten female prisoners have been released by the Special Courts so far.

Revival of IDPL

1479. SHRI C.N. SINGH : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) whether the Union Government have announced recently Rs. 1400 crore package for the revival to sick Public Sector Undertaking, Indian Drugs and Pharmaceuticals Limited; and

(b) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS FERTILIZERS (SHRI SATYA BRATA MOOKHERJEE) : (a) and (b) No, Sir. However, a communication has been sent to the Board for Industrial and Financial Reconstruction (BIFR) intimating the concessions/facilities for cleaning up the balance sheet of IDPL that the Government intends to provide to facilitate its privatisation through the induction of strategic partners.

Visas to Afghan Nationals

1480. SHRI E.M. SUDARSANA NATCHIAPPAN :
SHRI SIMRANJIT SINGH MANN :
SHRI RAMDAS ATHAWALE :
SHRI J.S. BRAR :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Government propose to accommodate Afghan refugees in the country;

(b) if so, the details in this regard;

(c) whether it is a fact that many Afghan nationals have applied for visas to come to India after the 11th September, 2001 incident;

(d) if so, the number of persons applied for visas and the number out of them granted visas;

(e) the number of refugees arrived in the country, till date; and

(f) the criteria adopted for grant of visas to them ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CH. VIDYASAGAR RAO) : (a) and (b) Due to prolonged war and ethnic conflict in Afghanistan

from 1980 onwards, a large number of Afghan nationals migrated to India. As there has been no perceptible change in the situation in Afghanistan, which remains disturbed, the Afghan nationals are being permitted to stay in India on humanitarian grounds. However to maintain some pressure on these persons to return to their home visa extension is granted to them on yearly basis.

(c) and (d) After declaration of war by US, several Afghans of Indian origin are reported to have entered Pakistan. They are granted visa after routine checks whenever their applications come through Indian High Commission, Islamabad. As per information available with Government of India about 275 Afghan Sikh/Hindu families are presently in Pakistan with the intention of traveling to India. So far, Government of India has issued visas for 110 cases on receiving their applications through Indian High Commission, Islamabad.

(e) As on 30.6.2001, there were 19254 Afghan nationals registered and living in India.

(f) As and when visa applications are received from the Indian missions abroad, visas are authorized by Government of India, after usual checks. Yearly extensions are being granted for those who are registered and living in India.

Swa-Shakti Project

1481. SHRI KOLUR BASAVANAGOUD : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) the number of districts of Karnataka covered under Swa-Shakti project;

(b) the number of NGOs involved in forming Women's Self Help Groups under the project; and

(c) the amount released during 2001-2002 for implementation of the said project ?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI SUMITRA MAHAJAN) : (a) Seven viz. Chitradurga, Bellary, Tumkur, Kolar, Raichur, Coppal and Gulbarga.

(b) 26 (Twenty Six) NGOs are forming and nurturing self-help groups in Karnataka.

(c) The total amount released for the implementation of the said Project during the year 2001-2002 is Rs. 5.00 crore out of which a sum of Rs. 1.00 crore has so far been released for the implementation of the said project in Karnataka.

**Removal of Unauthorised/Illegal
Constructions on Agricultural Land**

1482. SHRI RAMJEE MANJHI : Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to refer to the reply given to USQ No. 2408 dated 7.8.2001 and state :

- (a) whether the information has since been collected;
- (b) if so, the details thereof;
- (c) if not, the reasons therefor; and
- (d) the time by which it is likely to be collected ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI BANDARU DATTATREYA) : (a) to (d) Yes, Sir. The Municipal Corporation of Delhi has reported that in a Civil Writ Petition No. 6734/2000-Rajiv Malhotra Vs. UOI and Ors. - It has submitted a report in respect of action to be taken in Sainik Farm. However, the Hon'ble Court has not given any directions in this regard and the matter is sub-judice at present.

The Central Government has been advising all the Local Bodies for taking action against unauthorised constructions that have come up in violation of building bye-laws, Master Plan, land use, etc. as per the prevalent Act/ rules.

**Expansion in Activities of Tribal
Sub-Plan Areas**

1483. SHRI S.D.N.R. WADIYAR : Will the Minister of TRIBAL AFFAIRS be pleased to state :

- (a) whether the Union Government propose to expand the activities of Tribal Sub-Plan areas in the country; and
- (b) if so, the details of expansion proposed under the Tribal Sub-Plan areas, particularly in the State of Karnataka in the current financial year ?

THE MINISTER OF TRIBAL AFFAIRS (SHRI JUAL ORAM) : (a) No, Sir.

- (b) Does not arise.

[Translation]

**Release of Contribution by West Bengal
under Nehru Rozgar Yojana**

1484. SHRI BIR SINGH MAHATO : Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state

(a) whether the Government of West Bengal have released their prescribed contribution of forty per cent of Nehru Rozgar Yojana during the last three years;

(b) if so, the details thereof;

(c) if not, the reasons therefor; and

(d) the number of persons who misutilized the funds received under the said scheme ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI BANDARU DATTATREYA) : (a) to (c) Nehru Rozgar Yojana Scheme under the earlier Urban Poverty Alleviation Programme already stands subsumed into the Swarna Jayanti Shahari Rozgar Yojana (SJSRY) w.e.f. 1.12.1997.

The SJSRY is funded on a 75:25 basis between the Centre and the State.

It has been reported by the State of West Bengal that it has released its prescribed contributed as per details indicated below, during the last three years;

Year	Share Required	State Share Released
1998-99	274.00	275.44
1999-2000	95.17	95.27
2000-2001	275.51	275.52

(d) No such instance has come to the notice of this office.

[English]

Infrastructural Facilities at Dwarka

1485. DR. S. JAGATHRAKSHAKAN : Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state :

(a) whether attention of the Government has been drawn to the news-item captioned "Dwarka wants DDA to expedite justice" appearing in the 'Hindustan Times' dated October 22, 2001 regarding non-availability of infrastructural facilities in Dwarka;

(b) if so, the facts of the matters reported therein and reaction of the Government thereto;

(c) the concrete action plan proposed and the manner in which it is being monitored to see that there is overall integrated growth of subcity Dwarka with all infrastructural facilities like roads, communication, public transport, street lights, sewerage, drinking water, electricity provided in a time bound manner.

(d) whether any interaction is held with Federation of Cooperative Societies, Dwarka by DDA periodically and any review is made of the work done so far; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI BANDARU DATTATREYA) : (a) Yes, Sir.

(b) and (c) The news-item dated October 22, 2001 that appeared in the 'Hindustan Times', was regarding lack of infrastructural facilities in Dwarka. In this regard, the Delhi Development Authority have reported that in a sub-city like Dwarka for development, different agencies are involved in providing physical and social infrastructural facilities. The DDA is responsible for providing internal and peripheral services like roads, drains, sewerage, water supply, etc. that have been completed as per services plans approved by the Local Bodies. Two lane carriageway to open up the area and to provide accessibility to the residents has been provided by the DDA. It has now been decided that roads along with streetlights shall be provided by the DDA to final specification. The work on roads with streetlights is in progress and is expected to be completed in about one and a half years time. Further, land for dispensary, three police stations and one bus terminal has also been handed over to the concerned authorities, 02 Nos. Police Posts in Sector-8 Dwarka and Manglapuri and one Post Office in Sector-15, Dwarka are already functioning. The Bus Services covering almost all Sectors of Dwarka, are also functioning.

The DDA has further reported that regular meetings of the Project Implementation Committee to monitor the progress of various developments, i.e. physical as well as social infrastructure are held, to expedite the work.

(d) and (e) Yes, Sir. The members of the Cooperative Group Housing Societies are made aware about the progress of major physical and social infrastructure like Master Plan Roads, Street-lighting, Maude Road (road connecting Dwarka to Old NH-8 through Cantt. Area). They are also made aware about the targets given by various departments for taking up social infrastructure like Hospitals, ISBT, Bus Terminals, Telephone Exchange, Fire Stations, Police Stations, Post Offices, Milk Booths, etc.

[Translation]

Foreign Visit by Minister

1486. SHRI UTTAMRAO PATIL : Will the Minister of DISINVESTMENT be pleased to state :

(a) the name of foreign countries visited by him during the last three years;

(b) the amount spent on the aforesaid foreign tours; and

(c) the achievements accrued from the aforesaid tours?

THE MINISTER OF DISINVESTMENT AND MINISTER OF DEVELOPMENT OF NORTH EASTERN REGION (SHRI ARUN SHOURIE) : (a) As a Minister of the Union Government, I had, during the period April 2000 till date, visited United States of America twice and Australia and Germany once each to represent the country on various fora.

(b) Total expenditure on all the four visits was Rs. 8,72,315/-

(c) Since the visits were for representing the country on various fora, the achievements cannot be quantified in specific terms.

[English]

SC/ST Quota under Ministry of Chemicals and Fertilizers

1487. SHRI A. NARENDRA : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) the number of posts in Class I, Class II and equivalent categories under all (1) Public Sector Undertakings/Enterprises, (2) Statutory Organization/Corporations, (3) Autonomous Organizations, Attached and Subordinate Offices under his Ministry; and

(b) the number of persons belonging to (i) General, (ii) SC, (iii) ST and (iv) OBC working against such posts and their respective percentage to such total posts as identified, as per instructions under para 5 of DOPT OM No. 36012/2/96-Estt. (Res) dated 2nd July 1997?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SATYA BRATA MOOKHERJEE) : (a) and (b) The information is being collected.

Upgradation of Primary Schools in Damand and Diu

1488. SHRI DAHYABHAI VALLABHBHAI PATEL : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to refer to Unstarred Question No. 62 dated 02.02.2001 and state :

(a) whether the information has since been collected;

(b) if so, the details thereof and if not the reasons therefor; and

(c) the time by which it is likely to be collected ?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (PROF. RITA VERMA) : (a) Yes, Sir.

(b) and (c) As per the information furnished by the UT Administration of Daman and Diu, the assurance given in reply to the Lok Sabha Question No. 62 stands fulfilled. Since the ratio of Primary Schools vis-a-vis High Schools in Daman and Diu was better than the national average thus there was no need for upgradation of any primary school.

Operation to Nab Veerappan

1489. SHRI VINAY KUMAR SORAKE : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Centre is closely monitoring the operations to nab Veerappan;

(b) if so, whether it is a fact that there is lack of coordination among the local police and the commandoes deployed by the Centres; and

(c) if so, the reasons for withdrawal of BSF commando force deployed to nab the forest brigand Veerappan ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CH. VIDYASAGAR RAO) : (a) to (c) 'Public Order' and 'Police' are State subjects and therefore maintenance of law and order is the primary responsibility of the State Governments. In the case of operations against Veerappan, State Governments of Tamil Nadu and Karnataka formulated a joint strategy for nabbing the criminal and reactivated the STF operations. Both the State Governments had requested the Central Government for providing assistance to supplement and improve their resources in the conduct of operations against Veerappan and his gang. As per their request the Central Government provided necessary assistance by way of supply of weaponry, equipment and deployment of BSF personnel etc. Coordination issues were sorted out by the State Governments concerned from time to time. However, the BSF was withdrawn in September, 2001 due to pressing commitments elsewhere.

Setting Up of State Resource Centres

1490. DR. A.D.K. JAYASEELAN : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether there is any plan to set up State Resource Centres in the Literacy Mission during the current year; and

(b) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (PROF. RITA VERMA) : (a) and (b) It is proposed to set up State Resource Centres during the current plan period.

State Resource Centres are set up under the 'Scheme of NLM Support to Non-Governmental Organisations in the field of Adult Education' to provide adequate and good quality technical resource support to the field programmes.

The proposals received for establishment of State Resource Centres are considered by the Project Approval Committee of NLM on the basis of the following factors;

- Size of the Adult Education/Literacy programmes in the State.
- Number of projects in progress.
- Density of population.

Setting up of Ayodhya Cell

1491. SHRI PAWAN KUMAR BANSAL : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Government have set up an 'Ayodhya Cell';

(b) if so, the aims and objects thereof; and

(c) the details regarding its constitution/composition ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI I.D. SWAMI) : (a) to (c) Yes, Sir. An Ayodhya Cell has been created in the Cabinet Secretariat for handling affairs of the Ram Janma Bhoomi-Babri Masjid dispute.

Primary Education

1492. SHRI A. VENKATESH NAIK :
SHRIMATI JAYABEN B. THAKKAR :
SHRI RAMSHETH THAKUR :
SHRI BASU DEB ACHARIA :

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the Government have chalked out any plan to meet the requirement of Primary Education in the country;

(b) if so, the details thereof;

(c) whether the Government have fixed any target for primary education in the rural areas and clusters in Urban areas;

(d) if so, the details thereof;

(e) the success achieved so far to provide primary education, particularly to the people living below the poverty line; and

(f) the Central assistance provided during the current Five Year Plan for the purpose, State-wise ?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (PROF. RITA VERMA) : (a) to (e) In pursuance of the National Policy on Education, 1986 and the Programme of Action, 1992, the Government had initiated a number of interventions in elementary education sector to achieve the goal of universalisation of elementary education. These include the schemes of Operation Blackboard, Teacher Education, Non-Formal Education, Mahila Samakhya, District Primary Education Plan and National Programme of Nutritional Support for primary education, commonly known as Mid-day Meal Scheme.

Consequent to these efforts, we have made substantial progress in terms of increase in number of educational institutions, teachers and students in elementary education. The number of schools in the country increased four-fold from 2.23 lakhs in 1950-51 to 8.39 lakhs in 1999-2000. The enrolment in primary cycle increased by about six times from 1.92 crore to 11.36 crore and at the upper primary stage, the increase is fourteen times from 0.3 crore to 4.2 crore during the above period. The Gross Enrolment Ratio at primary and upper primary has jumped from 42.6% and 12.7% to 95% and 59% respectively between 1951-52 and 1999-2000. Access to schools is no longer a problem. At primary stage, 94 per cent of the country's rural population had a schooling facilities within one

kilometer and at upper primary stage, facilities were available to 84 per cent of the rural population within 3 kilometers, according to *Fifth All India Educational Survey, 1986*.

The Government has recently launched the Sarva Shiksha Abhiyam (SSA) – a National Programme for Universal Elementary Education to provide eight years of elementary education to all children in the 6-14 age group by 2010. The vision of Sarva Shiksha Abhiyan is to provide useful and relevant elementary education of satisfactory quality for all by 2010 bridging all social and gender gaps, with the active participation of the community in the affairs of the school. The goals of SSA are as follows :

- All children in school, Education Guarantee Centre, Alternate School, 'Back to School' camp by 2003;
- All children complete five years of primary schooling by 2007;
- All children complete eight years of schooling by 2010;
- Focus on elementary education of satisfactory quality with emphasis on education for life;
- Bridge all gender and social category gaps at primary stage by 2007 and at elementary education level by 2010;
- Universal retention by 2010.

(f) A statement indicating Central assistance released under various schemes State-wise during Ninth Five Year Plan is attached.

Statement

(Rupees in lakhs)

Sl. No.	Name of State	1997-98 to 2001-02 Teacher Education	1997-98 to 2001-02 Non-Formal Education	1997-98 to 2001-02 Dist. Primary Elementary Programme	1997-98 to 2001-02 Operation Blackboard	1997-98 to 2001-02 Sarva Shiksha Abhiyan	1997-98 to 2001-02 Mahila Samakha	1997-98 to 2001-02 Total
1	2	3	4	5	6	7	8	9
1.	Andhra Pradesh	2596.93	8336.50	42918.00	16995.61	1125.50	503.99	72476.53
2.	Arunachal Pradesh	648.19	0.60	0	375.00	163.89	0	1187.68
3.	Assam	3310.99	2531.94	14844.00	6964.46	295.13	0	27946.52
4.	Bihar	0	8065.01	13196.00	1547.20	560.26	0	23368.47

1	2	3	4	5	6	7	8	9
5.	Chattisgarh	0	4.50	1500.00	0	94.56	0	1599.06
6.	Goa	227.18	0	0	9.00	0	0	236.18
7.	Gujarat	3276.76	424.71	7906.00	4437.80	229.36	543.00	16817.63
8.	Haryana	469.75	37.77	12567.00	489.39	130.64	0	13694.55
9.	Himachal Pradesh	2406.17	1.87	7250.00	1055.35	134.56	0	10847.95
10.	Jammu and Kashmir	571.25	310.85	0	1952.00	48.08	0	2882.18
11.	Jharkhand	0	0	1200.00	0	38.43	0	1238.43
12.	Karnataka	4534.78	8.98	30778.00	42734.59	279.75	719.00	79055.1
13.	Kerala	1998.46	0	10913.00	310.84	153.49	791.00	14166.79
14.	Madhya Pradesh	7630.19	8925.76	54324.00	25660.65	368.67	0	96909.27
15.	Maharashtra	2366.59	44.54	17982.00	4746.79	363.62	0	25503.54
16.	Manipur	275.62	858.67	0	180.20	137.09	0	1451.58
17.	Meghalaya	233.50	56.45	0	295.92	130.35	0	716.22
18.	Mizoram	178.33	44.05	0	651.08	114.81	0	988.27
19.	Nagaland	639.96	0	0	32.61	110.92	0	783.49
20.	Orissa	1875.64	3479.56	10265.00	6451.03	246.07	0	22317.3
21.	Punjab	2104.46	17.16	0	4483.20	1463.04	0	8067.86
22.	Rajasthan	6620.54	5440.90	9600.00	3597.55	0	0	25258.99
23.	Sikkim	334.15	0	0	49.10	50.55	0	433.8
24.	Tamil Nadu	5150.66	589.40	24086.00	2895.39	344.78	0	33066.23
25.	Tripura	206.10	7.84	0	1106.49	62.69	0	1383.12
26.	Uttar Pradesh	5088.44	11831.13	59949.00	30760.52	1014.24	750.00	109393.33
27.	Uttaranachal	0	0	1100.00	0	134.50	0	1234.5
28.	West Bengal	1115.09	57.48	11665.00	3941.95	132.00	0	16911.52
29.	A and N Islands	2.50	0	0	18.00	12.68	0	33.18
30.	Chandigarh	0	7.49	0	0	0	0	7.49
31.	D and N Haveli	0	16.74	0	18.50	8.00	0	43.24
32.	Daman and Diu	0	0	0	20.25	0	0	20.25
33.	Delhi	2014.51	4.26	0	233.02	0	0	2251.79
34.	Lakhsdweep	54.31	0	0	2.00	0	0	56.31
35.	Pondicherry	89.69	0	0	55.81	32.09	0	177.59
Total		56020.74	51104.16	332043.00	162071.30	7979.75	3306.99	612525.94

Implementation of Food for Work Scheme

1493. SHRI SULTAN SALAHUDDIN OWAISI : Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) whether the Supreme Court has fixed a deadline for the 13 defiant State Governments to implement food for work programme and provide food for the starving people as reported in the 'Times of India' dated September 18, 2001;

(b) if so, the steps taken by the States in the light of the directive of the Supreme Court;

(c) whether the Union Government have issued any guidelines to the States in this regard; and

(d) if so, the details thereof and progress made under the scheme so far ?

THE MINISTER OF RURAL DEVELOPMENT (SHRI M. VENKAIAH NAIDU) : (a) to (d) Yes, Sir. The Food for Work Programme was started in January 2001 to make available foodgrains as part of wages to 8 identified drought affected States namely Gujarat, Rajasthan, Himachal Pradesh, Uttaranchal, Madhya Pradesh, Chhattisgarh, Maharashtra and Orissa. The foodgrains have been lifted by all the States except Uttaranchal. Subsequently, on the recommendation of the Group of Ministers, the Food for Work Programme has been extended to cover other calamities like flood, earthquake etc. Accordingly, Andhra Pradesh, Bihar, Karnataka, Kerala have been added to the list of affected States. The total quantity of foodgrains allocated to the 11 States which have benefited from this programme is 28.63 lakh tonnes. Out of this, 22.45 lakh tonnes has been lifted from the Food Corporation of India godowns for distribution among the rural poor as part of wages. The percentage of the foodgrains lifted is 78.44 and the percentage of foodgrain distribution is 60.28.

In addition, the Sampoorna Grameen Rozgar Yojana (SGRY) has also been launched w.e.f. 25.9.2001. Under this Scheme, 50 lakh tonnes of foodgrains valued at Rs. 5000 crores (at economic cost) will be provided every year free of cost to the State Governments and UT Administrations.

Proposal from Karnataka Government for Amendment in Article 371

1494. SHRI R.L. JALAPPA :
SHRI KOLUR BASAVANAGOUD :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Karnataka Government has sent any proposal to bring Karnataka State under Article 371 of the Constitution by amending it to take up development works in seven districts of North Karnataka; and

(b) if so, the action taken or proposed to be taken by the Government in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI I.D. SWAMI) : (a) and (b) A proposal has been received from Government of Karnataka to amend the Constitution to provide for special provisions in respect of Karnataka under Article 371 of the Constitution. The State Government have been asked for some clarifications on the proposal.

Anganwadi Centres

1495. SHRI RATILAL KALIDAS VARMA :
SHRI VINAY KUMAR SORAKE :

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) the number of Anganwadi Centres in the country, State-wise;

(b) the funds allotted for Anganwadi Centres during each of the last three years, State-wise;

(c) whether the Government are contemplating to increase the number of Anganwadi Centres in the country; and

(d) if so, the details in this regard, State-wise ?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI SUMITRA MAHAJAN) : (a) The information is given in the Statement-I enclosed.

(b) The information regarding release of funds to the State Governments/UT Administrations for implementation of ICDS Scheme during last 3 years is given in the Statements-II, III and IV enclosed. Further, release of funds to Blocks and Anganwadi Centres (AWCs) is made by respective State Governments/UT Administrations.

(c) and (d) The number of functional Anganwadi Centres (AWCs) will increase as and when the AWCs already sanctioned by the Government of India as per Statement-I are made functional by the concerned State Governments/UT Administrations.

Statement-I*Statewise sanctioned and reporting
Anganwadi Centres*

Sl. No.	State/UT	No. of Anganwadis Centres	
		Sanctioned by GOI	Functional as reported by States/UTs
1	2	3	4
1.	Andhra Pradesh	37297	36140
2.	Arunachal Pradesh	2621	1397
3.	Assam	13149	13149
4.	Bihar	15579	13902
5.	Chhattisgarh	20288	19752
6.	Goa	1216	1017
7.	Gujarat	37830	30460
8.	Haryana	13546	13545
9.	Himachal Pradesh	7123	7120
10.	Jammu and Kashmir	7153	6261
11.	Jharkhand	16689	14633
12.	Karnataka	40170	40108
13.	Kerala	22582	20389
14.	Madhya Pradesh	46367	44608
15.	Maharashtra	46058	44702
16.	Manipur	4412	4348
17.	Meghalaya	2218	2159
18.	Mizoram	1341	1252
19.	Nagaland	2586	2561
20.	Orissa	31855	28689
21.	Punjab	15829	13200
22.	Rajasthan	35710	33952
23.	Sikkim	497	485
24.	Tamil Nadu	44649	31594
25.	Tripura	3537	3505
26.	Uttar Pradesh	64278	53672
27.	Uttaranchal	4243	3778
28.	West Bengal	49234	41408

1	2	3	4
29.	A and N Islands	527	425
30.	Chandigarh	300	300
31.	Delhi	3842	3842
32.	Dadra and Nagar Haveli	125	125
33.	Daman and Diu	87	77
34.	Lakshadweep	74	74
35.	Pondicherry	677	677
Total		593689	533306

Statement-II*Funds Allocated to States under ICDS (General)
during the last 3 years*

(Rs. in lakhs)

Sl. No.	State	1998-	1999-	2000-
		1999	2000	2001
1	2	3	4	5
1.	Andhra Pradesh	3185.12	5402.87	6229.00
2.	Arunachal Pradesh	660.57	817.00	681.00
3.	Assam	1911.71	2211.00	5070.97
4.	Bihar	3691.13	4918.64	3756.00
5.	Goa	326.48	284.13	284.13
6.	Gujarat	4788.12	5370.21	3726.01
7.	Haryana	2633.07	2754.12	3593.61
8.	Himachal Pradesh	1045.40	1640.09	1764.28
9.	Jammu and Kashmir	1431.72	1963.00	2266.00
10.	Karnataka	5709.83	5111.35	7466.18
11.	Kerala	3120.80	2641.82	3101.90
12.	Madhya Pradesh	5131.48	4368.00	5590.00
13.	Maharashtra	6792.45	6584.73	6688.62
14.	Manipur	846.78	840.48	1254.75
15.	Meghalaya	350.60	535.00	664.97
16.	Mizoram	542.12	535.66	868.85
17.	Nagaland	1321.37	1245.00	1941.60
18.	Orissa	6641.30	4042.97	6133.71
19.	Punjab	2382.58	2413.14	3759.46

1	2	3	4	5
20. Rajasthan		3512.19	4197.55	5954.43
21. Sikkim		241.96	129.75	156.01
22. Tamil Nadu		7297.05	10704.77	10286.90
23. Tripura		463.68	646.06	630.98
24. Uttar Pradesh		7265.52	11349.00	11519.28
25. West Bengal		6456.11	6088.00	8047.13
26. Chhattisgarh				625.61
27. Jharkhand				865.57
28. Uttaranchal				462.78
Union Territory				
1. Delhi		1248.18	818.42	808.47
2. Pondicherry		151.82	181.58	154.85
3. Andaman and Nicobar		112.26	130.44	107.88
4. Chandigarh		77.71	78.29	88.04
5. Dadra and Nagar Haveli		28.60	26.83	26.83
6. Daman and Diu		28.17	42.00	52.56
7. Lakshadweep		25.20	25.69	25.43
Total		79421.08	88097.59	104653.79

Statement-III

Funds Allocated to States for World Bank Assisted Integrated Child Development Services (ICDS) Blocks during the last three years

(Rupees in Crores)

S. No.	Project/State	1998-1999	1999-2000	2000-2001	Total
1	2	3	4	5	6
1. ICDS-I					
a.	Bihar	51.31	39.36	-	90.67
b.	Madhya Pradesh	49.41	34.87	47.12	131.40
c.	Andhra Pradesh	15.50	98.24	20.00	133.74
Total (I)		116.22	172.47	67.12	355.81
2. ICDS-II					
a.	Kerala	3.20	7.11	10.00	20.31
b.	Maharashtra	7.40	17.08	7.00	31.48

1	2	3	4	5	6
c.	Rajasthan	4.00	8.99	15.00	27.99
d.	Tamil Nadu	3.58	13.03	10.00	26.61
e.	Uttar Pradesh	5.00	11.51	30.00	46.51
Total (II)		23.18	57.72	72.00	152.90
Grand Total (I+II)		139.40	230.19	139.12	508.71

Statement-IV

Funds Allocated to States/UTs for Implementation of UDISHA Programme – ICDS during the last three years

(Rupees in lakhs)

Sl. No.	Name of the State/UT	1998-99	1999-2000	2000-2001
1	2	3	4	5
1.	Andhra Pradesh	383.10	200.00	200.00
2.	Arunachal Pradesh	44.77	50.00	-
3.	Assam	43.13	75.00	125.00
4.	Bihar	100.00	150.00	-
5.	Goa	Nil	5.00	6.00
6.	Gujarat	246.75	150.00	100.00
7.	Haryana	102.28	40.00	30.00
8.	Himachal Pradesh	41.90	35.00	-
9.	Jammu and Kashmir	50.51	50.00	5.00
10.	Karnataka	360.44	115.00	150.00
11.	Kerala	313.14	100.00	-
12.	Madhya Pradesh	100.00	300.00	400.00
13.	Maharashtra	254.54	200.00	50.00
14.	Manipur	44.69	20.00	33.00
15.	Meghalaya	47.53	5.00	40.00
16.	Mizoram	45.80	5.00	20.00
17.	Nagaland	44.50	15.00	50.00
18.	Orissa	123.39	115.00	50.00
19.	Punjab	-	104.65	60.00
20.	Rajasthan	219.02	100.00	-
21.	Sikkim	44.00	5.00	-

1	2	3	4	5
22. Tamil Nadu		313.41	100.00	-
23. Tripura		45.80	20.00	5.00
24. Uttar Pradesh		130.00	400.00	300.00
25. West Bengal		166.21	150.00	175.00
26. A and N Islands		1.18	3.00	-
27. Chandigarh		Nil	1.00	-
28. D and N Haveli		Nil	0.50	-
29. Daman and Diu		Nil	0.50	-
30. Delhi		Nil	15.00	50.00
31. Lakshadweep		Nil	0.50	0.51
32. Pondicherry		Nil	2.00	-
33. Chhattisgarh		-	-	40.00
34. Uttaranchal		-	-	20.00
Total :		2606.54	2487.50	1849.51

Irregularities in DPEP in KBK (Orissa)

1496. SHRI K.P. SINGH DEO : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the Government are aware of the large scale irregularities in the implementation of District Primary Education programme in KBK districts in Orissa, particularly in Malkongiri district of the State;

(b) if so, the reaction of the Government thereto; and

(c) the steps taken for implementing the scheme effectively ?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (PROF. RITA VERMA) : (a) to (c) Presently the District Primary Education Programme (DPEP) is being implemented in the 8 districts in Orissa namely, Bargarh, Bolangir, Dhenkanal, Gajapati, Kalahandi, Keonjhar, Rayagada and Sambalpur. The programme is being expanded to 8 more districts in Orissa of which 5 are KBK districts viz. Malkangiri, Nabarangpur, Koraput, Sonapur and Nuapada.

According to the information furnished by the State there has been no report of any major irregularity in the implementation of the programme in the existing districts, audit for which has been completed upto 1999-2000. As the programme is yet to be implemented in the 8 expansion districts which includes Malkangiri, the question of any

irregularity in the implementation of the programme in these districts does not arise.

[Translation]

Information regarding Rain Water Harvesting in New Buildings

1497. SHRI RAMPAL SINGH :
DR. ASHOK PATEL :

Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state :

(a) whether the Union Government have made arrangements to provide information related to rain water harvesting system in all the new buildings on the plots of 100 sqmt. in order to prevent the fall in water level in the capital; and

(b) if so, the the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI BANDARU DATTATREYA) : (a) and (b) The Government vide notification of July 28th, 2001 has made provision in the Unified Building Bye laws of Delhi 1983 making it mandatory water harvesting in all new buildings on plots of 100 sq.mtr. and above. This is to provide water harvesting through storing of water run-off including rain water to recharge the underground aquifer. A copy of the said notification is given in the Statement enclosed.

Statement

Ministry of Urban Development and Poverty Alleviation (Delhi Divison)

NOTIFICATION

New Delhi the 28th July, 2001

S.O. 730.—Whereas the issue of making suitable provision in the Building Bye-laws, 1983 to ensure that the buildings that are erected in Delhi provide for the water harvesting through storing of rain water runoff to recharge underground aquifers has been under the consideration of the Government.

Whereas the following modifications/additions which the Central Government proposed to make in the Building Bye-laws, 1983 in this regard were published for public information vide Public Notice dated 20th June, 2001 and were advertised in the leading newspapers on 30.6.2001. In all five objections/suggestions were received and they were examined by a Committee under the covenorship of Chief Planner of Town and Country Planning Organisation.

Whereas after thorough consideration of the report, Central Government has decided to make the following Modifications/additions in the Building Bye-laws, 1983;

Now, therefore, in exercise of the powers conferred by sub-section (2) of Section 11 A of Delhi Development Act, 1957, the Central Government hereby makes the following modifications/additions to the Building Bye-laws, 1983 with effect from the date of publication of this Notification in the Gazette of India.

MODIFICATIONS :

- 1 Clause 22.4 Part-III (Structural Safety and Services) of the Building Bye-laws, 1983.
2. 22.4.1 Water harvesting through storing of water runoff including rain water in all new buildings on plots of 100 sq. mtrs, and above will be mandatory. The plans submitted to the local bodies shall indicate the system of storm water drainage along with points of collection of rain water in surface reservoirs or in recharge wells. These provisions will be applicable as per the Public Notice(s) of Central Ground Water Authority issued from time to time.
3. 22.4.2 All buildings having a minimum discharge of 10,000 litres and above per day shall incorporate waste water re-cycling system. The recycled water should be used for horticultural purposes.

Note :- These modifications/amendments will be applicable from the date of Notification.

(No. N-11011/9/98-DDVI (Pt)/DDIB)
DEVENDRA KUMAR GOEL, UNDER SECY.

CERTIFICATE : The following certificate is to be submitted along with the building drawings while submitting the plans :

1. Certified that the building plans submitted for approval satisfy the water harvesting requirements as well as minimum anticipated discharge of waste water as stipulated under clause 22.4.1, 22.4.2 and the information given therein is factually correct to the best of our knowledge and understanding.

Signature of owner with date
Name in Block Letters
Address :

Signature of Architect with date
Name in Block letters
Address :

[English]

**Development of Towns under IDSMT
in Karnataka**

1498.SHRI H.G. RAMULU : Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state :

(a) the details of small and medium towns so far taken up for development under the Integrated Development of Small and Medium Towns Scheme in Karnataka;

(b) the names of the small and medium towns recommended by the Government of Karnataka to be taken up during 2001-2002; and

(c) the amount so far released during 2001-2002 under the said scheme against each city of the State ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI BANDARU DATTATREYA) : (a) 91 small and medium towns have been covered under Integrated Development of Small and Medium Towns (IDSMT) Scheme in Karnataka so far.

(b) The State Government recommended 43 towns to be covered under the IDSMT scheme out of which 25 towns have already been covered till 31st March, 2001. 4 towns, namely - Chamarajnagar, Mundaraji, Kerur and Hanagal have been covered during the period from 1st April to 31st October, 2001. List of remaining 14 towns recommended by the State Government but yet to be covered is given in the Statement enclosed.

(c) During 2001-2002 upto 31st October, 2001 Central assistance amounting to Rs. 110.20 lakhs for 4 new towns and Rs. 11.86 lakhs for one ongoing town has been released. The details are as under :-

(Rs. in lakhs)

S. No.	Name of the Towns	Central Assistance		Total
		New	Ongoing	
1.	Chamarajnagar	30.00	-	30.00
2.	Mundaraji	12.30	-	12.30
3.	Kerur	22.90	-	22.90
4.	Hanagal	45.00	-	45.00
5.	Muddebihal	-	11.86	11.86
Total		110.20	11.86	122.06

Statement

List of Towns Recommended by the State Government of Karnataka to be taken up under the Integrated Development of Small and Medium Towns (IDSMT) Scheme during 2001-2002

1. Anekal	2. Indi
3. Kanapur	4. Yadgiri
5. Channarayapatna	6. Srinivasapura
7. Bhalki	8. Sankeshwara
9. Konnur	10. Chittaguppa
11. Honnavara	12. Arakalgud
13. Mahalingapur	14. Mulgund

[Translation]

Anthrax Law

1499. SHRIMATI SHEELA GAUTAM :
SHRI SHIVRAJ SINGH CHOUHAN :
SHRI VIJAY KUMAR KHANDELWAL :
SHRI JAIBHAN SINGH PAWAIYA :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether there is any proposal to enact a separate law to deal with problem arising out of Anthrax in India;

(b) if so, the details thereof; and

(c) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CH. VIDYASAGAR RAO) : (a) No, Sir.

(b) Does not arise in view of (a) above.

(c) Provisions have been incorporated in the Prevention of Terrorism Ordinance, 2001, to deal with the terrorists using biological weapons.

[English]

Bogus Bhopal Gas Tragedy Victim Claim Cases

1500. DR. V. SAROJA : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) whether a number of bogus Bhopal Gas Tragedy Victim claim cases for settlement of compensation have come to the notice of the Government;

(b) if so, whether the Government have taken any action against the bogus claimants;

(c) if so, the details thereof; and

(d) if not, reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SATYA BRATA MOOKHERJEE) : (a) to (d) According to information received from the Office of the Welfare Commissioner, nearly 432 bogus claims have been filed by the claimants to get the compensation under category-01 (Personal Injury). First Information Report has been lodged in various Police Stations on all the bogus claims. The police have registered these cases.

Zonal System for Watching Encroachment

1501. SHRI IQBAL AHMED SARADGI :
SHRI G.S. BASAVARAJ :
SHRI Y.S. VIVEKANANDA REDDY :
SHRI G. MALLIKARJUNAPPA :
SHRIMATI MARGARET ALVA :

Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state :

(a) whether the introduction of Zonal system is considered by the Union Government for watching any kind of encroachment and violation of building laws;

(b) if so, whether the concerned officers will be held responsible in respect of their jurisdiction;

(c) if so, the details thereof;

(d) the States and Union Territories where this system is being planned at the initial stage;

(e) whether this system is likely to be introduced in all the States;

(f) if so, whether the Union Government propose to discuss the implementation of this system with the State Governments;

(g) if so, the details thereof; and

(h) the time by which the final decision is likely to be taken by the Union Government in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI BANDARU DATTATREYA) : (a) to (h) No, Sir. The Union Government has no proposal to introduce Zonal System. In terms of Article 243-W of the Constitution read with Entry No. 1 in the Twelfth Schedule, Urban Planning,

including Town Planning is a State subject. Introduction of a Zonal system is, therefore, the responsibility of the State Governments.

[Translation]

Review Committee for DCTE

1502. SHRI SHIVAJI VITHALRAO KAMBLE : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether Districts Councils for Teachers Education affiliated to National Council for Teachers' Education (N.C.T.E.) are not functioning properly;

(b) if so, the reasons therefor;

(c) whether the Government propose to set up a Review Committee to review the functioning of the said Council.

(d) if so, the details thereof; and

(e) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (PROF. RITA VERMA) : (a) to (e) There is no organisation called District Council for Teacher Education affiliated to the National Council for Teacher Education (NCTE) or working under the Ministry. Hence, the question does not arise.

[English]

Samagra Awas Yojna

1503. SHRI PRABHAT SAMANTRAY : Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) the main objectives of Centrally sponsored Samagra Awas Yojna;

(b) the manner in which it is different from the Indira Awas Yojna (IAY);

(c) the details of the other Centrally Sponsored Housing Scheme launched by the Union Government in the rural areas, particularly in Orissa; and

(d) the achievement made under these schemes during the last three years and the current year, State-wise ?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI ANNASAHEB M.K. PATIL) : (a) and (b) The Samagra Awas Yojana (SAY) was launched in the year 1999-2000 with the basic objective to improve the quality of life of the people as well as overall habitat in rural areas. The Scheme specifically aims at providing convergence to housing, sanitation and drinking water schemes and ensure their effective implementation by suitable and sustainable induction of technology, Information Education and Communication (IEC) and innovative ideas. The Scheme is being implemented initially in 25 districts of 24 States and one Union Territory at block level. A special assistance of Rs. 25 lakh is being provided for each block for undertaking habitat development and Information Education and Communication (IEC) work with 10% contribution from the people. This Scheme is project based. Whereas Indira Awas Yojana (IAY) is being implemented all over the country with the primary objective of providing houses to Scheduled Castes/Scheduled Tribes, freed bonded labourers and also to non-SC/ST rural poor below the poverty line by providing them with grant-in-aid.

(c) Apart from Indira Awas Yojana, other Centrally Sponsored Rural Housing Scheme launched by the Union Government is Credit-Cum-Subsidy Scheme. This Scheme targets rural families having annual income upto Rs. 32,000/-. It comprises of components of both subsidy (upto Rs. 10,000/- per unit) and credit (upto Rs. 40,000/- per unit). The loan portion is to be disbursed by the Commercial Banks, Housing Finance Institutions etc.

(d) The State-wise progress/achievement made under the Indira Awas Yojana and Credit-cum-Subsidy Scheme during the last three years and the current financial year is given in the Statement enclosed.

Statement

State-wise number of houses constructed under the Credit-cum-Subsidy Scheme and the Indira Awas Yojana during the last three years and the current financial year

Sl.No. No.	Programme Name of the States/Uts	Credit-cum-Subsidy* Scheme			Indira Awas Yojana			
		1999-2000	2000-2001	2001- 2002**	1998-1999	1999-2000	2000-2001	2001- 2002**
1	2	3	4	5	6	7	8	9
1.	Andhra Pradesh	7628	NR	NR	61430	89823	83912	14711

1	2	3	4	5	6	7	8	9
2.	Arunachal Pradesh	NR	NR	NR	470	3210	4515	1156
3.	Assam	NR	16	3	20937	20412	65089	1609
4.	Bihar	NR	188	35	125082	165892	161199	45530
5.	Chhattisgarh	NR	182	NR	NR	NR	17777	8211
6.	Goa	NR	NR	NR	482	333	366	219
7.	Gujarat	NR	NR	NR	21820	26351	28192	8371
8.	Haryana	NR	312	59	10043	9843	13309	3564
9.	Himachal Pradesh	NR	300	53	3874	3711	3716	712
10.	Jammu and Kashmir	NR	NR	NR	5400	5830	4082	2974
11.	Jharkhand	NR	9	NR	NR	NR	56233	16192
12.	Karnataka	40	581	NR	37369	39398	42675	18944
13.	Kerala	NR	NR	71	9452	20716	19092	8426
14.	Madhya Pradesh	526	1857	240	102901	77886	61773	20606
15.	Maharashtra	NR	194	NR	54532	71958	81111	21187
16.	Manipur	NR	NR	NR	1125	199	552	NR
17.	Meghalaya	NR	NR	NR	734	356	4368	523
18.	Mizoram	NR	NR	NR	519	1795	2290	429
19.	Nagaland	NR	NR	NR	2290	7706	4906	3862
20.	Orissa	14981	13601	876	50671	53328	139561	56086
21.	Punjab	54	73	4	3831	4154	6606	2265
22.	Rajasthan	NR	250	275	32955	37440	41786	9444
23.	Sikkim	NR	NR	NR	543	752	1539	887
24.	Tamil Nadu	NR	1350	1499	68207	54935	49914	2703
25.	Tripura	NR	NR	NR	3235	11229	11640	NR
26.	Uttar Pradesh	NR	NR	NR	181274	155248	159680	50049
27.	Uttaranchal	NR	211	104	NR	NR	13775	2248
28.	West Bengal	NR	NR	NR	36246	62653	90783	19713
29.	A and N Islands	NR	NR	NR	12	6	52	39
30.	D and N Haveli	NR	NR	NR	6	52	NR	NR
31.	Daman and Diu	NR	NR	NR	NR	3	NR	NR
32.	Lakshadweep	NR	NR	NR	40	34	22	5
33.	Pondicherry	NR	NR	NR	290	426	428	59
Total		23229	19124	3219	835770	925679	1170925	320724

* Credit-cum-Subsidy Scheme was launched with effect from 1st April, 1999.

** As on 22.11.2001.

NR – Not Reported/Not Implemented

Merger of IPCL with IOC

1504. SHRI SURESH RAMRAO JADHAV :
DR. JASWANT SINGH YADAV :

Will the Minister of DISINVESTMENT be pleased to state

(a) whether the Department of Disinvestment propose to merge the Indian Petrochemicals Limited with Indian Oil Corporation;

(b) if so, the details thereof;

(c) whether the Government have set up Group of Ministers to consider the proposal;

(d) if so, the details thereof; and

(e) the time by which the said proposal is likely to be finalized ?

THE MINISTER OF DISINVESTMENT AND MINISTER OF DEVELOPMENT OF NORTH EASTERN REGION (SHRI ARUN SHOURIE) : (a) No, Sir.

(b) Does not arise.

(c) to (e) The Government has decided to sell 26% of the equity capital in IPCL as a whole to a Strategic Investor along with transfer of management control and a commitment of disinvesting at least a further 25% equity. A road map for further sale of equity would also be drawn up. This process has been commenced.

Proliferation of Foreign Institutions

1505. DR. RAGHUVANSH PRASAD SINGH :
SHRI C.N. SINGH :
SHRI SADASHIVRAO DADODA MANDLIK :
SHRI RAM PRASAD SINGH :

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether attention of the Government has been drawn to the proliferation of foreign institutions which have set Institutions in education field in India without any recognition from Indian authorities;

(b) if so, whether the Government propose to regulate such high flow of these institutions;

(c) if so, the details thereof; and

(d) the steps taken by the Government in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (PROF. RITA VERMA) : (a) Yes, Sir.

(b) to (d) The University Grants Commission (UGC) has framed draft Regulations for the entry into and operation of foreign universities/educational institutions in India. The draft Regulations are under consideration of the Government.

Subhash Chandra Bose Case

1506. SHRI KIRIT SOMAIYA :
SHRI ASHOK N. MOHOL :
SHRI RAVINDRA KUMAR PANDEY :
SHRI RAMSHETH THAKUR :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Government are aware of news-item regarding death mystery of Netajee Subhash Chandra Bose appearing in the 'Jansatta' dated 5.11.2001;

(b) if so, the facts of the matter reported therein;

(c) whether the Government have set up a Commission on the death of Netajee;

(d) if so, whether the Commission has submitted its report;

(e) if so, the details in this regard; and

(f) if not, the time by which the Commission is likely to give its findings ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CH. VIDYASAGAR RAO) : (a) and (b) Yes, Sir. According to information made available by Justice Mukherjee Commission of Inquiry, some of the matters reported therein partially fit in with the relevant deposition of Dr. (Mrs.) Purabi Roy and Shri Ardhendu Sarkar before the Commission. The Commission had requested Ministry of External Affairs to take up the matter with the Govt. of Russian Union as also the Government concerned of the Residual territories of erstwhile USSR so that the Commission can peruse the classified and declassified documents on Netaji Subhas Chandra Bose/ Indian National Army which are lying in their Archives. As desired by the Commission, the Ministry of External Affairs has made available copies of a number of documents mostly in Russian language for scrutiny by the Commission.

(c) to (f) The Government appointed a Commission of Inquiry consisting of Mr. Justice M.K. Mukherjee, a Retired Judge of the Supreme Court of India on 14.05.1999, to inquire into all the facts and circumstances related to the disappearance of Netaji Subhash Chandra Bose in 1945 and subsequent developments connected therewith. The present term of the Commission has been extended upto 14.05.2002.

**Promulgation of Ordinance viz POTO
to deal with Terrorism**

1507. SHRI G.S. BASAVARAJ :
SHRI BRAHMA NAND MANDAL :
SHRI Y.S. VIVEKANANDA REDDY :
SHRI RAVINDRA KUMAR PANDEY :
SHRI T. GOVINDAN :
SHRI AMAR ROY PRADHAN :
SHRI RAMDAS ATHAWALE :
SHRI BAHADUR SINGH :
SHRI N.N. KRISHNADAS :
SHRI ASHOK N. MOHOL :
SHRI SUSHIL KUMAR SHINDE :
SHRI RAMSHETH THAKUR :
SHRI AJOY CHAKRABORTY :
SHRI VIJAY KUMAR KHANDELWAL :
SHRIMATI SHEELA GAUTAM :
SHRI DILIPKUMAR MANSUKHLAL GANDHI :
SHRI MAHBOOB ZAHEDI :
SHRI RAMSHAKAL :
SHRI P.R. KHUNTE :
SHRI BHARTRUHARI MAHTAB :
SHRI PRABODH PANDA :
SHRI SULTAN SALAHUDDIN OWAISI :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Government had promulgated an ordinance viz 'POTO' to deal with terrorism;

(b) if so, the details thereof;

(c) whether the Government have issued any instructions to the State Governments to implement the POTO and the response of the State Governments thereto;

(d) whether the Government have taken into confidence th NHRC, NGOs, religious organizations and experts in the field;

(e) if so, their view in the matter;

(f) whether this ordinance has given vast powers to the Government/Investigating Authorities;

(g) if so, the details of additional powers provided to POTO as compared to TADA; and

(h) the time by which the Bill in this regard is likely to be introduced in Parliament ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CH. VIDYASAGAR RAO) : (a) to (e) The Prevention of Terrorism Ordinance, 2001 (No. 9 of 2001) has been promulgated on 24.10.2001. The key features of the Ordinance are :-

- (i) Section 3 of the Ordinance provides for a comprehensive definition of 'terrorist acts'
- (ii) The Ordinance brings within its purview offences relating to financing of terrorism and unauthorized possession of hazardous explosives and weapons of mass destruction.
- (iii) There are provisions enabling declaration of organisations involved in terrorism as terrorist organisations under a prescribed procedure. Any person who is a member of, or supports such terrorist organisations by way of raising finances or arranging or participating in meetings etc. commits an offence under the Ordinance.
- (iv) Provisions relating to interception of wire and electronic communication by investigating agencies with safeguards.
- (v) Investigation of an offence under the Ordinance to be done by an officer not below the rank of Deputy Superintendent of Police.
- (vi) No court can take cognizance of an offence under the Ordinance unless sanction of the State Government or the Central Government, as the case may be, is obtained.
- (vii) The Ordinance provides safeguards against abuse of the provision relating to admissibility of confession made before a police officer.
- (viii) Intimation of arrest of the accused will have to be provided to a family member immediately after arrest and this fact to be recorded by the police officer. A Legal Practitioner on behalf of accused shall be allowed to meet him during interrogation.
- (ix) Prosecutions of police officers for mala fide actions under the Ordinance with provision of compensation to affected persons in such cases.
- (x) Special Courts will be designated to try offences.
- (xi) Bail provisions have been made less stringent as compared to TADA.

The State Governments have been advised to take necessary steps for implementing the provisions of the Ordinance. While some of the State Governments have informed that they are in the process of initiating necessary action for implementing the Ordinance, responses from other State Governments are still awaited.

The draft Bill on the subject was prepared by Law Commission after circulating a working paper to all the

concerned authorities, organisations and individuals for eliciting their views. The draft Bill was also discussed in the meeting of the Consultative Committee of Ministry of Home Affairs on 17.7.2000 and in the conference of Chief Ministers on Internal Security held on 5.8.2000. It was circulated to all the State Governments/UT administrations for soliciting their comments on the same. The National Human Rights Commission (NHRC) gave its opinion that there was no need to enact such a law and pointed out some areas of concern.

The Ordinance was finalised after considering the suggestions received from different quarters.

(f) and (g) The Prevention of Terrorism Ordinance, 2001 seeks to provide an effective framework of law to deal with the menace of terrorism. The Ordinance contains provisions which harmonize, to the extent possible, the safeguards for civil liberties with security imperatives. Some of the new provisions under the Ordinance relate to offences by terrorist organisations, financing of terrorism and possession of weapons of mass destruction. At the same time, some of the provisions in the erstwhile TADA alleged to have caused hardships or led to its misuse were either deleted or modified suitably.

(h) The Bill is proposed to be introduced in Parliament during the winter session of 2001.

IDLE Space in Prime Offices

1508. SHRI PRABODH PANDA : Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state :

(a) whether attention of the Government has been drawn to the news-item captioned "Central Govt. keeps prime office spaces idle" appearing in the "Business Standard" dated September 25, 2001;

(b) if so, the facts of the matter reported therein;

(c) whether it is a fact that the considerable area of office space in different Bhavans of the Union Ministries has become, idle due to disbanding of certain departments and shifting the offices etc; and

(d) if so, the details thereof and the steps being taken to utilize such vacant spaces fruitfully ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI BANDARU DATTATREYA) : (a) and (b) Yes, Sir. Three buildings mentioned therein i.e. Sanchar Bhawan, Suchna Bhawan and SCOPE buildings are not under the administrative control of Ministry of Urban Development and

Poverty Alleviation. As regard Lok Nayak Bhawan, 11 floors are hired by Ministry of Urban Development and Poverty Alleviation and no office space is lying vacant in these floors, as reported.

(c) and (d) No, Sir. However, recently Intelligence Bureau has vacated around 33,000 sq. ft. of space of R.K. Puram which is under process of allotment.

Sarva Shiksha Abhiyan

1509. SHRI ARUN KUMAR :
SHRI MANJAY LAL :
SHRI T.M. SELVAGANPATHI :

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) the amount earmarked for Sarva Shiksha Abhiyan for the years 2000-2001 and 2001-2002'

(b) the amount allocated to the districts during the said financial years, State-wise;

(c) whether the amount spent on the scheme was less than the amount allocated in the budget;

(d) if so, the reasons therefor;.

(e) whether the Government any proposals are pending to allow the share of States contribution by MPLAD, ML's fund or through contribution to implement the scheme; and

(f) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (PROF. RITA VERMA) :

(a) The budget allocation for Sarva Shiksha Abhiyan during 2000-2001 and 2001-2002 was Rs. 350 crore and Rs. 500 crore respectively.

(b) Details of fund released to districts during 2000-2001 and 2001-2002 so far, under Sarva Shiksha Abhiyan is given in the Statement enclosed.

(c) and (d) The actual expenditure on the scheme was less than the allocation during 2000-2001 because the grants during that year were released only for pre-project activities.

(e) No, Sir. However, the Sarva Shiksha Abhiyan guidelines provide for the utilisation of MPLAD and ML's fund as an additional contribution over and above the State and Central shares.

(f) Does not arise.

Statement

(Rupees in lakhs)

Sl. No.	Name of State	Number of Distrits	District covered for pre-project activities under Sarva Shiksha Abhiyan		Grants sanctioned for District Elementary Education Plans (DEEPs) during 2001-2002		
			2000-2001	Number of Distrits	2001-2002	Number of Distrits	Amount
1.	Andhra Pradesh	4	63.30	0	0	4	1955.00
2.	Assam	4	74.00	10	221.13	0	0
3.	Arunachal Pradesh	3	32.00	10	129.57	0	0
4.	Bihar	14	230.59	3	34.54	0	0
5.	Gujarat	3	50.00	11	409.95	0	0
6.	Haryana	0	0	11	130.64	0	0
7.	Himachal Pradesh	4	69.50	4	65.06	0	0
8.	Jammu and Kashmir	2	48.08	0	0	0	0
9.	Karnataka	12	241.51	0	0	0	0
10.	Kerala	8	121.99	0	0	0	0
11.	Madhya Pradesh	6	91.10	6	90.40	0	0
12.	Manipur	2	24.66	7	109.93	0	0
13.	Meghalaya	4	64.50	3	62.32	0	0
14.	Mizoram	8	111.03	0	0	0	0
15.	Nagaland	2	27.87	6	76.55	0	0
16.	Orissa	14	246.07	0	0	0	0
17.	Punjab	6	88.00	11	192.25	5	1068.87
18.	Sikkim	1	14.00	3	36.55	0	0
19.	Tamil Nadu	22	318.00	0	0	0	0
20.	Tripura	1	16.50	3	46.19	0	0
21.	Uttar Pradesh	17	342.50	0	0	16	6917.41
22.	West Bengal	7	132.00	0	0	0	0
23.	Andaman and Nicobar Islands	0	0	2	12.68	0	0
24.	Dadra and Nagar Haveli	1	8.00	0	0	0	0
25.	Pondicherry	0	0	4	32.09	0	0
26.	Jharkhand	3	38.43	0	0	0	0
27.	Uttaranchal	0	0	7	134.50	0	0
Total		148	2453.63	101	1784.35	25	7986.28

**Disinvestment of Public Sector
Companies**

1510. SHRI MANJAY LAL : Will the Minister of DISINVESTMENT be pleased to state :

(a) the name of public sector companies which have been taken under disinvestment process during last three years, year-wise;

(b) the details of share amount of disinvestment (in rupees) and as percentage of paid up share capital, year-wise and company-wise; and

(c) the details of amount of shares sold to employees (in rupees) and as percentage of paid up share capital, year-wise and company-wise ?

THE MINISTER OF DISINVESTMENT AND MINISTER OF DEVELOPMENT OF NORTH EASTERN REGION (SHRI ARUN SHOURIE) : (a) The names of the public sector undertakings in which disinvestment has taken place during the years 1998-99 to 2000-01 are as follows :-

- | | | |
|-----------|----|--|
| 1998-99 | - | (i) Gas Authority of India Limited (GAIL) |
| | | (ii) Videsh Sanchar Nigam Limited (VSNL) |
| | | (iii) Container Corporation of India Ltd. (CONCOR) |
| | | (iv) Indian Oil Corporation Limited (IOC) |
| | | (v) Oil and Natural Gas Corporation Ltd. (ONGC) |
| 1999-2000 | -- | (i) Videsh Sanchar Nigam Ltd. (VSNL) |
| | | (ii) Gas Authority of India Ltd. (GAIL) |
| | | (iii) Modern Food Industries (India) Ltd. (MFIL) |
| | | (iv) Bharat Aluminium Company Ltd. (BALCO) - Financial Restructuring |
| 2000-2001 | - | (i) Bharat Aluminium Company Ltd. (BALCO) |
| | | (ii) Bongaigaon Refineries and Petrochemicals Ltd. (BRPL) |
| | | (iii) Chennai Refineries Ltd. (CRL) |
| | | (iv) Kochi Refineries Ltd. (KRL) |

(b) and (c) The information is being collected and will be laid on the Table of the House.

Constitution of Group of Ministers

1511. SHRI SHIVAJI MANE :
SHRI RAM MOHAN GADDE :
SHRI M.V.V.S. MURTHI :

Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state :

(a) whether it is a fact that the Union Government have constituted a Group of Ministers to consider various issues pertaining to rural and urban housing;

(b) if so, the terms of reference of the Group;

(c) whether the Group of Ministers has submitted its report;

(d) if so, the details thereof and the action taken thereon;

(e) the details of suggestions made by the said Group; and

(f) the guidelines issued by the Union Government to the States in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI BANDARU DATTATREYA) : (a) No formal Group of Ministers has been constituted by the Government for this purpose.

(b) to (f) Do not arise.

Harvesting Rain Water Under TIFAC

1512. SHRI N.T. SHANMUGAM : Will the Minister of SCIENCE AND TECHNOLOGY be pleased to state :

(a) whether any scheme aiming at harvesting rain water was augmented for irrigation potential in the hilly rain-fall areas under the Technology Information Forecasting and Assessment Council in the country;

(b) if so, the extent to which this scheme has been implemented so far;

(c) the amount being allocated to the States in this regard;

(d) whether the Union Government are monitoring the progress of implementation of the Scheme; and

(e) if so, the extent to which the scheme has been successful ?

THE MINISTER OF STATE IN THE DEPARTMENT OF SCIENCE AND TECHNOLOGY OF THE MINISTRY OF

SCIENCE AND TECHNOLOGY (SHRI BACHI SINGH RAWAT "BACHDA") : (a) Yes, Sir. A project entitled "Demonstration of Production Potential in Hilly Areas of Orissa" is being implemented by Technology Information Forecasting and Assessment Council (TIFAC), an autonomous organisation under the Department of Science and Technology, through Centre for Environment and Agriculture Development (CEAD), New Delhi at Kommand Panchayat of Nayagarh District, Orissa.

(b) Four water resources have been created in three villages so far.

(c) Funds are allocated to specific project only and no funds are being allocated to State Governments. The project is directly implemented by Centre for Environment and Agriculture Development with Technology Information Forecasting and Assessment Council.

(d) Yes, Sir. Technology Information Forecasting and Assessment Council is closely monitoring the implementation of the project.

(e) The water resources created have already collected water successfully.

Slum Dwellers in Metro Cities

1513. SHRI P.D. ELANGO VAN : Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state :

(a) whether the Union Government have received any plea from the Government of Tamil Nadu to provide better infrastructural facilities, particularly in the slum areas and more financial assistance to carry out development projects in the major cities i.e. Chennai, Coimbatore, Madurai, Salem, Tiruchirappalli and Tirunelveli; and

(b) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI BANDARU DATTATREYA) : (a) and (b) Yes, Sir. The Planning Commission have received plea/demand for additional funds for the Development of Slums for providing infrastructure and basic amenities like construction of drains, sewerage, widening of pavements and provision of toilets etc. The year-wise demand received from the Government of Tamil Nadu is given below :-

Year	Proposal received for additional funds
1997-98	5.00 crores
1999-2000	5.00 crores
2000-2001	15.00 crores

The Planning Commission duly considered the request but keeping in view the prescribed guidelines of the National Slum Development Programme (NSDP) and financial constraints the same could not be acceded to.

Housing and Urban Development Corporation Ltd. (HUDCO) has sanctioned 24 schemes for infrastructure facilities such as water supply, sewerage, drainage, road bridges, area development, commercial social infrastructure etc. in Chennai, Coimbatore, Madurai, Salem, Tiruchirappalli and Tirunelveli cities.

HUDCO has also sanctioned one integrated Low Cost Sanitation Scheme for conversion of 6663 units in Salem city with subsidy assistance of Rs. 68.99 lacs.

Besides the above, as reported by the Government of Tamil Nadu a grant of Rs. 49 crores to undertake slum improvement works in three major cities of Chennai, Madurai and Coimbatore has been provided by the 11th Finance Commission to the State Government. This grant is in the form of special problem grant for fast growing cities who need special attention for relocation of slum dwellers. The work has already commenced and will be completed by 31.3.2005.

Private Participation in Rural Development

1514. DR. JASWANT SINGH YADAV : Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) whether the Government propose to involve private participation to encourage rural development schemes in the country;

(b) if so, the details thereof, scheme-wise;

(c) whether the Government have urged the corporate sector to adopt villages;

(d) if so, the details thereof, and

(e) the reaction of corporate sector thereto ?

THE MINISTER OF RURAL DEVELOPMENT (SHRI M. VENKAI AH NAIDU) : (a) Yes, Sir.

(b) The Government have called upon the corporate sector to establish an effective partnership with Government for achieving overall development of rural areas. The Industries have been offered freedom in choosing the activities and areas for rural development.

(c) and (d) Addressing the National Summit on Public/Private Partnership on Rural Development organized by ASSOCHAM on 16th October, 2001, Minister of Rural Development urged each industrial house to adopt a village

or group of villages and ensure full responsibility for the all round social and economic development of such village(s).

(e) The summit felt the need for continuing dialogue between the Government and the Industries for concretizing the areas of possible partnership for faster development of rural areas. The response is positive.

[Translation]

Mid-Day-Meal and Literacy Schemes

1515. SHRIMATI SANGEETA KUMARI SINGH DEO : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the Mid Day Meal and Literacy Schemes have been a failure;

(b) the reaction of the Government thereto;

(c) the State-wise funds allocated under these schemes during the last three years and the funds utilized by the various State Governments, scheme-wise;

(d) whether the funds/food grains allocated under the schemes have remained under-utilized or have no takers; and

(e) if so, the action taken by the Government to improve the situation ?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (PROF. RITA VERMA) : (a) and (b) As per the Census 2001 (provisional reports) there has been a significant increase in the literacy rate which stand at 65.38% in 2001.

For the first time there is a decline in absolute number of non-literates which has reduced from 328 million in 1991 to 296 million in 2001.

In so far as Mid Day Meal Scheme is concerned, the programme was evaluated by Operation Research Group, an external agency with the support of Unicef. The report concludes that, of the 10 States covered for the study, there is a boost to enrolment in Assam, Madhya Pradesh, Uttar Pradesh and West Bengal while in other 6 States viz. Gujarat, Haryana, Jammu and Kashmir, Karnataka, Orissa and Rajasthan the programme has made positive impact on attendance and retention.

(c) to (e) No funds are allocated to States/UTs under these schemes. For the literacy programmes, grants are released to implementing agencies such as Zila Saksharta

Samities and Non-Governmental Organisations for vocational training etc. Under the Mid-Day Meal Scheme food grains are allocated on the basis of enrolment data received from States/UTs and Food Corporation of India supplies it to the implementing agencies, the cost of which are reimbursed by the Central Government at BPL rate. Similarly, transportation charges are also reimbursed to the implementing agencies on the basis of actual charges up to a maximum of Rs. 50/- per quintal.

During 2000-01, against an allocation of 2480692 MTs of foodgrains, 1517816 MTs were lifted by the implementing agencies, which is about 61.18% of the allocation. Lifting of food-grains has been poor in Arunachal Pradesh, Assam, Bihar, Jammu and Kashmir, Meghalaya and Punjab. The Central Government has taken up the matter with these States to improve the position and ensure effective implementation of the Scheme.

Construction of Public Toilets in Maharashtra

1516. SHRI DILIPKUMAR MANSUKHLAL GANDHI : Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state :

(a) the names of projects that have been sanctioned by the Union Government for construction of public toilets during the Ninth Five Year Plan in Maharashtra;

(b) the cities benefited under the said projects during the Ninth Five Year Plan, so far;

(c) the financial assistance given by the Union Government to the State under the project during the said period; and

(d) the names of cities in Maharashtra likely to be benefited under the said project during the remaining period of Ninth Five Year Plan ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI BANDARU DATTATREYA) : (a) and (b) Information is given in the Statment enclosed.

(c) Under Centrally sponsored scheme of 'Night Shelter and Sanitation Facilities to Footpath Dwellers in Urban Areas', the Housing and Urban Development Corporation (HUDCO) has sanctioned 42 schemes submitted by Government of Maharashtra involving loan amount of Rs. 2397.92 lakhs and Central subsidy of Rs. 2712.98 lakhs for construction of 19495 WC, 52 baths and 449 urinals. The HUDCO has released Central subsidy amounting to Rs. 402.27 lakhs. Under the Centrally

sponsored Low Cost Sanitation Scheme (LCS), the HUDCO has reported that it has sanctioned 2809 community toilets. The HUDCO has also informed that under the Basic Sanitation Scheme, Rs. 2.25 lakhs have been sanctioned for conversion of 958 community units in Maharashtra.

(d) The Low Cost Sanitation Scheme (LCS) as well as the scheme of 'Night Shelter and Sanitation Facilities to Footpath Dwellers in Urban Areas' are demand driven schemes and as such sanction of schemes depends upon receipt of new schemes from the States. No specific targets are fixed.

Statement

Sl.No.	Scheme No.	Name of Project	City
1	2	3	4
1.	10363	Constn. of Sullabh Complex (Pay/Use Toilets)	Gondia
2.	10727	Constn. of Sullabh Complex (Pay/Use Toilets)	Gondia
3.	10728	Constn. of Sullabh Complex (Pay/Use Toilets)	Chopda
4.	10919	Constn. of Sullabh Complex (Pay/Use Toilets)	Shirpur
5.	11615	Constn. of Sullabh Complex (Pay/Use Toilets)	Bombay
6.	12106	Construction of Pay and Use Toilets	Shrirampur
7.	12128	Construction of Pay and Use Toilets	Pune
8.	12361	Pay and Use Toilets	Shirpur
9.	12369	Pay and Use Toilets	Parbhani
10.	13225	Construction of Pay and Use Toilets	Jalgaon
11.	13458	Pay and Use Toilets	Nagpur
12.	15783	Pay and Use Toilets	Nagpur
13.	16508	Pay and Use Toilets under Night Shelter Scheme	Rahuri
14.	16509	Pay and Use Toilets under Night Shelter Scheme	Deolai
15.	16510	Pay and Use Toilets under Night Shelter Scheme	Ichalkarnji
16.	16511	Pay and Use Toilets under Night Shelter Scheme	Jalgaon
17.	16512	Pay and Use Toilets under Night Shelter Scheme	Pachora
18.	16513	Pay and Use Toilets under Night Shelter Scheme	Kamthi
19.	16514	Pay and Use Toilets under Night Shelter Scheme	Malvan
20.	16515	Pay and Use Toilets under Night Shelter Scheme	Manmad
21.	16516	Pay and Use Toilets under Night Shelter Scheme	Nagpur
22.	16517	Pay and Use Toilets under Night Shelter Scheme	Erandol
23.	16518	Pay and Use Toilets under Night Shelter Scheme	Naldurg
24.	16519	Pay and Use Toilets under Night Shelter Scheme	Vengurta
25.	16520	Pay and Use Toilets under Night Shelter Scheme	Khultabad
26.	16521	Pay and Use Toilets under Night Shelter Scheme	Sawantwadi
27.	16522	Pay and Use Toilets under Night Shelter Scheme	Bhokharbhan
28.	16523	Pay and Use Toilets under Night Shelter Scheme	Parvel

1	2	3	4
29.	16524	Pay and Use Toilets under Night Shelter Scheme	Thane
30.	16590	Pay and Use Toilets under Night Shelter Scheme	Dharangaon
31.	16653	Construction of Pay and Use Toilets	Amravati
32.	16684	Construction of Pay and Use Toilets under ILCS Scheme	Chandrapur
33.	16685	Construction of Pay and Use Toilets under ILCS Scheme	Parola
34.	16716	Construction of Pay and Use Toilets under ILCS Scheme	Mumbai City
35.	17014	Construction of Pay and Use Toilets	Jalgaon
36.	17015	Construction of Pay and Use Toilets	Jalgaon
37.	17016	Construction of Pay and Use Toilets	Dhule
38.	17120	Pay and Use Toilets	Ahmedpur, Latur DT
39.	17206	Pay and Use Toilets	Latur
40.	17207	Pay and Use Toilets	Faizpur, Jkalgaon DT
41.	17208	Pay and Use Toilets	Pauni, Bhandara DT
42.		Pay and Use Toilets	Tirora, Gondia DT

**Conference of Chief Ministers of
North-Eastern States**

1517. SHRI RAMANAND SINGH : Will the Minister of DEVELOPMENT OF NORTH EASTERN REGION be pleased to state :

(a) the name of demands made during North-Eastern Chief Ministers conference in Shilong and accepted by the Government

(b) the steps taken by the Government in this regard; and

(c) the steps proposed to be taken by the Government to bring the North-Eastern States into main stream of the country ?

THE MINISTER OF DISINVESTMENT AND MINISTER OF DEVELOPMENT OF NORTH EASTERN REGION (SHRI ARUN SHOURIE) : (a) and (b) The following main demands were raised by Chief Ministers of North Eastern States :

- (i) To make Deputy Chairman, Planning Commission as the ex-officio Chairman of the Council, as part of the restructuring of the North Eastern Council.
- (ii) Excise incentives for industrial units should be extended uniformly through out the region and not restricted to only notified areas.

(iii) To assist State Governments in formulating schemes as per the Supreme Court's order regarding timber regulations.

(iv) To review the recommendations of of Eleventh Finance Commission and allocate more resources.

(v) To help State Governments in improving financial conditions arising out of the huge borrowings.

The North Eastern Council (Amendment) Bill, 1998 has been referred to the Parliamentary Standing Committee on Home Affairs by Rajya Sabha for examination and report on 9th August 2001. The Committee has held several meetings and has examined officers of the Ministry of Home Affairs, North Eastern Council, Planning Commission and Chief Secretaries of North Eastern States. The Committee has also examined some members of the North Eastern MPs Forum.

It was reiterated that excise incentives would be applicable only to notified areas in order to attract new industries.

Regarding the Supreme Court's judgement, Chief Ministers and Chief Secretaries of the North Eastern States have been informed that the judgement does not prohibit the wood based industries from functioning.

They have to be located in the approved industrial estates and have to use legally timber felled under

approved working plans. State Governments have been requested to prepare working plans/schemes and submit them to the Ministry of Environment and Forests for approval. Rs. 5 crores have been allocated by the Ministry of Environment and Forests specially for preparing Working Plans and Schemes.

Regarding Eleventh Finance Commission awards, it is too late to review these awards as they have already been finalized.

To help the State Governments restructure their borrowed capital, loans given at higher rates of interest could be replaced by loans at the current lower rates, to reduce debt burden. In case of NPA accounts of State Governments/State PSUs/State guaranteed loans, if the interest is paid the balance can be rescheduled. The State PSUs thereby would become eligible for borrowings. It was also decided that Credit-Deposit ratio in the North East would be increased to bring it at par with national average in next 3 years.

(c) The Prime Minister had in 2000 announced an Agenda for Socio-Economic Development of North Eastern States and Sikkim. Various programmes and schemes under the Agenda are under implementation. The projects/schemes under the Agenda relate to infrastructural development in the sectors of Power, Roads, Airports, Health and other schemes of employment generation etc. On completion of these schemes/programmes, the North Eastern States will have better infrastructure, greater connectivity and increase in employment opportunities, which would help in bringing the States into mainstream of the country.

The status of implementation of programmes and schemes of Prime Minister's Agenda for Socio-economic Development of North Eastern States and Sikkim, announced at Shillong on 22nd January, 2000 can also be seen at website pmindia.nic.in.

**World Bank Report on Misutilization of
Funds under Poverty Alleviation
Programme**

1518. SHRI SADASHIVRAO DADOBA MANDLIK :
SHRI BIR SINGH MAHATO :
RAJKUMARI RATNA SINGH :

Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) whether the World Bank has made comments about the misuse of the funds allocated under the Poverty Alleviation Programme (PAP);

(b) if so, the details thereof;

(c) the reaction of the Government thereto;

(d) whether the World Bank has issued any fresh directions in this regard;

(e) if so, the details thereof; and

(f) the action taken by the Government thereon ?

THE MINISTER OF RURAL DEVELOPMENT (SHRI M. VENKAIAH NAIDU) : (a) No such Report has come to the notice of the Ministry of Rural Development.

(b) to (f) Do not arise.

[English]

De-Reservation of Reserved Posts

1519. SHRI BHAN SINGH BHAURA : Will the Minister of OCEAN DEVELOPMENT be pleased to state :

(a) whether a large number of vacancies/posts reserved for SCs, STs and OBCs are being de-reserved and filled by others despite imposition ban on de-reservation of vacancies reserved for these categories vide DOPT O.M. No. 36012/6/88-Estt. (SCT) dated 25.4.1989;

(b) if so, the reasons therefor; and

(c) the details of the instances where vacancies/posts reserved for these categories have been de-reserved and filled by persons other than those for whom these were reserved since 01.04.1989 under the Ministry ?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT, MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF OCEAN DEVELOPMENT (DR. MURLI MANOHAR JOSHI) : (a) No, Sir.

(b) and (c) Does not arise.

Amendment in Article 243-C

1520. SHRI DILEEP SANGHANI : Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) whether the Constitution Amendment is must to grant autonomy to the States in deciding the mode of functioning of various tiers of Panchayats;

(b) if so, the details thereof;

(c) whether the Government of Andhra Pradesh has requested to amend Article 243-C of the Constitution; and

(d) if so, the action taken thereon so far?

THE MINISTER OF RURAL DEVELOPMENT (SHRI M. VENKAI AH NAIDU) : (a) and (b) No, Sir. Article 243-G of the Constitution has vested the States Legislatures with powers to make laws to endow the Panchayats with such powers and authority as may be necessary to enable them to function as institutions of self-government. It also provides that such laws may contain provisions for devolution of powers and responsibilities upon Panchayats at the appropriate level.

(c) and (d) Yes, Sir. The Government of India introduced the Constitution (87th Amendment) Bill, 1999 in the Rajya Sabha in December, 1999. It was decided to have wider consultations with all the political parties and the State Governments on the Bill. Accordingly, the comments of all the State Chief Ministers were sought in this behalf. A meeting of Leaders of all parties in the Parliament was held under the Chairmanship of the Hon'ble Prime Minister on 19th May, 2001 to seek the views/comments on the Constitution (87th Amendment) Bill, 1999. Since no consensus was arrived at in the Meeting, it was decided to defer the Bill.

**Preservation and Promotion of
Tribal Languages/Culture**

1521. SHRI ANANTA NAYAK :
SHRI ABDUL RASHID SHAHEEN :

Will the Minister of TRIBAL AFFAIRS be pleased to state :

(a) whether the Union Government propose to preserve and promote the tribal languages and culture in the country;

(b) if so, the names of schemes being run by the Union Government to preserve the tribal languages and culture in Scheduled areas of various tribal populated districts particularly in Jharkhand and make the tribals self reliant; and

(c) the district-wise details of the achievements of various schemes in the areas of health, employment and education sectors being run by the Union Government through Non-Governmental Organizations (NGOs) during the last three years, State-wise and year-wise ?

THE MINISTER OF TRIBAL AFFAIRS (SHRI JUAL ORAM) : (a) Yes, Sir.

(b) The Centrally Sponsored Scheme of Research and Training supplements the efforts of State Governments. to preserve and promote the Tribal Culture and provides for financial assistance on 50:50 basis. In addition, the Scheme of Educational Complexes in Low Literacy Pockets provides for 100% financial assistance and enjoins upon the grantee institutions to impart coaching to the Tribal girls students from class I to III in local Tribal dialects only to preserve and promote tribal languages and culture.

(c) A number of schemes have been sanctioned for the development of tribals in the field of health, employment and education sectors. A Statement showing District-wise details of the schemes sanctioned during the last three years is enclosed.

Statement

District-wise details of the Schemes/Projects Sanctioned, State-wise

Name of the State and Districts	Number of the Projects Educational	Health-care	Employment	Total units of projects	Amount Released		
					1998-99	99-2000	2000-01
1	2	3	4	5	6	7	8
(1) Andhra Pradesh							
Anantapur	3	1	-	4	1054182	2804554	189000
Chittoor	2	-	2	4	1365492	2505217	2320920
Cuddapah	3	-	-	3	325000	-	759510
Guntur	3	4	-	7	1463746	1185856	1290728
Hyderabad	7	-	-	7	313434	774270	304971
Krishna	6	3	-	9	1075230	3448971	3418510
Rajmundry	-	2	-	2	538290	111181	428670

1	2	3	4	5	6	7	8
Ranga Reddy	8	2	1	11	143008	2537904	2680912
Visakhapatnam	6	2	-	8	522090	991220	3659476
West Gadawari	1	-	1	2	15605	595643	-
Adilabad	5	1	-	6	-	-	3417508
Karimnagar	9	-	-	9	-	56500	1844000
Kurnool	5	1	3	9	-	-	3148500
Mehboobnagar	8	-	-	8	1004000	176500	1590250
Medak	5	2	-	7	944818	507500	3480736
Nizamabad	4	-	-	4	769847	-	1770000
Nalgonda	6	-	-	6	160000	522500	2805000
Khamam	5	-	-	5	-	414000	2168000
Srikakulam	2	-	-	2	-	-	1091500
Nellore	1	-	-	1	-	-	430000
Vijayanagaram	1	-	-	1	-	-	660000
(2) Arunachal Pradesh							
Itanagar	-	1	-	1	1308765	4369410	4333410
Khonsa	1	-	-	1	322110	-	-
Lohit	1	1	-	2	284355	1009620	1152594
Papum Pare	7	2	-	9	2248295	7606934	6969241
Tawang	1	-	-	1	466155	1054575	1173825
Tirap	2	1	2	5	1174325	4162049	334665
West Kameng	1	-	-	1	897862	700380	1907190
East Kameng	1	-	-	1	957297	355000	-
West Siang	2	2	-	4	5174050	6146800	6729095
(3) Bihar							
Godda	-	1	-	1	-	393316	-
Purniya	1	-	-	1	-	190926	-
Patna	1	-	-	1	86712	-	-
West Champaran	3	-	-	3	372900	463500	-
(4) Jharkhand							
Singhbhum East West	15	6	-	21	1699144	3719112	9368374
Jamsedpur	1	-	2	3	1055941	508118	747596
Ranchi	72	2	-	74	2905757	11896461	9089637
Sahibganj	2	-	-	2	-	-	-

	1	2	3	4	5	6	7	8
(5) Dadra and Nagar Haveli								
Khanwel		2	-	-	2	750636	-	-
(6) Gujarat								
Bharuch		1	1	-	2	176706	-	1106595
Dhadhela		1	-	-	1	-	242730	274023
Narmada		1	1	1	3	121806	823621	-
Surat		2	-	-	2	261819	-	1078605
Navsari		-	2	-	2	-	-	2377644
Banaskantha		3	-	-	3	1047914	1065532	450000
Kutch		2	-	-	2	694504	531992	675000
(7) Himachal Pradesh								
Kangra		1	-	-	1	177960	654000	1493364
Kullu		1	-	-	1	-	113301	1657539
Lahaul and Spiti		3	-	-	3	-	126178	868949
(8) Jammu and Kashmir								
Phulwama		-	-	3	3	700000	200000	259740
Budgam		-	-	3	3	700000	200000	259740
Srinagar		-	-	1	1	100000	75000	-
Kupwara		-	-	2	2	542640	293960	-
Jammu		1	1	2	4	167040	-	-
Kargil		6	-	-	6	2483585	1499985	1923075
Ladakh		2	-	-	2	560789	-	-
(9) Kerala								
Emakulam		1	-	-	1	402651	919980	897480
Kayamkulam		1	-	-	1	123401	521435	583625
Wayanad		1	2	-	3	208440	1516470	2846467
Kollam		1	-	1	2	168595	1714560	773460
Tiruvananthapuram		1	1	2	4	1923026	2562533	-
(10) Madhya Pradesh								
Sehore		6	-	2	8	550000	1863202	810500
Damoh		1	-	-	1	404235	-	-
Jabalpur		2	-	2	4	555012	360500	963000
Sahdol		7	1	1	9	1432000	2304211	636000
Mandala		2	-	1	3	219106	643170	-

1	2	3	4	5	6	7	8
Morena	2	-	1	3	-	751763	399915
Narsinghpur	-	-	1	1	138600	-	-
Sagar	5	-	-	5	-	672812	400815
Ujjain	1	-	-	1	466245	301230	586710
Gwalior	3	-	-	3	-	56500	798330
Raisen	4	-	-	4	-	1120000	408005
Jhabua	3	-	-	3	601181	1019720	225000
Satna	3	-	-	3	823450	1505500	430496
Sidhi	1	-	-	1	1044174	-	-
Khargaon	1	-	-	1	138553	79636	-
Dhar	1	-	-	1	138400	79636	-
Guna	1	-	-	1	-	-	242700
Tikamgarh	1	-	-	1	162500	-	-
Sheopur Kalan	3	-	-	3	325000	842500	-
Shivpuri	1	-	-	1	-	842500	-
(11) Meghalaya							
East Khasi Hills	52	2	-	54	10208255	13688699	17729576
(12) Assam							
Dhubri	2	-	1	3	-	895918	-
Guwahati	1	1	2	4	708309	792358	1106974
Kamroop	-	2	-	2	-	876135	-
Lakhimpur	1	1	-	2	1239381	-	242972
Cachhar (Silchar)	1	-	-	1	325648	760495	380350
Karbi Anglong	1	1	-	2	-	-	1119396
Nagaon	-	-	1	1	-	-	719369
(13) Karnataka							
Davangiri	2	-	-	2	-	-	1475746
Kolar	2	1	-	3	85139	390870	1363275
Tumkur	1	2	-	3	-	958577	1254278
Bidar	1	-	-	1	149310	427410	-
Chamrajnagar	2	2	-	4	1221132	1387431	2549346
Mysore	2	2	-	4	1354639	2899234	4442253
Raichur	1	-	-	1	-	-	78000

1	2	3	4	5	6	7	8
(14) Maharashtra							
Amravati	2	2	1	5	218220	57500	1818134
Dhule	-	1	1	2	145954	-	-
Pune	7	1	1	9	2169424	259009	-
Udgir	1	-	-	1	278795	-	-
Wardha	2	-	-	2	171765	-	476273
Raigarh	3	-	-	2	190424	177000	-
Nashik	1	-	-	1	459000	-	456000
Thane	2	-	-	2	144000	498500	-
Akola	1	-	-	1	-	140000	-
Buldhana	1	-	-	1	-	-	963000
(15) Manipur							
Chandel	2	-	2	4	235836	513417	769845
Churachandpur	4	2	-	6	3048735	1476368	4169997
Imphal	6	1	5	12	2807542	1768680	4048830
Lamlong (Imphal)	-	-	1	1	104022	-	1263100
Lamphelput (Imphal)	2	-	2	4	1263100	394960	1108890
Tamenglong	3	-	-	3	200284	961340	574830
Thoubal	2	2	2	6	967599	213480	3306012
Wanging	-	-	1	1	203490	-	-
(16) Mizoram							
Aizwal	3	5	-	8	2405385	1270989	2563709
Chhimituipui	1	-	-	1	-	-	545903
(17) Nagaland							
Dimapur	7	-	1	8	1290777	1105325	1065825
Kohima	1	-	5	6	-	602910	2204505
Mokokchung	-	-	10	10	-	1185086	1287450
Phek	2	-	-	2	-	-	870210
Tuensang	1	1	1	3	-	33495	2007750
Mon	-	-	1	1	-	-	172830
(18) Tamil Nadu							
Tiruvallur	1	-	1	2	197015	125234	-
The Nilgiri	-	6	-	6	1033425	-	-
Tiruvannamalai	1	-	-	1	316845	-	-
Vellore	1	-	-	1	237960	-	-

	1	2	3	4	5	6	7	8
(19) Tripura								
Tripura (W)		1	1	1	3	549876	99913	747969
Kanchanpur		2	—	—	2	—	140000	—
Amarpur		1	—	—	1	—	—	—
(20) Uttar Pradesh								
Azamgarh		1	1	—	2	301410	1021023	480008
Chitrakut		1	—	—	1	—	604875	—
Faizabad		—	1	—	1	259984	610020	—
Balrampur		5	1	—	6	1277425	1753920	1398228
Lucknow		1	1	—	2	226320	—	846346
Lakhimpurkhri		3	—	—	3	918000	—	1216845
Bahraich		2	—	—	2	459000	—	189000
Sidarthnagar		2	—	—	2	—	523000	—
Auriya		1	—	—	1	—	162500	—
Gonda		1	—	—	1	—	—	—
(21) Uttaranchal								
Dehradun		1	—	—	1	931833	1904220	—
Chamouli		1	—	—	1	—	—	857145
(22) Chhattisgarh								
Bastar		1	—	—	1	368926	279990	1026000
(23) Orissa								
Balasore		1	1	—	2	209701	—	—
Koraput		—	—	9	9	3445920	1582982	4176832
Bhuvaneshwar		2	—	2	4	1311062	2754557	675783
Khurda		1	1	1	3	691170	1636634	189910
Jajpur		4	—	1	5	1074570	1170990	—
Badrakh		1	—	—	1	151965	390870	390870
Malkangiri		3	1	—	4	1049166	672220	200835
Cuttack		1	—	1	2	518000	897210	—
Kendrapara		1	—	—	1	307690	1039320	581032
Keonjhar		3	—	—	3	—	79000	362500
Dhenkanal		4	—	—	4	927749	1192023	592110
Kalahandi		2	1	—	3	438480	1195690	936570
Khandamal		1	—	—	1	214272	734760	399060

1	2	3	4	5	6	7	8
Mayurbhanj	3	1	—	4	869246	883620	2328148
Nayagarh	1	1	—	2	588148	1375830	—
Puri	2	1	1	4	639486	1301820	1394942
Sundergarh	3	—	—	3	947232	1051560	450450
Rayagarha	7	—	—	7	2289395	2557490	2357602
Nabarangpur	2	—	—	2	919907	390000	699048
Malkangiri	3	—	—	3	962811	195000	—
Angul	1	—	—	1	—	56500	318000
(24) Rajasthan							
Udaipur	5	—	—	5	527050	279000	21500
Jhadol	1	—	—	1	—	875352	—
Banswara	2	—	—	2	971367	267000	225000
Bundi	2	—	—	2	455650	—	—
Tonk	3	—	—	3	2360370	2727700	2401430
Sawai Madhpour	3	—	—	3	—	—	673680
Bhilwara	1	—	—	1	44100	70470	—
(25) West Bengal							
24-Pargana (South)	2	—	—	2	612297	1403878	1906766
Birbhumi	1	—	—	1	168714	276570	394380
Midnapur	6	2	5	13	4661130	7561103	3621000
Jalpaiguri	2	—	—	2	599580	907740	1374705
Murshidabad	3	2	—	5	447390	931680	3567885
24-Pargana (North)	1	—	—	1	351990	448380	933805
Dakshim Dinajpur	2	—	—	2	447705	713160	1668510
Hooghli	2	—	1	3	—	—	1444750
Nadia	1	1	—	2	—	—	837900

Educationally Backward States

1522. SHRI KALAVA SRINIVASULU :
SHRIMATI RENU KUMARI :

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the Government have identified the educationally backward States/districts;

(b) if so, the details in this regard;

(c) whether the Government have so far made any time bound programme, particularly for the Tenth Five Year Plan for the development of such States/districts in the country; and

(d) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (PROF. RITA VERMA) : (a) No specific survey has been carried out for this purpose. However, based on the literacy rates ten

States that ranked lowest have been listed as "Educationally Backward States" in our publications, without conferring any special status. As per 1991 census these ten States are :

1. Andhra Pradesh
2. Arunachal Pradesh
3. Assam
4. Bihar
5. Jammu and Kashmir
6. Madhya Pradesh
7. Orissa
8. Rajasthan
9. Uttar Pradesh
10. West Bengal

In addition, 146 districts have been identified as low female literacy districts (as per 1991 census) based on the following criteria :

- (i) Districts wherein both SCs and STs female literacy rate is less than 10%
- (ii) Districts wherein either SCs or STs female literacy rate is less than 5%
- (iii) Districts wherein either SCs or STs female literacy rate is more than 5% but less than 10%; and
- (iv) Districts wherein total female literacy rate is less than 20%.

(b) The State-wise details of these 146 districts are as under :-

Name of State	No. of Districts
1	2
Andhra Pradesh	11
Arunachal Pradesh	3
Bihar	28
Chhattisgarh	2
Gujarat	2
Jharkhand	7
Karnataka	2
Madhya Pradesh	25
Orissa	6

1	2
Rajasthan	25
Uttar Pradesh	32
West Bengal	3

(c) and (d) These districts are proposed to be covered under the District Primary Education Programme (DPEP)/ Sarva Shiksha Abhiyan (SSA), besides other steps which include :

- (i) Advocacy through mass media to inform and educate people regarding the benefits of literacy and education. The facilities of Doordarshan; Akashvani, Press Information Bureau, Song and Drama and Film Division of Ministry of Information and Broadcasting and Nehru Yuvak Kendras to be tapped;
- (ii) Social mobilization of rural population of these districts with special attention to creating awareness among women. The services of Department of Women and Child Development (Ministry of Human Resource Development), National Commission for Women and other national bodies involved with women's upliftment to be utilized;
- (ii) Programmes on the pattern of Mahila Samakhya may be extended to these districts for empowering women and motivating them to send their children to school;
- (iv) Activising health at the grass-roots to provide reproductive and health services of a good quality; and

Launching of 'Praveshotsavas' for admission of girls of SCs and STs in Primary Schools with the support of the community.

Narco Terrorism

1523. SHRIMATI SHYAMA SINGH : Will the Minister of HOME AFFAIRS be pleased to state

(a) whether attention of the Government has been drawn to the news-item captioned "Narco terrorism alarms Intelligence agencies" as reported in the 'Statesman' dated August 29, 2001;

(b) if so, whether the Intelligence agencies have expressed their concern over the increased narco terrorist activities of militant organization in the country; and

(c) if so, the steps taken by the Government to face the narco terrorist activities of militants in the country ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CH. VIDYASAGAR RAO) : (a) Yes, Sir.

(b) and (c) Certain instances of smuggling of sizeable quantities of weapons, explosives, narcotic drugs and counterfeit Indian currency notes by smugglers operating in connivance with terrorists have come to notice. A significant proportion of narcotic drugs is being trafficked into India from Indo Pak Border. It is also reported that Pakistan agencies utilize drug mainly for financing trans-border terrorism. The Government of India have apprised Government of Pakistan about it.

Government has adopted a well coordinated and multi pronged approach for tackling the activities of these smugglers and militants which includes strengthening the border management to check illegal cross border activities, gearing up the intelligence machinery, close interaction between agencies of the Centre and the State Governments, neutralizing plans of anti national elements by coordinated action, modernization and upgradation of police and security forces with advanced sophisticated weapons and communication system etc. The Central Agencies are regularly sharing information on smuggling of Narcotic Drugs and circulation of Fake Indian Currency notes with the concerned agencies including the State Governments from time to time. All the Enforcement Agencies have been asked to maintain utmost vigilance along the border with Pakistan and step up enforcement efforts under the stringent provision contained in Narcotics Drugs and Psychotropics Substances Act.

Renaming of West Bengal as Bangla

1524. SHRI LAKSHMAN SETH : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Government have received any proposal from the Government of West Bengal regarding renaming of West Bengal as Bangla; and

(b) if so, the steps taken by the Government so far in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI I.D. SWAMI) : (a) Yes, Sir.

(b) The proposal is under examination.

IPS and Officers of Central Police Organisations on Deputation

1525. SHRI SAVSHIBHAI MAKWANA : Will the Minister of HOME AFFAIRS be pleased to state :

(a) the number of IPS Officers and Central Police Organisations Officers, presently posted in Delhi on

deputation basis or temporary transfer basis in various Ministries/Departments of Government of India/PSUs or autonomous bodies;

(b) the number of such officers who have exceeded their term of normal deputation period and serving on extended terms;

(c) the grounds on which these officers have been granted extension in deputation period;

(d) whether a large number of Police Officers are presently posted in Delhi for more than 8-10 years;

(e) if so, the reasons therefor; and

(f) the steps being taken to repatriate these officers to their parent cadre after completion/extension of deputation period in Delhi ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CH. VIDYASAGAR RAO) : (a) 202 IPS officers are posted in Delhi on deputation basis in various Ministries/Departments of Government of India/PSUs or autonomous bodies. The information in regard to Central Police Organisations officers is being collected and will be laid on the Table of the House.

(b) and (c) 7 IPS officers have been granted extension beyond normal deputation period in public interest/exigencies of work.

(d) No, Sir. the tenure of IPS officers is regulated as per IPS Tenure Police.

(e) and (f) Question does not arise. These officers will be repatriated to their parent cadre after completion of their extended deputation period.

Representation of SCs and STs

1526. SHRI RAMDAS ATHAWALE : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) the number of posts in category Class I and Class II categories and equivalent categories under all the Public Sector Undertakings/Enterprises, Statutory Organizations/Corporations/Autonomous Organizations attached and Subordinate Officers under his Ministry; and

(b) the number of persons belonging to General, SCs, STs and OBCs working against such posts and their respective percentage to such total posts as identified as per instructions under para 5 of Department of Personnel and Training OM No. 3612/2/96-Estt. (Res) dated 2nd July, 1997 ?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (PROF. RITA VERMA) : (a) and (b) The information is being collected and will be laid on the Table of the House.

Afro-Asian Games

1527. SHRI BHIM DAHAL : Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state :

(a) whether the Government propose to host the Afro-Asian Games during the months of March-April, 2002;

(b) if so, whether the dates for the games have been finalised; and

(c) the expenditure likely to be incurred on renovation of Stadia and upgradation of infrastructure facilities ?

THE MINISTER OF STATE IN THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI PON. RADHAKRISHNAN) : (a) and (b) No such decision has been taken.

(c) Government has already incurred an expenditure of about Rs. 41,31,50,000/- towards infrastructure upgradation, installation of electronic scoreboard and procurement of sports equipment.

Use of Funds for Rural Connectivity Programme

1528. PROF. UMMAREDDY VENKATESWARLU : Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) whether the Government are implementing the programme to increase rural connectivity in all the parts of the country;

(b) if so, the details of specific conditions that are to be fulfilled for a village to be eligible for funds under the Rural Connectivity Programme;

(c) whether the conditions are too stringent for proper utilisation of such funds;

(d) if so, whether the Government propose to make any changes in the existing conditions of the Scheme; and

(e) if so, the details thereof ?

THE MINISTER OF RURAL DEVELOPMENT (SHRI M. VENKAIAH NAIDU) : (a) to (e) The Pradhan Mantri Gram Sadak Yojana (PMGSY) seeks to provide connectivity, by way of good All-weather Roads to all Unconnected

Habitations with a population of more than 500 persons by the end of the Tenth Plan Period. The Unconnected Habitation should also be located at a distance of at least 500 metres or more from an All-weather road or a connected Village/Habitation.

2. State Governments have not reported any difficulty in proper utilisation of funds on account of the criteria mentioned above.

Pending Warrant of Possessions

1529. SHRIMATI RENU KUMARI :

SHRI RAJO SINGH :

SHRI RAGHUNATH JHA :

Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to refer to the replies given to Unstarred Question No. 2874 dated 14.3.2000 and 3395 dated 14.8.2001 and state :

(a) whether the information has since been collected;

(b) if so, the details thereof;

(c) if not, the reasons therefor;

(d) the details of Execution Petition lying pending with RA (Hauz Khas) for issuing of warrant of possessions and the reasons for delay in issuing the same; and

(e) the time by which a warrant of possession can be executed ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI BANDARU DATTATREYA) : (a) to (c) Yes, Sir. The Government of National Capital Territory of Delhi has reported that the procedure to execute the Warrant of Possession is laid in Rule 35, Order XXI of Code of Civil Procedure (CPC) 1908. Tehsildars, Vasant Vihar and Najafgarh are following the same procedure while executing the Warrant of Possession. 48 and 225 Warrants of Possession are lying pending for execution with Tehsildars, Vasant Vihar and Najafgarh respectively. All efforts are being made to liquidate the pendency on execution of warrants of possession. However, it involves demolition of authorised structures, which is a time consuming process as well as involves high degree of coordination among various agencies including the availability of Police Force.

(d) and (e) 10 Nos. execution petitions are pending with RA (Hauz Khas) since 9.11.2001 for issuing Warrant of Possession and as such there is no delay. These may take approximately 3 years for executing Warrant of Possession.

Wanted Criminals

1530. SHRI PRABHUNATH SINGH : Will the Minister of HOME AFFAIRS be pleased to state :

(a) the policy of the Government to curb terrorism and terrorists/criminals;

(b) the names of India's most wanted criminals and the places where they are presently located;

(c) the efforts made by the Government to extradict those criminals and initiate proceedings against them;

(d) the details of recent discussion held between him and the US Ambassador Robert Blackwill; and

(e) the outcome thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CH. VIDYASAGAR RAO) : (a) 'Police' and 'Public Order' are State subjects as per the Constitution of India. As such registration, investigation, detection and prevention of crime and terrorism are primarily the responsibility of the State Governments. It is for the State Governments to devise various methods and take concrete steps to counter crime and terrorists activities in the States. Government have adopted a coordinated and multipronged approach for tackling the activities of criminals and militants which includes strengthening the border management to check illegal cross border activities, gearing up the intelligence machinery, close inter-action between different agencies of the Centre and the State Governments, neutralizing plans of militants and anti-national elements by coordinated action, modernization and up gradation of police and security forces with advanced sophisticated weapons and communication system etc. As a result of coordinated action, several terrorists' modules have been neutralized.

Funds are also reimbursed to the States under the Scheme of reimbursement of Security Related Expenditure, incurred by the States on combating terrorist/militant/extremist activities.

Prevention of Terrorism Ordinance, 2001 has been promulgated under which 23 Organisations are listed as Terrorist Organizations.

(b) and (c) A list of criminals who are reported to have absconded abroad and against whom Interpol Red Corner Notices stand issued is enclosed as Statement. The Interpol Wing of the CBI sends the requests received from various Indian investigating police agencies to Interpol headquarters in Lyon, France for issuing Red Corner Notices against the wanted criminals.

(d) and (e) The US Ambassador, Mr. Robert Blackwill, has called on the Home Minister from time to time to discuss the Indo-US relations and also the world scenario post - 11th September attacks in New York and Washington. Issues relating to wanted criminals were not discussed.

Statement

List of Red Corner Notices issued on the request of Interpol

S. No.	First Name Last Name	Nationality	Country likely to located in
1	2	3	4
1.	Fazal UR Rehman	Indian	Nepal, Pak, UAE
2.	Mohd. Khalid	Pakistani	Pak., Afghan
3.	Mohd. Irfan Khan	Pakistani	Pak., Afghan.
4.	Dominique Sebire	French	Franch, Nepal
5.	Ramakrishna Gajavelle	Indian	United States
6.	Manoj Kumar Gajavelle	Indian	U.S., U.K., UAE
7.	Karl Martin Ardbo	Swedish	
8.	Kirtiben M. Patel	Indian	United States
9.	Prabagar Kichenaradjou	Ind/French	U.K., France
10.	Rashid Malabari	Indian	UAE, Pakistan
11.	Rajesh Kumar	Indian	U.S., Canada
12.	Ashoka Deb Barma	Indian	Bangladesh
13.	Nakul Deb Barma	Indian	Bangladesh
14.	Biswajit Deb Barma	Indian	Bangladesh
15.	Rajkumar Deb Barma	Indian	Bangladesh
16.	Suman Deb Barma	Indian	Bangladesh
17.	Chitta Deb Barma	Indian	Bangladesh
18.	Priya Deb Barma	Indian	Bangladesh
19.	Bikash Deb Barma	Indian	Bangladesh
20.	Mangal Deb Barma	Indian	Bangladesh
21.	Brajendra Deb Barma	Indian	Bangladesh
22.	Bimal Deb Barma	Indian	Bangladesh
23.	Sarajit Deb Barma	Indian	Bangladesh
24.	Abhiram Deb Barma	Indian	Bangladesh

1	2	3	4	1	2	3	4
25. Nirmal Deb Barma	Indian	Bangladesh		56. Cletus Goma	Nigerian	–	
26. Bhanu Deb Barma	Indian	Bangladesh		57. Parmeshwaran Nanu	Indian	U.A.E.	
27. Satish Deb Barma	Indian	Bangladesh		58. Roop Chand Pardeshi	Indian	–	
28. Biney Deb Barma	Indian	Bangladesh		59. Mark Emmason	Mauritron	Kenya	
29. Ashit Deb Barma	Indian	Bangladesh		60. Ramesh Venkata Perumal	Indian	–	
30. Jagdish Deb Barma	Indian	Bangladesh		61. Chandra Sekhar Reddy	Indian	–	
31. Bikash Deb Barma	Indian	Bangladesh		62. Ashok Goenka	Indian	U.K., U.A.E.	
32. Fulkumar Deb Barma	Indian	Bangladesh		63. Raymond Andrew Varley	Indian	U.K.	
33. Aitekrai Reang	Indian	Bangladesh		64. Ibopishak Singh Sanasam	Indian	Bangladesh	
34. Batan Deb Barma	Indian	Bangladesh		65. Pavin Manoharmayum	Indian	Bangladesh	
35. Krishna Deb Barma	Indian	Bangladesh		66. Meghen Rajkumar	Indian	Switzerland	
36. Sudukari Deb Barma	Indian	Bangladesh		67. Jang Bahadur Singh Bakshi	Indian	U.K., U.A.E.	
37. Narayana Rae Muthappa Rai	Indian	UAE, U.K.		68. Hitesh Kalita	Indian	Nepal	
38. Athar Ibrahim	Pakistani	Pak, Nepal		69. Manmohanjit Singh	Indian	–	
39. Zahur Ibrahim Mistri	Pakistani	Pak, Nepal		70. Paramjit Singh Mallih	Indian	–	
40. Mohammed Shakir	Pakistani	Pak, Nepal		71. Mohd. Yusuf Shah	Indian	Pakistan	
41. Sunny Ahmed Qazi	Pakistani	Pak, Nepal		72. Harjinder Singh	Indian	Germany/ Belgium	
42. Rajeev Mehta	Indian	U. States.		73. Daljeet Singh	Indian	Belgium	
43. Yusuf Azhar	Pakistani	Pak, Bangladesh		74. Pritam Singh	Indian	U.S.A./Canada	
44. Shahid Akhtar Sayeed	Pakistani	Pak., Bangaldesh		75. Jagtar Singh	Indian	U.S.A./Canada	
45. Manjeet Singh Gura	Indian	Russia, U.S.		76. Sukhwinder Singh	Indian	U.S.A./Canada	
46. Devinder Singh Makan	Indian	United States		77. Ali Ahmed Manu Miah	Indian	Saudi Arabia	
47. Anjali Makan	Indian	United States		78. Mohd. Nazim Nek Mohd. Khan	Indian	Saudi Arabia	
48. Abdul RAUF	Pakistani	Pak., Nepal		79. Sayyed Qureshi	Indian	U.A.E./Pakistan	
49. Paryank Parshuram Dave	Indian	United States		80. Ahmed Lambu	Indian	Middle East/ Bangladesh	
50. Anthuvan Bernard	Indian/ French	France		81. Abu Baker	Indian	Bangladesh	
51. Nareder Kumar Gudgud	Indian	United States		82. Mhd. Shoeb Qureshi	Indian	Bangladesh	
52. Ranjit Deb Barma	Indian	Bangladesh		83. Yusuf Bhatka	Indian	Bangladesh	
53. Biswa Mohan Deb Barma	Indian	Bangladesh		84. Riyaj Khatri	Indian	Bangladesh	
54. Samira Jumani	Indian	U.S., Pak.		85. Mehal Singh	Indian	Pakistan	
55. Sanjay Moanoharlal Patel	U.S. Citizen	–					

1	2	3	4	1	2	3	4
86.	Gurunath Narhari Satam	Indian	Hongkong	115.	Ibrahim Shaikh	Indian	U.A.E.
87.	Bhupinder Singh	Indian	U.S.A.	116.	Rajendra Sadashiv Nikalje	Indian	U.A.E./Malaysia
88.	Kashmir Singh Pala	Indian	U.S.A.	117.	Ziad Qasaymeh	Indian	-
89.	Jagjit Singh Billa	Indian	U.S.A.	118.	Ahmed Nazzal	Jordanian	-
90.	Gurwant Singh	Indian	U.S.A.	119.	Kamel Sulaiman	Palestine	-
91.	Rajib Rajkonwar	Indian	Thai/Switzerland/ Bangladesh	120.	Ramzi Nofal	Jordanian	-
92.	Paresh Baruah	Indian	"	121.	Gurudev Singh	Indian	-
93.	Golap Baruah	Indian	Bangladesh	122.	Gurbax Singh	Indian	-
94.	Ranjan Doimari	Indian	Thailand/ Bangladesh	123.	Abdul Razak Karuvattil Kunnassery	Indian	-
95.	Sashadhar Choudhury	Indian	"	124.	Salim Kir Mhd. Shaikh	Indian	-
96.	Parihar Lalchand	Indian	"	125.	Farook Yasin Mansoor	Indian	U.A.E.
97.	Lakhbir Singh	Indian	U.S.A.	126.	Arif Sayeed	Indian	Pakistan
98.	Ottavio Quattrocchi	Italian	-	127.	Moosa Halari Munae Abdul Majid	Indian	Hongkong/ U.A.E./Pakistan
99.	Gurudev Singh Chottu	Indian	U.S.A.	128.	Karimullah Shaikh	Indian	Pakistan/U.A.E.
100.	Nielsen Niels Christias @Kim Palgrave Davy.	Danish	-	129.	Shakeel Shaikh	Indian	Pakistan/U.A.E.
101.	Dabri L. Williams	Swazi	-	130.	Pamma Paramjit	Indian	Pakistan
102.	M. Varthajaloo	Indian	Singa, U.S, U.K	131.	Al Bashir Mohd. Amin	Bahraini	-
103.	Mustafa Ahmed Umar Dosa	Indian	U.A.E.	132.	Ghassan Gheis	Palestine	-
104.	Shabir Sayed Kadri	Indian	-	133.	Machhour Walid	Syrian	-
105.	Izzarul Haak Abdul Hamim Jafer Shaikh	Indian	Pakistan/U.A.E.	134.	Salim Abdul Gani Gazi	Indian	Pakistan/U.A.E.
106.	Gulam Hyder Dawood Madhiya	Indian	U.A.E./South Africa	135.	Abu Saleem Ansari	Indian	U.A.E./Pakistan
107.	Manikan Deepak	Indian	U.A.E.	136.	Iqbal Mohammed Memon	Indian	U.K.
108.	Abdul Karim Syed	Indian	Bangladesh	137.	Feroz Abdul Khan	Indian	U.A.E./Pakistan
109.	Md. Ameer Deen Habib	Indian	U.A.E.	138.	Abdul Rasid Khan	Indian	U.A.E./Pakistan
110.	Haji Ahmed Ebrahim Esrail	Indian	U.A.E.	139.	Taher Marchant	Indian	U.A.E./Pakistan
111.	Bhai Wassan Singh	Indian	Pakistan	140.	Velupillai Prabhakaran	Sri Lankan	Sri Lanka
112.	Nasir Ahmed Anwar Shaikh	Indian	U.A.E./Pakistan	141.	Omman Pottu	Sri Lankan	Sri Lanka
113.	Shakil Ahmed Shaikh	Indian	U.A.E./Pakistan	142.	Mohammad Jalpuria	Indian	UAE/Pakistan
114.	Anil Ramchandra Parab	Indian	U.A.E.	143.	Mohd. Hussain Shamshuddin	-	UAE/Pakistan
				144.	Kumar Bhai	-	UAE/Pakistan
				145.	Mohd.Tainoor Phansopkar	Indian	UAE/Pakistan

1	2	3	4
146. Mohammad Latif		Indian	UAE/Pakistan
147. Gurmeet Singh		Indian	-
148. Salim Singh		Indian	-
149. Kulbir Singh Sahota		Indian	-
150. Chandra Kant Ramji Bhai Shah		Indian	-
151. Yakob Khan Pathan Rasool Khan		Indian	UAE/Pakistan
152. Izaz Pathan		Indian	UAE/Pakistan
153. Mohammed Ahmed Dosa		Indian	UAE/Pakistan
154. Javed Patel		Indian	UAE/Pakistan
155. Anis Ibrahim Kaskar Shaikh		Indian	UAE/Pakistan
156. Bashir Ahmed Khan		Indian	UAE/Pakistan
157. Irfan Chogule		Indian	UAE/Pakistan
158. Yakub Khan Pathan Wali Mohammed		Indian	UAE/Pakistan
159. Anwar Theba		Indian	UAE/Pakistan
160. Reshma Memon		Indian	UAE/Pakistan
161. Ayub Memon Abdul Razak		Indian	UAE/Pakistan
162. Shabana Memon		Indian	UAE/Pakistan
163. Mohammed Shafi Memon		Indian	UAE/Pakistan
164. Dawood Hasan Shaikh		Indian	UAE/Pakistan
165. Ibrahim Memon		Indian	UAE/Pakistan
166. Amanuliah Khan		Indian	Pakistan
167. Davinder Singh		Indian	-
168. Tejmal Baid Dalam Chand		Indian	-
169. Amarjir Singh		Indian	-
170. Sewa Singh		Indian	-
171. Gurnam Singh		Indian	-
172. Amarjit Singh		Indian	-
173. Wadhwa Singh		Indian	-
174. Tarsem Singh		Indian	-
175. Talwinder Singh		Indian	-
176. Hameer UL-Uddin		Indian	Saudi Arabia

Discontinuation of UGC Grants to Colleges in Karnataka

1531. SHRI KOLUR BASAVANAGOUD : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the UGC has stopped giving grants to colleges in Karnataka;

(b) if so, the reasons therefor;

(c) whether the Government of Karnataka has urged the Union Government to extend the UGC grants for another five years;

(d) if so, the details thereof; and

(e) the action taken by the Government thereon ?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (PROF. RITA VERMA) : (a) According to the information furnished by University Grants Commission (UGC), the Commission has not stopped giving grants to colleges in Karnataka.

(b) Does not arise.

(c) No, Sir.

(d) and (e) Do not arise.

Constitution of Committee to Oversee Violation of Building Plan

1532. SHRI RAMJEE MANJHI : Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to refer to the reply given to USQ No. 236 dated 24.7.2001 and state :

(a) whether the DDA and MCD have constituted a committee to take action against the persons who have violated the sanctioned building plans, zonal development plan and master plan in respect of properties mentioned in the said petition No. 1833/94;

(b) if so, the details thereof and the action taken so far by this committee against the illegal/unauthorised constructions; and

(c) the details of the properties mentioned in the writ petition No. 1833/94 - New Friends Co-operative House Building Society v/s DDA and others, indicating the names of the owners ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI BANDARU DATTATREYA) : (a) and (b) A

Coordination Committee of DDA and MCD consisting of the following officers has been constituted under the directions of the Hon'ble High Court, Delhi :

- (i) Deputy Commissioner, Central Zone, - Chairman
MCD
- (ii) Superintending Engineer (Building), - Convenor
Central Zone, MCD.
- (iii) Joint Director (Building), DDA - Member
- (iv) Joint Director (Enforcement), DDA - Member
- (v) Joint Director (Resdl. Lease), DDA - Member

The Delhi Development Authority has reported that under the terms of sub-lease, in 17 cases sub-leases have been determined by the Lessor. Further, it has launched prosecutions in 114 cases under the Delhi Government Act.

The Municipal Corporation of Delhi has reported that out of the 81 properties mentioned in the said Writ Petition No. 1833/94, no action is required to be taken in respect of 35 properties. Demolition/sealing action has been taken in respect of 15 properties (partly). Action in respect of remaining properties is being taken by the MCD as per provisions of the Delhi Municipal Corporation Act, 1957.

(c) The information is being collected and will be laid on the Table of the Sabha.

Setting up of Fertilizer Plants

1533. SHRI S.D.N.R. WADIYAR : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) the details of the plan of Government to set up new fertilizer plants during the Tenth Five Year Plan;

(b) if so, the places identified for establishment of new Fertilizer plants, State-wise; and

(c) the details of additional capacity expanded/to be added thereby ?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SATYA BRATA MOOKHERJEE) : (a) to (c) Government is in the process of finalisation of the Tenth Five Year Plan for fertiliser sector and therefore it is not possible to furnish the details regarding new fertiliser plants to be set up in the Tenth Five Year Plan.

Agreement on Education with Russia

1534. DR. S. JAGATHRAKSHAKAN :
SHRI C. KUPPUSAMI :

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether any Memorandum of Understanding on Education has been signed between India And Russia during the recent visit of Prime Minister to Moscow;

(b) if so, the details thereof; and

(c) the extent to which it is likely to benefit the Indian institutions and students in higher and specialised studies ?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (PROF. RITA VERMA) : (a) According to the information supplied by the Ministry of External Affairs and the Indian Embassy in Moscow, no Memorandum of Understanding on Education was signed between India and Russia.

(b) and (c) Do not arise.

Science and Research Faculty in JNU

1535. SHRI A. NARENDRA : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the Government have accorded sanction to open new faculty in Jawaharlal Nehru University (JNU), New Delhi for the development of science and research;

(b) if so, the details thereof;

(c) the total amount sanctioned to meet the expenditure; and

(d) the details of other Departments likely to be opened in the near future in JNU, New Delhi ?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (PROF. RITA VERMA) : (a) to (d) As per the information furnished by the Jawaharlal Nehru University (JNU) New Delhi, the University Grants Commission (UGC) has sanctioned the following new Centre/School for the development of Science and Research during the IXth Five Year Plan :-

1. Centre for Molecular Medicine and
2. School of Information Technology

Rs. 75.00 lakh has been sanctioned for the Centre for Molecular Medicine. For the School of Information Technology no specific funds allocation has been provided by the UGC. The University will meet this expenditure from its own funds.

Karnataka Protection of Interests of Depositors in Financial Establishments Bill, 2000

1536. SHRI H.G. RAMULU : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Karnataka Protection of Interests of Depositors in Financial Establishments Bill 2000, passed by both houses of Karnataka Legislature has been sent to the Union Government for being presented to the President of India for assent; and

(b) if so, the present position thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI I.D. SWAMI) : (a) Yes, Sir.

(b) The Central Government has sought clarifications on points of law from the State Government in March 2001. No reply has been received so far despite several reminders.

[Translation]

P.M.'s Dialogue with Extremists

1537. SHRIMATI SHEELA GAUTAM :
SHRI SHIVRAJ SINGH CHOUHAN :
SHRI VIJAY KUMAR KHANDELWAL :
SHRI JAIBHAN SINGH PAWAIYA :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the programme of the Prime Minister for holding talks with the extremists of the North Eastern Region has been leaked;

(b) if so, the reasons therefor;

(c) whether any action has been taken against the officers/employees found involved in it so far.

(d) if so, the details thereof; and

(e) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CH. VIDYASAGAR RAO) : (a) No, Sir.

(b) to (e) Do not arise.

[English]

Revival of IDPL

1538. SHRI IQBAL AHMED SARADGI :
SHRI G.S. BASAVARAJ :
SHRI Y.S. VIVEKANANDA REDDY :
SHRI SADASHIVRAO DADOBA MANDLIK :
SHRI CHANDRA BHUSHAN SINGH :
SHRI G. MALLIKARJUNAPPA :
SHRI NARESH PUGLIA :

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) whether the Union Government have agreed for the revival of IDPL;

(b) if so, the main points of revival plan;

(c) whether any assistance has also been provided for the purpose;

(d) if so, the details thereof; and

(e) the time by which it is likely to be completed ?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SATYA BRATA MOOKHERJEE) : (a) to (e) IDPL is a sick company under reference to the Board for Industrial and Financial Reconstruction (BIFR). A communication has been sent to the BIFR intimating the following concessions/facilities for cleaning up the balance sheet of IDPL that the Government intends to provide to facilitate its privatisation through the induction of strategic partners :-

(i) Conversion of Government loan into equity.

(ii) Waiver of interest/penal interest and guarantee fee by the Government of India.

(iii) Payment of outstanding statutory dues and funding of VRS.

Provision of Drinking Water in Rural areas

1539. SHRI PRABHAT SAMANTRAY : Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) the investment made by the Government during the Ninth Plan for provision of drinking water in the rural areas; and

(b) the State-wise achievements made in providing drinking water in the villages during the current plan period ?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI ANNASAHEB M.K. PATIL) :

(a) The investment made by the Government during the Ninth Plan for provision of drinking water in the rural areas is as follows :

(Rs. in crore)*

S.No.	Item	Amount
1.	Government of India expenditure incurred/ releases made to the States/UTs under Accelerated Rural Water Supply Programme (ARWSP)	7649.11
2.	Government of India releases made under Drinking Water Supply component of Prime Minister's Gramodaya Yojana (PMGY)	780.21
3.	Expenditure incurred from State resources	9092.92
Total		17522.24

*as per information received from States/UTs till 16.11.2001

(b) State-wise achievements made in the coverage of rural habitations with drinking water supply facilities during the Ninth Plan period is given in the Statement enclosed.

Statement

Number of Rural Habitations covered during 9th Plan

S. No.	State/UT	Number of habitations covered*
1	2	3
1.	Andhra Pradesh	13506
2.	Arunachal Pradesh	846
3.	Assam	10993
4.	Bihar	20774
5.	Chhattisgarh	9161
6.	Goa	72
7.	Gujarat	6024
8.	Haryana	2812
9.	Himachal Pradesh	7557

1	2	3
10.	Jammu and Kashmir	2147
11.	Jharkhand	99
12.	Karnataka	30134
13.	Kerala	1720
14.	Madhya Pradesh	56367
15.	Maharashtra	27826
16.	Manipur	775
17.	Meghalaya	1733
18.	Mizoram	788
19.	Nagaland	264
20.	Orissa	21537
21.	Punjab	913
22.	Rajasthan	31570
23.	Sikkim	525
24.	Tamilnadu	27405
25.	Tripura	3037
26.	Uttar Pradesh	84479
27.	Uttaranchal	503
28.	West Bengal	25636
29.	A and N Islands	61
30.	D and N Haveli	246
31.	Daman and Diu	3
32.	Delhi	62
33.	Lakshadweep	14
34.	Pondicherry	38
Total		389627

*as per information received from States/UTs till 16.11.2001

Licence for Air Guns and Pistols to Farmers

1540. SHRI SURESH RAMRAO JADHAV : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Government have decided that exemption of licence under the Arms Act for air guns and pistols be withdrawn;

(b) if so, the reasons therefor;

(c) the time by which it is likely to be implemented;

(d) whether the Government propose to provide some alternative weapon to farmers for protection of their crops from animals and birds;

(e) if so, the details thereof; and

(f) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CH. VIDYASAGAR RAO) : (a) No, Sir.

(b) to (f) Does not arise in view of (a).

Rural Employment Generation Programme

1541. SHRI KIRIT SOMAIYA :

DR. JASWANT SINGH YADAV :

SHRI HARIBHAI CHAUDHARY :

SHRI MANSINH PATEL :

SHRI RAM TAHAL CHAUDHARY :

SHRIMATI SANGEETA KUMARI SINGH DEO :

Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) the details of schemes being implemented for generation of employment in the rural areas of the country, State-wise;

(b) whether all the State Governments have implemented the programmes sponsored by the Union Government in this regard;

(c) if so, the details thereof;

(d) if not, the reasons therefor;

(e) the aim fixed to generate employment by the end of the Tenth Plan;

(f) the steps taken by the Government to achieve the target;

(g) the amount allocated/utilised and that remained unspent in this regard during each of the last three years and the current year, State-wise;

(h) the number of families benefited under the programme, State-wise and year-wise;

(i) whether the Cabinet Committee on Economic Affairs has approved the implementation of Rural Employment Generation Programme;

(j) if so, the details of the programme; and

(k) the time by which this programme is likely to be started ?

THE MINISTER OF RURAL DEVELOPMENT (SHRI M. VENKAIAH NAIDU) : (a) to (f) and (i) to (k) The Employment Assurance Scheme (EAS), and the Jawahar Gram Samridhi Yojana (JGSY) are the two major Schemes in operation to provide additional wage employment in the rural areas of the country. These schemes are implemented throughout the country except Chandigarh and Delhi. Both of these schemes stand merged with the Sampoorna Grameen Rozgar Yojana (SGRY) w.e.f. 25.9.2001, which is also being implemented throughout the country except Chandigarh and Delhi. Under the Scheme, 50 lakh tonnes of foodgrains amounting to Rs. 5000 crores (at economic cost) will be provided every year, free of cost, to the State Governments and Union Territory Administrations. The remaining funds (Rs. 5000 crores) will be utilized, to meet the cash component of wages and material cost. The payment of foodgrains will be made by the Ministry of Rural Development to the Food Corporation of India (FCI) directly. The Scheme aims to provide about 100 crore mandays of employment every year in the rural areas. The SGRY will be implemented in two streams. The first stream will be implemented at the District and Intermediate Panchayat levels and the Second Stream will be implemented at the Village Panchayat level. 50% of the total available funds under the SGRY will be utilized to provide 5 kgs of foodgrains per manday as part of wages. The balance of wages will be paid in cash so that the workers are assured of the notified minimum wages. The SGRY will be fully in operation from the next financial year. Since the Scheme has been launched in the middle of the current year, the ongoing Schemes of the EAS and the JGSY, which will get fully submerged with the new Scheme, will be continued for the current year as a part of the SGRY. A statement-I and II showing state-wise allocation of funds and foodgrains under SGRY during the current financial year are enclosed.

(g) and (h) Statements-III to X showing financial and physical progress of the Employment Assurance Scheme (EAS) and Jawahar Gram Samridhi Yojana (JGSY) during the last three years are enclosed.

Statement-I*Allocation and Funds Released under SGRY (EAS) during 2001-2002*

(Rs. in lakhs)

S. No.	States/U.Ts	Centre Allocation under SGRY (EAS)	State Share	Grand Total (col. 3+4)	Total Central Funds Released	Funds for Food-grains under SGRY (EAS)	Quantity of Food-grains (Allocated) (Tonnes-In Thousands)	Foodgrains Released*		Value Cost
								Quantity** (Tonnes - In Thousands)	Wheat	
1	2	3	4	5	6	7	8	9	10	11]
1.	Andhra Pradesh	9952.70	3317.57	13270.27	7962.16	13286.01	132.86		117.58	13286.00
2.	Arunachal Pradesh	519.21	173.07	692.28	180.00	692.00	6.92			
3.	Assam	13490.96	4496.99	17987.95	0.00	17988.00	179.88			
4.	Bihar	19930.10	6643.37	26573.47	5525.02	26605.00	266.05			
5.	Chhattisgarh	5616.92	1872.31	7489.23	5449.02	7498.12	74.98		33.18	7336.30
6.	Goa	22.94	7.65	30.59	7.95	30.62	0.31			
7.	Gujarat	3746.38	1248.79	4995.17	1038.94	5001.10	50.01			
8.	Haryana	2204.06	734.69	2938.75	881.62	2942.24	29.42	17.72		1471.12
9.	Himachal Pradesh	928.21	309.40	1237.61	321.76	1239.09	12.39			
10.	Jammu and Kashmir	1148.80	382.93	1531.73	430.36	1533.54	15.34			
11.	Jharkhand	12673.80	4224.60	16898.40	3393.67	16918.46	169.18			
12.	Karnataka	7515.70	2505.23	10020.93	4092.36	10032.82	100.33			
13.	Kerala	3372.27	1124.09	4496.36	1168.99	4501.70	45.02			
14.	Madhya Pradesh	10909.15	3636.38	14545.53	10909.15	14562.79	145.63	116.59	43.24	14562.79
15.	Maharashtra	14856.70	4952.23	19808.93	3963.59	19832.43	198.32			
16.	Manipur	904.42	301.47	1205.89	261.17	1206.00	12.06			
17.	Meghalaya	1013.29	337.76	1351.05	120.67	1351.00	13.51			
18.	Mizoram	234.48	78.16	312.64	81.29	313.00	3.13			
19.	Nagaland	695.06	231.69	926.75	147.01	927.00	9.27			
20.	Orissa	11383.84	3794.61	15178.45	6313.89	15196.46	151.96			
21.	Punjab	1071.15	357.05	1428.20	428.46	1429.90	14.30	8.61		714.95
22.	Rajasthan	5706.92	1902.31	7609.23	5684.45	7618.25	76.18	91.79		7618.25
23.	Sikkim	259.60	86.53	346.13	90.01	346.00	3.46			
24.	Tamilnadu	8800.37	2933.46	11733.83	4400.19	11747.75	117.48		51.98	5873.88
25.	Tripura	1632.98	544.33	2177.31	566.10	2177.00	21.77			

1	2	3	4	5	6	7	8	9	10	11
26. Uttar Pradesh		33634.47	11211.49	44845.96	16865.65	44899.18	448.99	187.17	61.19	22449.59
27. Uttaranchal		2246.42	748.81	2995.23	621.51	2998.78	29.99			
28. West Bengal		12650.87	4216.96	16867.83	3881.39	16887.84	168.88			
29. A and N Islands		52.94	0	52.94	0.00	70.67	0.707			
30. D and N Haveli		52.94	0	52.94	0.00	70.67	0.707			
31. Daman and Diu		1.76	0	1.76	0.00	2.36	0.024			
32. Lakshadweep		3.53	0	3.53	0.00	4.71	0.047			
33. Pondicherry		67.06	0	67.06	0.00	89.52	0.895			
Total		187300.00	62373.92	249673.92	84786.48	250000.00	2500.00	421.88	307.16	73312.87

Not – *Foodgrains have been released to the States which have conveyed their options for Wheat or Rice. Options from other States are awaited.

** Wheat @ Rs. 8300/- per tonne and Rice @ 11300/- per tonne.

Statement-II

Allocation for the year 2001-02 under SGRY (JGSY)

(Rs in lakhs)

Sl. No.	States/U.Ts	Allocation SGRY 2001-02			Funds for foodgrains under SGRY (JGSY)	Grand Total (5+6)	Qty of foodgrains	Foodgrains Qty. Released		Value (Rs. in lakh)
		Centre	State	Total				wheat (Lakh)	Rice (Tonnes)	
1	2	3	4	5	6	7	8	9	10	11
1.	Andhra Pradesh	9921.52	3307.17	13228.70	13259.81	26488.51	1.33			
2.	Arunachal Pradesh	519.38	173.13	692.51	694.14	1386.65	0.07			
3.	Assam	13495.28	4498.43	17993.71	18036.04	36029.75	1.80			
4.	Bihar	18730.78	6243.59	24974.37	25033.12	50007.49	2.50			
5.	Chhattisgarh	4197.65	1399.22	5596.87	5610.04	11206.91	0.56		0.2482	2805.02
6.	Goa	145.98	48.66	194.64	195.10	389.73	0.02			
7.	Gujarat	3734.65	1244.88	4979.54	4991.25	9970.79	0.50			
8.	Haryana	2197.16	732.39	2929.55	2936.44	5865.98	0.29	0.1769		1468.22
9.	Himachal Pradesh	925.31	308.44	1233.74	1236.65	2470.39	0.12			
10.	Jammu and Kashmir	1145.20	381.73	1526.93	1530.52	3057.45	0.15			
11.	Jharkhand	13771.01	4590.34	18361.34	18404.53	36765.88	1.84			
12.	Karnataka	7492.16	2497.39	9989.55	10013.05	20002.60	1.00			

1	2	3	4	5	6	7	8	9	10	11
13. Kerala		3361.70	1120.57	4482.27	4492.81	8975.09	0.45			
14. Madhya Pradesh		12276.64	4092.21	16388.86	16407.36	32776.22	1.64	0.7052	0.2011	8203.68
15. Maharashtra		14810.16	4936.72	19746.88	19793.33	39540.21	1.98			
16. Manipur		904.72	301.57	1206.30	1209.13	2415.43	0.12			
17. Meghalaya		1013.61	337.87	1351.48	1354.66	2706.14	0.14			
18. Mizoram		234.54	78.18	312.72	313.46	626.18	0.03			
19. Nagaland		695.29	231.76	927.05	929.24	1856.29	0.09			
20. Orissa		11348.19	3782.73	15130.91	15166.50	30297.42	1.52			
21. Punjab		1067.80	355.93	1423.73	1427.08	2850.81	0.14	0.0859		713.54
22. Rajasthan		5689.04	1896.35	7585.39	7603.23	15188.62	0.76	0.4580		3801.62
23. Sikkim		259.69	86.56	346.25	347.06	693.31	0.03			
24. Tamilnadu		8772.80	2924.27	11697.07	11724.58	23421.65	1.17		1.1720	5862.29
25. Tripura		1633.50	544.50	2178.00	2183.12	4361.13	0.22			
26. Uttaranchal		2228.37	742.79	2971.17	2978.15	5949.32	0.30			
27. Uttar Pradesh		33540.13	11180.04	44720.18	44825.37	89545.55	4.48	1.9039	0.5757	22412.69
28. West Bengal		12611.24	4203.75	16814.98	16854.54	33669.52	1.69			
29. A and N Islands		96.21		96.21	128.59	224.80	0.01			
30. D and N Haveli		63.51		63.51	84.88	148.39	0.01			
31. Daman and Diu		30.77		30.77	41.12	71.90	0.00			
32. Lakshadweep		48.23		48.23	64.46	112.69	0.01			
33. Pondicherry		97.76		97.76	130.65	228.41	0.01			
Total		187060.00	62241.17	249301.17	250000.00	499301.17	25.00	3.3299	2.1970	45267.06

Statement-III*Physical and Financial Performance under Employment Assurance Scheme (EAS) during 1998-99*

(Rs. in Lakhs)

S. No.	Name of the States/U.Ts	Month Code	Opening* Balance as on 1.4.98	Centre Release as on 31.3.1999	State Matching Share	Total (C+S)	Total Available Funds	Expenditure	%age Exp. to Total Available	Mandays Generated (Lakh Mandays)
1	2	3	4	5	6	7	8	9	10	11
1.	Andhra Pradesh	3	6027.61	16740.00	4185.00	20925.00	26952.61	25245.32	93.67	370.67

1	2	3	4	5	6	7	8	9	10	11
2.	Arunachal Pradesh	3	823.27	2140.00	535.00	2675.00	3498.27	2327.96	66.55	38.29
3.	Assam	3	4730.08	11018.00	2754.50	13772.50	18502.58	14522.95	78.49	259.86
4.	Bihar	3	13527.41	18596.00	4649.00	23245.00	36772.41	28469.20	77.42	400.89
5.	Goa	3	36.48	180.00	45.00	225.00	261.48	261.48	100.00	2.65
6.	Gujarat	3	3727.70	4410.00	1102.50	5512.50	9240.20	6613.24	71.57	63.07
7.	Haryana	3	2771.69	1660.00	415.00	2075.00	4846.69	2704.38	55.80	18.02
8.	Himachal Pradesh	3	1778.27	2050.00	512.50	2562.50	4340.77	3048.81	70.24	35.45
9.	Jammu and Kashmir	3	592.50	4760.00	1190.00	5950.00	6542.50	5163.92	78.93	69.37
10.	Karnataka	3	2514.24	10350.00	2587.50	12937.50	15451.74	13482.60	87.26	292.41
11.	Kerala	3	2310.47	3861.00	965.25	4826.25	7136.72	5425.26	76.02	55.75
12.	Madhya Pradesh	3	7171.06	22033.00	5508.25	27541.25	34712.31	32960.40	94.95	429.43
13.	Maharashtra	3	4146.45	8167.17	2041.79	10208.96	14355.41	10979.33	76.48	205.62
14.	Manipur	3	554.29	890.00	222.50	1112.50	1666.79	1340.12	80.40	16.97
15.	Meghalaya	3	356.38	610.00	152.50	762.50	1093.58	583.33	53.34	10.69
16.	Mizoram	3	107.66	800.00	200.00	1000.00	1107.66	1161.29	104.84	19.56
17.	Nagaland	1	8.75	2100.00	525.00	2625.00	2633.75	2123.65	80.63	51.59
18.	Orissa	3	3294.81	12752.00	3188.00	15940.00	19234.81	17341.91	90.16	340.14
19.	Punjab	3	2234.89	2720.00	680.00	3400.00	5634.89	2969.16	52.69	19.74
20.	Rajasthan	3	4992.85	8935.00	2233.75	11168.75	16161.60	15277.04	94.53	209.61
21.	Sikkim	3	29.64	320.00	80.00	400.00	429.64	580.43	135.10	8.20
22.	Tamilnadu	3	7555.58	18720.00	4680.00	23400.00	24155.58	24449.66	101.22	457.09
23.	Tripura	3	201.08	1440.00	360.00	1800.00	2001.08	2181.08	109.00	40.86
24.	Uttar Pradesh	3	17089.02	35153.65	8788.41	43942.06	61031.08	58816.72	96.37	754.31
25.	West Bengal	3	7184.13	8270.00	2067.50	10337.50	17521.63	10031.17	57.25	106.37
26.	A and N Islands	3	75.87	40.00	0.00	40.00	75.87	35.04	46.18	0.49
27.	D and N Haveli	11	9.73	30.00	0.00	30.00	39.73	9.47	23.84	0.13
28.	Daman and Diu	2	1.79	0.00	0.00	0.00	1.79	1.14	63.69	0.03
29.	Lakshadweep	3	100.15	100.00	0.00	100.00	200.15	88.29	44.11	1.72
30.	Pondicherry	3	112.29	0.00	0.00	0.00	112.29	24.14	21.50	0.38
All-India			87266.14	198845.82	49668.96	248514.78	335780.92	288218.49	85.84	4279.36

NR-Not Reported

*Unspent balance as Reported by State Governments/UTs.

Statement-IV

Physical and Financial Performance under Employment Assurance Scheme during 1999-2000

(Rs. in Lakhs)

Sl. No.	States/U.Ts	Month Code	Opening Balance (as 01.04.1999)	Central Allocation of funds	Central Funds Released	State's Share Released	Total (Central- Plus State	Total Available Funds	Expenditure	%age of Expenditure to Total Fund	Mandays Generated
1	2	3	4	5	6	7	8	9	10	11	12
1.	Andhra Pradesh	3	3240.56	10288.76	10288.76	3429.244	13718	16958.56	14595.07	86.06	175.63
2.	Arunachal Pradesh	3	1225.72	226.21	719.27	239.7327	959.0027	2184.723	1360.57	62.28	26.25
3.	Assam	3	3600.72	5877.72	4701.11	2000	6701.11	10301.83	9369.96	90.95	148.52
4.	Bihar	3	10894.88	33704.77	25388.02	8461.827	33849.85	44744.73	32467.49	72.56	384.623
5.	Goa	3	22.95	23.72	55	18.3315	73.3315	96.2815	102.07	106.01	1.05
6.	Gujarat	3	2395.67	3872.86	4301.49	1433.687	5735.177	8130.847	4652.86	57.22	48.49
7.	Haryana	3	2126.24	2278.48	1981.53	660.4439	2641.974	4768.214	3974.75	83.36	22.65
8.	Himachal Pradesh	3	1314.08	959.56	945.06	314.9885	1260.048	2574.128	22163.69	84.06	25.65
9.	Jammu and Kashmir	3	63.78	1187.58	2755	918.2415	3673.242	3737.022	2203.56	58.97	26.265
10.	Karnataka	3	2004.40	7769.46	6670.05	2223.128	8993.178	10897.58	10090.82	92.60	185.95
11.	Kerala	3	1870.77	3486.13	3486.12	1236.37	4722.49	6593.26	4688.09	71.10	42.94
12.	Madhya Pradesh	3	3588.09	17084.06	17464.11	5820.788	23284.9	26872.99	240.19	89.38	288.9
13.	Maharashtra	3	4068.86	15358.33	11002.98	3667.293	14670.27	18739.13	13258.2	70.75	234.67
14.	Manipur	3	426.95	394.04	307.87	102.6131	410.4831	837.4331	766.438	91.52	9.699
15.	Meghalaya	12	460.57	441.47	220.74	73.57264	294.3126	754.8826	465.47	61.66	7.67
16.	Mizoram	3	24.35	102.16	402.16	234.7	636.86	661.21	354.896	53.67	4.95
17.	Nagaland	3	330.96	302.82	276.09	156.53	432.62	763.58	748.31	98.00	22.92
18.	Orissa	3	2299.23	11768.22	17621.12	5873.119	23494.24	25793.47	14028.6	54.39	215.42
19.	Punjab	3	2342.49	1107.32	813.98	672.47	1486.45	3828.94	2289.88	59.80	16.81

	1	2	3	4	5	6	7	8	9	10	11	12
20. Rajasthan	3	2266.54	6888.13	2295.814	9183.944	11450.48	7300.22	63.75	91.89			
21. Sikkim	3	15.02	113.1	313.1	244	572.12	361.33	63.16	5.34			
22. Tamilnadu	3	249.12	9097.5	10597.49	3532.143	14129.63	14164.47	98.51	166.789			
23. Tripura	3	0.00	711.47	711.46	490	1201.46	1201.46	100.00	17.91			
24. Uttar Pradesh	3	5581.50	37092.4	36155.49	12050.62	48206.11	53787.61	75.94	485.73			
25. West Bengal	3	7510.02	13078.02	9483.71	3160.921	12644.63	20154.65	62.65	127.7			
26. A and N Islands	3	35.78	54.73	27.36	0	27.36	37.84	59.93	0.386			
27. D and N Haveli	3	7.45	54.73	27.36	0	27.36	34.81	69.49	0.21			
28. Daman and Diu	3	0.61	1.82	0.91	0	0.91	1.52	59.87	0			
29. Lakshadweep	3	104.99	3.65	1.82	0	1.82	106.81	46.66	0.87			
30. Pondicherry	3	42.10	69.32	34.66	0	34.66	47.89	62.39	0.286			
All-India		58114.40	1824.10	1736.42	59310.58	232952.5	291066.9	74.99	2786.168			

Statement-V

Physical and Financial Performance under Employment Assurance Scheme during 2000-2001

S. No.	States/U.Ts	Reports Month Code	Opening Balance (as on 1.4.2000)	Central Allocation of funds	Central Funds Released	State's Share Actual Released	Total (Central - Plus State)	Other Receipts	Total Available Funds	Funds Utilized	% age of Expenditure Generated to Total fund	Mandays
1	2	3	4	5	6	7	8	9	10	11	12	13
1.	Andhra Pradesh	3	2150.46	6596.59	6483.22	1188.84	7672.06	90.43	9912.95	8168.13	82.40	111.32
2.	Andhra Pradesh*	3	201.63	406.8	812.95	259.54	1072.49	29.77	1303.89	1064.19	81.62	20.1
3.	Assam	3	1771.29	10546.62	5273.31	1042	6315.31		8086.6	5880.31	72.72	78.04
4.	Bihar	3	9681.23	13184.87	9714.15	3407.02	13121.17		22802.4	18443.72	80.88	211.65
5.	Chhattisgarh	3	2398.86	3725.4	3725.4	1243.27	4968.67	365.27	7732.8	7242.62	93.66	83.32

1	2	3	4	5	6	7	8	9	10	11	12	13
6.	Goa	3	0.02	15.18	15.18	45	60.18		60.2	56.12	93.22	0.86
7.	Gujarat	3	2786.45	2479.32	3779.32	1298.16	5077.48		7863.93	6398.65	81.37	80
8.	Haryana**	3	558.19	1458.62	2007.25	663.94	2671.19	158.81	3388.19	3256.93	96.13	20.19
9.	Himachal Pradesh	3	786.9	614.28	429.28	160.13	589.41		1376.31	1117.42	81.19	11.51
10.	Jammu and Kashmir***	3	89.78	760.26	2251.46	305.38	2556.84	17.84	2664.46	2240.22	84.08	25.75
11.	Jharkhand	3	3952.62	8385.06	6870.6	1457.23	8327.83	3.25	12283.7	8804.19	71.67	100.31
12.	Karnataka	3	1089.96	4973.8	5577.1	1827.33	7404.43		8494.39	7282.76	85.74	103.56
13.	Kerala	3	1266.81	2231.73	2200.9	733.63	2934.53		4201.34	3458.67	82.32	30.49
14.	Madhya Pradesh	3	2984.73	7217.24	7711.15	2403.69	10114.84	422.52	13522.09	12748.41	94.28	159.37
15.	Maharashtra	3	6244.05	9832	7285.68	2064.38	9350.06	1157.39	16751.5	13662.39	81.56	216.82
16.	Manipur	3	111.69	707.18	478.58	107.49	586.07	0	697.76	308.27	44.18	3.97
17.	Meghalaya	3	223.3	792.68	500.88	12.45	513.33	6.86	743.49	420.9	56.61	5.87
18.	Mizoram	3	307.81	183.36	183.36	61.12	244.48	1.48	553.77	517	93.36	5.97
19.	Nagaland	3	4.42	543.3	403.52	633	1036.52	5.2	1046.14	1025.17	98.00	26.43
20.	Orissa	3	3035.08	7533.7	10866.23	3288.85	14155.08		17190.16	13931.81	81.05	195.2
21.	Punjab	3	1409.98	708.88	615.6	268.92	884.52		2294.5	2150.64	93.73	15.72
22.	Rajasthan	3	4411.15	3776.78	3509.96	1441.38	4951.34		9362.49	8512.45	90.92	76.38
23.	Sikkim****	3	11.66	203.84	403.84	210	613.84	2.57	628.07	625.09	99.53	9.15
24.	Tamilnadu*****	3	304.449	5824	7324	2441.34	9765.34	241.94	10311.73	9931.65	96.31	110.38
25.	Tripura	3	0	1276.22	1276.22	340.08	1616.3		1616.3	1401.74	86.73	19.53
26.	Uttar Pradesh	3	14720.9	22258.95	18544.23	6616.43	25160.66	903.96	40785.52	33312.44	81.68	333.02
27.	Uttaranchal	3	830.93	1483.15	1135.06	588.71	1723.77	8.59	2563.29	1890.83	73.77	11.07
28.	West Bengal	3	7360.11	8372.22	6631.13	2086.42	8717.55	350.37	16428.03	12096.67	73.63	116.27
29.	A and N Islands	3	62.87	35.04	0	0	0	0.23	63.1	37.84	59.97	0.39
30.	D and N Haveli	3	0	35.04	17.52	17.52	17.52	0	17.52	27.56	157.31	0.18

1	2	3	4	5	6	7	8	9	10	11	12	13
31. Daman and Diu	3	1.62	1.17	0	0	1.62	0	0	1.62	0.00	0	0
32. Lakshadweep	10	26.47	2.34	0	0	26.47	23.62	89.23	0.34	0.76	0	0
33. Pondicherry	3	89	44.38	0	0	89	72.12	81.03	0.76	2183.92	82.77	2183.92
All-India		68874.419	126200	116027.1	36195.73	152222.8	3766.48	224863.7	186110.5	82.77	2183.92	2183.92

Note- * Rs. 500 lakh released as Additional Central Funds in 1999-2000 but received by respective Districts during 2000-01, as reported by Arunachal Pradesh.

** Rs. 597.84 lakh released as Additional Central Funds in 1999-2000 but received by respective Districts during 2000-01, as reported by Haryana State.

*** Rs. 1500 lakh released as Additional Central Funds in 1999-2000 but received by respective Districts during 2000-01, as reported by Jammu and Kashmir State.

**** Rs. 200 lakh released as Additional Central Funds in 1999-2000 but received by respective Districts during 2000-01, as reported by Sikkim State.

***** Rs. 1500 lakh released as Additional Central Funds in 1999-2000 but received by respective Districts during 2000-01, as reported by Tamilnadu State.

Statement-VI

Physical and Financial Performance under Employment Assurance Scheme during 2001-2002 (Upto September)

Sl. No.	States/U.Ts	Month Code	Opening Balance (as on 1.4.2001)	Central Allocation of funds	Central Funds Released	State's Share Actual Released	Total (Central - Plus State)	Other Receipts	Total Available Funds	Funds Utilized	% age of Expenditure to Total fund	Mandays Generated
1	2	3	4	5	6	7	8	9	10	11	12	13
1.	Andhra Pradesh	9	897.39	9952.698	5520.14	2182.8	7702.94	218.23	8818.56	3416.67	38.74	53.24
2.	Arunachal Pradesh	8	239.7	519.21	180	0	180	4.97	424.67	164.95	38.84	2.75
3.	Assam	5	2079.15	13490.96	0	0	0	0	2079.15	357.77	17.21	3.95
4.	Bihar	8	4269.14	19930.1	5525.02	0	5525.02	0	9794.16	5058.54	51.65	57.35
5.	Chhattisgarh	9	549.09	5616.922	5449.02	563.96	6012.98	235.93	6798	2568.65	37.79	73.79
6.	Goa	9	0.01	22.94062	7.95	0	7.95	0	7.96	7.9	99.25	0.08
7.	Gujarat	10	1178.44	3746.379	1038.94	0	1038.94	0	2217.38	1511.75	68.18	19.5
8.	Haryana	9	131.26	2204.064	881.62	203.74	1085.36	13.25	1229.87	778.56	63.30	4.5

	1	2	3	4	5	6	7	8	9	10	11	12	13
9. Himachal Pradesh	9	68.4	928.2126	321.76	148.15	469.91	12.2	550.51	394.29	71.62	4.4		
10. Jammu and Kashmir	9	306.44	1148.795	430.36	621.75	1052.11	2.05	1360.6	365.66	26.87	3.8		
11. Jharkhand	8	4857.47	12673.81	3393.67	1030.92	4424.59	0	9282.06	3463.19	37.31	31.82		
12. Karnataka	9	2428.12	7515.699	4092.36	726.43	4818.79	0	7246.91	3766.15	51.97	50.83		
13. Kerala	10	933.63	3372.271	1168.99	389.66	1558.65	0	2492.28	1187.54	47.65	9.8		
14. Madhya Pradesh	9	253.5	10909.15	7560.81	2520.27	10081.08	102.25	10436.83	5090.84	48.78	69.47		
15. Maharashtra	9	3089.13	14856.7	3963.69	1000	4963.69	143.87	8196.69	3194.72	38.98	47.1		
16. Manipur	NR		904.42	261.17	0	261.17	0	261.17	0		0		
17. Meghalaya	8	197.84	1013.29	120.67	12.54	133.21	0	331.05	36.8	11.12	0.48		
18. Mizoram	9	36.77	234.48	81.29	138.77	220.06	5.21	262.04	152.09	58.04	1.94		
19. Nagaland	8	26.48	695.06	147.01	0	147.01	0	173.49	122.49	70.60	3.17		
20. Orissa	9	2176.41	11383.84	6313.886	1701.04	8014.926	8.86	10200.2	4176	40.94	60.46		
21. Punjab	9	237.7	1071.15	428.46	157.68	586.14	4.18	828.02	486.1	58.71	3.75		
22. Rajasthan	9	1908.31	5706.919	3934.11	654.88	4588.99	3.04	6500.34	2860.75	40.93	24.59		
23. Sikkim	9	2.98	259.6	90.01	100	190.01	0.59	193.58	170	87.82	2.01		
24. Tamilnadu	9	378.95	8800.373	3050.63	1016.88	4067.51	40.42	4486.88	2892.91	64.47	32.77		
25. Tripura	9	214.55	1632.98	566.1	274.03	840.13	0	1054.68	372.44	35.31	5.34		
26. Uttar Pradesh	8	6082.16	33634.47	11659.31	3886.44	15545.754	0	21627.91	6467.67	29.90	60.6		
27. Uttaranchal	9	677	2246.416	565.15	197.88	763.03	14.27	1454.3	724.3	49.80	7.1		
28. West Bengal	9	4427.04	12650.87	3881.39	1417.69	5299.08	21.58	9747.7	3877.63	39.78	33.93		
29. A and N Islands	7	75.27	52.93988	0	0	0	0	75.27	4.97	6.60	0.05		
30. D and N Haveli	7	0.47	52.93988	0	0	0	0	0.47	0	0.00	0		
31. Daman and Diu	8	1.58	1.764663	0	0	0	0	1.58	0	0.00	0		
32. Lakshadweep	NR		3.529326	0	0	0	0	0	0		0		
33. Pondicherry	9	19.44	67.05719	0	0	0	0	19.44	5.65	29.06	0.06		
All India		37743.82	187300	70633.52	18945.51	89579.03	830.9	128153.8	53476.98	41.73	668.67		

NR - Not Reported

Statement-VII

Physical and Financial Progress under Jawahar Rozgar Yojana during 1998-99

(Rs. in lakhs)

Sl. No.	States/U.Ts	Month Code	Balance (as on 1.4.98)	Allocation Centre	Releases		Total Funds Available	Funds Utilised	% age Utilisation	Mandays Generated (Lakh Mandays)	
					Centre (March)	State					
1	2	3	4	5	6	7	8	9	10	11	12
1.	Andhra Pradesh	3	2746.56	11703.94	11702.49	2925.623	14628.11	17374.67	14710.1	84.67	224.68
2.	Arunachal Pradesh	3	86.68	257.32	475.26	118.815	594.08	680.755	326.12	47.91	3.96
3.	Assam	3	1070.03	6686.18	15112.28	3778.07	18890.35	19960.38	10967.57	54.95	199.57
4.	Bihar	3	14422.08	38340.77	29733.82	7433.455	37167.28	51589.36	41851.12	81.12	584.91
5.	Goa	3	25.68	172.2	103.32	25.83	129.15	154.83	166.8	107.73	1.70
6.	Gujarat	3	1061.63	4405.58	4449.43	1112.358	5561.79	6623.418	5958.62	89.96	59.18
7.	Haryana	3	227.54	2591.88	2591.88	647.97	3239.85	3467.39	2908.76	83.89	23.84
8.	Himachal Pradesh	3	189.25	1091.54	1022.15	255.5375	1277.69	1466.938	1083.72	73.88	15.39
9.	Jammu and Kashmir	3	370.63	1350.93	1094.62	273.655	1368.28	1738.905	1489.06	85.63	20.59
10.	Karnataka	3	2892.74	8838.13	10838.13	2709.533	13547.66	16440.4	11288.71	68.66	222.16
11.	Kerala	3	935.6	3965.64	3965.65	991.4125	4957.06	5892.663	4089.65	69.40	39.39
12.	Madhya Pradesh	3	3802.47	19433.93	18314.14	2915.09	21229.23	25031.7	22760.65	90.93	319.34
13.	Maharashtra	3	2156.99	17470.82	17180.81	4295.203	21476.01	23633	20780.48	87.93	403.81
14.	Manipur	3	39.92	448.24	501.64	125.41	627.05	666.97	430.78	64.59	5.59
15.	Meghalaya	3	134.52	502.19	951.75	237.9375	1189.69	1324.208	348.96	26.35	5.91
16.	Mizoram	3	4.82	116.21	296.89	74.2225	371.11	375.9325	318.37	84.69	4.36
17.	Nagaland	3	7.09	344.48	775.99	193.9975	969.99	977.0775	956.77	97.92	23.73
18.	Orissa	3	2870.78	13386.9	13443.31	3360.828	16904.14	19674.92	15218.63	77.35	296.84
19.	Punjab	3	200.06	1259.63	1559.63	389.9075	1949.54	2149.598	1381.15	64.25	13.89
20.	Rajasthan	3	427.52	6711.09	6008.5	1502.125	7510.63	7938.145	9780.6	123.21	148.30

	2	3	4	5	6	7	8	9	10	11	12
21. Sikkim	3	3	21.76	128.66	288	72	360.00	381.76	411.41	107.77	6.13
22. Taminadu	3	3	1045.98	10348.85	10348.85	2587.213	12936.06	13982.04	14974.42	107.10	280.97
23. Tripura	3	3	9.95	809.31	1824.38	456.095	2280.48	2290.425	2296.83	100.28	34.72
24. Uttar Pradesh	3	3	8494.04	42194.35	42235.9	10558.98	52794.88	61288.92	55507.2	90.57	691.39
25. West Bengal	3	3	5734.87	14876.87	10061.21	2515.303	12576.51	18311.38	12372.19	67.57	134.45
26. A and N Islands	3	3	61.26	117.89	39.7	0	39.70	100.96	37.07	36.72	0.38
27. D and N Haveli	1	3	5.39	77.81	48.94	0	48.94	54.33	36.75	67.64	0.67
28. Daman and Diu	3	3	5.11	37.7	10.06	0	10.06	15.17	6.04	39.82	0.11
29. Lakshadweep	1	3	14.1	59.1	35.46	0	35.46	49.56	29.29	59.10	0.42
30. Pondicherry	3	3	7.72	115.42	82.14	0	82.14	89.86	72.83	81.05	0.03
Total			49072.77	207843.6	205096.3	49556.56	254652.89	303725.7	252561	83.15	3766.41

Statement-VIII

Physical and Financial Progress under Jawahar Gram during 1999-2000 for the month of March

(Rs. in lakhs)

Sl. No.	States/U.Ts	Month Code	Balance (as on 1.4.99)	Allocation Centre	Releases		Total Funds Available	Expenditure Total	% age	Mandays Generated (Lakh Mandays)	
					Centre (March)	State					
1	2	3	4	5	6	7	8	9	10	11	12
1.	Andhra Pradesh	3	1954.74	9319.52	9617.32	3205.45	12822.77	14777.51	9954.72	67.36	133.89
2.	Arunachal Pradesh	3	381.09	204.90	142.71	47.57	190.28	571.37	461.48	80.77	5.92
3.	Assam	3	4466.9	5324.02	3787.01	1262.21	5049.22	9516.12	7800.48	81.97	132.86
4.	Bihar	3	11666.61	30529.68	28484.06	9493.74	37977.80	49644.41	35324.14	71.15	424.9
5.	Goa	3	3.16	137.12	124.11	41.37	165.48	168.64	114.34	67.80	1.26
6.	Gujarat	3	794.44	3508.04	3508.03	1169.23	4677.26	5471.70	4774.39	87.26	44.75

1	2	3	4	5	6	7	8	9	10	11	12
7.	Haryana	3	425.85	2063.84	2063.87	343.94	2407.81	2833.66	2666.87	94.11	18.84
8.	Himachal Pradesh	3	237.44	869.16	1752.41	584.08	2336.49	2573.93	1163.94	45.22	14.43
9.	Jammu and Kashmir	3	159.84	1075.71	897.74	299.22	1196.96	1356.80	805.55	59.37	9.74
10.	Karnataka	3	3919.71	7037.56	7037.56	2345.62	9383.18	13302.89	10191.73	76.61	175.49
11.	Kerala	3	1129.91	3157.73	3157.72	1052.47	4210.19	5340.10	3652.85	68.40	37.17
12.	Madhya Pradesh	3	4119.9	15474.69	16926.38	5641.56	22567.94	26687.84	20841.39	78.09	265.27
13.	Maharashtra	3	3049.74	13911.52	13911.47	4636.69	18548.16	21597.90	18748.46	86.81	341.55
14.	Manipur	2	66.24	356.92	115.54	38.51	154.05	220.29	93.87	42.61	1.105
15.	Meghalaya	8	280.64	399.88	132.18	44.06	176.24	456.88	180.98	39.61	2.76
16.	Mizoram	3	14.379	92.53	92.37	30.79	123.16	137.54	187.19	136.10	2.23
17.	Nagaland	3	86.09	274.30	223.90	74.63	298.53	384.62	291.76	75.86	6.96
18.	Orissa	3	2286.64	10659.61	15974.14	5324.18	21298.32	23584.96	13751.03	58.30	211.51
19.	Punjab	3	214.15	1003.01	975.08	324.99	1300.07	1514.22	1014.24	66.98	6.62
20.	Rajasthan	3	7037.7	5343.85	5343.85	1781.11	7124.96	14162.66	8149.69	57.54	105.06
21.	Sikkim	3	20.24	102.45	102.45	34.15	136.60	156.84	206.97	131.97	2.89
22.	Tamilnadu	3	263.93	8240.50	9163.14	3054.07	12217.21	12481.14	13391.37	107.29	170.27
23.	Tripura	3	322.22	644.43	487.95	162.63	650.58	972.80	812.95	83.57	14.49
24.	Uttar Pradesh	3	5471.85	33598.18	33593.14	11196.59	44789.73	50261.58	35804.80	71.24	438.89
25.	West Bengal	3	6840.43	11846.03	10800.26	3599.73	14399.99	21240.42	13074.47	61.55	11.86
26.	A and N Islands	2	48.49	93.87	13.00	0.00	13.00	61.49	14.29	23.24	0.21
27.	D and N Haveli	7	0	61.96	30.98	0.00	30.98	30.98	0.85	2.74	0.01
28.	Daman and Diu	7	0.61	30.02	0.00	0.00	0.00	0.61	0.00	0.00	0
29.	Lakshadweep	12	8.26	47.06	23.53	0.00	23.53	31.79	10.43	32.81	0.11
30.	Pondicherry	3	0	91.91	45.96	0.00	45.96	45.96	41.90	91.17	0.03
Total			55271.2	165500.00	168527.86	55788.57	224316.43	279587.63	203527.13	72.80	2683.075

Statement-IX

Financial and Physical Progress under Jawahar Gram Samndhi Yojana during 2000-2001

(Rs. in lakhs)

Sl. No.	State/U.Ts	Month Code	Opening Balance as on 1.4.2000	Allocation Centre	Releases		Total Funds Available	Funds Utilisation Total	Percentage Total	Total Mandays Generated (in Lakh)	
					Centre	State					
1	2	3	4	5	6	7	8	9	10	11	12
1.	Andhra Pradesh	3	1854.75	8727.55	8224.23	2741.14	10965.37	12820.12	9860.51	76.91	156.37
2.	Arunachal Pradesh	3	121.82	456.91	367.68	122.55	490.23	612.05	428.11	69.95	6.59
3.	Assam	3	2487.00	11872.04	0.00	0.00	0.00	2487.00	1426.61	57.36	132.86
4.	Bihar	3	9146.86	16476.68	13707.02	4568.55	18275.57	27422.43	22990.85	83.84	249.85
5.	Chhattisgarh	3	1023.60	5094.75	3604.68	1201.44	4806.12	5829.72	5447.73	93.45	68.96
6.	Goa	3	18.54	128.41	128.41	42.80	171.21	189.75	233.16	122.88	2.61
7.	Gujarat	3	467.18	3285.41	3273.12	1090.93	4364.05	4831.23	4934.81	102.14	46.72
8.	Haryana	3	308.86	1932.75	1863.61	621.14	2484.75	2793.61	3380.95	121.02	18.84
9.	Himachal Pradesh	3	303.71	813.95	661.34	220.42	881.76	1185.47	1247.08	105.20	13.89
10.	Jammu and Kashmir	3	32.85	1007.38	720.25	240.06	960.31	993.61	663.22	66.78	16.24
11.	Jharkhand	3	3379.50	12113.79	9644.14	3214.39	12858.53	16238.03	15000.54	92.38	172.51
12.	Karnataka	3	3055.19	6590.54	5165.38	1721.62	6887.00	9942.19	9422.31	94.77	129.95
13.	Kerala	3	1184.79	2957.15	2725.50	908.41	3633.91	4818.70	3404.06	70.64	27.93
14.	Madhya Pradesh	3	5151.47	9397.00	10574.87	3524.60	14099.47	19250.94	17211.19	89.40	208.44
15.	Maharashtra	3	3616.57	13027.87	9673.91	3224.31	12898.22	16514.79	17860.22	108.15	316.43
16.	Manipur	1	54.68	795.90	530.58	176.84	707.42	762.10	108.36	14.22	1.86
17.	Meghalaya	3	226.80	891.69	763.61	254.51	1018.12	1244.92	811.86	65.21	11.21
18.	Mizoram	3	5.20	206.33	206.33	68.77	275.10	280.30	330.54	117.92	3.95
19.	Nagaland	3	19.02	611.66	454.48	151.48	605.96	624.98	807.16	129.15	19.37

	1	2	3	4	5	6	7	8	9	10	11	12
20. Orissa	3	3	3979.97	9982.52	8971.67	2990.26	11961.93	15941.90	16876.74	105.86	248.51	
21. Punjab	3	3	128.64	939.30	901.02	300.31	1201.33	1329.97	1769.91	133.08	12.31	
22. Rajasthan	3	3	3738.88	5004.41	4781.45	1593.66	6375.11	10113.99	9945.71	98.34	96.71	
23. Sikkim	3	3	0.08	228.45	228.45	76.14	304.59	304.67	248.45	81.55	3.80	
24. Tamilnadu	3	3	406.35	7717.07	7716.72	2571.98	10288.70	10695.05	11076.20	103.56	137.02	
25. Tripura	3	3	0.00	1437.02	1437.02	478.96	1915.98	1915.98	1908.67	99.62	24.84	
26. Uttaranchal	3	3	796.15	1960.17	1513.13	504.33	2017.46	2813.61	3371.60	119.83	10.39	
27. Uttar Pradesh	3	3	12981.88	29503.89	25274.21	8423.89	33698.10	46679.98	43238.39	92.63	412.59	
28. West Bengal	3	3	4700.64	11093.58	9469.13	3156.06	12625.19	17325.83	17628.42	101.75	136.65	
29. A and N Islands	3	3	32.23	84.64	54.04	0.00	54.04	86.27	45.03	52.20	0.49	
30. D and N Haveli	3	3	3.03	55.87	54.23	0.00	54.23	57.26	0.00	0.00	0.00	
31. Daman and Diu	3	3	3.03	27.07	0.00	0.00	0.00	3.03	0.00	0.00	0.00	
32. Lakshadweep	2	2	30.21	42.43	0.00	0.00	0.00	30.21	26.85	88.88	0.33	
33. Pondicherry	3	3	6.33	86.00	66.56	0.00	66.56	72.89	64.13	87.98	0.16	
Total			59265.81	164550.00	132756.77	44189.56	176946.33	236212.14	221769.37	93.89	2688.37	

Note : The blank column denote non-reporting of figures by the State/UTs.

Statement-X

Financial and Physical Progress under Jawahar Gram Samridhi Yojana during 2001-02 (upto September)

S. No.	State/U.Ts	Month Code	Balance as on 1.4.2001	Allocation Centre	Releases			Total Funds Available	Funds Utilisation Total	Percentage Total	Total Mandays Generated (in lakh)
					Centre as on date	State	Total				
1	2	3	4	5	6	7	8	9	10	11	12
1.	Andhra Pradesh	8	829.26	8728.14	3089.61	1029.87	4119.48	4948.74	1527.59	30.87	60.33

(Rs. in Lakhs)

	1	2	3	4	5	6	7	8	9	10	11	12
2. Arunachal Pradesh	7	195.78	456.91	228.46	76.15	304.61	500.39	62.37	12.46	0.86		
3. Assam	7	1351.32	11872.04	0.00	0.00	0.00	1351.32	5.34	0.40	0.11		
4. Bihar	7	6457.14	16477.80	8238.90	2746.30	10985.20	17442.34	3104.61	17.80	36.07		
5. Chhattisgarh	6	347.99	3692.75	2098.83	699.61	2798.44	3146.43	431.66	13.72	26.85		
6. Goa	9	0.03	128.42	64.21	21.40	85.61	85.64	61.44	71.74	0.68		
7. Gujarat	7	103.47	3285.44	1596.02	532.01	2128.03	2024.56	145.24	7.17	1.15		
8. Haryana	9	58.76	1932.88	1466.76	488.92	1955.68	2014.44	1209.54	60.04	7.35		
9. Himachal Pradesh	8	90.33	814.01	525.52	175.17	700.69	791.02	319.40	40.38	3.81		
10. Jammu and Kashmir	9	114.26	1007.45	519.36	173.12	692.48	806.74	270.73	33.56	2.31		
11. Jharkhand	7	6251.03	12114.60	5804.26	1934.75	7739.01	13990.04	2849.81	20.37	28.35		
12. Karnataka	9	1001.19	6590.89	6539.45	2179.82	8719.27	9720.46	3663.82	37.69	50.96		
13. Kerala	9	1793.87	2957.36	1478.67	492.89	1971.56	3765.43	1107.74	29.42	7.03		
14. Madhya Pradesh	9	2200.12	10799.98	12276.62	4092.21	16368.83	18568.95	7458.13	40.16	106.41		
15. Maharashtra	9	893.90	13028.76	6143.41	2047.80	8191.21	9085.11	4503.54	49.57	69.33		
16. Manipur			795.90	276.54	92.18	368.72	368.72		0.00			
17. Meghalaya	7	391.07	891.69	445.86	148.62	594.48	985.55	91.23	9.26	1.05		
18. Mizoram	9	4.83	206.33	103.17	34.39	137.56	142.39	111.64	78.40	1.10		
19. Nagaland	6	47.91	611.66	466.03	155.34	621.37	669.28	10.88	1.63	0.78		
20. Orissa	9	2054.84	9983.20	5382.31	1794.10	7176.41	9231.25	5192.46	56.25	73.34		
21. Punjab	9	73.74	939.36	643.04	214.35	857.39	931.13	612.70	65.30	4.11		
22. Rajasthan	9	1160.77	5004.75	5689.05	1896.35	7585.40	8746.17	2885.75	32.99	24.67		
23. Sikkim	9	2.10	228.45	114.23	38.08	152.31	154.41	114.22	73.97	1.43		
24. Tarninadu	8	214.84	7717.59	4386.39	1462.13	5848.52	6063.36	3282.24	54.13	35.44		
25. Tripura	9	10.42	1437.02	718.51	239.50	958.01	968.43	274.93	28.39	3.70		

1	2	3	4	5	6	7	8	9	10	11	12
26.	Uttaranchal	6	596.69	1960.34	980.17	326.72	1306.89	1903.58	158.92	8.35	11.46
27.	Uttar Pradesh	8	5266.62	29505.85	17167.73	5722.58	22890.31	28156.93	12674.94	45.02	107.61
28.	West Bengal	9	3177.97	11094.33	5850.13	1950.04	7800.17	10978.14	4166.87	37.96	31.67
29.	A and N Islands	8	41.45	84.64	42.32	0.00	42.32	83.77	9.30	11.10	0.01
30.	D and N Haveli			55.87	27.94	0.00	27.94	27.94		0.00	
31.	Daman and Diu	9	1.58	27.07	0.00	0.00	0.00	1.58	0.00	0.00	0.00
32.	Lakshadweep			42.43	21.22	0.00	21.22	21.22		0.00	
33.	Pondicherry	7	10.49	86.00	43.00	0.00	43.00	53.49	3.82	7.14	0.01
Total			34536.83	164560.00	92427.72	30764.41	123192.13	157728.96	54783.27	34.73	697.97

Note : The blank column denote non-reporting of figures by the State/UTs.

Anthrax Preventive Vaccine

1542. SHRI A. VENKATESH NAIK :
SHRIMATI SHYAMA SINGH :
SHRI DALPAT SINGH PARSTE :

Will the Minister of SCIENCE AND TECHNOLOGY be pleased to state :

- (a) whether India has developed a Anthrax preventive vaccine recently;
- (b) if so, the details thereof;
- (c) the time by which the said vaccine is likely to come for sale in the market;
- (d) whether it is a fact that Government have claimed that it is ready to produce a recombinant anthrax vaccine, less toxic and more cost-effective than the ones currently available in the World in another six to nine months;
- (e) if so, the factual position in this regard;
- (f) whether it is also a fact that the Government has established a fast track clearance mechanism for all life-saving products like the anthrax vaccine; and
- (g) if so, the details in the regard ?

THE MINISTER OF STATE IN THE DEPARTMENT OF SCIENCE AND TECHNOLOGY OF THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI BACHI SINGH RAWAT "BACHDA") : (a) and (b) A team of scientists from Jawaharlal Nehru University, New Delhi and Centre for Biochemical Technology, Delhi have jointly developed a candidate anthrax vaccine with the financial support of the Department of Biotechnology.

(c) The candidate vaccine will undergo pre-clinical toxicology investigations as well as voluntary trials after obtaining appropriate clearances from different agencies, before it is made available for use.

(d) and (e) The Department of Biotechnology has supported the programme to develop recombinant candidate vaccine for anthrax. This vaccine is based on expression of the protective gene in *E. coli*. Therefore, it is less toxic. It is likely to be cost effective. One of the industries has taken up the technology for further refining, scaling and commercialisation. It is expected that the development process along with regulatory procedures would be hastened to make the vaccine available in the shortest possible time.

(f) and (g) An Advisory Committee has been set up in the Drugs Controller General of India's Office to consider approvals/clearances for the recombinant vaccines and

biologicals expeditiously. The Committee will evaluate and consider clearances of the vaccines and biologicals which are considered life saving drugs on fast track mechanism.

Daily Allowance to Sports Persons

1543. SHRI N.T. SHANMUGAM : Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state :

- (a) whether the daily allowances paid to the Sports Persons of Inter Ministerial events in various departments/ Ministries are very meager;
- (b) if so, whether any representations have been received from the sports persons in this regard;
- (c) if so, the details thereof;
- (d) the action taken or proposed to be taken by the Government to hike their daily allowances; and
- (e) if there is no proposal under consideration of the Government, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI PON. RADHAKRISHNAN) : (a) to (e) Information is being collected and will be laid on the table of the House.

Rural Connectivity Programme

1544. SHRI P.D. ELANGO VAN :
SHRI SUBODH MOHITE :
SHRI TRILOCHAN KANUNGO :

Will the Minister of RURAL DEVELOPMENT be pleased to state :

- (a) whether the Government have made any review of the progress made in rural road connectivity under various Centrally Sponsored Schemes;
- (b) if so, the date on which the last review was made;
- (c) the progress made in this regard; as on date, State-wise;
- (d) the details of funds allocated/dispensed so far, State-wise;
- (e) whether the funds provided by the Union Government are utilized properly;
- (f) if so, the details of roads constructed during the first phase, State-wise; and
- (g) the details of the proposals received from State Governments indicating the amount asked by them and the length of these roads to be constructed thereby ?

THE MINISTER OF RURAL DEVELOPMENT (SHRI M. VENKAI AH NAIDU) : (a) to (g) The Ministry is regularly reviewing the implementation of the Pradhan Mantri Gram Sadak Yojana and the last Review Meeting was held on 8th September, 2001.

2. Implementation of road works cleared in the year 2000-01 has commenced in almost all States and an expenditure of Rs. 364.34 crore has so far been incurred in different States/Union Territories as per Statement-I enclosed.

3. For the year 2001-02, project proposals pertaining to 20 States have so far been fully/partially cleared and action is in hand in respect of the proposals of the remaining States. A Statement-II indicating the amount of Project Proposals received/cleared in respect of States during 2001-02 and the length of roads to be constructed is enclosed.

Statement-I

#	State	Amount spent (Rs. in crore)
1.	Andhra Pradesh	1.43
2.	Arunachal Pradesh	34.30
3.	Haryana	4.98
4.	Karnataka	4.12
5.	Maharashtra	11.92
6.	Meghalaya	34.95
7.	Mizoram	8.03
8.	Nagaland	0.37
9.	Punjab	1.50
10.	Rajasthan	32.14
11.	Sikkim	13.16
12.	Tripura	18.00
13.	Uttar Pradesh	199.09
14.	Daman and Diu	0.35
Total		364.34

Statement-II

#	States	Amount of Project Proposals received/cleared during 2001-02 (Rs. in crore)	Road length to be covered during 2001-02 (in Kms.)
1	2	3	4
1.	Andhra Pradesh*	388.61	3221.53

1	2	3	4
2.	Arunachal Pradesh	74.00	718.49
3.	Assam	154.92	731.81
4.	Bihar*	300.50	1507.94
5.	Chattisgarh	184.45	1266.76
6.	Goa*	10.17	109.71
7.	Gujarat	106.15	815.15
8.	Haryana	50.15	992.79
9.	Himachal Pradesh	120.00	773.09
10.	Jammu and Kashmir*	64.88	249.44
11.	Jharkhand	220.08	1186.95
12.	Karnataka*	190.00	2604.80
13.	Kerala	47.65	295.36
14.	Madhya Pradesh	498.68	1781.29
15.	Maharashtra*	263.89	1885.85
16.	Manipur	80.71	696.51
17.	Meghalaya	76.72	55.50
18.	Mizoram	46.53	421.28
19.	Nagaland	45.53	321.50
20.	Orissa	331.72	2080.29
21.	Punjab	74.29	152.01
22.	Rajasthan	263.05	2076.47
23.	Sikkim	37.81	249.75
24.	Tamil Nadu*	115.81	853.26
25.	Tripura	51.85	206.27
26.	Uttar Pradesh**	635.00	3127.57
27.	Uttaranchal*	126.31	487.75
28.	West Bengal**	277.00	1118.47
Total		4836.46	29987.59

* The Project Proposals for these States are yet to be cleared.

**The Project Proposals for these States have been cleared partially.

Black-Listed Colleges

1545. SHRI ABDUL RASHID SHAHEEN :
SHRIMATI SANGEETA KUMARI SINGH DEO :

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the All India Council for Technical Education has black-listed any colleges in the country;

(b) if so, the details thereof during the last three years along with the names of colleges and their locations; and

(c) the reasons of black-listing these colleges ?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (PROF. RITA VERMA) : (a) No, Sir.

(b) and (c) Does not arise.

Backlog Vacancies Reserved for SC/ST

1546. SHRI RAMDAS ATHAWALE : Will the Minister of SCIENCE AND TECHNOLOGY be pleased to state :

(a) whether 'backlog vacancies' reserved for SCs/STs and OBCs are required to be treated as a 'separate and distinct group' as provided under Article 16(4) B of the Constitution to overcome 50% ceiling limit in vacancies to be reserved in a year;

(b) if so, the details of backlog/carried forward vacancies ascertained as per para 5 of the DOPT OM No. 36012/2/96-Estt. (Res.) dated 2nd July, 1997 in respect of SCs, STs and OBCs in Group A, B, C, and D categories of services, as on 29th August 1997, in the Ministry of Science and Technology when special Recruitment Drive etc. meant for filling such vacancies was stopped;

(c) the details of carried forward of such vacancies filled during the last four years and those which remain unfilled, year-wise; and

(d) the fresh vacancies/posts accrued to reserved classes in all categories of posts during the last four years, as per 'post based rosters' ?

THE MINISTER OF STATE IN THE DEPARTMENT OF SCIENCE AND TECHNOLOGY OF THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI BACHI SINGH RAWAT "BACHDA") : (a) to (d) The information is being collected and will be laid on the Table of the House.

Post-Matric Scholarship Scheme for Scheduled Tribes

1547. DR. V. SAROJA : Will the Minister of TRIBAL AFFAIRS be pleased to state :

(a) the details of post-matric scholarship scheme for students belonging to Scheduled Tribes;

(b) the funds allocated to various States during the last three years under the Scheme, State-wise;

(c) whether the Government propose to bear the 100% expenditure of the scheme instead of sharing expenditure with States;

(d) if so, the details thereof; and

(e) if not, the reasons therefor ?

THE MINISTER OF TRIBAL AFFAIRS (SHRI JUAL ORAM) : (a) The objective of the scheme is to provide financial assistance to students belonging to Scheduled Tribes (STs), pursuing post-matriculation courses. 100% grant-in-aid is provided to State Governments over and above the committed liability of the respective State Governments.

(b) The grant-in-aid released to various States/UTs during the last three years is given in the Statement enclosed.

(c) to (e) This will be kept in view, while considering the review of scheme.

Statement

Grants-in-aid released under the Centrally Sponsored Scheme of Post Matric Scholarship for STs during the last three years

(Rs. in lakhs)

S.No.	State	1998-99	1999-00	2000-01
1	2	3	4	5
1.	Andhra Pradesh	143.92	963.023	1577.74
2.	Arunachal Pradesh	0	130	0
3.	Assam	72.335	2005.599	1000
4.	Bihar	602.216	1206.896	0
5.	Goa	0	0	0
6.	Gujarat	0	0	0
7.	Haryana	0	0	0
8.	Himachal Pradesh	4.6	18	18.27
9.	Jammu and Kashmir	27.31	12	0
10.	Karnataka	0	243	301.98
11.	Kerala	0	185	83.52

1	2	3	4	5
12. Madhya Pradesh		0	0	0
13. Maharashtra		174.22	0	249.08
14. Manipur		475.89	672.42	665.56
15. Meghalaya		744.371	605.542	666.0962
16. Mizoram		521.008	334.75	281.65
17. Nagaland		1084.26	673.11	1231.94
18. Orissa		0	323.16	113.83
19. Punjab		0	0	0
20. Rajasthan		227.73	218.31	0
21. Sikkim		0	0	0
22. Tamil Nadu		0	0	5.201
23. Tripura		54.14	53.19	51.074
24. Uttar Pradesh		0	4	0
25. West Bengal		0	33	64.0584
26. Andaman and Nicobar		0	0	0
27. Daman and Diu		0	0	0
28. Dadra and Nagar Haveli		0	0	0
29. Delhi		0	0	0
30. Guwahati Project		0	0	0
31. Pondicherry		0	0	0
Total		4132	7681	6310

Employment to Women under JGSY

1548. SHRI RAMJEE MANJHI : Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) whether it is fact that guidelines of Jawahar Gram Samridhi Yojana envisage 30 per cent of the employment opportunities to be reserved for women;

(b) if so, the details thereof;

(c) whether the employment provided to women under the scheme was less than the prescribed ratio during the last three years and the current year;

(d) if so, the reasons therefor;

(e) the number of women provided jobs under the scheme during the said period alongwith the target set and achieved under the scheme, State-wise and year-wise; and

(f) the steps taken by the Government to ensure that the women get job as per the laid down percentage ?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI ANNASAHAB M.K. PATIL) : (a) and (b) Yes Sir. The Jawahar Gram Samridhi Yojana (JGSY) was launched on 1st April, 1999 with the primary objective of creation of community village infrastructure. Generation of supplementary employment for the unemployed poor in the rural areas is its secondary objective. The Guidelines of the scheme envisage reservation of 30% of the employment opportunities for women. The scheme is being implemented through the village Panchayats. A new scheme Sampurnn Grameen Rozgar Yojana (SGRY) has since been launched w.e.f. 25th September, 2001 by merging the JGSY and the Employment Assurance Scheme.

(c) and (d) Due to socio-economic reasons, the prescribed ratio could not be achieved in some States.

(e) and (f) JGSY being an infrastructure development programme, no targets for employment generation are set. However, the State wise details of total mandays generated and employment generation for the women from the inception of the scheme i.e. 1999-2000 are given in the Statement enclosed. For effective implementation of the programme, Vigilance and Monitoring Committees are constituted at the State, District and Block levels. The progress of the implementation is also monitored by the Ministry through the periodic reports and field visits by the Area Officers.

Statement

S.No.	States/UTs	Employment Generation (lakh Mandays)					
		1999-2000		2000-01		2001-02 (upto Sept)	
		Total	Women	Total	Women	Total	Women
1	2	3	4	5	6	7	8
1.	Andhra Pradesh	133.89	50.14	156.37	54.31	60.33	20.50
2.	Arunachal Pradesh	5.92	1.78	6.59	2.23	0.86	0.33

1	2	3	4	5	6	7	8
3.	Assam	132.86	16.09	132.86	2.19	0.11	
4.	Bihar	424.90	111.94	249.85	62.36	36.07	7.36
5.	Chhattisgarh	0.00	0.00	68.96	25.75	26.85	10.02
6.	Goa	1.26	0.55	2.61	2.61	0.68	0.2
7.	Gujarat	44.75	12.95	46.72	11.36	1.15	0.23
8.	Haryana	18.84	3.82	18.84	5.39	7.35	1.52
9.	Himachal Pradesh	14.43	0.82	13.89	0.91	3.81	0.14
10.	Jammu and Kashmir	9.74		16.24		2.31	
11.	Jharkhand	0.00	0.00	172.51	54.20	28.35	8.81
12.	Karnataka	175.49	50.78	129.95	39.97	50.96	16.29
13.	Kerala	37.17	11.13	27.93	9.35	7.03	2.56
14.	Madhya Pradesh	265.27	89.18	208.44	75.74	106.41	20.86
15.	Maharashtra	341.55	117.14	316.43	103.66	69.33	22.31
16.	Manipur	1.11	0.28	1.86			
17.	Meghalaya	2.76	0.87	11.21	3.84	1.05	0.31
18.	Mizoram	2.23	0.80	3.95	1.37	1.095	0.23
19.	Nagaland	6.96	2.65	19.37	5.83	0.78	0.141
20.	Orissa	211.51	60.93	248.51	73.31	73.34	20.83
21.	Punjab	6.62	0.25	12.31	0.27	4.11	0.15
22.	Rajasthan	105.06	37.40	96.71	33.53	24.67	8.36
23.	Sikkim	2.89	0.86	3.80	1.02	1.43	0.49
24.	Tamil Nadu	170.27	59.92	137.02	46.34	35.44	11.86
25.	Tripura	14.49	4.15	24.84	5.11	3.70	0.99
26.	Uttaranchal	0.00	0.00	10.39	9.81	11.46	
27.	Uttar Pradesh	438.89	99.26	412.59	73.13	107.61	53.04
28.	West Bengal	113.86	21.24	136.65	20.52	31.67	5.16
29.	A and N Islands	0.21	0.03	0.49	0.01	0.01	
30.	D and N Haveli	0.01					
31.	Daman and Diu						
32.	Lakshadweep	0.11	0.00	0.33			
33.	Pondicherry	0.03	0.00	0.16	0.01	0.007	0.01
Total		2683.08	754.96	2688.37	724.13	697.97	212.69

Chattisgarh, Jharkhand and Uttaranchal were created in the year 2000-01.

The blank column denotes non reporting of information by the concerned State.

Dwelling Units in Rural Areas

1549. SHRI S.D.N.R. WADIYAR :
SHRI K. YERRANNAIDU :

Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) whether there is a need to fulfil the dwelling requirements of all sections of the society in the rural areas;

(b) if so, whether the Government propose to formulate a comprehensive policy for every State to fulfil these requirements;

(c) if so, the steps taken by the Union Government in this regard;

(d) whether the HUDCO has sanctioned Rs. 3,970 crores as assistance for construction of 23.76 lakh dwellings in the rural areas;

(e) if so, the time by which the work on these projects is likely to commence and it is expected to be completed; and

(f) the number of dwellings likely to be constructed in the rural areas under this project, State-wise ?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI ANNASAHAB M.K. PATIL) :
(a) to (c) Yes, Sir. The Government has announced a National Housing and Habitat Policy which aims at providing 'Housing for All' and facilitating the construction of 20 lakh additional housing units annually, with emphasis on extending benefits to the poor and the deprived. An Action Plan for Rural Housing has, accordingly, been prepared with the objective of providing housing to all by the end of Xth Five Year Plan.

(d) to (f) As per information received from Housing and Urban Development Corporation (HUDCO), HUDCO has sanctioned loans of Rs. 1080.72 crores during the year 2000-2001 for providing 23.76 lakh dwelling units in the rural areas. The duration of completion of the projects generally varies from one year to one and a half year.

The State-wise break-up of 23.76 lakh dwelling units sanctioned by HUDCO is as follows :

State	Dwelling Units
1	2
Andhra Pradesh	295635
Assam	250

1	2
Gujarat	247
Kerala	41307
Karnataka	200235
Orissa	50000
Tamil Nadu	32863
West Bengal	1755280

Construction/Upgradation of Sports Stadiums

1550. SHRI H.G. RAMULU : Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state :

(a) the details of sports stadiums proposed to be constructed/upgraded in the States with the central assistance during 2001-2002, State-wise; and

(b) the amount so far released for the purpose State-wise ?

THE MINISTER OF STATE IN THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI PON. RADHAKRISHNAN) : (a) and (b) 'Sports' is a State subject. It is primarily the responsibility of State Government to construct/upgrade sports stadia in their respective States. However, in order to supplement their efforts in this direction, the Government do provide central assistance to State Governments/U.Ts etc. for construction of various sports facilities including stadia under the scheme of "Grants for Creation of Sports Infrastructure" subject to the receipt of viable proposals from the State Government.

State-wise, details of central assistance sanctioned for construction of stadia during 2001-2002 (as on 22.11.2001) are as below :-

Sl.No.	State/UT	No. of Stadia approved	Amount of Central assistance sanctioned (Rs in lakh)
1	2	3	4
1.	Andhra Pradesh	1	18.317
2.	Arunachal Pradesh	3	206.715
3.	Assam	1	18.63
4.	Chandigarh	1	8.52
5.	Himachal Pradesh	4	219.576

1	2	3	4
6.	Haryana	1	44.08
7.	Karnataka	5	161.53
8.	Madhya Pradesh	7	209.885
9.	Maharashtra	2	30.284
10.	Nagaland	4	232.35
11.	Tamilnadu	2	110.429
12.	Uttar Pradesh	2	71.82
13.	West Bengal	1	45.00

Inclusion of Sports in Concurrent List

1551. SHRI IQBAL AHMED SARADGI :
 SHRI G.S. BASAVARAJ :
 SHRI Y.S. VIVEKANANDA REDDY :
 SHRI SADASHIVRAO DADOBA MANDLIK :
 SHRI G. MALLIKARJUNAPPA :

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state :

(a) whether the Government have decided to exercise its statutory control over sports and games in the country;

(b) if so, whether any proposal is under consideration in this regard;

(c) if so, the details thereof;

(d) whether it is proposed to bring the sports on the Concurrent List; and

(e) if so, the time by which the final decision in this regard is likely to be taken ?

THE MINISTER OF STATE IN THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI PON. RADHAKRISHNAN) : (a) No, Sir.

(b) to (c) Do not arise.

(d) Yes, Sir.

(e) It is not possible to indicate any time limit.

Decentralization of Rural Water Supply Schemes

1552. SHRI PRABHAT SAMANTRAY : Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) whether the Government propose to decentralize the rural water supply schemes in the country;

(b) if so, the aims of decentralization of the scheme;

(c) whether any deadline is proposed to be fixed to resolve drinking water problem in the rural areas of the country; and

(d) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI ANNASAHEB M.K. PATIL) : (a) and (b) Drinking water supply being a State subject, schemes for providing drinking water facilities to rural habitations are implemented by the States from their own resources. The Government of India supplements the efforts of the States by providing financial assistance under the Accelerated Rural Water Supply Programme (ARWSP) and Drinking Water Supply component of the Prime Minister's Gramodaya Yojana (PMGY). The State Governments have already been delegated with the powers to plan, sanction and implement individual rural drinking water supply schemes.

The Government of India has introduced reforms in the Rural Water Supply sector, which envisages to institutionalise community based rural water supply system by incorporating the following three basic principles for ensuring people's participation :

- Adoption of a demand-driven responsive and adaptable approach based on empowerment of villagers to ensure their full participation in the project through a decision making role in the choice of scheme design, control of finances and management arrangements;
- Shifting role of Government from direct service delivery to that of facilitator.
- Partial cost sharing either in cash or kind or both and 100% responsibility of Operation and Maintenance by end-users.

It has been decided to implement the reforms in 63 pilot districts across the country on a pilot basis, out of which 62 projects have already been sanctioned for implementation. These projects are implemented in a decentralized manner.

(c) and (d) The National Agenda for Governance of the Government of India envisages provision of drinking water supply facilities to all rural habitations in the country by the year 2004. As per the Comprehensive Action Plan (CAP) prepared on the basis of information furnished by the State Governments, this objective could be achieved subject to availability of funds.

Fight against Terrorism

1553. SHRI KIRIT SOMAIYA : Will the Minister of HOME AFFAIRS be pleased to state :

- (a) whether a meeting was held between his Ministry and the representatives of Japan to fight against terrorism;
- (b) if so, the details thereof; and
- (c) the outcome thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CH. VIDYASAGAR RAO) : (a) to (c) Yes Sir, Former Japanese Prime Minister Mr. Yoshiro Mori who was on a visit to India as the Special Envoy of Prime Minister Mr. J. Koizumi called on the Union Home Minister on 29.10.2001. During the discussions it was suggested that India would be happy to cooperate with Japan in the fight against Terrorism including through the conclusion of an Agreement on Mutual Legal Assistance in Criminal matters and establishment of a Joint Working Group against Terrorism.

Production facilities for Vaccines

1554. SHRI A. VENKATESH NAIK : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

- (a) whether India is strong in view of microbiology, bio-chemistry and immunology;
- (b) whether it is also a fact that India are importing most of the vaccines for typhoid, meningitis and chicken pox etc.;
- (c) if so, the reasons therefor;
- (d) whether the All India Biotech Association has urged the Government to create opportunities for establishing basic production facilities for vaccines, antibiotics and diagnostics to save the foreign exchange; and
- (e) if so, the response of the Government thereto ?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SATYA BRATA MOOKHERJEE) : (a) There are a number of institutes, both under the Department of Health and Ministry of Science and Technology, involved in the medical/non-medical research in these subjects. e.g., National Institute of Immunology, New Delhi, International Centre of Genetic Engineering Biotechnology, Delhi, Bharat Immunologicals and Biologicals Corp. Ltd. and Centre for Cellular and molecular Biology, Hyderabad etc.

(b) and (c) At present vaccines against various communicable diseases like Polio, Diphtheria, Tetanus,

Pertussis, Tuberculosis, Rabies, Japanese Encephalitis, Yellow Fever, Anti Snake Venom and conventional typhoid and cholera are being produced in the country. However, Typhoid, Meningitis and Chicken-pox vaccines are being imported in India, as there are no production facilities available at present. Besides some quantity of J.E. and Yellow Fever vaccines are also being imported to meet the immediate requirement.

(d) and (e) The Vaccine Production Board constituted by the Ministry of Health and Family Welfare under the Directorate General of Health Services reviews and assesses from time to time the requirements of various vaccines of major importance to recommend the feasibility of introducing new vaccines.

Additional intake of Students in DIET in Tamil Nadu

1555. SHRI P.D. ELANGO VAN :
SHRI V. VETRISILVAN :

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

- (a) the list of Teachers Training Institutes recognised by the National Council of Teachers Education in Tamil Nadu;
- (b) whether the Government of Tamil Nadu has approached NCTE for additional intake of students of their District Institutes of Education and Training (DIET);
- (c) if so, the action taken by the NCTE thereon; and
- (d) the steps taken by the Government to curb commercialization in existing Teachers Training Institutes belonging to private unaided or private aided/minority Teachers Training Institutes in the country ?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (PROF. RITA VERMA) : (a) A statement is enclosed.

(b) Yes, Sir.

(c) The National Council for Teacher Education (NCTE) have informed the Government of Tamil Nadu that the concerned institutions may apply to the Southern Regional Committee of the Council by 31st December, 2001 for refixing the intake as per the norms and standards.

(d) The tuition and other fees are charged by the institutions at rates prescribed by the State Governments. However, the Council have initiated action to lay down guidelines on tuition and other fees by recognised teacher training institutions.

Statement		1	2
Sl.No	Name of the institution		
1	2		
1.	Alagappa University, Department of Education, Karaikudi – 630003, Tamilnadu (B.Ed) Alagappa University, College of Physical Education, Karaikudi, Sivagangai District – 630004, Tamilnadu (M.P.Ed)	16.	DBHPS B.Ed and Hindi Pracharak Training College, P.G. Complex, DBHPS Sabha, T.Nagar – 600017, Chennai, Tamilnadu.
2.	Annamal College of Education for Women, Tiruchendur Road, Tuticorin, VOC District – 628003, Tamilnadu. (B.Ed)	17.	DBHPS Sabha's Shikshak Snatak College, Coonur Road, Ooty – 643001, The Nilgiris, Tamilnadu.
3.	Annamalai University, Cuddalore District, Annamalainagar – 608002, Tamilnadu. (B.Ed) Annamalai University, Annamalainagar, Chidambaram District – 608002, Tamilnadu (M.Ed).	18.	DIET, Aduthurai, Tanjore District – 612101, Tamilnadu.
4.	Avinashlingam Institute of Home Science College of Education and Higher Education for Women, (Deemed University) Coimbatore – 641043, Tamilnadu.	19.	DIET, Chennai – 600005, Tamilnadu.
5.	Avvai Home TTI for Women, No. 41, Beasant Avenue, Adyar, Madras – 600020 Tamilnadu.	20.	DIET, G. Aniyur – 605751, Villupuram District, Tamilnadu.
6.	Beattie Memorial TTI for Women, Vellore Diocese, Ranipet – 632 025, Tamilnadu.	21.	DIET, Pasumpam, Tirumangarnar District, Kalayarkoil – 630551, Tamilnadu.
7.	Bethlehem TTI for Women, St. Mary's Hill, Nazareth Convent, Ootacamund, Nilgiris District, Ooty, Tamilnadu.	22.	DIET, Karukatti – 611105, Nagapattinam District, Tamilnadu
8.	Bharathidasan University, Tiruchirapalli – 620 023, Tamilnadu. (MEd., – E.T.)	23.	DIET, Kaliyampoondi – 603402, Kancheepuram District, Tamilnadu
9.	Bishop Sargent TTI, Palayamkotti, Tirunelveli District – 627002, Tamilnadu.	24.	DIET, Tiruvannamalai District, Kilpenathur-604 601, Tamilnadu.
10.	Chrstaraja TTI, Tirunelveli, Kottabomman District, Palayamkottai – 627002, Tamilnadu.	25.	DIET, The Nilgiris District, Kotagiri – 643217, Tamilnadu
11.	Churck Park Anglo Indian TT School, No. 212, Thousand Lights, Anna Salai, Chennai – 600006, Tamilnadu.	26.	DIET, Krishnagiri, Dharmapuri District – 635 001, Tamilnadu.
12.	Concordia TTI, P.G. No. 53, Mission Compound, North Arcot District. Ambur – 635 802, Tamilnadu.	27.	DIET, Laigudi – 620001, Trichy District, Tamilnadu.
13.	CSI TTI for Boys, Bathlagundu, Dindigul District – 624202, Tamilnadu.	28.	DIET, Manjur, Ramanathapuram District – 623707, Tamilnadu
14.	CSI TTI for Women, Hastampatti, Salem District – 636007, Tamilnadu	29.	DIET, Mannargudi – 614001, Thiruvarur District, Tamilnadu
15.	DBHPS Sabha's B.Ed., Siksha Snatak Pracharak College, Tennur, Tiruchirapally – 620017, Tamilnadu.	30.	DIET, Trichy District, Mayanur-639108, Tamilnadu.
		31.	DIET, Munanjipatti, Tirunelveli, Kottabomman District-627355, Tamilnadu.
		32.	DIET, Namakkal-637001, Tamilnadu.
		33.	DIET, Odanchatram, Dindigul Anna District-24619, Tamilnadu.
		34.	DIET, Palayampatti, Virudhunagar District-626112, Tamilnadu.
		35.	DIET, Perundurai, Erode District-638052, Tamilnadu.
		36.	DIET, Pudukottai, Machuvadi-622004, Tamilnadu.
		37.	DIET, Ranipet, North Arcot District-632401, Tamilnadu.
		38.	DIET, T.Kallupatti, Madurai District-626702, Tamilnadu.

1	2
39.	DIET. Theroor, Kulashekaranthur, Kanyakumari District-629303, Tamilnadu.
40.	DIET, Tirur, Chengai MGR District 602025, Tamilnadu.
41.	DIET, Tirmurthyagar, Coimbatore District - 64212, Tamilnadu.
42.	DIET, Uttamasholapuram - 636001, Salem District, Tamilnadu.
43.	DIET, Uttampalayam - 626533, Theni District, Tamilnadu.
44.	DIET, Vadalur, Cuddalore District - 607303, Tamilnadu.
45.	DIET, Vanaramutti, VOC District - 628721, Tamilnadu.
46.	DIET, Varanasi - 621212, Perambalur District, Tamilnadu.
47.	DM and R TTI, Tirumangalam, Madurai District - 626706, Tamilnadu.
48.	Dr. Sivanthi Aditanar College of Physical Education, Tiruchendur - 629215, Tamilnadu. (M.P. Ed)
49.	DVD TTI, Kottar, Kanyakumari District, Nagarcoil - 629002, Tamilnadu.
50.	Gnanodaya TTI, No. 1/60, Polewells Road, ST. Thomas Mount, Chennai - 600016, Tamilnadu.
51.	Government College of Education, Orthanadu - 614625, Tanjore District, 683183, Tamilnadu.
52.	Government College of Education, Pudukottai - 622002, Tamilnadu.
53.	Government College of Education, Salem District, Komarapalayam - 683183 Tamilnadu.
54.	Government TTI for Women, East Main Street, Tanjore - 613001, Tamilnadu.
55.	Govt. TTI for Women, Ranipet, N.A.A. District - 632401, Tamilnadu.
56.	Govt. TTI, Samoorangapuram, Tirunelveli District - 627112, Tamilnadu.
57.	Govt. College of Education, for women, Raja Street, Coimbatore - 641001, Tamilnadu.
58.	Govt. College of Education, Vellore District, Ranipet - 632401, Tamilnadu.
59.	Govt. Training School for Muslim (Boys), No. 71, Thahersahib Street, Mount Road, Chennai - 600002, Tamilnadu.

1	2
60.	Govt. TTI for Boys, Johilpatti, Kamarajar District - 626104, Tamilnadu.
61.	Govt. TTI for Girls, Raja Street, Coimbatore - 641001, Tamilnadu.
62.	Govt. TTI for Men, Salem District, Gangavally - 636105, Tamilnadu.
63.	Govt. TTI for Women, Rayapettah, Chennai - 600014, Tamilnadu
64.	Govt. TTI for Women, Chinnatharapuram, Trichy District - 639202, Tamilnadu
65.	IASE, Saidapet, Chennai - 600015, Tamilnadu. (B.Ed)
66.	Infant Jesus TTI for women, Murangamoodu, Kanyakumari District - 629167, Tamilnadu.
67.	Lady Willingdon College of Education, Triplicane, Chennai - 600005, Tamilnadu. (B.Ed)
68.	Laxmi College of Education, Dindigul District, Gandhigram - 624002, Tamilnadu. (B.Ed)
69.	Mary Immaculate TTI, Vellore District, Tirupathur - 635601, Tamilnadu.
70.	Meston College of Education, Royapettah, Chennai - 600014, Tamilnadu. (B.Ed) Meston College of Education, Royapettah, Chennai - 600014, Tamilnadu. (M.Ed).
71.	N.K.T. College of Education for Women, 21 Dr. Besant Road, Triplicane - 600005, Chennai, Tamilnadu. (B.Ed) N.K.T. College of Education for Women, 21 Dr. Besant Road, Triplicane - 600005, Chennai, Tamilnadu. (M.Ed)
72.	N.R. Das ITI, Sengamalancharpuram, Via Thiruthangal, Vadamlapuram, Virudhnagar District-626130, Tamilnadu.
73.	Nagammai TTI, Periyar Nagar, Thiruchirappalli - 620021, Tamilnadu.
74.	N.V.K.S.D. College of Education, Attoor, Kanyakumari District - 629 191, Tamilnadu. (B.Ed) N.V.K.S.D. College of Education, Attoor, Kanyakumari District - 629 191, Tamilnadu. (M.Ed)

- | 1 | 2 | 1 | 2 |
|-----|---|------|--|
| 75. | Ooliyastanam TTI, Palayampatti, Gandhinagar, Tirunelveli District – 627008, Tamilnadu. | 89. | St. Ann's TTI, Ponniammanmedu, Madhavaram, Chennai – 600110, Tamilnadu. |
| 76. | Our Lady Dollars TTI, Dindigal District – 624001, Tamilnadu. | 90. | St. Christopher College of Education, No. 63, E.V.K. Sampath Road, Vepery, Chennai – 600007, Tamilnadu. (B.Ed)

St. Christopher College of Education, No. 63, E.V.K. Sampath Road, Vepery, Chennai – 600007, Tamilnadu. (M.Ed)

St. Christopher TTI, No. 63, E.V.K. Sampath Road, Vepery, Chennai – 600007, Tamilnadu. |
| 77. | Periyar TTI, Puthur, Trichy – 620017, Tamilnadu. | 91. | St. Ignatius College of Education, Palayamkottai – 627002, Tirunelveli, Kottabomman District, Tamilnadu. (B.Ed).

St. Ignatius College of Education, Palayamkottai – 627002, Tirunelveli, Kottabomman District, Tamilnadu. (M.Ed). |
| 78. | R.C. TTI, Villapuram District, Tindivanam – 604001, Tamilnadu. | 92. | St. John TTI for Girls, Thoothukudi District, Nazereth, VOC Dt. – 628617, Tamilnadu. |
| 79. | R.C. TTI, P.B. No. 28, Cantonment, Bharathiar Salai, Tiruchirapalli – 620001, Tamilnadu. | 93. | St. Joseph's TTI, Rukkmanipalayam, Mannargudi, Tiruvarur – 614001, Tamilnadu. |
| 80. | Rosammal TTI for Women, Tuticorin – 628001, Tamilnadu. | 94. | St. Joseph's TTI for Women, Suramangalam, Pagalpatti, Salem District – 636005, Tamilnadu. |
| 81. | Sacred Heart TTI, Cuddalore – 607001, Tamilnadu. | 95. | St. Justin's College of Education for women, 161-A, Kamaraja Salai, Madurai – 625009, Tamilnadu. (B.Ed) |
| 82. | Sancta Fatima TTI, Adaickala Annai Nagar, Nallamannyackanpatti, Dindigal District – 624003, Tamilnadu. | 96. | St. Mary TTI for Boys, Karumathampatti, Coimbatore – 641659, Tamilnadu. |
| 83. | Sarah Tucker TTI, Tirunelveli District, Palayamkottai – 627002, Tamilnadu. | 97. | St. Mary's TTI, Anmarudai, Tiruvannamalai District – 604504, Tamilnadu. |
| 84. | Sevamandir TTI for women, Chidambaram Taluk, Cuddalore District, parangipettai – 608502, Tamilnadu. | 98. | St. Michael's TTI, Dindigul District, Palani – 624601, Tamilnadu. |
| 85. | Shri Sharada College of Physical Education, Fairlands, Salem District – 636016, Tamilnadu. (B.P.Ed)

Shri Sharada College of Education for Women, Fairlands, Salem District – 636016, Tamilnadu. (B.Ed) | 99. | St. Stanisla's TTI, Post Box No. 42, Virudhnagar District, Sattur – 626203, Tamilnadu. |
| 86. | Shri Rama Krishna Mission Vidyalaya College of Education, Coimbatore – 641020, Tamilnadu. (B.Ed)

Shri Ramakrishna Mission Vidyalaya College of Education, Coimbatore – 641020, Tamilnadu. (M.Ed)

Shri Ramakrishna Mission Vidyalaya Gandhi TTI, Periyanaickenpalayam, Coimbatore – 641020, Tamilnadu.

Shri Ramakrishna Mission Vidyalaya, Maruthi College of Physical Education, Coimbatore – 641020, Tamilnadu. (B.P.Ed)

Shri Ramakrishna Mission Vidyalaya, Maruthi College of Physical Education, Coimbatore – 641020, Tamilnadu. (H.P.Ed) | 100. | St. Stephen's TTI, Velayudha Nagar, Kollemkode P.O., Kanyakumari District – 629160, Tamilnadu. |
| 87. | St. Angela's TTI, Kottapattu, Ponmalaipatti, Tiruchirapalli – 620004, Tamilnadu. | 101. | St. Therasa's TTI, for Women, No. 161, Kamarajar Salai, Madurai – 625009, Tamilnadu. |
| 88. | St. Ann's TTI, Adaikalapuram, Tuticorin District, Adaikalapuram – 628217, Tamilnadu. | 102. | St. Therasa's TTI, Tharagambadi, Nagai quaide Millath District – 609313, Tamilnadu. |
| | | 103. | St. Xavier's College of Education, Tirunelveli Kottabomman District, Palayamkottai – 627002, Tamilnadu (B.Ed) |

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| | St. Xavier's College of Education, Tirunelveli Kottabomman District, Palayamkottai - 627002, Tamilnadu (M.Ed) |
| 104. | Stella Matutina College of Education, Ashok Nagar, Kamaraj Salai, Chennai - 600083, Tamilnadu. (B.Ed)

Stella Matutina College of Education, Ashok Nagar, Kamaraj Salai, Chennai - 600083, Tamilnadu. (M.Ed) |
| 105. | TELC TTI for Men, Tharanganbadi, Nagapattinam dt., - 609313, Tamilnadu. |
| 106. | TELC TTI for Women, Periyar Road, Madurai District, Uslimpatti - 625532, Tamilnadu. |
| 107. | Thiagarajar College of Preceptors, Teppakkulam West, Munichalai, Madurai - 625009, Tamilnadu. (B.Ed) |
| 108. | Union TTI, Viruthampet, North Arcot District, Vellore - 632006, Tamilnadu. |
| 109. | Valliammar Hindu TTI for Women, Kulashekarapatnam, Tuticorin District - 628206, Tamilnadu. |
| 110. | VOC College of Education, Palayamkottai Road, Tuticorin, Chidambaranar District - 628008, Tamilnadu. (B.Ed) |
| 111. | YMCA College of Physical Education, Nandanam, Chennai (B.P.Ed)

YMCA College of Physical Education, Nandanam, Chennai (M.P.Ed). |

Power of NHRC

1556. SHRI IQBAL AHMED SARADGI : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Government have not so far taken any decision in regard to recommendations of the Justice A.M. Ahmadi Committee on enlarging the powers of the National Human Rights Commission;

(b) if so, whether one of the recommendations of the Committee was to set up parallel human rights courts in the country;

(c) if so, the main reasons for not accepting the recommendations of the Committee;

(d) the total number of recommendations made by the Committee;

(e) the number out of them accepted by the Government; and

(f) the time by which these are likely to be implemented ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CH. VIDYASAGAR RAO) : (a) to (f) The National Human Rights Commission (NHRC) has sent a proposal suggesting 35 amendments in various sections of the Protection of Human Rights Act, 1993. While framing the proposal, NHRC had taken into consideration the recommendations of the Justice Ahmadi Committee set up by NHRC for the purpose. One of the amendments suggested by the NHRC relates to setting up of parallel Human Rights Courts in the country. The entire proposal for amendments is being examined by the Government.

[Translation]

Setting up of Inter-Ministerial Committee on Insecticide Industry

1557. SHRI KIRIT SOMAIYA : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) whether the Government have formed an inter-Ministerial Committee to consider the problems to insecticide industry; and

(b) if so, the details regarding constitution of the Committee and its main objectives.

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SATYA BRATA MOOKHERJEE) : (a) and (b) An Inter-Ministerial Group of officers under the Chairmanship of Secretary, Deptt. of Chemicals and Petrochemicals is being set up to go into various issues relating to agrochemical pesticide industry. This group will have representatives from Departments of Agriculture, Commerce and Revenue. Selected State Governments and representatives of industry will also be associated.

[English]

Cauvery Water Supply Scheme

1558. SHRI S.D.N.R. WADIYAR : Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state

(a) whether the Cauvery Water Supply Scheme is being launched for Bangalore city;

(b) if so, the number of phases in which the Scheme is likely to be implemented.

(c) whether the international funding has been arranged for launching the said Scheme; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI BANDARU DATTATREYA) : (a) State-IV, Phase I of Cauvery Water Supply Augmentation and Sewerage Scheme for Bangalore City was launched in March, 1996 at an estimated cost of Rs. 1072 crores with loan assistance from Japan Bank for International Cooperation (JBIC)

(b) Government of Karnataka has proposed to implement Stage-IV, Phase-II of Cauvery Water Supply Augmentation and Sewerage Scheme for Bangalore City at an estimated cost of Rs. 2336.90 crores. State Government has not indicated any further number of phases of the Scheme likely to be implemented.

(c) No, Sir, in respect of Stage-IV, Phase II.

(d) Does not arise.

Model Act on Cooperative Housing Societies

1559 SHRI A. VENKATESH NAIK : Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state :

(a) whether the Thirteenth National Congress of Housing Cooperatives has recommended to Centre and States to implement a model Act on cooperative housing societies prepared by the National Cooperative Housing Federation of India;

(b) if so, the details thereof;

(c) the reaction of the Union Government and State Governments thereto; and

(d) the instruction issued by the Union Government to the State Governments for implementation of said model Act on the Cooperative Housing Societies?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI BANDARU DATTATREYA) : (a) Yes, Sir.

(b) Draft Model law on Cooperative Housing Societies is being finalized by the National Cooperative Housing Federation of India (NCHF).

(c) and (d) Not applicable in view of reply to part (b) of the question.

Disinvestment of PSUs

1560. SHRI RAMJEE MANJHI :
DR. JASWANT SINGH YADAV :
SHRI RAMSHAKAL :
SHRI ANANT GANGARAM GEETE :
SHRI ANANT GUDHE :
SHRI CHANDRA VIJAY SINGH :
SHRI SAIDUZZAMA :

Will the Minister of DISINVESTMENT be pleased to state :

(a) the latest position in regard to the disinvestment of different Public Sector Undertakings, particularly BHEL, Paradeep Phosphate Limited, Madras Fertilizers Limited, Maruti Udyog Limited and Hindustan Organic Chemicals Limited;

(b) the details of schemes formulated by the Government for the welfare of the employees of the PSUs identified for disinvestment;

(c) whether financial institutions are allowed to purchase the equity share of these companies;

(d) if so, the factual position in this regard;

(e) whether the Government have assessed the value of these companies;

(f) if so, the value of these companies, as on date, company-wise;

(g) whether the Government have formulated any policy in respect of profit making PSUs for disinvestment;

(h) if so, the details thereof; and

(i) the reasons for disinvesting profit making PSUs?

THE MINISTER OF DISINVESTMENT AND MINISTER OF DEVELOPMENT OF NORTH EASTERN REGION (SHRI ARUN SHOURIE) : (a) No decision has been taken on disinvestment in BHEL. The disinvestment process in different public sector undertakings is in various stages. Recently, 13 companies have been identified with tight time-frame, to be disinvested during the current year. These 13 undertakings are : Bharat Heavy Plates and Vessels Ltd. (BHPV), CMC Ltd., IBP Co. Ltd., Indian Petrochemicals Corporation Ltd. (IPCL), India Tourism Development Corporation (ITDC), Instrumentation Control Valves Ltd. (ICVL), Jessop and Co. Ltd., Maruti Udyog Ltd., NEPA Ltd., HTL Ltd, Hindustan Zinc Ltd., Hotel Corporation of India

Ltd. and Videsh Sanchar Nigam Ltd. (VSNL). Disinvestment transaction has already been completed in respect of HTL Limited and CMC Limited. Action has also been finalised in respect of certain hotels under ITDC and Hotel Corporation of India.

(b) Protection of interest of workers is an integral component of the disinvestment policy. This is ensured by making appropriate provisions in the Shareholders' Agreement. The provisions made to protect employee's interests in BALCO are given in the Statement enclosed.

(c) and (d) Depending on the mode of disinvestment and the company proposed to be disinvested, clear criteria about who can participate in the bidding process are decided. Whoever is eligible as per the criteria fixed, can bid for purchase of equity.

(e) and (f) At the time of disinvestment, the valuation of the concerned PSU is done through various methodologies so as to arrive at the reserve/bench mark price.

(g) to (i) The disinvestment policy of the Government is that, in generality of cases, Government will reduce its equity to 26% or below in central public sector undertakings operating in non-strategic areas. Decision to take up disinvestment is based on this policy of the Government and not on loss/profit of the concerned PSU.

Statement

Provisions related to Employees Interest in the Shareholders Agreement signed for disinvestment in BALCO

Recitals

- H. Subject to Clause 7.2, the Parties envision that all employees of the Company on the date hereof shall continue in the employment of the Company.
- J. The SP recognises that the Government in relation to its employment policies follows certain principles for the benefit of the members of the Scheduled Caste/Scheduled Tribes, physically handicapped persons and other socially disadvantaged categories of the society. The SP shall use its best efforts to cause the Company to provide adequate job opportunities for such persons. Further, in the event of any reduction in the strength of the employees of the Company, the SP shall use its best efforts to ensure that the physically handicapped persons are retrenched at the end.

Article 5.3

- (m) Notwithstanding anything to the contrary in this Article 5, the Government, shall at its sole discretion, have the option of selling from its shares representing not more than 5% (five percent) of the equity share capital existing as of date of this Agreement, to the employees of the Company. In the event that the Government exercises its option to sell part of its shares to the employees, the employees shall be issued fresh share certificates for the shares transferred to the employees, without the endorsement of the legend provided in Clause 5.2 (e). The Parties agree that, upon the completion of transfer, the shares transferred to the employees pursuant to this sub-clause (m) shall not be subject to any restrictions in this Agreement, whether by way of a voting arrangement or a right of first refusal

Article 7.2

- (e) Notwithstanding anything to the contrary in this Agreement, it shall not retrench any part of the labour force of the Company for a period of one (1) year from the Closing Date other than any dismissal or termination of employees of the Company from their employment in accordance with the applicable staff regulations and standing orders of the Company or applicable Law.
- (f) Notwithstanding anything to the contrary in this Agreement, but subject to sub-clause (e) above, any restructuring of the labour force of the Company shall be implemented in the manner recommended by the Board and in accordance with all applicable laws.
- (g) Notwithstanding anything to the contrary in this Agreement, but subject to sub-clause (e) above, in the event of any reduction of the strength of the Company's employees the SP shall ensure that the Company offers its employees, an option to voluntarily retire on terms that are not, in any manner, less favourable than the voluntary retirement scheme offered by the Company which is referred to in Schedule 7.4 of the Share Purchase Agreement.

Disinvestment of Sick Institutions

1561. SHRI P.D. ELANGO VAN Will the Minister of DISINVESTMENT be pleased to state the details of the sick institutions which are not making any production and the amount spent or expenditure incurred for the maintenance of these sick/non-productive industries during the last three years ?

THE MINISTER OF DISINVESTMENT AND MINISTER OF DEVELOPMENT OF NORTH EASTERN REGION (SHRI ARUN SHOURIE) The information is being collected and will be laid on the Table of the House.

[Translation]

Foreign Tours by Minister

1562. SHRI UTTAMRAO PATIL : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) the details of foreign tours undertaken by him and the details of agreements signed in those countries during the last three years;

(b) the amount spent on the aforesaid foreign tours; and

(c) the achievements accrued from the aforesaid tours?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SATYA BRATA MOOKHERJEE) : (a) and (c) As per the Statement enclosed.

(b) An amount of Rs. 6,88,878/- was spent by the Ministry on the visits of the Minister (C&F) during 1998, 1999 and 2000.

Statement

Statement showing the details with regard to the foreign tours undertaken by the Hon'ble Minister (Chemicals and Fertilizers) during 1998, 1999 and 2000

Sl. No.	Name of the Minister (C&F)	Name of the Country visited	Purpose/achievement of the visit	Details of agreement signed
1	2	3	4	5
1.	Sh. S.S. Barnala	Muscat (Oman) (from 29.8.98 to 01.9.98, excluding journey time.)	To accompany the Prime Minister as part of the PM's delegation and also to hold bilateral discussions regarding Indo-Oman Fertilizer Project with H.E. Maqbool Sultan, Minister of Commerce and Industry, Oman.	No Agreement was signed
2.	Sh. S.S. Barnala	Dakar (Senegal) and Paris (France) (From 10.11.98 to 15.11.98, including journey time)	For Laying foundation stone ceremony for expansion project of industries Chimques Du Senegal, joint venture of IFFCO.	-do-
3.	Sh. Suresh P. Prabhu	Muscat (Oman) (From 22.11.99 to 24.11.99, excluding journey time)	To discuss the settlement of outstanding issues relating to Indo-Oman Fertilizer Project and other matters of mutual interest with Sultanate of Oman.	-do-
4.	Shri Suresh P. Prabhu Former M (C and F)	Vienna (Austria) from 29/03/2000 to 01/04/2000	To discuss UNIDO's Cooperation in Chemicals and Fertilizer Sector and identification of more areas of cooperation between India and UNIDO in India's Industrial development projects.	-do-
			Exposure on reforms Process being carried out by UNIDO and their capability of promoting environmentally sustainable and clean technologies in the Chemicals and Fertilizer Sectors.	

1	2	3	4	5
5.	Shri Suresh P. Prabhuram Former M (C and F)	Switzerland, UK and USA from 23/05/2000 to 10/06/2000	The India Chem- 2000 was a useful forum for discussing various issues connected with R and D, investment, e-commerce and Intellectual Property Rights (IPR). The conference had 18 sessions which were addressed by 69 speakers from India and abroad. One of the highlights was a Policy Round Table of the participating Chief Executive Officers with top Government officers at Secretary level which enabled discussions on major policy matters and policy initiatives. Besides useful interection with Economists, scientist Members of the Indian Community including entrepreneurs, academicians and Research Scientists and Indian Associations was made. Discussions with international financial Institutes were also held on the issue of their involvement in projects related to reserach, infrastructure and new develop-ments in the areas of chemical and petrochemicals.	No agreements signed

[English]

Rates of Wages under Urban Employment Generation Programme

1563. SHRI ANIL BASU : Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state :

(a) whether it is a fact that the rates of wages to be paid under the Urban Employment Generation Programme were as per prescribed minimum wages for the unskilled labourers as notified by the concerned State Governments and were to be same for men and women workers;

(b) if so, whether it is a fact that the payment of wages to male and female were made at differential rates in the States of Maharashtra and Tamil Nadu; and

(c) if so, the reasons for such a discrimination ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI BANDARU DATTATREYA) : (a) Yes, Sir.

(b) and (c) It has been reported by the State of Maharashtra that in a very few Municipal Councils, the payment of wages to male and female were being made

at differential rates, mainly in cases where light work was assigned to the female workers. However, concerned Municipal Authorities have already been instructed by the State Government to pay equal wages to male and female workers. In so far as Government of Tamil Nadu is concerned, no such disparity is reported.

Target for Disinvestment

1564. SHRI JAI PRAKASH :
SHRI ANANDRAO VITHOBA ADSUL

Will the Minister of DISINVESTMENT be pleased to state :

(a) the target fixed for disinvestment during 2001-2002;

(b) the target fixed and achieved during 1999-2000 and 2000-2001;

(c) the details of observations regarding target and achievement;

(d) the observations of the Department for not getting momentum regarding implementation of Disinvestment Policy of the Union Government;

(e) the corrective measures/action suggested by the Government in this regard ?

THE MINISTER OF DISINVESTMENT AND MINISTER OF DEVELOPMENT OF NORTH EASTERN REGION (SHRI ARUN SHOURIE) : (a) For the year 2001-2002, the target for disinvestment has been fixed at Rs. 12,000 crore.

(b) The receipts from disinvestment during the last three years, against targets fixed are given below :-

Rupees in Crore		
Year	Target	Receipts from disinvestment
1998-1999	5,000	5,371
1999-2000	10,000	1,829
2000-2001	10,000	1,869

(c) Disinvestment depends on many factors like market conditions, financial performance of the companies under consideration, terms and conditions of sale, interest of bidders, attractiveness of the companies and its future prospects.

(d) and (e) Disinvestment process has gained momentum. Government has approved disinvestment in 30 companies, which is currently under implementation. Out of these, Government has identified 13 companies with tight time-frame, to be disinvested during the current year. These 13 undertakings are : Bharat Heavy Plates and Vessels Ltd. (BHPV), CMC Ltd., IBP Co. Ltd., Indian Petrochemicals Corporation Ltd. (IPCL), India Tourism Development Corporation (ITDC), Instrumentation Control Valves Ltd. (ICVL), Jessop and Co. Ltd., Maruti Udyog Ltd., NEPA Ltd. HTL Ltd., Hindustan Zinc Ltd., Hotel Corporation of India Ltd. and Videsh Sanchar Nigam Ltd., (VSNL). Disinvestment in two companies, i.e., HTL Limited and CMC Limited has already been completed. Action has also been finalised in certain hotel under ITDC and Hotel Corporation of India.

Development of Salt Land in Mumbai

1565. SHRI ANANDRAO VITHOBA ADSUL : Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state :

(a) whether Cabinet has taken any decision regarding development of salt land in Mumbai;

(b) if so, the time by which such decision was taken;

(c) whether the Group of Ministers has been appointed for the same;

(d) if so, the details thereof;

(e) the number meetings of Group of Ministers have since been held.

(f) whether it is a fact that apathy from the Department has resulted into delay in implementation of Cabinet decision;

(g) if so, the time by which the Department is likely to take decision regarding implementing the Cabinet decision and exploitation of salt land in Mumbai;

(h) whether the Government of Maharashtra has requested so many times and reminded regarding delay in the implementation;

(i) if so, the reaction of the Union Government thereto; and

(j) the details about the salt land and proposed action Plan ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI BANDARU DATTATREYA) : (a) and (b) Yes, Sir. The Cabinet, on 9th May, 2001, approved a proposal for transfer of the surplus salt land in Mumbai from Department of Industrial Policy and Promotion to the Ministry of Urban Development and Poverty Alleviation. It also decided that a Group of Ministers would examine the issues relating to utilization of surplus salt land and its recommendations brought up before the Cabinet thereafter.

(c) and (d) The Group of Ministers has been constituted and it consists of the Deputy Chairman, Planning Commission, Minister of Urban Development and Poverty Alleviation, Minister of Shipping, Minister of Tourism and Culture, Minister of Law, Justice and Company Affairs, Minister of Heavy Industries and Public Enterprises, Minister of Parliamentary Affairs, Information Technology and Communications, Minister of Petroleum and Natural Gas, Minister of Railways and Minister of Labour.

(e) No meeting of the Group of Ministers has been held so far.

(f) to (j) No, Sir. A number of meetings have been held by the Ministry with the officers of the Government of Maharashtra, Department of Industrial Policy and Promotion, Deputy Salt Commissioner and Housing and Urban Development Corporation to ascertain the details of salt pan lands, the dates of expiry of lease, the exact location with reference to Coastal Zoning Regulations, and to work out the modalities for utilization of available surplus salt pan lands. Information has also been collected from concerned Central Ministries/Departments on the extent of encroachment on their lands at Mumbai. A team of officers of the Ministry of Urban Development and Poverty Alleviation, Department of Industrial Policy and Promotion, Housing and Urban Development Corporation visited Mumbai and along with the representatives of

the State Government inspected the salt pan lands and held discussions to assess the various options for utilization of land. An action plan in consultation with the State Government and its agencies is under finalization for placing before the Group of Ministers for their consideration.

Details of Public Sector Hotels

1566. SHRI CHANDRA VIJAY SINGH : Will the Minister of DISINVESTMENT be pleased to state :

(a) the details of Public Sector Hotels being run in the country, State-wise;

(b) their average occupancy rate and losses per annum;

(c) the time by which the Ministry/Government plan to divest itself of unprofitable Hotels and save further losses; and

(d) the details of plans on the future of such Hotels ?

THE MINISTER OF DISINVESTMENT AND MINISTER OF DEVELOPMENT OF NORTH EASTERN REGION (SHRI ARUN SHOURIE) : (a) Under the category of Central PSUs; India Tourism Development Corporation (ITDC) is running 33 hotels in all (26 its own including one on long term management lease, and 7 as Joint ventures with respective State Government agencies); and Hotel Corporation of India (HCI) (a subsidiary of Air India) is running 5 hotels. The state-wise details of these hotels are as under :

State	ITDC Hotels (including the Joint Ventures (JV) with respective State agencies)	HCI Hotels
Assam	Brahmaputra Ashok (as JV)	-
Arunachal Pradesh	Donyi Polo Ashok Itanagar (as JV)	-
Bihar	Bodhgaya Ashok, Pataliaputra Ashok and Ranchi Ashok (as JV)	Indo Hokke, Rajgir
Delhi	Ashok, Samrat, Kutub, Kanishka, Indraprastha (Ashok Yatri Niwas), Janpath, Ranjit and Lodhi	Centaur Air port Delhi
Himachal Pradesh	Manali Ashok	-
Jammu and Kashmir	Jammu Ashok	Centaur Lake View, Srinagar
Karnataka	Ashok, Bangalore Lalitha Mahal Palace, Mysore and Hussan Ashok	-
Kerala	Kovalum Ashok Beach Resort	-
Madhya Pradesh	Khajuraho Ashok and Lake View Ashok, Bhopal (as JV)	-
Maharashtra	Aurangabad Ashok	Centaur Air Port Mumbai and Centaur Juhu Beach Mumbai
Orissa	Kalinga Ashok and Nilanchal Ashok, Puri (as JV)	-
Pondicherry	Pondicherry Ashok (as JV)	-
Punjab	Ashok Chandigarh Hotel Project (as JV) (under construction)	-
Rajasthan	Laxmi Vilas Palace Udaipur and Jaipur Ashok	-
Tamilnadu	TABR Mamilapuram and Madhurai Ashok	-
Uttar Pradesh	Agra Ashok, Varanasi Ashok	-
West Bengal	Airport Ashok Calcutta	-

(b) The average occupancy rate and losses per annum (2000-2001) are as under :-

ITDC Hotels :

Name of the Hotel	Average Occupancy Rate (%)	Losses during 2000-2001 (Rs. crores)
Ashok Delhi	42	9.03
Ashok Bangalore	36	1.30
Kovalum Ashok Beach Resort	32	2.37
Samrat Delhi	60	1.64
Lalitha Mahal Palace Mysore (On long lease from Karnataka Government Corporation)	33	+0.86 (profit)
Airport Ashok Calcutta	35	3.89
Ashok Agra	36	1.52
Indraprasth Delhi	31	4.89
Ashok Aurangabad	17	1.19
Ashok Bodhgaya	30	0.32
Ashok Hassan	17	0.65
Ashok Jaipur	24	2.31
Ashok Jammu	17	0.83
Janpath Delhi	56	2.02
Kalinga Ashok Bubhubaneswar	24	1.45
Kanishka Delhi	28	9.89
Kajuraho, Ashok	22	0.89
Laxmi Vilas Palace Udaipur	26	0.99
Lodhi Delhi	36	2.08
Ashok Madhurai	26	0.92
Ashok Manali	26	0.31
Pataliputra Ashok Patna	64	0.36
Qutub Delhi	64	0.29
Ranjit Delhi	30	3.31
TABR Mamillapuram	37	0.55
Ashok Varanasi	29	1.93

ITDC Joint Ventures :

Name of the Hotel	Average Occupancy Rate (%)	Losses during 2000-2001 (Provisional) (Rs. crores)
Brahmaputra Ashok, Guwahati	56	0.20
Nilanchal Ashok, Puri	19	0.98
Pondicherry Ashok	32	0.07
Ranchi Ashok	47	0.03
Lake View Ashok, Bhopal	39	0.57
Donyi Polo Ashok, Itanagar	39	+0.04 (profit)
Punjab Ashok Hotel, Chandigarh	Hotel Project under construction	

HCI Hotels :

Name of the Hotel	Average Occupancy Rate (%)	Losses during 2000-2001 (Rs. crores)
Centaur Airport Delhi	19	10.73
Centaur Airport Mumbai	54	3.24
Centaur Juhu Beach Mumbai	43	1.56
Centaur Lake view Srinagar	40	3.01
Indo Hokke Rajgir	27	+0.32 (profit)

(c) and (d) : India Tourism Development Corporation (ITDC) :

Following the acceptance of the recommendations of the Disinvestment Commission, the Government has decided to disinvest in all the 26 hotels of India Tourism Development Corporation, in the following manner :

- (i) The four hotels, namely, Ashok Hotel, New Delhi, Hotel Samrat, New Delhi, Bangalore Ashok, Bangalore and Hotel Lalitha Mahal Palace, Mysore on lease-cum-management basis; and
- (ii) The other 22 hotels on sale basis
- (iii) Regarding Joint Ventures, Disinvestment Commission had made recommendations only for Ranchi Ashok Bihar Hotel Corporation and Utkal Ashok Hotel Corporation stating that in both these companies ITDC may fully disinvest

its shareholding in favour of a private entrepreneur. The Government has approved the disinvestment by ITDC in these Joint ventures on stand alone basis. Further action would be taken in respect of these two and also the other hotel properties (in the Joint venture) in consultation with the concerned State Governments.

In the first tranche, 8 ITDC hotels (2 for lease-cum-management and 6 for sale) were advertised for disinvestment and out of these, bids in respect of 6 hotels (1 on lease-cum-management and 5 for sale) have been accepted by the Government. In the second tranche 9 hotels were advertised and the Qualified Interested Parties have carried out due diligence but the bids are yet to be invited. In respect of the remaining hotels (including all the Joint ventures) action would be taken in due course.

Hotel Corporation of India (HCI) :

Following the acceptance of the recommendations of the Disinvestment Commission, the Ministry of Civil Aviation/Air India Board approved the Disinvestment of HCI properties as under :-

- (i) Hotels at Mumbai and Delhi to be sold as separate units through a transparent and competitive bidding process after undertaking a proper valuation.
- (ii) In case of Centaur Hotel, Srinagar, the management of Air India to initiate dialogue with Jammu and Kashmir Govt. A order to exit from the ownership of the Hotel.

To implement the above decision, a sub-committee was constituted by the Ministry of Civil Aviation to over see the process of disinvestment of HCI and a Global Advisor was appointed by Air India for the purpose. The Government later decided to have the process of disinvestment in HCI completed by the Ministry of Disinvestment. Financial bids were invited from the bidders for HCI properties (other than Hotel Centaur Lake View, Srinagar) and after scrutiny and examination, the Government has accepted the bids in respect of two hotels. The other properties (except Srinagar) for which either the bids were below reserve price or no bids was received, further action to re-invite bids would be taken in due course. Regarding Hotel Centaur Lake View, Srinagar, the matter is yet to be resolved with Govt. of Jammu and Kashmir.

[Translation]

Water Supply Projects of Maharashtra

1567. SHRI DANVE RAOSAHEB PATIL : Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) the details of water supply projects to Maharashtra received/approved by the Union Government during the last three years and the current year; and

(b) the time by which the pending projects of the State are likely to be cleared ?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI ANNASAHEB M.K. PATIL) : (a) and (b) Drinking water supply being a State subject, schemes for providing drinking water facilities are implemented by the States from their own resources. The Government of India supplements the efforts of the States by providing financial assistance under the Accelerated Rural Water Supply Programme (ARWSP), Drinking Water Supply component of the Prime Minister's Gramodaya Yojana (PMGY) and the Accelerated Urban Water Supply Programme (AUWSP).

Powers have been delegated to the State Governments to plan, sanction and implement individual rural drinking water supply schemes. Hence, State Governments are not required to seek the approval of Government of India for implementing individual rural drinking water supply schemes, except in the case of sector reforms pilot projects for institutionalising community participation in Rural Water Supply Programme. Proposal received from the Government of Maharashtra in respect of the sector reforms projects in the following identified pilot districts of the State have been sanctioned by the Government of India

S. No. of the Pilot District	Name of the Pilot District	Year of sanction/ release	Sanctioned Project Cost	GOI share	Frist instalment released
1.	Amravati	1999-2000	2126.000	1973.500	592.050
2.	Dhule	1999-2000	3952.780	3692.958	1107.887
3.	Nanded	1999-2000	4000.000	3740.000	1122.000
4.	Raigad	1999-2000	3793.000	3473.800	1042.140

Further a proposal titled "Maharashtra Rural Water Supply and Environmental Sanitation Project", covering 16 districts of the State and estimated to cost Rs. 1656 crores, received from the Government of Maharashtra in August, 2001 for seeking World Bank assistance has been recommended to the Ministry of Finance, Department of Economic Affairs for posing it to the World Bank for possible assistance.

As far as urban drinking water supply is concerned, the following projects in respect of Maharashtra State have been approved by the Ministry of Urban Development and Poverty Alleviation during the last three years under the AUWSP

S.No.	Name of the town	District	Approved Cost (Rs. in lakh)	Date of Approval
1.	Rahatapimplas	Ahmednagar	467.14	August, 1998
2.	Sonepeth	Parbhani	183.15	December, 1998
3.	Hadgaon	Nanded	356.37	December, 1998
4.	Parandha	Osmanabad	258.33	July, 1999
5.	Naldurga	Osmanabad	207.25	March, 2000
6.	Kandhar	Nanded	471.39	January, 2001
7.	Bhoom	Osmanabad	334.64	January, 2001
8.	Mudkhed	Nanded	312.33	January, 2001
9.	Umri	Nanded	403.69	January, 2001
10.	Kallam	Osmanabad	541.13	February, 2001

During the current year, i.e. 2001-02 no project has so far been approved under AUWSP in respect of Maharashtra as the Government of Maharashtra has not submitted any project proposal so far.

Foreign Tours by Minister

1568. SHRI UTTAMRAO PATIL : Will the Minister of SCIENCE AND TECHNOLOGY be pleased to state :

(a) the details of foreign tours undertaken by him and the details of agreements signed in these countries during the last three years;

(b) the amount spent on the aforesaid foreign tours; and

(c) the achievements accrued from the aforesaid tours ?

THE MINISTER OF STATE IN THE DEPARTMENT OF SCIENCE AND TECHNOLOGY OF THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI BACHI SINGH RAWAT "BACHDA") : (a) to (c) A Statement is enclosed.

Statement

Name of Ministry/Department : Department of Science and Technology

Sl. No.	Name of Union Minister	Name of the country visited during last 3 years from 01.07.1998 to 30.06.2001	Date during which each such visit was undertaken separately for each country	Expenditure incurred in respect of entire delegation on each such visit	Details of MOU signed, outcome of the visit
1	2	3	4	5	6
1.	Prof. M.M. Joshi, Minister of HRD, S and T and Ocean Development with accompanying delegation.	Budapest, Hungery	26.06.99 to 01.07.99	Rs. 10,33,274/-	(i) To attend World Conference on Science organized by UNESCO and International Council of Science. (ii) Indian position was included in the list of Declaration on

1	2	3	4	5	6	
					Science and Technology agenda for action adopted by WCS.	
2.	Prof. Murli Manohar Joshi, Minister for S and T with accompanying delegation	Havana, Cuba	10-14, 2000	April,	Rs. 11,87,280/-	To attend South Summit meetings for S and T.
3.	Prof. Murli Manohar Joshi, Minister HRD and S and T with accompanying delegation	Berlin and Hanover, Germany	19-22, 2000	June,	Rs. 3,49,000/-	To visit German Research Centres and Max Plank Institute and some Industrial research facilities in Germany and German Research Association and Expo-2000 in Hanover.
4.	Prof. Murli Manohar Joshi, Minister HRD and S and T with accompanying delegation	Moscow, St. Petersburg	02-07, 2000	July,	Rs. 10,23,675/-	(i) To visit premier S and T institutions and official discussions on S and T Co-operation. (ii) Indo-Russia advanced Computing Research Centre in Moscow was inaugurated.

[English]

New Community Polytechnic Centres

1569. SHRI SURESH RAMRAO JADHAV : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the Government plans to extend the community polytechnic scheme to all the Government and Government-aided polytechnics;

(b) if so, the details thereof;

(c) the number of new community polytechnic centres proposed to be set up in Maharashtra during the current year under the scheme; and

(d) the fresh steps taken/proposed to be taken by the Government to attract rural youths to join the courses being run by the community polytechnic centres ?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (PROF. RITA VERMA) : (a) Yes, Sir.

(b) As on date there are 617 community polytechnics all over the country. Out of 617 community polytechnics,

552 are running in Government and Government-aided polytechnics in the country.

(c) The new community polytechnics are being set up on request from the respective State Governments. This Ministry has already written to all the State Directorates of Technical Education for forwarding the proposals of Government and Government-aided polytechnics of their State to this Ministry for consideration and their coverage under the scheme. This Department has so far not received any proposal from the State Directorate of Technical Education, Maharashtra. As on date there are 50 community polytechnic in the State of Maharashtra.

(d) Under the scheme of community polytechnics, a job oriented non-formal training of 3-6 months duration in about 135 trades is conducted. To make the scheme more attractive for rural youths, the scheme has been restructured. In addition to normal courses, competency based training modules are also being introduced in these trades where the job potential is more.

Construction of Kendriya Vidyalayas

1570. DR. A.D.K. JAYASEELAN Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether 79 Kendriya Vidyalayas are under construction in the country;

(b) if so, the details thereof alongwith progress made so far in this regard;

(c) the time by which these Vidyalayas are likely to be completed ?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (PROF. RITA VERMA) : (a) to (c) As on 31.8.2001, the permanent school buildings for 95 schools are under construction. They are at various stages of construction and are expected to be completed during the period upto 2003.

Food for Work Programme

1571. SHRI ASHOK N. MOHOL
SHRI MOINUL HASSAN :
SHRI BASU DEB ACHARIA :
SHRI G.S. BASAVARAJ :

Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) whether in view of surplus foodgrains, the Government propose to introduce some more scheme like Food for Work so that development works could be undertaken and the poor may get food in view of it;

(b) if so, the details thereof;

(c) the time by which this scheme is likely to be started in all the States ?

THE MINISTER OF RURAL DEVELOPMENT (SHRI M. VENKAI AH NAIDU) : (a) to (c) The Government have already introduced a new Centrally Sponsored Scheme (CSS) viz. the Sampoorna Grameen Rozgar Yojana (SGRY) with a total outlay of Rs. 10,000 crore w.e.f. September 25, 2001. Under the Scheme, 50 lakh tonnes of foodgrains valued at Rs. 5000 crores (at economic cost) will be provided every year, free of cost, to the State Governments and Union Territory Administrations. The remaining funds (Rs. 5000 crores) will be utilized, to meet the cash component of the scheme. Foodgrain @5 kgs per mandays will be provided to the workers as a part of wages and the balance in cash to ensure that the workers get statutory minimum wages notified by the State Government.

Rural Housing Scheme

1572. SHRI ASHOK N. MOHOL : Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) whether the Prime Minister had constituted a Group of Minister to consider the various issue pertaining to the rural housing;

(b) if so, whether the said group has submitted its report;

(c) if so, the details thereof; and

(d) the guidelines issued by the Union Government to the State Government in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI ANNASAHEB M.K. PATIL) : (a) to (d) The information is being collected and will be laid on the Table of the House.

Vocationalisation of Secondary Education in Karnataka and A and N Islands

1573. SHRI BISHNU PADA RAY : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) the details of the programme launched by the Government to vocationalise the secondary education till now;

(b) the year in which the scheme of vocationalisation of Secondary Education was implemented in Karnataka and A and N Islands;

(c) The aid assistance sought by the State/Union Territory to run the said programmes;

(d) the amount sanctioned by the Union Government to implement the said programmes;

(e) the number of students covered under the Scheme particularly vocational education scheme;

(f) whether any survey has been conducted to ascertain the need for vocational courses; and

(g) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (PROF. RITA VERMA) : (a) A Centrally Sponsored Scheme of Vocationalisation of Secondary Education at +2 level is being implemented since 1987-88 through States/UTs.

(b) The Scheme is being implemented since 1987-88 and 1989-90 in the State of Karnataka and the Union Territory of Andaman and Nicobar Islands respectively.

(c) and (d) Under the scheme the State Government of Karnataka has been provided with funds to the tune of

Rs. 4287.74 lakhs so far, for implementation of the programme. During the current financial year the State Government has sought financial assistance of Rs. 2747.50 lakhs under the programme for which details are to be furnished by the State Government.

For the Union Territory Administration of A and N Islands so far Rs. 2.74 lakhs has been released out of which Rs. 1.74 lakhs remains unspent. No proposal has been received during the current financial year.

(e) Under the Scheme a capacity has been created for enrolment of over 10 lakhs throughout the country. Actual enrolment is around 4 lakhs.

(f) and (g) In order to ascertain the need for vocational courses 548 district surveys have been sanctioned so far out of which 327 have been completed.

[Translation]

Foreign Visit by Minister

1574. SHRI UTTAMRAO PATIL : Will the Minister of HOME AFFAIRS be pleased to state :

(a) the named of foreign countries visited by him during the last three years;

(b) the amount spent on the aforesaid foreign tours; and

(c) the achievements accrued from the aforesaid tours ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CH. VIDYASAGAR RAO) : (a) to (c) A Statement is enclosed.

Statement

Sl. No.	Name of the Minister	Name of the country visited	Duration of the visit	Expenditure (in Rupees) incurred on visit.	Achievements accrued from the visit
1.	Shri L.K. Advani	Israel, France, Palestine and United Kingdom	13.06.2000 to 25.06.2000	Rs. 2,40,480/-	The visit has opened up the possibility of increased technological, technical and intelligence cooperation between India and Israel. The two sides have agreed to work for early establishment of a Joint Working Group between the two countries. As a result of the visit to France and meeting with their Minister for Interior, France has agreed to support India's draft UN Resolution against sponsorship of international terrorism. In the United Kingdom, the delegation met Secretary of State for Home and Secretary of State for Foreign and Commonwealth Affairs and in these meetings India's concerns over cross border terrorism was discussed in detail. It was agreed that there was an urgent need to build up world opinion against terrorism
2.	Shri L.K. Advani	Germany, Turkey and United Arab Emirates.	24.06.2001 to 3.07.2001	Rs. 2,03,870/-	During the visit to Germany, Turkey and UAE, discussions were held on security related issues and other matters of mutual interest. Extradition Treaties were signed with Germany and Turkey. The discussions in UAE focused on issues pertaining to members/ leaders of organized criminal gangs taking shelter in/operating from the UAE, and the need for cooperation by the UAE in arresting and extraditing such elements.

MR. SPEAKER : The House stands adjourned to meet tomorrow the 28th November, 2001 at 11 a.m.

11.04 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Wednesday, November 28, 2001/ Agrahayana 7, 1923 (Saka)

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